

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION No.149 OF 2016

IN THE MATTER OF:

V. Ramasubbu (Advocate)
 Door No. 48/17, Theppakulam Street,
 Srivaikundam

... Applicant

-VERSUS-

Union of India
 Represented by its Secretary
 MOEF&CC, Government of India,
 New Delhi & Others

... Respondents

Convenience Compilation

S. No.	Particulars	Page No.
1.	MoEF&CC Circular dated 21.11.2006 clarifying that grant of EC and CTE are two different processes and grant of EC is not to be linked with grant of CTE/CTO.	6-7
2.	Goa Foundation v. Union of India - Order dated 4.12.2006 regarding requirement of clearance from Standing Committee of National Board of Wildlife for projects requiring EC and located within 10 kms of Wildlife Sanctuaries and National Parks.	8-10
3.	MoEF&CC Circular dated 27.02.2007 referring to Order dt. 04.12.2006 of Supreme Court in Goa Foundation and stating that all developmental projects falling within 10km radius of sanctuary /National Parks and have been recommended for EC shall be accorded EC subject to clearance u/Wildlife Protection Act, 1972.	11
4.	Development agreement entered between the 9 th Respondent and 5 others for an extent of 49.31 Ha dated 12.11.2007.	12-28
5.	Letter of Asst. Engineer - National Highways to Engineer - National Highway dated 24.12.2007 - recommending to grant permission for construction of small bridge at Kodai Road in 5/6, 5/9, 5/10 kms - with reference to letter dated 20.07.2007 .	29-30
6.	Application for forest No Objection Certificate (NOC) dated 17.01.2008 by 9 th Respondent applied for NOC to the Forest department, for farmlands, layout promotions and office construction.	31-35
7.	No Objection Certificate granted by DFO, Kodaikanal dated 24.01.2008 to establish agricultural farm in survey Nos located in Gengurvarpatti village of Periyakulam Taluk in Theni District	36-41

8.	Tahsildar Certificate dated 22.02.2008 stating that the land admeasuring 49.76.5 ha owned by- 1) M/s Sushma Sales, 2) M/s Anpara Farms Developers, 3) Bahri Cuisines Ltd., 4) M/s Venkatesh Agro Estates, 5) Suprava Agro Estates, are patta lands.	42-44
9.	PWD permissions for construction of bridges across survey nos 296, 306/1, 310, 378, 398, 418 (2 bridges), 419/A.	45-52
10.	Letter dated 09.03.2009 by DTCP (Directorate of Town and Country Planning) Commissioner to President of G. Kallupatti Panchayat stating that the Layout drawings and residential layout drawings have been approved by DTCP. However, M/s Bahri is required to surrender of road and public utility places to local body by way of a gift deed.	53-66
11.	Layout Map approved by DTCP on 18.03.2009	67
12.	Gift deed dated 15.04.2009 executed by M/s Bahri to President, Panchayat G. kallapatti for 12.68 acre as open space and 50 feet, 40 feet and 30 feet roads comprised in Schedule A as per the DTCP approved layout plan.	68-75
13.	Panchayat letter dated 31.05.2009 to M/s Bahri to start with work of layout development.	76-77
14.	OM dated 02.12.2009 stating the Procedure for consideration of grant of EC, which involves forestland & wildlife habitat.	78-79
15.	General Power of attorney dated 26.03.2010 executed with Venkatesh Agro Estates Pvt. Ltd. For Survey no. 420.	80-88
16.	Rectification Deed- Gift deed rectified dated 14.09.2010 50 feet, 40 feet and 30 feet roads of 18.6 acre were gifted. Thus total area gifted stood at 31.28 acres (equivalent to 12.658 ha)	89-94
17.	Sale deed dated 29.10.2010 for Survey No. 429 transferring possession to M/s Bahri.	95-103
18.	PWD permission dated 03.02.2011 to M/s Bahri to construct Bridges, walls and drains over Odai (in Survey Nos. 296, 360/1, 310, 398, 378, 418, 419 and 419B)	104-106
19.	DFO show cause letter dated 28.03.2011 to M/s Bahri seeking explanation for- Change in land classification from agriculture farm to layouts, Construction of compound wall, Construction of home, Formation of roads, Damaging the fragile Eco-system of the natural forest and environment and damaging animal corridor and resulting in man animal conflict.	107-108
20.	Letter by DFO dated 12.07.2011 to M/s Bahri providing a clean chit in reference to the Report by Forest Ranger Perumpallam stating clarifying that as per inspection conducted on 10.06.2011, the condition of 30 mts. gap between slope reserved forest and layout plain area is being maintained.	109-110
21.	Planning Director Report, District Rural Development Agency dated 14.09.2011 complimenting that project of this Respondent as a world class development with proper electricity, water supply, sewage and waste disposal systems.	111-112
22.	District Collector completion certificate dated 15.09.2-11 clarifying that the layout project area is 49.31 ha has been completed.	113-114

23.	Sale deed dated 21.08.2012 for survey No. 426 transferring possession to M/s Bahri and for Purchase of 428 survey No. by M/s Bahri	115-123
24.	TNPCB Board Resolution dated 5.10.2012 wherein under item no 308, under orange category – consent required only if building and construction projects exceeds 20,000 sq mt.	124-138
25.	TNEB sanction letter to M/s Bahri dated 03.04.2013 to carry out High Tension & Low Tension Underground electrical network line within project premises at own cost.	139-141
26.	Permission dated 22.04.2013 by DTCP Chennai permitting construction of club house.	142-151
27.	Approval letter dated 27.05.2013 sent from Panchayat to Block Development Officer for Club House.	152-154
28.	Letter of Panchayat dated 27.07.2013 to Ms. Bahri accepting the Club House Plan and directing to pay further fees with mentioned conditions	155-156
29.	TN Notification dated 20.09.2013 declaring Kodaikanal Wildlife Sanctuary .	157-171
30.	Panchayat permission dated 04.11.2013 from Panchayat President to BDO, Periyakulam regarding water supply	172
31.	Application for Consent dated 12.12.2013 by 9 th Respondent to TNPCB for for club house construction to an extent of 3,609 sq m. due to a condition in the DTCP approval dated 22.04.2013.	173
32.	Letter dated 19.12.2013 from Deputy Director to BDO reg. water supply .	174
33.	TNPCB letter dated 14.02.2014 to M/s Bahri to clarify whether the Project Proponent is covered under Schedule 8(a) or 8(b), with regard to the clubhouse.	175-176
34.	Letter dated 13.03.2014 by M/s Bahri to TNPCB submitting additional particulars for CTE for construction of proposed club house development at Ganguvarpatti Village, Periyakulam Taluk, Thenic District, TN in response to letter dated 14.02.2014.	177-180
35.	Letter dated 28.03.2014 By TNCPB to M/s Bahri returning the application pertaining to the unit of M/s Bahri .	181
36.	Letter dated 02.05.2014 by Panchayat to Bahri Estates for execution of work on drinking water under (Namakku Namme Scheme - self-sufficiency scheme) subject to terms and conditions.	182-183
37.	Letter dated 07.06.2014 from M/s Bahri to Panchayat President for laying black top road on their own expenses - proposing to accept expense for Tar Road.	184
38.	Letter dated 09.06.2014 from Panchayat to M/s Bahri granting permission to lay tar roads at M/s bahri's cost .	185
39.	letter dated 25.06.2014 from Panchayat to M/s Bahri granting permission for giving water supply at their own cost.	186-187
40.	OM by MOEF&CC dated 20.08.2014 for consideration of projects seeking EC under EIA, 2006.	188-191
41.	MoEF&CC OM dated 04.09.2014 directing Wildlife division to	192

	endorse copy of OM dt. 20.08.2014 of the MoEF&CC IA Division .	
42.	MoEF&CC OM dated 26.09.2014 regarding consideration of development projects located within 10 km of National Parks and Sanctuaries seeking environmental clearance under EIA, 2006.	193
43.	Panchayat letter dated 2015 to Electricity Board to collect fee charges	194
44.	MoEF&CC OM dated 30.03.2015 regarding consideration of projects located within 10kms of National Parks and Wildlife Sanctuaries and seeking EC under EIA, 2006.	195
45.	Letter dated 28.04.2015 by M/s Bahri to MoEF&CC seeking clarification regarding requirement of EC for the promoted layout which is less than 50ha and the construction is less than 20,000 sq m.	196-197
46.	MoEF&CC OM dated 01.05.2015 provides that procedure for grant of Wildlife Clearance for development projects located outside protected areas shall be dealt with in accordance with OM dated 02.12.2009.	198
47.	Resolution dated 01.05.2015 of panchayat to allow TNEB to do the work	199
48.	Resolution dated 01.05.2015 of Village Council for water supply . (In Tamil)	200
49.	Gift deed dated 05.05.2015 by Ms/ Bahri to local authority handing over land	201-206
50.	Letter dated June, 2015 of Panchayat President to 9th Respondent - regarding supply of drinking water based on listed conditions .	207-209
51.	Letter dated 03.08.2015 by M/s Bahri to SEIAA for withdrawing the application submitted on 02.04.2014.	210
52.	Letter dated 24.09.2015 of Panchayat to M/s Bahri granting permission to supply water after permission.	211-212
53.	CPCB direction dated 07.03.2016 directing SPCBs/PCCs to adopt CPCB Final Document on Revised Classification of Industrial Sectors.	213-222
54.	TNPCB issued a showcase notice dated 18.05.2016 under S. 25 of the Water Act, to M/s Bahri in pursuance to inspection dated 17.05.2016 stating that a Unit in S. Nos. 400/6, 401/1 and 401/2 are in operation without consent.	223-224
55.	Letter dated 27.10.2016 by TNPCB to M/s Bahri enquiring requesting to furnish the details of the project including the breakup area, planning permissions, facilities yet to be constructed, residential houses constructed, sewage treatment plant.	225-227
56.	Letter of withdrawal dated 28.06.2018 by M/s Bahri to SEIAA stating Construction also does not fall under 8(a) of EIA. In case of future construction falling under EIA 2006, the requisite permissions will be obtained.	228-229
57.	MoEF&CC OM dated 08.08.2019 provides procedure for consideration of developmental projects located within 10 km of PAs seeking EC under EIA in supersession of OMs dated 27.02.2007 and 02.12.2009.	230-232
58.	MoEF&CC OM dated 16.07.2020 clarifying the procedure for prior clearance from Supreme Court of National Board for Wildlife for	234-235

	projects in 10 kms radius of the boundary of PAs.	
59.	Letter dated 14.07.2021 by M/s Bahri to DFO, Kodaikanal and PCCF for amendment of the extent of lands from 129.82 acre to 121.84 acre in NOC dated 24.01.2008	236-239
60.	Letter dated 12.08.2021 by PCCF and Chief Wildlife Warden to District Forest Officer and Wildlife Warden, Kodaikanal to take necessary action with respect to letter dated 14.07.2021 of M/s Bahri for amendment/correction of the extent of lands from 129.82 acres to 121.84 acre	240
61.	SC Judgement dated 15.09.2021 in Dhruva Enterprises v. C. Srinivasulu and Others (Civil Appeal No. 3776/2020).	241-262
62.	Letter dated 27.09.2021 by M/s Bahri to member secretary, SEIAA reiterating withdrawal of the application for EC as previously stated in withdrawal letter dated 28.06.2018	263-264
63.	Photographs of fencing around the survey nos. 426,428 and 429	265-274
64.	Awards and Recognition to M/s Bahri	275-278
65.	CSR Activity: Photographs of Police Checkpost inaugurated on 5.11.2012, Forest Check Post on 25.01.2017 and pipeline for villagers.	279-281
66.	Photographs of photographs of the community living together within the plotted development area and showing celebrations done by the community at various festivals	282-287
67.	photos showing the project's environmental friendliness	288-307

F.No.J-11013/41/2006-IA-II (I)
Government of India
Ministry of Environment and Forest
IA Division

Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110 003

Dated the November 21, 2006

CIRCULAR

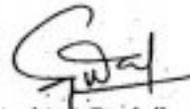
Subject: EIA Notification dated 14th September, 2006 - Interim Operational Guidelines till 13th September, 2007 in respect of Categories of Projects which were not in EIA Notification, 1994.

Pursuant to the new Environment Impact Assessment Notification of 14th September 2006 (EIA 2006) replacing the EIA Notification of 27th January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13th October 2006. Further to these guidelines, the following guidelines are issued for the Categories of Projects, which did not require EIA Clearance under EIA Notification, 1994 and now require the same under EIA Notification, 2006:

- i. No NOC from the State Government/SPCB is required for Environmental Clearance Process. Consent to Establish (NOC) and prior Environmental Clearance are separate legal requirements, any project proponent has to fulfill. NOCs required under Water and Air Acts are mandatory requirement under those Acts and will have to be taken as required and do not require to be linked to environmental clearance.
- ii. Such projects for which NOCs issued before 14th September, 2006 will not be required to take Environmental Clearance under the EIA Notification, 2006.

Contd....

- iii. Applications received for NOC by the State Pollution Control Boards before 14th September 2006 may be considered as per provisions of the said Acts. However, they will have to obtain the environmental clearance from the relevant Authority by 30th June 2007, if the category requires EIA Clearance as per the new Notification. In such cases, the unit can meanwhile carry on with the commencement of their project activities. Projects not seeking clearance under EIA Notification, 2006 by 30th June 2007 will be treated as violation cases under Section 15 of Environment (Protection) Act, 1986.
- iv. Applications received for NOC after 14th September 2006 will have to obtain EIA Clearance from the relevant Authority before starting the project activities. Application for EC (TORs / Scoping) may be submitted simultaneously to the relevant Authority/ies.



(Sanchita Jindal)
Additional Director

To:

1. All State Environment Departments
2. All State Pollution Control Boards
3. All Officers of IA Division, MoEF
4. UT Administrations

Copy to:

1. PPS to Secretary (E&F)
2. PPS to AS (CC)
3. PPS to JS (CC-II)

a accordingly. We have issued the aforementioned directions in view of the fact that the said deed of lease is not before us. Furthermore, it is possible that the terms and conditions of the deed of lease may have to be explained by the parties by adduction of oral admissible evidence, if the same are ambiguous.

10. We may furthermore notice that the learned Judge of Small Cause Court, although held that the provisions of the Bombay Rent Act are not applicable to the present suit answered Preliminary Issue 1 in the negative, but held:

b "However, the bare test of the suit plaint of the plaintiff does not fall within Section 28(1)(b); whereas the present suit, at the hand, is a regular civil suit which came to be filed in respect of the premises allotted for manufacturing purpose, along with machineries on the basis of the lease deed and on expiry of the lease period i.e. after the end of 31-10-1986, the plaintiff has filed the present suit for the recovery and (sic possession) of the building, along with machinery therein, which came to be let out for trade and business purpose and as such, for such suit, filed for recovery and possession of building, after termination of tenancy, is required to be entertained before the Civil Court, Jalgaon where there is no Small Cause Court."

d 11. The parties may produce the deed of lease before the Small Cause Court. This appeal is disposed of with the aforementioned direction.

(2011) 15 Supreme Court Cases 791

(Record of Proceedings)

(BEFORE Y.K. SABHARWAL, C.J. AND C.K. THAKKER, J.)

e GOA FOUNDATION .. Petitioner;
Versus
UNION OF INDIA .. Respondent.
Writ Petitions (C) No. 460 of 2004 with No. 91 of 2005,
decided on December 4, 2006

f **Environment Protection and Pollution Control — Wildlife — Wildlife Conservation — Eco-sensitive areas — Supreme Court's order dt. 30-1-2006 referring to decision taken by Indian Board for Wildlife on 21-1-2002 to notify areas within 10 km of boundaries of national parks and sanctuaries as eco-sensitive areas — Order dt. 16-10-2006 referring to Letter dt. 27-5-2005 addressed by Ministry of Environment & Forests (MoEF) to Chief Wildlife Wardens of all States/UTs requiring them to initiate measures for identification of suitable areas and submit detailed proposals — Letter dt. 27-5-2005 a departure from decision of 21-1-2002 — No State/UT, except State of Goa, sent any proposal and proposal of State of Goa also not in conformity with requirement of Letter dt. 27-5-2005 — Ministry directed to give a final opportunity to all States/UTs to respond to Letter dt. 27-5-2005 within four weeks — Ministry also directed to refer to Standing Committee of National Board for Wildlife under Ss. 5-B and 5-C(2) of Wildlife**

792 SUPREME COURT CASES (2011) 15 SCC

(Protection) Act cases where environment clearance already granted where activities are within 10 km zone — Wildlife (Protection) Act, 1972, Ss. 5-B and 5-C(2)

Goa Foundation v. Union of India, (2011) 15 SCC 793, referred to

R-M/47256/S

Chronological list of cases cited

on page(s)

1. (2011) 15 SCC 793, *Goa Foundation v. Union of India*

792e-f

ORDER

1. The order dated 16-10-2006 refers to a Letter dated 27-5-2005 which was addressed by the Ministry of Environment and Forests (MoEF) to the Chief Wildlife Wardens of all States/Union Territories requiring them to initiate measures for identification of suitable areas and submit detailed proposals at the earliest. The order passed on that date was that MoEF shall file an affidavit stating whether the proposals received pursuant to the Letter of 27-5-2005 have been referred to the Standing Committee of the National Board for Wildlife under the Wildlife (Protection) Act, 1972 or not. It was further directed that such of the States/Union Territories who have not responded to the Letter dated 27-5-2005 shall do the needful within four weeks of the communication of the directions of this Court by the Ministry to them.

2. It seems that despite the Letter dated 27-5-2005 and despite the Ministry having issued reminders and also bringing to the notice of the States/Union Territories the orders of this Court dated 16-10-2006, the States/Union Territories have not responded. However, we are told that the State of Goa alone has sent the proposal but that too does not appear to be in full conformity with what was sought for in the Letter dated 27-5-2005.

3. The order earlier passed on 30-1-2006¹ refers to the decision which was taken on 21-1-2002 to notify the areas within 10 km of the boundaries of national parks and sanctuaries as eco-sensitive areas. The Letter dated 27-5-2005 is a departure from the decision of 21-1-2002. For the present, in this case, we are not considering the correctness of this departure. That is being examined in another case separately. Be that as it may, it is evident that the States/Union Territories have not given the importance that is required to be given to most of the laws to protect environment made after Rio Declaration, 1992.

4. The Ministry is directed to give a final opportunity to all States/Union Territories to respond to its Letter dated 27-5-2005. The State of Goa also is permitted to give appropriate proposal in addition to what is said to have already been sent to the Central Government. The communication sent to the States/Union Territories shall make it clear that if the proposals are not sent even now within a period of four weeks of receipt of the communication from the Ministry, this Court may have to consider passing orders for

¹ *Goa Foundation v. Union of India*, (2011) 15 SCC 793

implementation of the decision that was taken on 21-1-2002, namely, notification of the areas within 10 km of the boundaries of the sanctuaries and national parks as eco-sensitive areas with a view to conserve the forest, wildlife and environment, and having regard to the precautionary principles. If the States/Union Territories now fail to respond, they would do so at their own risk and peril.

5. The MoEF would also refer to the Standing Committee of the National Board for Wildlife, under Sections 5-B and 5-C(2) of the Wildlife (Protection) Act, the cases where environment clearance has already been granted where activities are within 10 km zone.

6. List the matter after eight weeks.

Court Masters

(2011) 15 Supreme Court Cases 793

(Record of Proceedings)

(BEFORE Y.K. SABHARWAL, C.J. AND C.K. THAKKER AND
R.V. RAVEENDRAN, JJ.)

GOA FOUNDATION .. Petitioner;

Versus

UNION OF INDIA .. Respondent.

Writ Petitions (C) No. 460 of 2004 with No. 91 of 2005,
decided on January 30, 2006

Environment Protection and Pollution Control — Wildlife — Wildlife Conservation — Eco-sensitive areas — Mining activities — Indian Board for Wildlife's decision dt. 21-1-2002 to notify areas within 10 km of boundaries of national parks and sanctuaries and wildlife corridors as eco-sensitive areas — Ministry of Environment and Forests directed to file affidavit stating their stand in respect of decision dt. 21-1-2002 and on issue of grant of clearance for mining in areas in close proximity of sanctuaries and policy as to distance of area from boundaries of sanctuaries for considering application for grant of mining lease — Ministry also directed to examine issue regarding closure of mines of those who did not apply within stipulated time for grant of mining lease

Goa Foundation v. Union of India, (2005) 11 SCC 564; *Goa Foundation v. Union of India*, (2005) 11 SCC 561, referred to

R-M/34414/S

Chronological list of cases cited on page(s)

1. (2005) 11 SCC 564, *Goa Foundation v. Union of India* 794d-e
2. (2005) 11 SCC 561, *Goa Foundation v. Union of India* 794d-e

ORDER

1. Our attention has been drawn by Mr Panjwani, learned counsel appearing for the petitioner, inter alia, to a communication dated 5-2-2002 sent to the Chief Wildlife Warden, Government of Goa by Additional DGF (Wildlife) of the Ministry of Environment and Forests (MoEF) which sets out

No. L-11011/7/2004-IA II(I) (Part)
 Ministry of Environment & Forests
 IA, Division

Tele no. 24364087
 Paryavaran Bhavan, C.G.O. Complex,
 Lodi Road, New Delhi-110003.

Dated the February 27, 2007

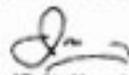
CIRCULAR

Subject: Consideration of development projects located within 10km of National Park and sanctuaries seeking environmental clearance under the EIA Notification dated 14th September, 2006- regarding.

The Ministry is receiving a number of applications seeking environmental clearance under the EIA Notification, 2006 for various developmental activities located within 10 km radius of National Park and Wildlife Sanctuaries. In this context, reference is invited to the Hon'ble Supreme Court Order dated 04.12.2006 in the matter of Goo Foundation Vs. Union of India in Writ Petition No.(C) No.460 of 2004. The Hon'ble Supreme Court had inter alia directed as under:

"The MOEF would also refer to the Standing Committee of the National Board for Wildlife under Section 5(b) and 5(c)(ii) of the Wildlife(Protection) Act, the cases where environmental clearance has already been granted where activities are within 10 km zone".

Pursuant to the above Directions, it has been decided that all the developmental projects; as are falling within 10 km radius of the Wildlife Sanctuary and / or National Parks and which have been recommended for environmental clearance by the respective Expert Appraisal Committee, shall be accorded environmental clearance subject to their project proponents obtaining clearance under the Wildlife (Protection) Act, 1972; a condition to this effect being stipulated explicitly in the clearance letter.



(J. M. Mauskar)

Joint Secretary to the Govt of India

To,
 All Officers of IA Division

Copy to:

- (i) PS to MEF
- (ii) SPPS to Secretary(E&F)
- (iii) PPS to Spl. Secretary
- (iv) PPS to DGF & SS

(6)



हरियाणा HARYANA

704800

AGREEMENT

This AGREEMENT is executed at NEW DELHI on this 12th day of November, 2007.

BETWEEN

1. M/s. Bahri Estates Pvt. Ltd. company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at D-16A, Indira Enclave, Neb Sarai, New Delhi-110068, & its Head office at 201 - 202, Park 'N' Shop, L Block DLF City II, Gurgaon - 122 002 through its Managing Director, Shri Hemant Bahri, duly authorized vide Board's Resolution dated 08 Nov 07, hereinafter called the "First Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns.

BAHRI ESTATES PVT. LTD. PART.

[Signature]
 AUTHORIZED SIGNATORY

AND

For Venkatesh Agro Estates Pvt. Ltd.

Sushma Agro Estates Pvt. Ltd.

And for Sushma Agro Estates Pvt. Ltd.

[Signature]
 Authorized Signatory

For SUSHMA SALES PVT LTD

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory



हरियाणा HARYANA

542399

2. M/s. Sushma Sales Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at No.7A, Bentick Street, 4th Floor, Kolkatta, 700 001, West Bengal, through its Authorized Representative, Mr. B.S. Yadav, duly authorized vide Board's Resolution dated 06 Nov 07, hereinafter called the "Second Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

3. M/s. Anpra Farms Developers Pvt. Ltd company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C - 30, Chirag Enclave, New Delhi - 110048, through its Authorized Representative Mr. Vijay Pradhan, duly authorized vide Board's Resolution dated 02 Nov 07, hereinafter called the "Third Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

Sushma Sales Pvt. Ltd.

For Veekar's Agre Estates Pvt. Ltd.

Authorized Signatory
Anpra Farms Developers Pvt. Ltd.

Authorized Signatory

MAY 10 2008
MAY 10 2008

4. M/s. Bahri Culinex Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at D - 18 A, Indra Enclave, Neb Sarai, New Delhi - 11 00 68, through its Authorized Representative, Mr. Vijay Kumar Sodhi, duly authorized vide Board's Resolution dated 07 Nov 07, hereinafter called the "Fourth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

5. M/s. Suprava Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C - 30, Chirag Enclave, New Delhi - 11 00 48, through its Authorized representative, Mr. Dhiraj Kumar, duly authorized vide Board's Resolution dated 01 Nov 07, hereinafter called the "Fifth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

6. M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chirag Enclave, New Delhi - 11 00 48, through its Authorized Representative, Mr. Pranab Kumar Shoo, duly authorized vide Board's Resolution dated 05 Nov 07, hereinafter called the "Sixth Party", which expression, unless repugnant to the context or meaning thereof, shall mean and include its successors - in - interest and assigns;

The Second, Third, Fourth, Fifth, Sixth and Seventh Parties, constitute the parties of the OTHER PART and collectively referred to either as "Parties of the Other Part" or "Owners".

Suprava Agro Estates Pvt. Ltd.

Authorized Signatory

For SUSHMA SALES

Mr. Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

Mr. Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

The First Party and the Owners are also jointly and severally referred to as the "Parties" and singularly as the "Party".

WHEREAS

A. The First Party is a company incorporated with the main object of pursuing to do the business of property Developers, Builders, Hospitality, Resorts, Hotels, Clubs, Infrastructure Facilities, Agents, Brokers, Consultants, Interior Decorators for properties of all types including residential, commercial, industrial, agricultural, making of roads, bridges, orchards and townships in India and abroad;

B. The Second Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Second Party Land' or 'Project Land') and morefully described in the Schedule A herein.

C. The Third Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Third Party Land' or 'Project Land') and morefully described in the Schedule B herein.

D. The Fourth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuringacres situated at Genguvarpatti Village, G.Kallupatty, Periyakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey

Sunravs Agro Estates Pvt. Ltd.

Andra Farms Developers Pvt. Ltd.

For Venkatesh Agro Estates Pvt. Ltd.

For SUSHMA SA...

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory
BAHRI CUISINES PVT. LTD.

Authorized Signatory

Numbers herein below mentioned (hereinafter referred to as 'Fourth Party Land' or 'Project Land') and morefully described in the Schedule C herein.

E. The Fifth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuring ...acres situated at Genguvarpatti Village, G.Kallupatty, Peryakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Fifth Party Land' or 'Project Land') and morefully described in the Schedule D herein.

F. The Sixth Party is the absolute owner and in possession and otherwise well and sufficiently entitled to all that piece and parcel of land admeasuring ...acres situated at Genguvarpatti Village, G.Kallupatty, Peryakulam Taluk, Theni District, Vathalagundu Sub-Registration District, within the Survey Numbers herein below mentioned (hereinafter referred to as 'Sixth Party Land' or 'Project Land') and morefully described in the Schedule E herein.

G. The Owners hereby declare, represent and assure the Parties as under:

- i. They are the sole and absolute owners and in exclusive, peaceful and undisputed possession of their respective Project land and as such are entitled to deal with, sell, transfer & convey the same or any part thereof in any manner whatsoever.
- ii. They have absolute marketable clear title to their respective Project land.
- iii. Their respective Project land is free-hold.
- iv. Their respective Project land is free from all encumbrances, such as prior sale, acquisition, charges, gifts, liens, attachments, liabilities, tenancies, unauthorized occupants, claim and litigation including any public interest litigation; and there are no attachment.

Sushma Agro Estates Pvt. Ltd.

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Authorized Signatory

Andhra Farms Development Pvt. Ltd.

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory

claims, demands, suits, decrees, injunctions orders, fispendens, notices, petitions, or adjudication orders affecting the same or any part thereof.

- v. Apart from them none else is entitled to or has any right, title or interest, over and in respect of their respective land or any part thereof as a partner or partnership or co-parcener in any joint family or in any other manner howsoever.
- vi. They have not entered in the past in any agreement for sale or development or any other arrangement in respect of their respective land or any part thereof nor have made any arrangement with any one what-so-ever regarding the same or any part thereof.

H. The Owners' Project Land are contiguous to each other and can be optimally developed in conjunction with each other and as such the First Party contemplates to develop the Project Land and thereafter to transfer the same to prospective buyer(s). Pursuant to several discussions and negotiations and on the faith of the representations of the Parties, as aforesaid, an arrangement is arrived at between the Parties hereto whereby the Parties of the Other Party/Owners have agreed to provide the Project Land to the First Party with an exclusive right to undertake development of the same and thereafter to carve out plots and develop them as House sites/Villas/Apartments/Clubs/Resorts/Shopping Complexes/ or commercial structures of various units and sizes. In the Project Land and sell/transfer the same (herein 'Project') absolutely, to third parties, on the terms and conditions appearing hereinafter.

NOW, THEREFORE, THIS AGREEMENT, AS MUTUALLY AGREED WITNESSETH, AS UNDER:

- a. Subject to the terms of this Agreement and in consideration of the mutual obligations to be fulfilled herein, the Owners hereby provide to the

For SUSHMA AGRO ESTATES PVT. LTD.

Authorized Signatory

Authorized Signatory

For Yeekateb Agro Estates Pvt. Ltd.
Andra Farms Development Pvt. Ltd.

Authorized Signatory

Authorized Signatory

First Party, the Project Land with the exclusive right of development of the same, at First Party's own cost and expenses with all other rights in accordance with this Agreement.

- b. The Owners further grant absolute right to the First Party to deal with the Project Land in any manner whatsoever for the purpose of this Agreement, and further to carve out/develop in to plots and develop them as House sites/Villas/Apartments/Clubs/Resorts/Shopping Complexes/ or commercial structures of various units and sizes and sell, transfer and convey the same after development thereof, in any manner whatsoever, to the prospective buyers(s) on such terms and conditions and for such consideration as the First Party may deem fit in its sole and absolute discretion.
- c. The First Party shall be entitled to book, allot or enter into any arrangement for the sale and transfer of the Project Land and to receive the booking amounts, instalments or other considerations / charges payable by the prospective buyer(s) and to issue valid receipts for the same.
- d. The First Party shall exclusively be entitled in its sole discretion to establish terms of allotment / sale / transfer of the Project Land and to enter into any Agreement to Sell / Plot Buyer's Agreements or any other such agreement, understanding etc. with prospective buyer(s) for the sale / transfer of the same. The Owners shall always be deemed to have confirmed every Plot Buyer's Agreement executed by the First Party pursuant to this Agreement, for the sale / transfer of Project Land. However, the Owners, if required, agree and undertake to sign the Plot Buyer's Agreement or any such agreement, as Confirming Party, to confirm such transaction.

Diamond Farm Estates

for Venkatesh Agro Estates Pvt. Ltd.

India Farms Developers Pvt. Ltd.

Authorized Signatory

For SUSHMA SALES PVT. LTD.

Authorized Signatory

Authorized Signatory

BAJAJ CLINIQUE PVT. LTD.

Authorized Signatory

- e. It is agreed between the Parties hereto that all costs and expenses incurred in respect of the Project shall be borne by the First Party only including the cost of development, labour charges, costs incurred for obtaining sanctions and permissions, expenses involved in transfer and sale of the Project Land. All costs of publicity and marketing including all advertisements, hoardings, publicity materials, brokerage / commissions in respect of the Project shall also be borne by the First Party.
- f. The Owners' agree, if required, to execute and register a General Power of Attorney in the name of the First Party for the purpose of dealing with the Project Land and causing transfer of the same and for such other purposes as contemplated in this Agreement.
- g. The Owners have declared and represented to the First Party that the Project Land is free from all encumbrances, mortgages, charges, gifts, liens, hypothecation, attachments, liabilities, tenancy, unauthorized occupation, claims and litigations and that the Owners shall keep the title of the same absolutely free till the duration and full implementation of this agreement in all respects and the First Party has entered into this agreement relying/acting upon these declarations and representations. During the currency of this agreement, if any defect in title of the Owners with respect to the Project Land is found, the same shall be corrected and made good by the Owners at their own cost and expenses and the First Party shall always be kept indemnified in regard thereto.
- h. The Owners shall supply and provide all documentary evidence as may be required to be submitted to any Competent Authority concerned with the matter of ownership and further that the Owners shall also sign and execute all such documents, letters, affidavits, applications etc. as may be necessary for the development and completion of Project and for giving effect to the terms of this Agreement.

Sunrava Agro Estates Pvt. Ltd.

Authorized Signatory

Ahira Farms Developers Pvt. Ltd.

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

Authorized Signatory

i. The Owners shall render to the First Party all assistance necessary and sign all applications, representations, petitions, indemnities, affidavits, plans and all such other documents including power of Attorney (s) as the First Party may require in its name or in the name of its nominee for the purposes of the submission to the Competent or any other Government or Statutory authorities to enable them to obtain necessary sanctions, permissions and approvals from all or any of the said authorities in connection with the Project and for other purposes of this Agreement.

j. The First Party and/or its authorized representatives, employed labourers and contractors, shall be entitled, at all times, to enter upon the Project Land for undertaking the development work and also for all other purposes of this Agreement. However, the First Party shall always keep the Owners fully indemnified and harmless in this regard.

k. The Owners shall not interfere with or obstruct in any manner with the execution and completion of the work of development of the Project. It is agreed between the Parties that the possession of the Project Land once delivered / handed over to the First Party for the purpose of the Project shall not be disturbed nor any interference shall be caused by the Owners at any time.

l. The Owners agree and undertake not to revoke, cancel, modify this Agreement and further agree to give all necessary co-operation and assistance to the First Party for fulfilling the terms of this Agreement. Similarly, the First Party also hereby agrees and undertakes not to revoke, cancel, modify this Agreement and further agrees to give all necessary co-operation and assistance to the Owners for fulfilling the terms of this Agreement.

For SUSHMA SALES PVT. LTD.

Authorized Signatory
 For Veeratesh Agro Estates Pvt. Ltd.

For Veeratesh Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI CUISINES PVT. LTD.

Authorized Signatory

- m. The Parties agree that the First Party be entitled to execute the Project either by itself or through its nominees/assignees.
- n. The Parties agree that the First Party be entitled to exclusively advertise the project in its own name and the goodwill/branding/other intellectual property invested in/related to the Project, will rest exclusive with the First Party.
- o. The Owners shall not alienate or cause to be alienated, encumber or otherwise transfer or deal with the Project Land in any manner whatsoever, except for the purposes of effecting this Agreement.
- p. The Parties hereto, irrevocably agree and undertake to keep effective liaison with each other and not to do any act prejudicial to the interest of this Agreement.
- q. The Parties agree to indemnify and keep indemnified each other against any claims, demand or proceedings by any person claiming through or under them in relation to this Agreement. Each Party shall always be responsible and liable to the other for the due performance of their respective obligations under this Agreement.
- r. This agreement merges and supersedes all prior discussion and correspondence between the parties. All other aspects of this contract between the First Party and the Parties of the other part, not specifically provided for herein, shall be worked out as mutually agreed to separately by/between the First Party and the Parties of the other part. No changes, modification, alteration to this agreement shall be done without consent of the parties hereto.

For SUSHMA SALES PVT. LTD.
 Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.
 Authorized Signatory

Andhra Farms Development Pvt. Ltd.
 Authorized Signatory

BAHRI ESTATES PVT. LTD.
 Authorized Signatory

Authorized Signatory

Authorized Signatory

- s. The Parties hereto, except the First Party, shall not be entitled under any circumstances assign, transfer, charge or encumber in any manner this agreement or their respective rights and benefits under this agreement to any person without the prior written consent of the First Party. The First Party, is entitled to mortgage/lease/license/ or otherwise create charge over the Project Land, for the purpose of securing loans/financial assistance from Banks/Financial Institutions, as it deems fit, and parties of the Other Part shall have no objection for the same.
- t. The parties hereto agree and undertake to perform their respective obligations under this Agreement with due diligence and mutual cooperation keeping in view the interest of each other and execute and to do all other acts, deeds and things whatsoever as may be necessary for implementing or giving effect to the terms of this agreement.
- u. This agreement is not and shall not, however, be deemed to be construed as a partnership between the parties hereto nor will the same be ever deemed to constitute one as the agent of the other, except to the extent specifically recorded.
- v. If any provision of this Agreement shall be determined to be void or unenforceable under applicable law, such provisions shall be deemed to be amended or deleted in so far as reasonably consistent with the purpose of this agreement and to the extent necessary to conform to applicable law and remaining provisions of this agreement shall remain valid and enforceable in accordance with their terms. However the essence of this Agreement shall remain unaltered.
- w. The parties to this Agreement have represented to each other that they are duly authorized and competent to enter into this agreement and this agreement has been duly entered into between them of their free will.

For **SUSMA SALES PVT. LTD.**
BAHRI ESTATES PVT. LTD.
 AUTHORIZED SIGNATORY

For **Andra Farms Development Pvt. Ltd.**
 AUTHORIZED SIGNATORY

For **Andra Agro Estates Pvt. Ltd.**
 AUTHORIZED SIGNATORY

x. As already stipulated above, the Parties shall act for the fulfilment of the objects of this agreement and shall make all endeavors to perform their respective obligations under this agreement. In the event of breach by either Party of any obligation of significance which materially affects the continuation of this agreement and its fulfilment and if such defaulting party fails or refuses to remedy the breach within reasonable period, the other party shall be entitled to enforce the said obligation against the defaulting Party through arbitration as provided for in this agreement at the cost, risk and expenses of the defaulting Party.

y. Neither Party shall be deemed to be in default of the performance of any of its obligations herein if it is delayed or prevented by conditions constituting force majeure which are occasioned by causes beyond the control of such affected party which it could not avert in spite of best endeavor and due diligence and which has not occasioned due to any act of omission or commission of the affected Party and shall include but not be limited to any law, order, rule or direction of any government or municipal or statutory agency or other authority, restraints, injunctions, prohibition, withdrawals of permissions not due to default of the affected Party, fire or any act of God or any other reasons or cause beyond the reasonable control of the affected Party.

For SUSHMASALES PVT. LTD.

Authorized Signatory

Andra Farms Developers Pvt. Ltd.

Authorized Signatory - BAHRI CUISINES PVT. LTD.

Authorized Signatory

For Veekatesh Agro Estates Pvt. Ltd.

Authorized Signatory

Veekatesh Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

AUTHORISED SIGNATORY.

z. Any notice required to be given by either Party hereto to the other Party shall be deemed to have been sufficiently served, if it is sent by Registered Post A.D. to the address of the respective party as aforesaid.

aa. The Parties hereto agree that if any dispute and/or difference arises between the parties in relation to this Agreement or its application and interpretation thereof or otherwise in connection therewith, the same shall be settled by arbitration by referring the dispute to the sole arbitrator to be appointed by the Managing Director of the First Party. The dispute, controversy or claim shall be in accordance with the provisions of the *Arbitration and conciliation Act, 1996*. The award so made by the Arbitrator shall be final and binding on the parties and shall be enforced under the provisions of Code of Civil Procedure, 1908 in the same manner as if it were a decree of the court. It is agreed that the arbitration proceedings shall be conducted in English only. The Arbitrator has powers to pass interim awards. During the course of arbitration, both Parties shall negotiate and shall continue performing their respective obligation(s) under this agreement except those under arbitration.

For SUSHIL AGRO PVT. LTD.

Agro Farms Development Pvt. Ltd.

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

Authorized Signatory

BAHRI CUISINES PVT. LTD.

Authorized Signatory

Ramaya Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI ESTATES PVT. LTD.

AUTHORISED SIGNATORY.

SCHEDULE-A

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 56.28 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
209B/2B	0	27	396	1	24
209B/3	0	28	397/1 397/2	3	62
210/2B	0	56	400	2	17
210/3	0	69	401/1	1	09
213	0	95	401/2	0	64
214	0	93	402	1	03
204	3	30	403	1	54
305/1	1	35	404	0	90
306/2	0	16	405/1	1	40
307	1	02	405/2	0	63
308	2	48	407	3	50
309	1	11	408	0	35
311/2A	1	58	409	2	62
311/2B	1	80	410/1	1	94
392	4	03	410/2	0	99
395/1 395/2 395/3	3	50	411	2	16
399/1 399/2	1	63			
TOTAL EXTENT	56.28				

For SUSHMA SALES PVT. LTD.

Authorized Signatory

SCHEDULE-B

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 7.61 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the

For SUSHMA SALES PVT. LTD.

Anra Farms Development Pvt. Ltd.

Sivrasu Agro Estates Pvt. Ltd.

Authorized Signatory

For Venkatesh Agro Estates Pvt. Ltd.

Authorized Signatory

BAHRI CUISINES PVT. LTD.

Authorized Signatory

revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
406	1	79	433	1	74
425/1	2	25			
425/2	0	89			
432	1	24			
TOTAL EXTENT	7.61				

Anpro Farms Developments Pvt. Ltd.

Authorized Signatory

SCHEDULE-C

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of ~~18.28~~ Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
179B	1	24	385/2	1	51
302/2	1	85	385/3	2	91
379	4	72	386	2	55
382	1	33			
383	1	07			
384	1	10			
TOTAL EXTENT	18.28				

SAHRI CUISINES PVT. LTD.

Authorized Signatory

SCHEDULE-D

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of ~~38.9~~ Acres, within the Registration District of

For Veekareb Agro Estates Pvt. Ltd.

Anpro Farms Developments Pvt. Ltd.

For SUSHMA SALES PVT LTD

Authorized Signatory

SAHRI CUISINES PVT. LTD.

Sushma Agro Estates Pvt. Ltd.

Authorized Signatory

A

Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
412	2	48	435	0	57
413	0	21	436/1	1	92
414/1	1	67	436/2	3	28
414/2	0	38	436/3	1	04
415	0	41	436/4	0	88
416	2	07	437	2	49
421/1	2	85	438/1	1	03
422	1	82	439/1	0	48
423	2	54	442/1	0	52
424	2	00	442/1	2	48
427	1	16	442/2	2	27
430	2	44			
431	0	11			
TOTAL EXTENT	38-90				

SCHEDULE-E

All that piece and parcel of the land comprised within the Ganguvarpatti Village and G.Kallupatti Village, Periyakulam Taluk, Theni District, measuring a total extent of 1-90 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

SURVEY NO.	EXTENT		SURVEY NO.	EXTENT	
	ACRES	CENTS		ACRES	CENTS
420	1	90			
TOTAL EXTENT	1-90				

For SUSHIL SALES PVT. LTD

Authorized Signatory

Andra Farm Development Co. Ltd.

BAHRI COUSINS PVT. LTD.

Authorized Signatory

Sushil Sales Pvt. Ltd.

Authorized Signatory

Sushil Sales Pvt. Ltd.

Authorized Signatory

IN WITNESS WHEREOF, the Parties hereto have hereunto set and subscribed their respective hands at the place and on the day, month and year, first above written under their respective signatures and in the presence of following witnesses.

BAHRI ESTATES PVT. LTD.

[Signature]
 AUTHORIZED SIGNATORY,
 FIRST-PARTY

BAHRI CUISINES PVT. LTD.

[Signature]
 AUTHORIZED SIGNATORY,
 FOURTH-PARTY

For SUSHMA SALES PVT. LTD.

[Signature]
 AUTHORIZED SIGNATORY,
 SECOND-PARTY

Sunravs Agro Estates Pvt. Ltd.

[Signature]
 AUTHORIZED SIGNATORY,
 FIFTH-PARTY

Anpra Farms Development Pvt. Ltd.

[Signature]
 AUTHORIZED SIGNATORY,
 THIRD-PARTY

For Venkatesh Agro Estates Pvt. Ltd.

[Signature]
 AUTHORIZED SIGNATORY,
 SIXTH-PARTY

WITNESSES

1. DEEPAK PARIJA
 201-222, PARK W SHOP
 DLF CITY, PH-IV
 GURGAON-122002

2. *[Signature]*
 28/11/11, Hms 5 Court,
 Sullipur Road
 U. En. N. H. R.

அனுப்புநர்

திரு.ஆ. ஆனந்தன், பி.இ.,
உதவிக் கோட்டப் பொறியாளர்,
நெடுஞ்சாலைத் துறை, (கூ/பொ),
வத்தலக்குண்டு.

பெறுநர்

கோட்டப் பொறியாளர்,
நெடுஞ்சாலைத் துறை,
தின்னடுக்கம்.

Letter of Recommendation
from. South Eastern
Water Supply & Sewerage
Board, Dindigul
Coral Cor

ந.க.என் : WF / 2007 / இவ.அ / நமர் : 24-12-2007

ஐயா,

பொருள்: வத்தலக்குண்டு (நெ) உட்கோட்டம் - கொண்டமலைச் சாலை கி.மீ 5/6, 5/9, 5/10-ல் அணுகுசாலையுடன் கூடிய சிறுபாலம் அமைக்க அனுமதி வழங்குதல் தொடர்பாக.

பார்வை: பாரி என்டர்பிணைச்சல் பிளான்பேட் லிமிடெட், நியூடெல்லி நமர் : 20.12.07

மேற்காணும் பார்வையின் படி, கொண்டமலைச்சாலை கி.மீ 5/6, மற்றும் 5/10-ல் சாலையின் வலதுபுறம் நெடுஞ்சாலைத் துறைக்கு சொந்தப் பகுதியில் அணுகு சாலையுடன் கூடிய சிறுபாலம் அமைக்க அனுமதி கோரப்பட்டுள்ளது. மேற்படி அணுகுசாலை அமையும் இடத்தின் சர்வே எண் 179B, 209B/2B ஆகும். மேலும் சிறுபாலம் கட்ட உத்தேசிக்கப்பட்டுள்ள இடத்தில் கட்டும் வரைபடம் இணைக்கப்பட்டுள்ளது. மேலும் அணுகுசாலையுடன் கூடிய சிறுபாலம் அமைக்க அனுமதி பெற்றுத் தரும்படி பணிவுடன் கேட்டுக் கொள்கிறேன்.

உதவிக் கோட்டப் பொறியாளர்
நெடுஞ்சாலைத் துறை, (கூ/பொ)
வத்தலக்குண்டு.

இணைப்பு:-

- 1) அனுமதிக்கக் கூடியதம் - 2
- 2) வரைபடம் - 3
- 3) சார்பதிவாளர் சான்றிதழ் - 1
- 4) புலப்படச் சான்றிதழ் - 1



சான்றிதழ்

- 1) நெடுஞ்சாலைத் துறையின் விதிப்படி இத்துறையில் அங்கீகரிக்கப்பட்ட மாதிரி வரைபடத்தின் படி சிறு பாலம் கட்ட உத்தேசிக்கப்பட்டுள்ளது.
- 2) கட்ட உத்தேசிக்கப்பட்டுள்ள சிறுபாலத்தின் மேல்மட்டம் சாலையின் மேல் மட்டத்தைவிட 0.30 மீட்டர் தாழ்வாக அமைக்கப்பட உள்ளது.
- 3) சிறுபாலம் கட்டப்படுவதால் பிற்காலத்தில் சாலை மேம்பாட்டு பணிக்கு பாதிப்பு ஏற்படாது, மேலும் சாலை அகலப்படுத்துவதற்கு போதிய இட வசதி உள்ளது.
- 4) கட்டப்படும் சிறுகுழாய் பாலமானது 900 மி.மீ. விட்டமுள்ள குழாய் போதுமானது என சான்றளிக்கப்படுகிறது.
- 5) அணுகுசாலை அமைக்கும் இடத்திலிருந்து 300 மீட்டர் தூரத்தில் இத்துறையின் அனுமதி பெற்ற ஆண்டு சாலையுடன் கூடிய சிறுபாலம் எதுவும் இல்லை என சான்றளிக்கப்படுகிறது.
- 6) சிறுபாலம் கட்ட உத்தேசிக்கப்பட்டுள்ள இடம் இத்துறைக்கு தேவையான பட்சத்தில் விண்ணப்பதாரர் தமது சொந்த செலவில் அணுகு சாலையுடன் கூடிய சிறு பாலத்தை அப்பறுப்படுத்தி தருவதாக சம்மதக் கடிதம் கொடுத்துள்ளார்.
- 7) சிறு பாலம் மற்றும் அணுகுசாலை அமையும் இடத்தின் பரப்பு மதிப்பு சார்பதிவாளரிடம் பெறப்பட்டு இத்துடன் இணைக்கப்பட்டுள்ளது.
- 8) அணுகு சாலை பிரியம் வளைவு (Bell Mouth) விட்டம் போதுமானது என சான்றளிக்கப்படுகிறது.

உதவிக் கோட்டப் பொறியாளர்,
நெடுஞ்சாலைத் துறை, (சு./பொ),
வத்தலக்குண்டு.

உதவிப் பொறியாளர்,
நெடுஞ்சாலைத்துறை,
வத்தலக்குண்டு.





Bahri Estates Pvt. Ltd.

An ISO 9001:2000 Certified Company

201-202, Park 'N' Shop, L Block,
DLF City Phase II, Gurgaon - 122002

Phone: 91-124-4250000

Fax: 91-124-4108568

Email: sales@bahriestates.com

Website: www.bahrigroup.in

From

Bahri Estates (P) Ltd,
Represented by its Authorized Signatory,
201-202, Park 'N' Shop,
L Block, DLF City, Phase-II,
Gurgaon-122002

17, JAN 2008

To
The District Forest Officer,
Kodikanal Forest Division,
Kodikanal,
Tamil Nadu

Sir,

Sub: NOC from Forest Department.

Ref: Our earlier application dated 25 November 2007

1. Our company is the authorized agent representing (1) M/s. Bahri Cuisines (P) Ltd (2) M/s Sushma Sales (P) Ltd (3) Suprava Agro Estates (P) Ltd. (4) Venkatesh Agro Estates (P) Ltd., and (5) Anpra Farms Developers (P) Ltd. [hereinafter referred to as 'Companies-1 to 5']. Companies 1 to 5 are the registered owners of dry Patta land in Survey Numbers separately enclosed herewith, all situated within G. Kallupatty Panchayat, Genguvarpatti Village, Periyankulam Taluk, Theni District. The total extent of land owned by companies 1 to 5 comprised in these survey numbers is about 125 acres.

2. These lands are only Patta lands and are not forest lands. Companies 1 to 5 having agreed to develop the lands either by planting Pathimugam and other trees/agro-businesses/farm lands/lay outs for house sites/like development/ for which office buildings and residential quarters are required to be constructed on the Patta lands.

3. For this purpose, an application is being submitted to the Director, Town & Country Planning and the Agricultural Department seeking sanction for construction of office buildings and residential quarters on these lands. ✓

4. For this purpose, we have submitted an application for issuance of No Objection Certificate [NOC] from the Forest Department for processing the aforesaid application.

5. Further in reference to your letter No DFO/E3/3563/2007 dated 10/01/2007 requesting for various documents like original, Chitta, Andgal, A Register, FNB Sketch and Patta book duly signed by VAO. Also the Tashildhar Certificate. We hereby enclose all the certificates as mentioned above [Chitta, Andgal, A Register, FNB Sketch and Patta book duly signed by VAO and the Tashildhar Certificate] for your kind perusal.

6. Hence, we request you to kindly Sir, to issue your NOC.

Thanking you, 17/01/08

[Signature]
 Saravanan

சரவணன் (ஸார்) சி.எம்.

Your sincerely,

[Signature]
 P. Saravanan,
 Authorized Signatory
 Bahri Estates (P) Ltd.

Enclosed List of all companies

Supriya Agro Estates Pvt Ltd

S.No	Survey No	Acres
01	412	2.48
02	413	0.21
03	414*	2.05
04	415	0.91
05	416	2.07
06	421*	
07	421/1	2.85
08	422	1.82
09	423	2.54
10	424	2.00
11	427	1.16
12	430	2.94
13	431	0.91
14	435	0.57
15	436	7.10
16	437	2.49
17	439/1	0.48
18	439/2	0.70
19	442/1	0.52
20	443/1	2.48
21	443/2	1.15
	Grand Total	38.46

Venkatesh Agro Estates Pvt Ltd

01	420	1.90
02	426	3.42
03	428	1.41
04	429	1.41
05	441	1.90
	Grand Total	10.04

Aspara Farms Developers Pvt Ltd

01	406	1.49
02	425	3.14
03	432	1.24
04	433	1.74
	Grand Total	7.61

Sushma Sales Pvt Ltd

01	209B /2B	0.27
02	210/2A	0.23
03	210/2B	0.56
04	210/3	0.69
05	213	0.95
06	214	0.73
07	304	3.30
08	305	1.35
09	306	0.16
10	307	0.22
11	308	2.48
12	309	1.11
13	311/2A	1.58
14	311/2B	1.80
15	377	4.03
16	395	3.50
17	396	1.24
18	397	3.62
19	399	6.63
20	400	2.17
21	401/1	1.09
22	401/2	0.64
23	402	1.03
24	403	1.54
25	404	0.90
26	405/1	1.40
27	405/2	0.63
28	407	3.50
29	408	0.35
30	409	2.62
31	410*	2.93
32	411	2.16
	Grand Total	55.41

Bahri Cuisines Pvt Ltd

S.No	Survey No	Acres
01	179B	1.24
02	302/2	1.85
03	379	4.72
04	382	1.33
05	383	1.07
06	384	1.10
07	385/2	1.51
08	385/3	2.91
09	386	2.55
	Grand Total	18.28

தமிழ்நாடு வனத்துறை

அனுப்புநர்
திரு.அவையன்சேட்டிவி.ப.,
மாண்புமிகு வன அலுவலர்,
கொடைக்காணல் கோட்டம்,
கொடைக்காணல்.

பெறுநர்
திரு. சரணாஜ் குமார்
(Authorized signatory)
Bahri Estates (P) Ltd.,
No.D16A, Indra Enclave,
Neb Sarai, NEW DELHI-110 060.

ந.க.எண். 10772/07 ல், தாள்.24.1.2008

அய்யா,

பொருள்: தண்டயில்லா சான்றிதழ் - துரிதப்படுத்தி கிராமம்
பெரியகுளம் தாலூகா 128 ஏக்கர் வரண்ட பட்டா
திலங்கையில் விவசாய பண்ணை அமைக்க
வனத்துறையினர் தண்டயில்லா சான்று கேட்டல்
தொடர்பாக.

பார்வை: 1) Bahri Estates (P) Ltd, New Delhi.
ஆத எண் இல்லை. தாள்.25.11.07 மற்றும் 17.1.08.
2) வனச்சரணி, பெரும்பாளையம். ஆத எண் இல்லை,
தாள்.19.12.07.

மேற்கண்ட பார்வை 1ல் பச்சரி எஸ்டேட் (தனியார்) திருவனந்தூர்,
பெரியகுளம் தாலூகா, துரிதப்படுத்தி கிராமத்திலுள்ள பின்வரும் புல எண்ணிலுள்ள
பட்டா திலங்கையில் விவசாய பண்ணை அமைக்க வேண்டியிருந்ததால்
வனத்துறையினர் தண்டயில்லா சான்று கேட்டு மனு செய்துள்ளனர்.

1) Bahri Cuisines Pvt. Ltd.க்கு சொந்தமான 18.28 ஏக்கர் திலங்கையின் விவரம்,

வ.எண்.	சர்வே எண்.	பரப்பு (ஏக்கரில்)
1.	179B	1.24
2.	302/2	1.85
3.	379	4.72
4.	382	1.33
5.	383	1.07
6.	384	1.10
7.	385/2	1.51
8.	383/3	2.91
9.	386	2.55
	மொத்தம்:	18.28

14.	311/2B	1.80
15.	377	4.03
16.	395	3.50
17.	396	1.24
18.	397	3.62
19.	399	6.63
20.	400	2.17
21.	401/1	1.09
22.	401/2	0.64
23.	402	1.03
24.	403	1.54
25.	404	0.90
26.	405/1	1.40
27.	405/2	0.63
28.	407	3.50
29.	408	0.35
30.	409	2.62
31.	410/1	1.94
32.	410/2	0.99
33.	411	2.16
	மொத்தம்:	55.41

4) Yenkatesh Agro Estates Pvt Ltd.,க்கு சொந்தமான 10.04 ஏக்கர் நிலங்களின் விபரம்

வ.எண்.	சர்டீபை எண்.	பரப்பு (ஏக்கரில்)
1.	420	1.90
2.	426	3.42
3.	428	1.41
4.	429	1.41
5.	441	1.90
	மொத்தம்:	10.04

5) Anpara Farms Developers (P) Ltd.,க்கு சொந்தமான 7.61 ஏக்கர் நிலங்களின் விபரம்

வ.எண்.	சர்டீபை எண்.	பரப்பு (ஏக்கரில்)
1.	406	1.49
2.	425	3.14
3.	432	1.24
4.	433	1.74
	மொத்தம்:	7.61

பார்வை 2ல் காணும் சமீபக் குறிப்பில் பெரும்பள்ளம் வளச்சரகர் தமது அதிசேஷியில் மேற்படி நிலங்களின் முழுவதும் புதிதாக பட்டா நிலங்களின் என தாசில்தார் பெரியசூனம் த.ச.எண்.806/07 எ6 தான்.8.8.07 நடுத்திய சமீபத்தில் சான்றிதழ் வழங்கியுள்ளார் எனவும், உறவி கூணையர் (நிலச்சீதிக்குதலம்) மதுரை அவர்களது

அதே என. பி/2583/2007 நாள.7.8.07 த்தேதிய அத்தத்தில் மேற்படி புலன்களின் நிலை சீர்திருத்தச் சட்டத்தில் கவரப்படவில்லை என சான்றிதழ் வழங்கியுள்ளார் எனவும், பெரியகுளம் ஊராட்சி ஒன்றியம், திசைலாபப்பட்டி ஊராட்சித் தலைவர் அதே என.200/2007-08, நாள.1.12.2007ல் மேற்படி புலன்களில் விவசாய பண்ணை ஆரம்பிக்க எவ்வித தடைபுகளில்லை என சான்றிதழ் வழங்கியுள்ளார் எனவும் சரஸ் தெரிவித்துள்ளார்.

மேலும் பெரியகுளம் கிராம ஊராட்சி வட்டார வளர்ச்சி அலுவலர் தமது 1.12.2007த்தேதிய அத்தத்தில் மேற்படி புலன்களில் திரு. சரவணராமன், Bahri Estate (P) Ltd., என்ற நிறுவனத்தின் மூலமாக திசைலாபப்பட்டி ஊராட்சி மேற்க்களையேற்ற மனைப்பிரிவு மற்றும் கட்டுமானத் திட்டத்தினால் திசைலாபப்பட்டி ஊராட்சியில் வேலைவாய்ப்பு மற்றும் பராமதமான அபிவிருத்திகள்த் ஏற்படும் என்பதால், மேற்படி நிறுவனத்தின் அனைத்து திட்டங்களுக்கும் ஆட்சேபனை மற்றும் தடை ஏதும் இல்லை என சான்று வழங்கியுள்ளதாகவும் பெரும்பள்ளம் வளச்சரஸ் தெரிவித்துள்ளார்.

மேற்கண்ட புலன்களில் உள்ள புத்தூசு பட்டா நிலங்களை பெரும்பள்ளம் வளச்சரஸ் 15.12.2007ல் நானன்று தனிக்கையிடப்பட்டதில் மேற்படி பட்டா நிலங்களில் யாவும் தென் சரிவு காப்புக்காட்டினை ஒட்டி சுமார் 20 வீட்டர் தூரம் தள்ளி 35வது வீட்டர் தூரத்தில் உள்ளது என்றும் மேற்படி நிலங்கள் ஏதும் காப்பு நிலம் மற்றும் ஆக்கிரமிப்பு இல்லை என்றும் இதனால் கற்றுச் சூழல் பாதிப்பு மற்றும் இயற்கை வளத்திற்கு எவ்வித இடையூறும் இல்லை எனவும் தெரிவித்துள்ளார். மேலும் இது குறித்த உதவி மொழி பத்திரம் 64 நபர் வழங்கியுள்ளார் எனவும் மனுதாரர் கேட்டுள்ளபடி தடைபில்லை சான்றிதழ் வழங்கி அவனை செய்யுமாறு சரஸ் தெரிவித்துள்ளார்.

மேற்படி புலன்களை என்னால் 23.12.2008த்தேதியன்று தனிக்கையிடப்பட்டது. மேற்படி நிலங்கள் யாவும் அவைகளின் மற்றும் சரஸின் அதிகார அடிப்படையில் புத்தூசு பட்டா நிலங்களாக உள்ளதால் தெரிய வருகிறது. அதனால் அருகிலுள்ள தென் சரிவு காப்புக்காட்டுக்கு கற்றுச்சூழல் வள உயிர்வளங்கள் இயற்கை இயற்கை வளத்திற்கு எவ்வித பாதிப்பும் ஏற்படாமல் ஆக்கிரமிப்பு ஏற்படாமலும் இருக்க வேண்டும் என்ற நிபந்தனைகளுக்கு உட்பட்டும், வளச்சட்டம் மற்றும் வண்பாடுகாப்பு சட்டங்களின் விதிகளுக்கு உட்பட்டும் மற்றும் வண்பாடுகளினால் எல்லையை ஒட்டி பட்டா நிலங்களில் 20 வீட்டுக்கு தெரிவிக்கப்பட்ட மரம், செடி, செடிக்கள் மட்டும் உற்பத்தி செய்யப்பட வேண்டும் என்ற நிபந்தனைகளுக்கும் மேற்படி பட்டா நிலங்களில் விவசாய பண்ணை அமைக்க இதை மூலம் தடைபில்லை சான்று வழங்கப்படுகிறது.

[Handwritten mark]

ஒம்/-அ.வெங்கடேயம்,
மாவட்ட வள அலுவலர்,
சொடைக்காலை கோட்டம்,
சொடைக்காலை.

நல. வளச் சரஸ்,
பெரும்பள்ளம் வளச்சரஸ்.

12.5.2011

[Handwritten signature]
24/1/08
வழங்கியுள்ள அலுவலர்.

From

Mr. A. Venkatesh. I.F.S
District Forest Officer
Kodaikanal

To

Mr. Saravaram
(Authorised Signatory)
Bahri Estates (P) Ltd.
No D 16A Indira Enclave,
Neb Sarai, NEW DELHI
110 060

NO.O.No. 10772/07 W Date 24.1.2008

Sub : No Objection Certificate G. Kallupatti Vill
(Periyakulam Taluk) in the 128 Acre Dry Patta Land
To make Agriculture Farms From Forest Department Request

Reference : 1] Bahri Estates (P) Ltd, New Delhi,
No letter No. dated 25.11.07 and 17.1.08

2] Forest Officer, Perumpallam, No Letter No. dated 19.12.07

Private Organization referred as No.1 above applied for No Objection Certificate from forest department.

(1) Bahri Cuisines Pvt. Ltd.	18.28 acre
(2) Suprava Agro Estates Pvt. Ltd	38.48 "
(3) Sushma Sales Pvt. Ltd.	55.41 "
(4) Venkatesh Agro Estates Pvt. Ltd.	10.04 "
(5) Anpara Farms Developers (P) Ltd.	7.61 "

Forest Officer of PERUM PALLAM, informed vide his above referred letter 2 that.

Periyakulam Thasildhar issued a certificate stating the above mentioned lands are dry and patta lands vide N.O.No. 506/078 A6 Dated 09.08.07

The Dy. Commissioner (Land Reforms) Madurai issued a certificate that these Lands are not covered under the Land Reforms Act vide letter No.81/2583/2007 dated 07.08.07.

The Panchayat President of G. Kallupatti issued a No Objection Certificate to start Agriculture Farms in the above mentioned lands vide letter NO 200/2007-2008 DATED 01.12.07.

Moreover, Periyakulam Rural Development Officer vide his letter dated 01.12.2007 given No Objection Certificate to all the proposals of Bahri Estates Pvt. Ltd., keeping in view of the development and employment aspect in that area, due to their HOUSE PLOT and CONSTRUCTION works.

Perum Pallam Forest Officer after his site inspection on 15.12.2007, informed that the above mentioned lands situated away from 20 mtrs to 35 mts of the south slop of KAPPU KAADU forest. The applicant gave an undertaking / declaration that there would not be any encroachments of forest land and no single damage to the animals and environment of that area. So N.O.C can be issued.

The above mentioned Survey Nos. are inspected by me on 23.1.2008. According to the documents and the report of Forest Officer, these Survey Nos. are dry and patta lands. I give NOC for making Agriculture Farms under the following conditions:-

- (a) No damages to the south slop of KAPPU KAADU FOREST, environment and Forest animals.
- (b) There should not be any encroachment.
- (c) They are to produce only tree, small plants, and creepers for the 100 meters continuously from their patta land adjoining to forest limit.

Copy to : Forest Officer
Perum Pallam

Sd/-XXXXXXXXXXXX
A. Venkatesh
District Forest Officer
Kodaikanal

24.1.08

வட்டாட்சியர் அலுவலகம்
பெரியகுளம்

வட்டாட்சியர் சான்று

Spl. No. 35/08

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குலாப்பட்டி கிராம நில அளவு எண்கள் (தனித்தாளில் இணைக்கப்பட்டுள்ளது) ஆகியவை அடங்கிய 49.76.5 றெக்டோர் பரப்பளவு கொண்ட புன்செய் நிலம் திருவாளர்கள் 1). மெசர்ஸ் கன்மா சேல்ஸ் (பி) லிமிடெட், 2). மெசர்ஸ் அன்பரா பார்மஸ் டெவலப்பர்ஸ் (பி) லிமிடெட், 3). பாரி குசின்ஸ் (பி) லிமிடெட், 4). மெசர்ஸ் வெங்கடேஷ் அக்ரோ எஸ்டேட்ஸ் (பி) லிமிடெட், 5) மெசர்ஸ் சுப்ரவா அக்ரோ எஸ்டேட்ஸ் (பி) லிமிடெட் ஆகியோர்களுக்கு சொந்தமான பட்டா நிலம் ஆகும் அதில்

அரசு புறம்போக்கு நிலம் ஏதும் சேரவில்லை.

2. நிலம் கையகப்படுத்தும் சட்டம் 1894 பிரிவு 4(1) -ன் கீழ் எந்த துறையாலும் அறிவிப்பு செய்யப்படவில்லை என்றும் மற்றும் நிலம் ஆர்ஜிதம் சம்மந்தமாக நில ஆர்ஜித பட்டியல (Land Plan Schedule) எதுவும் அரசுக்கு அனுப்பப்படவில்லை.
3. நில சீர்திருத்தச் சட்டம் 1961-ன்படி பாதிப்பு இல்லை.
4. நகர்புற நில உச்ச வரம்பு சட்டம் 1978-ன்படி பாதிப்பு இல்லை.
5. வெள்ளைப் பெருக்கால் உத்தேச மனப்பிரிவு இடம் பாதிக்காது.

மேற்கண்டவாறு சான்றுகள் வழங்கப்படுகின்றன.



TAHSILDAR
PERIYAKULAM
TAMIL NADU

P.T.O

Tahsildar Office,
Periyakulam.

Spl.pg.No: 85/08

TAHSILDAR CERTIFICATE

Theni District, Periyakulam Tahluk, Ganguvatpatti village Land area (attached separately) admeasuring 49.76.5 hectare dry lands are the patta lands belongs to :- 1) M/s Sushma Sales (P) Ltd, 2) M/s Anpara Farms Developers (P) Ltd, 3) Bahri Cuisines (P) Ltd, 4)M/s Venkatesh Agro Estates (P) Ltd,5)M/s Suprava Agro Estates (P) Ltd. In that,

1. Non of the Government Purampoku land is included.
2. No notification from any Government department under the Land acquisition Law 1894 sub para 4(1) and No land plan schedule for land acquisition sent to the Government.
3. Not affected under the land reforms Law 1961.
4. Not affected by the Township land ceiling Law 1978.
5. Proposed House Plots area will not be affected by floods.

Certificates are given as mentioned above.

22-02-08
Commissioner
17 MAR 2008
Department of Town &
Country Planning,
Chennai - 2

Tahsildar
Periyakulam

(TRANSLATED DOCUMENT)
FOR REFERENCE ONLY

Approved Layout Survey Nos given below :
Theni District, Genguvarpatti Village, G.Kallupatti Panchayat

Survey No.	Extent (Hectare)	Survey No.	Extent (Hectare)
179 B	0.50.0	405/1	0.57.0
209 B / 2 B	0.11.0	405/2	0.25.5
209 B / 3	0.11.5	406	0.60.5
210/2B	0.22.5	407	1.41.5
210/3	0.28.0	408	0.14.0
213	0.38.5	409	1.06.0
214	0.29.5	410/1	0.78.5
302/2	0.75.5	410/2	0.40.0
304	1.33.5	411	0.87.5
305/1	0.54.5	412	1.00.5
306/2	0.06.5	413	0.08.5
307	0.41.5	414/1	0.67.5
308	1.00.5	414/2	0.15.5
309	0.45.0	415	0.37.0
311/2A	0.64.0	416	0.84.0
311/2B	0.73.0	420	0.77.0
377	1.63.0	421/1	1.15.5
379	1.91.0	422	0.73.5
382	0.54.0	423	1.03.0
383	0.43.5	424	0.81.0
384	0.44.5	425/1	0.91.0
385/2	0.61.0	425/2	0.36.0
385/3	1.17.5	427	0.47.0
386	1.03.0	430	1.19.0
395/1	0.31.0	431	0.37.0
395/2	0.40.5	432	0.50.0
395/3	0.70.0	433	0.70.5
396	0.50.0	435	0.23.0
397/1	0.42.0	436/1	0.77.5
397/2	1.04.5	436/2	1.32.5
399/1	1.35.5	436/3	0.42.0
399/2	1.33.0	436/4	0.35.5
400	0.88.0	437	1.01.0
401/1	0.44.0	438/1	0.41.5
401/2	0.26.0	439/1	0.19.5
402	0.41.5	442/2	0.21.0
403	0.62.5	443/1	1.00.0
404	0.36.5	443/2	0.92.0



M. S. J. Mani
 TAHSILDAR

பொதுப்பணித்துறை

அனுப்புநர்
பெற்றி செ. சிவன், பி.இ.,
செயற்பொறியாளர், தி.ஆ.உ.பொ.புது,
முச்சான்று வறழிலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
M/s பளி ஷன்ஃட்டர்
6-2-308, திருநகல்,
வத்தலக்கோட்டை

PWS NOC

கணம் 549¹ம் /வே.க.பெ.ப.13/2008 /தாள் 21.11.2008.

அன்புடையி,

பொருள்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குலாங்குடி கிராமம் புல 213 மற்றும் 311/2B-ல் உள்ள தங்கனாட்டா நிலங்களுக்கு செல்லுபடியாக புல எண் 296-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாப்பு.

பரிசீலனை: தங்கனாட்டா மறு தாள் 12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குலாங்குடி கிராமம் புல எண்கள் 213 மற்றும் 311/2B-ல் உள்ள தங்கனாட்டா நிலங்களுக்கு சென்று வருவதற்கு, புல எண் 296-ல் உள்ள ஓடையில் தங்கனாட்டா சொந்த செலவில் பாலம் கட்டிக் கொள்வதற்கு இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் அவர்களால் மேற்கண்ட தளத்தின் ஆய்வு செய்து வெளியீட்டில் பரிசீலனை செய்து எவ்வாறு சம்பந்தித்து விவரங்களின் அடிப்படையில் தாங்கள் சொந்த செலவில் புல எண் 296-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்டிக் கொள்ள கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

1. ஓடையின் குறுக்கே வரவடக்கத்தில் குறிப்பீட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்விசையின் அங்கீகரிக்கப்பட்ட அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆகும் செலவு முழுமையும் தாங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
4. இத்துறையின் சட்ட திட்டங்களுக்கு உட்பட்டும், தெரிந்துகொண்ட தரையின் விதிகளுக்குட்பட்டும் பாஸ்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீர்திருத்தங்கள் ஏற்படும் பழுதுகளை பழுது தீக்கம் செய்வதற்கு இத்துறை உடனடி பொதுப்பணி ஏற்று கொள்ளாது. பழுது தீக்கம் செய்யும் வேலைகளைப்பும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத் தள்ளி பணிகளை செய்கு முடிக்க வேண்டும்.
6. இத்துறை மூலம் மேற்கண்ட ஓடையில் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
7. ஓடையில் எவ்வித தடைகளும் இன்றி தண்ணீர் செல்லவும், ஓடையின் அகலம் மற்றும் தாங்கலி செல்தும் அளவு ஆகிய விவரங்களில் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் அமைத்தும் முடிவடைந்தபின் இத்துறையின் சம்பந்தப்பட்ட பிரிவு அனுமதியிடம் முழுமையாக ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் கீழும் பட்சத்தில் அனுமதி ரத்து செய்யப்படும் என்றும் சட்டப்படி நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(சு) / 4444

செயற்பொறியாளர், தி.ஆ.உ.பொ.புது,
முச்சான்று வறழிலக் கோட்டம், பெரியகுளம்.

12.5.2.21

திருச்சி செயற்பொறியாளர் அலுவலகம்
 முச்சான்று வறழிலக் கோட்டம், தி.ஆ.உ.பொ.புது
 பெரியகுளம்

பொதுப்பணித்துறை

அனுப்பர்
பொறி. சொ. சிவன், பி.இ.,
செயற்பொறியாளர், நீ.ஆ.உ.பொ.பு.
மஞ்சளறு வடிநிலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
M/s பானி என்டெர்ஸ் பிரைவேட் லிமிடெட்,
6-2-208, திருநகர்,
வந்தவாக்குன்றி

க.எண் 57076 / இலாப/கோ.13/2008 / தாள் 21.11.2008.

அன்புமையர்,

பொருள்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவாங்கட்டி கிராமம் புல எண்கள் 308 மற்றும் 306/2-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு சென்று வருவதற்கு புல எண் 306/1-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாப்பு.

பார்க்க: தங்கனது மறு தாள் 12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவாங்கட்டி கிராமம் புல எண்கள் 308 மற்றும் 306/2-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு சென்று வருவதற்கு புல எண் 306/1-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்டக் கொள்ளத்தக்க இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தளத்தை ஆய்வு செய்து வேண்டத்தக்க பாதிப்பு ஏற்படாது என்று சமர்ப்பித்த விவரங்களின் அடிப்படையில் தங்களின் சேர்த்த செலவில் புல எண் 306/1-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்டக் கொள்ள தீர்மானம் நிறுத்தணைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

1. ஓடையின் குறுக்கே வரப்படாதல் ஒழிப்பிடமுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்னிலையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆதம் செலவு முழுமையும் தாங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக்கூடாது.
4. இத்துறையின் சட்ட திட்டங்களுக்கு உட்பட்டும், தெரிஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தில் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளைப் பழுது தீக்கம் செய்யவதற்கு இத்துறை எவ்வித பொறுப்பும் ஏற்று கொள்ளாது. பழுது தீக்கம் செய்யும் வேலைகளையும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றதற் தான் பணிகளை செய்து முடிக்க வேண்டும்.
6. இத்துறை மூலம் மேற்கண்ட ஓடையின் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செய்யப்பட வேண்டும்.
7. ஓடையின் எவ்வித தடைகளும் இன்றி தண்ணீர் செல்லவும், ஓடையின் அகலம் மற்றும் தண்ணீர் செல்லும் அளவு ஆகிய விவரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையின் சம்பந்தப்பட்ட பிரிவு அலுவலரிடம் முழுமையாக ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் மீறும் பட்சத்தில் அனுமதி ரத்து செய்யப்படும் என்றும் சட்டரீபுல நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(05) / x-x-x

செயற்பொறியாளர், நீ.ஆ.உ. பொ.பு.
மஞ்சளறு வடிநிலக் கோட்டம், பெரியகுளம்.

1/2.9.2.31/


 துணை செயற்பொறியாளர்
 மஞ்சளறு வடிநிலக் கோட்டம்
 பெரியகுளம்



பொதுப்பணித்துறை

அனுப்பத்
பொறி. செ. சிவன், பி.இ.,
செயற்பொறியாளர், நீ.ஆ.உ.பொ.பு.
மஞ்சளாறு வடிநிலக் கோட்டம்,
பெரியகுளம்

பெறத்
M/s பார் என்ஜி.எஸ் பிரைவேட் லிமிடெட்,
6-2-208, திருத்தல்.
வத்தலக்குண்டு

க.எண் 571/410 (இல.உ.பொ.பு.13/2008/எண் 21, 11.2008.

காப்புடைய,

பொருள்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கொக்குவான்பட்டி வீரமம் புல எண்கள் 309 மற்றும் 311/2A-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு செல்ல புல எண் 310-ல் உள்ள ஒடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாப்பு.

பார்வை: தங்கனது மறு நாள்-12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கொக்குவான்பட்டி வீரமம் புல எண்கள் 309 மற்றும் 311/2A-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு சென்று வருவதற்கு புல எண் 310-ல் உள்ள ஒடையில் தங்கனது சொந்த சொலில் பாலம் கட்டக் கொள்வதற்கு இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தளத்தை ஆய்வு செய்து வெள்ளத்தால் பாதிப்பு ஏற்படாது என்று சான்றித விவரங்களின் அடிப்படையில் தங்கள் சொந்த சொலில் புல எண் 310-ல் உள்ள ஒடையின் குறுக்கே பாலம் கட்டக் கொள்ள கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

- ஒடையின் குறுக்கே வரப்படத்தில் குறிப்பிடருள்ளபடி பாலம் கட்டப்பட வேண்டும்.
- கட்டுமான வேலைகள் இத்தனது அதிகாரிகள் முன்னிலையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
- பாலம் கட்டுவதற்கு ஆகும் செலவு முழுமையும் தங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
- இத்துறையின் சட்ட திட்டங்களுக்கு உட்பட்டும், நெடுஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
- மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளை பழுது தீர்க்க செய்வதற்கு இத்துறை வசனிட பொறுப்பும் ஏற்று கொள்ளாது. பழுது தீர்க்க செய்யும் வேலைகளுக்கும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத், தான் பணிகளை செய்து முடிக்க வேண்டும்.
- இத்துறை ஒலம் மேற்கண்ட ஒடையில் பணிகள் செய்துகொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயற்பட வேண்டும்.
- ஒடையில் எவ்வித தடைகளும் இன்றி தண்ணீர் செல்லவும், ஒடையின் அகலம் மற்றும் தல்களி செல்லும் அனைவு ஆகிய விவரங்களில் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
- கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையில் சம்பந்தப்பட்ட பிரிவு அலுவலரிடம் முழுமையாக ஒப்படைத்த பின்னர் தான் உட்பயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
- மேற்கண்ட நிபந்தனைகள் மீறும் பட்சத்தில் அனுமதி ஏற்று செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(ஓம்) / 4-4-4-4
செயற்பொறியாளர், நீ.ஆ.உ. பொ.பு.
மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம்.

12.9.2008

DEPARTMENT OF PUBLIC WORKS
GOVERNMENT OF TAMIL NADU
செயற்பொறியாளர், நீ.ஆ.உ. பொ.பு.
மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம்.

பொதுப்பணித்துறை

அனுப்பி
பொதி செ. சிவன், பி.இ.,
செயற்பொறியாளர், தீவுகா.பொது,
மஞ்சளறு ஷாஹீலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
M/8 பாரி எம்.பீ.டீ.ஸ் மினாபேட் லிமிடெட்,
6-2-208, திருநாள்,
வந்தவங்குண்டு

கடன் 573¹¹⁶ /இல.அ0/செ.13/2008/நாள் 21.11.2008.

அன்புடையீ,

பொறுதி: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குளம்பட்டி கிராமம் புல எண்கள் 379 மற்றும் 397/2-ல் உள்ள தங்களது பட்டா நிலங்களுக்கு செல்லா புல எண் 378-ல் உள்ள ஒட்டையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாபு.

பார்வை: தங்களது மனு நாள்-12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குளம்பட்டி கிராமம் புல எண்கள் 379 மற்றும் 397/2-ல் உள்ள தங்களது பட்டா நிலங்களுக்கு சென்று வந்துவந்திடு புல எண் 378-ல் தங்களது சொந்த சொலவில் பாலம் கட்டிக் கொள்வதற்கு இத்துறையின் அனுமதியை கேள்யுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தனத்தை ஆய்வு செய்து வெளித்தால் பாதிப்பு ஏற்படாது என்று சம்பந்தித்த விவரங்களின் அடிப்படையில் தங்கள் சொந்த சொலவில் புல எண் 378-ல் உள்ள ஒட்டையின் குறுக்கே பாலம் கட்டிக் கொள்ள கிழக்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

1. ஒட்டையின் குறுக்கே வளர்ப்பதில் குறிப்பிட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்னிலையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆகும் செலவு முழுமையும் தங்களினே-ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
4. இத்துறையின் சட்ட திட்டங்களுக்கு உட்பட்டும்,நெடுஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளை பழுது நீக்கம் செய்வதற்கு இத்துறை எவ்வித பொறுப்பும் ஏற்று கொள்ளாது. பழுது நீக்கம் செய்யும் வேலைகளையும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத் தான் பணிகளை செய்ய முடிக்க வேண்டும்.
6. இத்தகைய மூலம் மேற்கண்ட ஒட்டையின் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
7. ஒட்டையில் எவ்வித தடைகளும் இவ்வி தண்ணீர் செல்லவும், ஒட்டையின் அகலம் மற்றும் தண்ணீர் செல்லும் அளவு ஆகிய விபரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையின் சம்பந்தப்பட்ட பிசிவு அலுவலரிடம் முழுமையாக ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் மீறும் பட்சத்தில் அனுமதி ரத்து செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(சு) / x - x - x

செயற்பொறியாளர், தீவுகா. பொது,
மஞ்சளறு ஷாஹீலக் கோட்டம், பெரியகுளம்.

/ 2.11.2011

தலைமை அலுவலகம்
 மதுரை மாவட்டம்

பொதுப்பணித்துறை

ஓடைகள்
பொறி. செ. சிவன், பி.இ.,
செயற்பெற்றியாளர், தி.ஆ.உ.பெய்து,
மதுசனாறு வடிதிலக் கோட்டம்,
பெரியகுளம்

பெறல்
M/s பளி என்டெட்ஸ் பிரைவேட் லிமிடெட்,
6-2-208, திருநகர்,
வத்தலாக்குண்டு

உண் 572^{ம்} /இல.அ.பி.கோ.13/2008/என் 21.11.2008.

கல்புலாயர்,

பொருள்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவளிபட்டி கிராமம் புல எண்கள் 377 மற்றும் 407-ல் உள்ள தங்கனாது பட்டா நிலங்களுக்கு செல்ல புல எண் 398-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாப்பு.

பரிசை: தங்கனாது மறு நாள் 12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவளிபட்டி கிராமம் புல எண்கள் 3 மற்றும் 407-ல் உள்ள தங்கனாது பட்டா நிலங்களுக்கு சென்ற வருவதற்கு 200 எண் 398-ல் உள்ள ஓடையில் தங்கனாது சொந்த செலவில் பாலம் கட்டக் கொண்டுவந்த இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பெற்றியாளர் மேற்கண்ட துணைத் துய்வு செய்து வெள்ளத்தால் பாதிப்பு ஏற்படாது என்று சமர்ப்பித்த விவரங்களின் அடிப்படையில் தங்கள் சொந்த செலவில் புல எண் 398-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்டக் கொள்ள வேண்டுகண்ட நிபந்தனைகளுக்கீட்டு அனுமதி அளிக்கப்படுகிறது.

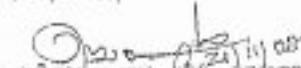
நிபந்தனைகள்:

1. ஓடையின் குறுக்கே வரைபடத்தில் குறிப்பிட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்வினையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆதம் செலவு முழுமையும் தங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
4. இத்துறையின் சட்ட நிபந்தனைகளுக்கு உட்பட்டும், தெரிஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீர்தாக்கால் ஏற்படும் பழுதுகளை பழுது நிகரம் செய்வதற்கு இத்துறை எவ்வித பொறுப்பும் ஏற்று கொள்ளாது. பழுது நிகரம் செய்யும் வேலைகளையும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத் தான் பணிகளை செய்து முடிக்க வேண்டும்.
6. இத்துறை மூலம் மேற்கண்ட ஓடையில் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
7. ஓடையில் எவ்வித தடைகளும் இன்றி நகல்கள் செல்லவும், ஓடையின் அகலம் மற்றும் தண்ணீர் செல்லும் அளவு ஆகிய விவரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் முடிந்ததும் மூலக்கூறு இத்துறையின் சமர்ப்பிக்கப்பட்ட பீலி அனுமதிமீடும் முழுமையாக ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் கீழும் பட்சத்தில் அனுமதி ஏற்று செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(ஒ.ம.) / x - x - x

செயற்பெற்றியாளர், தி.ஆ.உ. பெய்து,
மதுசனாறு வடிதிலக் கோட்டம், பெரியகுளம்.

12.11.2008


 தி.ஆ.உ. பெய்து
 செயற்பெற்றியாளர்
 பெரியகுளம்



பொதுப்பணித்துறை

அனுப்பும்
பொதி. சொ. சிவன், பி.இ.,
செயற்பொறியாளர், த.ஆ.அ.பொ.பு.,
மதுசனாறு வடிநிலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
M/8 பாசி என்டென்ஸ் பிரைவேட் லிமிடெட்,
6-2-208, நிருதகம்,
வத்தலக்குண்டு

உண் 574 / இல.அ.பொ.13/2008 / தாள் 91 11.2008.

அன்புடையீ,

பெறுநர்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவாப்பட்டி கிராமம் புல எண்கள் 414/1,430 மற்றும் 431-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு செல்ல புல எண் 418-ல் உள்ள ஒடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சாப்பு.

பர்வை: தங்கனது மீது தாள் 12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குவாப்பட்டி கிராமம் புல எண்கள் 414/1,430 மற்றும் 431-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு சென்று வருவதற்கு புல எண் 418-ல் தங்கனது சொந்த செலவில் பாலம் கட்டிக் கொள்வதற்கு இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தளத்தை ஆய்வு செய்து வெள்ளத்தால் பாதிப்பு ஏற்படாது என்று சமர்ப்பித்த விவரங்களின் அடிப்படையில் தங்கள் சொந்த செலவில் புல எண் 418-ல் உள்ள ஒடையின் குறுக்கே பாலம் கட்டிக் கொள்ள கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

- ஒடையின் குறுக்கே வரையடத்தில் குறிப்பிட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
- கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்னிலையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
- பாலம் கட்டுவதற்கு ஆகும் செலவு முழுமையும் தங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
- இத்துறையின் சட்ட நிபந்தனைகளுக்கு உட்பட்டும், நெடுஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தில் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
- மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளை பழுது நீக்கம் செய்வதற்கு இத்துறை எவ்வித பொறுப்பும் ஏற்று கொள்ளாது. பழுது நீக்கம் செய்யும் வேலைகளுக்கும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத் தான் பணிகளை செய்து முடிக்க வேண்டும்.
- இத்துறை மூலம் மேற்கண்ட ஒடையில் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
- ஒடையில் எவ்வித தடைகளும் இன்றி தண்ணீர் செல்லவும், ஒடையின் அகலம் மற்றும் தண்ணீர் செல்லும் அளவு ஆகிய விவரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
- கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையின் சம்பந்தப்பட்ட பிரிவு அலுவலரிடம் முழுமையாக ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவித்துப்படுகிறது.
- மேற்கண்ட நிபந்தனைகள் கீழும் படத்தில் அனுமதி சீத்து செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(ஆம்) / x - - -

செயற்பொறியாளர், த.ஆ.அ. பொ.பு.,
மதுசனாறு வடிநிலக் கோட்டம், பெரியகுளம்.

12.15.2008

சென்னை மாநில அரசு
 பொதுப்பணித்துறை
 மதுசனாறு வடிநிலக் கோட்டம், பெரியகுளம்

பொதுப்பணித்துறை

அனுப்பர்
பொதி. சொ. சிவன், பி.இ.,
செயற்பொறியாளர், நீதுவ. பொது,
மஞ்சளறு வடிவலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
M/s பரி என்டெட்ஸ் பிரைவேட் லிமிடெட்,
6-2-208, திருதன்,
வத்தலக்குண்டு

க.எண் 576¹⁴ /வே.அ/கோ.13/2008 /தள 2, 11.2008.

அன்புடையி,

பொறுள்: பாலம் - தெனி மாவட்டம், பெரியகுளம் வட்டம், வெங்குவன்பட்டி கிராமம் புல எண்கள் 407 மற்றும் 425/1-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு செல்ல புல எண் 418-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சார்பு.

பரிவை: தங்கனது மனு தள 12.11.2008.

தெனி மாவட்டம், பெரியகுளம் வட்டம், வெங்குவன்பட்டி கிராமம் புல எண்கள் 407 மற்றும் 425/1-ல் உள்ள தங்கனது பட்டா நிலங்களுக்கு செல்லு வகுத்தற்கு புல எண் 418-ல் தங்கனது சொந்த செலவில் பாலம் கட்டிக் கொள்வதற்கு இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தளத்தை ஆய்வு செய்து வெள்ளத்தால் பாதிப்பு ஏற்பாது என்று சமய்பித்த விவரங்களின் அடிப்படையில் தங்களின் சொந்த செலவில் புல எண் 418-ல் உள்ள ஓடையின் குறுக்கே பாலம் கட்டிக் கொள்ள கிடுக்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

1. ஓடையின் குறுக்கே வளைபடத்தில் ஏற்பிட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்விசலையில் அங்கனது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆதம் செல்ல முழுமையும் தங்களே ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
4. இத்துறையின் சட்ட திட்டங்களுக்கு உட்பட்டும், தெரிஞ்சாலைத் துறையின் விதிகளுக்குட்பட்டும் பாலத்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளை பழுது நீக்கம் செய்வதற்கு இத்துறை வசூலித்த பொறுப்பும் ஏற்று கொள்ளுது. பழுது நீக்கம் செய்யும் வேலைகளையும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றாக தான் பணிகளை செய்து முடிக்க வேண்டும்.
6. இத்துறை பாலம் மேற்கண்ட ஓடையின் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
7. ஓடையில் எவ்வித தடைகளும் இன்றி தண்ணி செல்லவும், ஓடையின் அகலம் மற்றும் தண்ணி செல்லும் அளவு ஆகிய விவரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையில் சம்பந்தப்பட்ட பீலி அனுமதியும் முழுமையாக ஏற்படாத பின்னர் தான் உட்போகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் கீழ்க் பட்சத்தில் அனுமதி தத்து செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(சுய) / x - x - x

செயற்பொறியாளர், நீதுவ. பொது,
மஞ்சளறு வடிவலக் கோட்டம், பெரியகுளம்.

12.7.2008

பொதுப்பணித்துறை

அனுமதி
பொது. செ. சிவன், இ.இ.,
செயற்பொறியாளர், நீ.ஆ.அ.பொ.து.
மஞ்சளறு வடிவில் கோட்டம், பெரியகுளம்

பெருநகர்
M/s பாரி ஸ்டீட்டஸ் பிரைவேட் லிமிடெட்,
6-2-208, திருநகர்,
வந்தவங்குளம்

கடன் 575 ரூப / இலாபி கோ. 13/2008 / தாள் 21.11.2008.

அன்புடைய,

பெருநகர்: பாலம் - தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குளம்பட்டி கிராமம் புல எண்கள் 404 மற்றும் 423-ல் உள்ள தங்களைப் பட்டா நிலங்களுக்கு செல்ல புல எண் 419/A-ல் உள்ள ஒட்டையின் குறுக்கே பாலம் கட்ட அனுமதி வழங்குதல் - சங்க.

பாள்: தங்களை மறு தாள் 12.11.2008.

தேனி மாவட்டம், பெரியகுளம் வட்டம், கெங்குளம்பட்டி கிராமம் புல எண்கள் 404 மற்றும் 423-ல் உள்ள தங்களைப் பட்டா நிலங்களுக்கு சென்று வருவதற்கு புல எண் 419/A-ல் தங்களைப் சொந்த செல்லில் பாலம் கட்டிக் கொள்வதற்கு இத்துறையின் அனுமதியை கோரியுள்ளீர்கள்.

உதவி செயற்பொறியாளர் மேற்கண்ட தளத்தை ஆய்வு செய்து வெள்ளத்தால் பாதிப்பு ஏற்படாது என்று சமர்ப்பித்த விவரங்களின் அடிப்படையில் தரங்கள் சொந்த செல்லில் புல எண் 419/A-ல் உள்ள ஒட்டையின் குறுக்கே பாலம் கட்டிக் கொள்ள கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி அளிக்கப்படுகிறது.

நிபந்தனைகள்:

1. ஒட்டையின் குறுக்கே வரப்படத்தில் குறிப்பிட்டுள்ளபடி பாலம் கட்டப்பட வேண்டும்.
2. கட்டுமான வேலைகள் இத்துறை அதிகாரிகள் முன்னிலையில் அவர்களது அறிவுரைகளின்படி கட்டி முடிக்க வேண்டும்.
3. பாலம் கட்டுவதற்கு ஆரம்ப செலவு முழுமையும் தரங்களை ஏற்று கட்டி முடிக்க வேண்டும். பாலம் கட்டி முடிக்கப்பட்ட பின்னர் பொதுமக்களின் போக்குவரத்திற்கு இடையூறாக இருக்கக் கூடாது.
4. இத்துறையின் சட்ட நிபந்தனைகளுக்கு உட்பட்டும், தெரிந்தானவை தரையின் விதிவழக்குட்பட்டும் பாலத்தின் கட்டுமான பணிகள் செய்யப்பட வேண்டும்.
5. மழை மற்றும் இயற்கை சீற்றங்களால் ஏற்படும் பழுதுகளை பழுது தீக்கம் செய்வதற்கு இத்துறை எவ்வித பொறுப்பும் ஏற்று கொள்ளாது. பழுது தீக்கம் செய்யும் வேலைகளையும் இத்துறை அதிகாரிகளுக்கு தெரிவித்து முன் அனுமதி பெற்றுத் தான் பணிகளை செய்ய முடிக்க வேண்டும்.
6. இத்துறை மூலம் மேற்கண்ட ஒட்டையின் பணிகள் மேற்கொள்ளும் சமயத்தில் வேலைகளுக்கு இடையூறு ஏதும் இல்லாமல் செயல்பட வேண்டும்.
7. ஒட்டையின் எவ்வித தடைகளும் இன்றி தண்ணீர் செல்லவும், ஒட்டையின் அகலம் மற்றும் தண்ணீர் செல்லும் அளவு ஆகிய விவரங்களின் அடிப்படையில் பாலம் கட்டப்பட வேண்டும்.
8. கட்டுமான பணிகள் அனைத்தும் முடிவடைந்தபின் இத்துறையில் சம்பந்தப்பட்ட பிரிவு அலுவலரிடம் முழுமையான ஒப்படைத்த பின்னர் தான் உபயோகப்படுத்த வேண்டும் என அறிவுறுத்தப்படுகிறது.
9. மேற்கண்ட நிபந்தனைகள் கீழும் பட்சத்தில் அனுமதி ரத்து செய்யப்படும் என்றும் சட்டப்பூர்வ நடவடிக்கைகள் எடுக்கப்படும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.

(3ம்) / 1-1-1-1

செயற்பொறியாளர், நீ.ஆ.அ. பொ.து.
மஞ்சளறு வடிவில் கோட்டம், பெரியகுளம்

/ 2.11.2008 /

DEPARTMENT OF P.W.

3. மேற்கூறப்பட்ட இரு பிரதானகளை நிறைவேற்றுவதற்கு முன்பு எந்த ஒரு மானியமும் ஒதுக்கப்படாத நிலையில், குத்தகைக்கு விடவே வேறு எந்த விதத்திலும் பரிசீலனம் செய்யவே அப்படி எந்த ஒரு மானியமும் கட்டப்படக் கூடாது.
4. அங்கீகரிக்கப்பட்டுள்ள வரையத்தில் கட்டப்பட்டுள்ள எந்த ஒரு மானியம் பொது சாலைகளுக்குக்காக தேவையான செய்யப்பட்டுள்ள மானியம் தவிர மற்ற மானியத்தை குடியிருப்பு வீடு கட்டுவதற்கு மட்டுமே பயன்படுத்தப்பட வேண்டும். இதில் கடை, பண்டகனாலை மற்றும் குடியிருப்பு அல்லாத கட்டிடம் கட்டுவதற்கு பயன்படுத்துதல் கூடாது. பொது வசதிக்குக்காக தேவையான செய்யப்பட்டுள்ள இடங்கள் யாவும் 'அங்கீகரிக்கப்பட்ட வரையங்களில் குறிக்கப்பட்டுள்ள உபயோகங்களுக்குக்காக மட்டும் பயன்படுத்தப்பட வேண்டும். அந்த இடங்களை ஒதுக்கப்பட்ட உபயோகத்திற்காக நிய அளவு ஆய்வாளர்களில் உட்கிரிய வேண்டுமென்ற வேண்டும்.
5. விவிய அபிவிருத்தித் திட்டப்பகுதிகளுக்கு அப்படியும் மானியப்பிரிவு எளிதில் திட்ட விலக்களிப்பது தனித்தொரு குடியிருப்பு மானியம் தனித்தொரு குடியிருப்பு மட்டுமே கட்டப்பட வேண்டும். ஒரு பக்கம் இடைவெளி வீடுகள் அனுமதிக்கப்பட்ட மானியம் ஒரு பக்கம் இடைவெளி வீடுகளை கட்டப்பட வேண்டும். இதற்கு மாறாக எக்காயத்திலும் தரப்பட்ட மானியத்தை அங்கீகரிக்கப்பட்ட அளவிடாமலே அளவுப்படியே மாற்றத்திலும் வசதியில் எந்த மானியமும் பயன்படுத்தக் கூடாது.
6. அங்கீகரிக்கப்பட்ட வரையத்தில் கட்டப்பட்டுள்ள தெருக்களுக்கு வரையத்தில் கட்டப்படாதவற்று கட்ட வாய்ப்பு விட்ட வேண்டும். மானியப்பிரிவில் அளவு 7 மீட்டர் (23 அடி) மற்றும் 9 மீட்டர் (30 அடி) அளவில் வரையமான சாலைகளுக்கு 1.5 மீட்டர் (5 அடி), 12 மீட்டர் (40 அடி) க்கு (40 அடிக்கு) மேல் மற்றும் 15 மீட்டர் (50 அடி) அளவுத்திற்குக்கட்ட சாலைகளுக்கு 3 மீட்டர் (10 அடி) 15 மீட்டர் (50 அடி) அளவுத்திற்கு மேலும் 21 மீட்டர் (70 அடி) அளவுத்திற்கும் கட்டப்பட சாலைகளுக்கு 4.5 மீட்டர் (15 அடி), 24 மீட்டர் (80 அடி) அளவு மற்றும் அதற்கு மேற்பட்ட அளவில் கட்டப்பட சாலைகளுக்கு 8 மீட்டர் (20 அடி) என்ற அளவில் கட்ட வாய்ப்பு விட்ட வேண்டும். ஊராட்சி கட்ட விதிவிலக்கிய மானியம் எல்லாக்கும் கட்ட சாலைக்கும் கட்டப்பட நியமனத்தில் தெருவின் உள்மட்டத்திற்கு 15 மீட்டர் (50 அடி) மாவட்ட தரண்களின் கட்ட விதிவிலக்கிய 2.4 மீட்டர் (8 அடி) உயரத்திற்கு மேற்படாத எஃகுக்கான அப்படி மேலி தவிர வேறு எந்தவித கட்ட வேலைகளோ கட்டுதல் கூடாது.
7. மானியம் பக்க எல்லைக்கும் கட்டத்திற்கும் இடையில் ஒவ்வொரு பக்கத்திலும் குறைந்தது 15 மீட்டர் அளவுள்ள திறந்தவெளி அல்லது ஒரு பக்கம் மட்டும் குறைந்தது 3 மீட்டர் திறவெளி விட்ட வேண்டும். 10 மீட்டர் அளவு மானியம் அளவில் உடைய மானியங்களுக்கு பக்கத் திறவெளி ஒரு பக்கத்திலாவது குறைந்தது 15 மீட்டர் விட்ட வேண்டும்.
8. ஒவ்வொரு மானியம் பின்பு எல்லைக்கும் கட்டத்திற்கும் இடையில் மானியம் பொத்த அளவுத்திற்கும் விளக்கிவந்து வசதியில் குறைந்தது 3 மீட்டர் அளவுள்ள திறந்தவெளி இருத்தல் வேண்டும். இந்த பின்பக்கத் திறந்தவெளியில் கிணறு கழிப்பணு, எருக்குழி, மட்டுத் தொழுவம், உந்துவண்டி நிறுத்தும் கொட்டகை போன்றவை அல்லது அனை பொன்ற குடியிருப்பு அல்லாத ஆனால் அனை அனை ஊர்ந்த கட்டடங்கள் மட்டுமே அளவுக்கட்டலாம். ஆனால் கட்டடங்கள் பொத்தான பின்பக்க எல்லைகள் மேலும் குறைந்த ஒரு பக்கத்திற்கு மேற்பட்டாலும், மானியம் பின்பக்க நில மட்டத்திற்கு 3.00 மீட்டர் 3.75 மீட்டர் உயரத்திற்கு மேற்படாமல் இருத்தல் வேண்டும்.
9. விவிய அபிவிருத்தித் திட்டப் பகுதியில் அப்படியும் மானியப்பிரிவு எளிதில் திட்ட விதிவிலக்கிய மானியம் மட்டும் 50 அல்லது 87 விழுக்காட்டிற்கு மேல் கட்டிடம் கட்டப்படக்கூடாது. கட்டிடம் கட்டாமல் விட்டும் திறந்தவெளியான தேடல் மானியம், திறந்த குற்றமாதலே

3. மேற்கூறியிட்ட இரு பிரதானகளை நிறைவேற்றுவதற்கு முன்பு எந்த ஒரு மனவரையும் ஏற்றவோ, குத்தகைக்கு விடவோ வேறு எந்த விதத்திலும் டீர்ப்பாரும் செய்யவோ அல்லது எந்த ஒரு மனவரையும் கட்டடம் கட்டவோ கூடாது.

4. அங்கீகரிக்கப்பட்டுள்ள வரையத்தில் கட்டப்பட்டுள்ள எந்த ஒரு மனவரையும் பொது சாலைகளுக்குக்காக தேர்வு செய்யப்பட்டுள்ள மனவரை தவிர மற்ற மனவரை குடியிருப்பு வீடு கட்டுவதற்கு மட்டுமே பயன்படுத்தப்பட வேண்டும். இதில் கடை, பண்டகனாலை மற்றும் குடியிருப்பு அல்லாத கட்டடம் கட்டுவதற்கு பயன்படுத்துதல் கூடாது. பொது வசதிக்குக்காக தேர்வு செய்யப்பட்டுள்ள இடங்கள் யாவும் 'அங்கீகரிக்கப்பட்ட வரையங்களில் குறிக்கப்பட்டுள்ள உபயோகங்களுக்காக மட்டும் பயன்படுத்தப்பட வேண்டும். அந்த இடங்களை ஒதுக்கப்பட்ட உபயோகத்திற்காக நில அளவு ஆய்வாளர்களில் உட்கிரிவு செய்து கொள்ள வேண்டும்.

5. விசிய அபிவிருத்தித் திட்டப்பகுதிகளுள் அடங்கிய மனைபிரிவு எளிய, திட்ட விதிவிரிப்பு தனித்தொரு குடியிருப்பு மனையில் தனித்தொரு குடியிருப்பு மட்டுமே கட்டப்பட வேண்டும். ஒரு பக்கம் இடைவெளி வீடுகள் அனுபவிக்கப்பட்ட மனையில் ஒரு பக்கம் இடைவெளி வீடுகளை கட்டப்பட வேண்டும். இதற்கு மாறாக எக்காயத்திலும் தரப்பட்ட மனவரான அங்கீகரிக்கப்பட்ட அளவிடாமலோ அளவுப்படியோ மாறுபடுத்தும் வகையில் எந்த மனவரையும் பயன்படுத்தக் கூடாது.

6. அங்கீகரிக்கப்பட்ட வரையத்தில் கட்டப்பட்டுள்ள தெருக்களுக்கு வரையத்தில் கட்டப்படாமலாது கட்ட வாய்ப்பு விட்ட வேண்டும். மனைபிரிவில் அளவுகள் 7 மீட்டர் (23 அடி) மற்றும் 9 மீட்டர் (30 அடி) அளவில் வரையமான சாலைகளுக்கு 1.5 மீட்டரும் (5 அடி), 12 மீட்டருக்கு (40 அடி) மேல் மற்றும் 15 மீட்டர் (50 அடி) அளவுத்திற்குக்கட்ட சாலைகளுக்கு 3 மீட்டரும் (10 அடி) 15 மீட்டர் (50 அடி) அளவுத்திற்கு மேலும் 21 மீட்டர் (70 அடி) அளவுத்திற்கும் கட்டப்பட சாலைகளுக்கு 4.5 மீட்டரும் (15 அடி), 24 மீட்டர் (80 அடி) அளவு மற்றும் அதற்கு மேற்பட்ட அளவில் கொள்ள சாலைகளுக்கு 8 மீட்டர் (20 அடி) என்ற அளவில் கட்ட வாய்ப்பு விட்ட வேண்டும். ஊராட்சி கட்ட விதிவிரிப்படி மனையின் எல்லைக்கும் கட்ட எடைக்கும் கட்டபடுகிற நிலப்பகுதியில் தெருவின் உள்மட்டத்திற்குள்ளே 15 மீட்டர் (50 அடி) மாவட்ட தளாட்சிகள் கட்ட விதிவிரிப்படி 2.4 மீட்டர் (8 அடி) உயரத்திற்கு மேற்படாத எஃகுக்கால அல்லது வேலி தவிர வேறு எந்தவித கட்ட வேலைகளோ கட்டுதல் கூடாது.

7. மனையின் பக்க எல்லைக்கும் கட்டத்திற்கும் இடையில் ஒவ்வொரு பக்கத்திலும் குறைந்தது 1.5 மீட்டர் அளவுள்ள திறந்தவெளி அல்லது ஒரு பக்கம் மட்டும் குறைந்தது 3 மீட்டர் திறவெளி விட்ட வேண்டும். 10 மீட்டர் வரை மனையின் அளவை உடைய மனைகளுக்கு பக்கத் திறவெளி ஒரு பக்கத்திலாவது குறைந்தது 1.5 மீட்டர் விட்ட வேண்டும்.

8. ஒவ்வொரு மனையின் பின்புற எல்லைக்கும் கட்டத்திற்கும் இடையில் மனையின் பொத்த அளவுத்திற்கும் விடாமல்கின்ற வகையில் குறைந்தது 3 மீட்டர் அளவுள்ள திறந்தவெளி இருத்தல் வேண்டும். இந்த பின்பக்கத் திறந்தவெளியில் கிணறு சுழிப்பாறு, எருக்குழி, மட்டுத் தொழுவம், உந்துவண்டி நிறுத்தும் கொட்டகை போன்றவை அல்லது அனை பொன்ற குடியிருப்பு அல்லாத ஆனால் அமைத் தனித்த கட்டடங்கள் மட்டுமே அமைக்கப்படலாம். ஆனால் கட்டடங்கள் பொத்தமாக பின்பக்க எல்லைக்கு மேலும் குறைந்த ஒரு மாதத்திற்கு மேற்பட்டாலும், மனையின் பின்பக்க நில மட்டத்திற்கு 3.00 மீட்டர் 3.75 மீட்டர் உயரத்திற்கு மேற்படாமல் இருத்தல் வேண்டும்.

9. விசிய அபிவிருத்தித் திட்டப் பகுதியில் அடங்கிய மனைபிரிவு எளிய, திட்ட விதிவிரிப்பு மனையின் மூப்பில் 50 அல்லது 87 விழுக்காட்டிற்கு மேல் கட்டடம் கட்டப்படக்கூடாது. கட்டடம் கட்டடம் விட்டும் திறந்தவெளியினை தேடும் மனவோ, திறந்த குற்றமாதவோ

4

20) தமிழ்நாடு நகர்ப்புற நில உரிமைகள் சட்டம் 1978 நடைமுறையில் உள்ள இடத்தில் மனைப்பிரிவு அமைத்தல், மனைப்பிரிவின்றி ஒப்பந்த வழங்கப்பட்ட விவரத்தினை தெரிவிக்க உரிமைகள் சட்ட அதிகாரிகளுக்கு தெரிவித்துக் கொள்ளும்.

21) மனைப்பிரிவு சட்டம் 1974-ஆம் ஆண்டு நிலம் மனைப்பிரிவுக்குரிய சட்டப்பிரிவு 47-ன்படி பிரகடனம் செய்யப்பட்டிருக்கின்ற அல்லது பற்றி பரிசீலனை செய்த பின்னரும் நில உரிமைகள் சட்டம் 1978 மற்றும் நிலம் சீர்திருத்தம் சட்டம் 1961 தொடர்ச்சியாக விதிமுறைகளை நிறைவு செய்யத்தக்க நிர்வாக அதிகாரி (Executive Authority) மன்றத்தை அமைத்த பின்னரே நான் மனைப்பிரிவுக்கு மாநகராட்சிகள்/ நகராட்சிகள்/ பேரூராட்சிகள்/ ஊராட்சி மன்றத்தில் ஒப்பந்தம் செய்து அங்கீகாரம் வழங்கும்படி தெரிவித்துக் கொள்ளப்படுகிறது.

22) மேற்படி மனைப்பிரிவுக்கு உரிமரிசையை அங்கீகாரம் அளிக்கும்படிவழி அங்கீகார நிர்வாக அதிகாரிகள் முன்மொழிவு நடவடிக்கைகளை நடைமுறை இயல்பில் கைவிட்டு உடனடி நடவடிக்கை மேற்கொள்ளும். இதில் மேலே திறவிடங்கள் உரிமரிசையின் ஒப்பந்தத்தினை மீண்டும் மீளமைக்கப்பட வேண்டும்.

23) மேலும் மேற்படி சட்டங்களின்படி நில ஆர்ஜிதம் செய்வதற்கான நில ஆர்ஜிதப்பட்டியல் (Land Plan Schedule) ஏதாவது பரிசீலனைக்குப் பெறப்படவில்லை என்பதையும் மன்றத்தை அமைத்த பின்னரே நான் மனைப்பிரிவுக்கு மாநகராட்சி/ நகராட்சி/ பேரூராட்சி - ஆணையர்/ செயல் அலுவலர்/ ஊராட்சி தலைவர் - ஆகியோர் ஒப்பந்த அளித்து அங்கீகாரம் வழங்கும்படி தெரிவித்துக் கொள்ளப்படுகிறது.

20

மதுரை சி. சிவசுப்பிரமணியன் மாநகராட்சி நகராட்சி ஆணையரிடமிருந்து பேரூராட்சி செயல் அலுவலரிடமிருந்து ஊராட்சி மன்றங்களிடமிருந்து மனைப்பிரிவு வாரியத்திற்கு ஒப்பந்தம் செய்துள்ள மனைப்பிரிவு ஒப்பந்தம் பெற்ற இடத்தில் அறிவிப்பு மானக் குறை மனைப்பிரிவு அங்கீகரித்த மன்ற நிர்வாகம் என்னும் நாளும் மன்றத்திலும் மதுரைக்குட்பட்ட ஒப்பந்தமான நாளும் என்னும் தெரிவிக்க குறிப்பிட்டு அறிவிப்பு செய்யப்பட வேண்டும்.

21

தமிழ்நாடு வீட்டுவசதி மனைப்பிரிவு மனைப்பிரிவு மரபு 110 ஏதா சட்டத்திற்கு குறைபாடு இருந்தால் சட்டத்தினை மாற்றவேண்டும்.

22

நில வரி (Land Revenue) என ஒதுக்கீடு செய்யப்பட்ட இடத்தினை அரசாங்கம் என்.1139 வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சித் துறை நன் 14.9.82-ன்படி தமிழ்நாடு குடிசை மற்றும் வளர்ச்சித் துறை அமைக்கப்பட வேண்டும்.

23

மதுரை மனைப்பிரிவுகள் நில உரிமை அமைப்புகள்/படி நில உரிமை குறித்து பரிசீலிக்கப்படுகிறது எனவே உரிமையின் நில உரிமை இயல்பை இடத்தில் மனைப்பிரிவு அங்கீகரிக்கப்பட்ட காரணத்திற்கு எந்த உரிமையும் கொள்ளப்பட முடியாதெனவும் தெரிவிக்கப்படுகிறது.

24

நில உரிமை குறித்து வழங்கப்பட்ட எண்ணம் மற்றும் பரிசீலனைக்கு அளிப்பிக்கப்பட்ட ஆலோசனைகள் சரியானவைல்லா என அறியப்பட்டால் அல்லது மனைப்பிரிவின்றி தொழில் நடை ஒப்பந்தம் வழங்குவதால் பற்றி ஏற்பட்டிருக்கின்ற குற்றத்தை ஏற்படும் மனைப்பிரிவின்றி வழங்கப்பட்ட தெரிவித்துள்ள ஒப்பந்தம் என்னும் முன்மொழிவிடமின்றி நடை மாற்றப்படும் ஆணையர் அங்கீகாரம் இரத்து செய்யப்படும்.

25

பரிசீலனைக்குள்ளடக்கான மனைப்பிரிவு விதிமுறை மீறியவர்களுக்கு இயல்பானவையின் நடைமுறை நடை மாற்றப்பட்டு குறைபாடு ஒப்பந்தம் அங்கீகரிக்கப்பட்ட வாரிய நடை மனை மன்றங்களிலிருந்து சட்டமும் வழங்கப்பட வேண்டும்.

5

3

201
2012-2013 අප්‍රේල්-මැයි මාසයේදී සිදු වූ විදුලි බිල ගෙවීම්
සම්බන්ධයෙන් ප්‍රධානවශයෙන් 6 x 4 ප්‍රමාණයේ විදුලි පොදු මාරු ප්‍රති ලෙසට
විදුලි මාරු මාරු ප්‍රමාණය වැඩිවීමට හේතු විය.

විස්තරය	මුදල	විස්තරය
විදුලි බිල ගෙවීම්	- 121.84 ජාති	49.31.000/000
විදුලි බිල ගෙවීම්	- 298	
විදුලි බිල ගෙවීම්	- 552210 2.34 (12.68 ජාති) 10.40/	
විදුලි බිල ගෙවීම්	-	
විදුලි බිල ගෙවීම්	- 06.34 ජාති 5.20/	
විදුලි බිල ගෙවීම්	- 02.15 "	} 4.14/
විදුලි බිල ගෙවීම්	- 02.90 "	
විදුලි බිල ගෙවීම්	- 10.11 "	8.29/
MINI GOLF		

Dr. ...

17.3.09

Layout Formation Conditions

- 1) The lay out formation, streets and roads must be in conformity with Dist./Town & Country planning E.No. 13/2009. The lay outs and streets/roads to be bounded by the boundary stone. The roads as specified / indicated in the Lay Out to be provided with (W B H Road) stone aggregate roads.
The level and width of the road to be laid as per the instruction/ direction of the Executive Authority.
- 2) Required Culverts, bridges, storm water drain, garbage, sanitary facility, street light of all these facilities to be provided by the applicant as per the direction of Executive Authority.
- 3) From the approved layout of Town & Country planning dept no. deviation or variation should not be made in regard with plot dimensions, street/ road formation, measurement ear marked public places should not be varied / change further no sub division to be made in respect of plots as approved by Town and Country Planning Authority.
- 4) As per the Lay Out plan the applicant /Owners should form the road or authorize to that extent of making the road cost to be remitted to G. Kallupati Town Panchayat and obtain the receipt and also these roads/streets to be declared as a public road to make a legal document registered in favour of President / Executive officer / Commissioner by way of gift the said document to be handed over.
- 5) For carrying out the survey of the road the required amount and required amount and further amount as indicated to be remitted to the President/Commissioner/Executive officer. To this extent a document has to be made duly signed by the applicant
2. At the function of the roads the plots corner must have a splay as shown in the approved lay out plan
3. Any layout should not sell or leased out or by any other manner or any transaction should not be made or any construction activity without complying the above mentioned in two conditions
4. As per the approved lay out plan other than the public utility area all the other layout plots must be used for only residential buildings. In the Lay Out plots shops, ware house other than residential buildings should not be made. The lay out plots which is intended for public utility purpose or as specified in the approved lay out plan must be adhered. These area should be measured and document to be made.
5. For the Extension Development projects layout plots if so as per the rule independent houses alone to be constructed. If the twin houses are approved in any specific lay out plots in those lay out plots alone is permissible. Against which at any point of time there should not be any change modification should not be made.
6. As per the approved lay out plan roads – the buildings lamination should be these.

In the layout plot 7 M (23 feet) and 9 meters (30 Feet) widen roads 1.5 meter (5 feet), 12 Meter (40 feet) and above further 15 meter (50 feet) widen Roads 3 Meter (10 feet) 15 meter (50 feet) more than wider 21 meter (70 feet) less than road width 4.5 meter (15 feet) 24 meter (80 feet) width and more width of roads 6 Meter (20 feet) on which the building setbacks to be provided. As per the town by laws the compound not to exceed the height specified as 1.8 M (6 feet) from the road and district by law 2.4 meter (8 feet). This may be compound wall or fencing.

7. The setback for the building on each side vacant space to be left of 1.5 meter or on one side not less than 3 meter vacant space to be provided. The plot having 10 meters width for those plots on any one side vacant space to be provided of 1.5 meter.
8. Each plot on the rear side of the building the setback to be of 3 meter (Open) vacant space to be provided. In the rear set back area well, toilet, cattle shed, fertilizer pit, cycle shed of non-residential can be provided. These not to exceed Xth of length of the rear side and the height should not exceed 3 m/3.75 M from the rear ground level.
9. Under extended development projects of land as per the rule the building are should not exceed 50 % or 87% of the plot area. The open ground can be make use of gardening, open to sky yard and exclusively and the said area to be neat and cleanly to be maintained.
10. The low lying area in the plot to be filled and brought up to the level of the Road/Street.
11. In order to fill the low lying area of the plot and to level the ground for the said purpose the foundation should not be more than the required.
12. Where the road width is more than 9 meter in these roads/streets planting of tree to be made. The tree should be placed on each side of the road continuously the distance between one tree to another will not exceed 9 meters and the position of the tree to be 1 meter from the boundary of the road/street.
13. For the construction of building necessary building plan approved to be obtained from the Building approval decision of Corporation/Town Panchayat/Panchayat before starting of the building work.
14. From the approved/sanctioned layout plan the plots as earmarked for the shopper shops to be identified and the purpose for which it is indicated alone to be make use off.
15.
16. The area as specified for the park, Children play ground, community hall those areas to be assigned to the collectorate by way of gift deed. At any point of time the land layout promoter or any other person try to sell these plots or sell these plots against those criminal proceedings will be taken and the land will be confiscated.

17. In the approved plot LT Line/H T Line/Telephone line were passing through those to shifted along the side of the road/street or as indicated in the approved layout plan to be made.
18. The Promoter/Owner should execute a (deed)The agreements documents with executive authority that all the above points will be complied by them. This agreement to be registered in the Sub- register Office.

Further while setting the plot or leasing out the plot all the above conditions to be full filled and to this extent in the sale deed all the points to be incorporated in the documents.

19. a) For the said layout is approved only of Technical approval by the Town & country Plan. In regard with any legal dispute arises this will be dealt by local administration authority for final decision.
- b) If the layout plan project falls under the area where land Ceiling act 1978 is under enforce, the Plot Lay out sanction accorded communication to be sent to the concern land Ceiling Authority.
- c) The plot Layout area if it falls under the Land Acquisition Act 1894 Section 4 (1) and Further and ceiling Act1978, and Land Regularization Act 1961 in order to full fill the Rules 7 Regulation the Executive Authority should satisfy by himself then only the Layout of plot Corporation/Town Panchayat/Panchayat Committee/Board should approve the same then only Lay out approved to be accorded.
- d) During the course of action taken for the approval of the Layout approval by Local Administration the Executive authority first action proceedings copy to be made available immediately. Further for the public utility area as handed over to the Local Administration Authority to this extent certificate also to be attached
- 2 Further in line of the above Acts for the Land Acquisition aspect any Land Plan schedule has not been received for his process, after satisfying himself then only layout approval sent to Corporation/Town Panchyat/ Panchyat /Executive authority/President then only approval to be accorded.
20. The Applicant G. Kallupatti Corporation/Town Panchayat Commissioner/Town Panchayat Head/president after obtaining the approval of the Layout then a Notice board to be provided in the layout area therein indicating the number and date of the Resolution, and also the approval board and the applicant agreement as made date and number to be indicated.
21.
22.
23. For the document as submitted for layout approval the entitlement of the same is under process. For the land where the documents were not proceeded for those area (land) the layout approval Plots cannot be claimed.
24. For the document as submitted for the entitlement is found to be is not in order as come to know or on account of issued Technical Approval causes any damaging circumstances in view of the which without any prior intimation the Town and Country Planning Commissioner cancel the Technical
25. Along with the sale Deed the said copy of the Town & Country Plan Authority and the copy of Layout approved plan copy to be attached.

26. The Approved layout plan without any changes or without left area to be provided in the permanent Board of size 6'x4' in the entrance of the layout which is a permanent one for the public to see.

Approved layout Details

	<u>Area</u>	<u>Percentage</u>
Plots	121.84 Acre	49.31 hectares
Open Space OSR	55210 5ft.	(12.68 acre) 10.

Applicant saleable

Shops	06.34 acre	5.20%
Nursing Home	02.15 acres	} 4.14%
Education usage	02.90Acre	
Mini Golf	10.11 acres	8.29%

(Sd.).....

For Town & Country Planning Commissioner

பதிவு அஞ்சல் மூலம்

அனுப்புநர்
திரு.அசோக்டோங், இ.ஆ.ப
நகர ஊரமைப்பு ஆணையர்
807, அண்ணாசாலை,
சென்னை - 600 002.

பெறுநர்
தலைவர்
ஜி.கல்லுப்பட்டி ஊராட்சி
பெரிய குளம் வட்டம்
தேவி மாவட்டம்.

ந.க.எண் 3082/08/0 எல்ஏ2 நாள் : 09.03.2009

அய்யா

பொருள் : மனைப்பிரிவு - மதுரை மண்டலம் - தேனி மாவட்டம் - பெரிய குளம் வட்டம் - கெங்குவார் பட்டி கிராமம் உட்கடை ஜி கல்லுப்பட்டி ஊராட்சி நில அளவு எண்.179பி, 209/2பி, 210/2பி, 3,213 மற்றும் பல 122.95 ஏக்கர் பரப்பில் குடியிருப்பு மனைப்பிரிவுக்கு ஒப்புதல் வழங்குதல் - குறித்து.

- பார்வை :
1. மனுதாரர் பாரி எஸ்டேட் (பி) லிமிடெட்., விண்ணப்பம் நாள் : 14.02.2008.
 2. ஆணையர்/ செயல் அலுவலர்/தலைவர் ஜி கல்லுப்பட்டி ஊராட்சி கடிதம் எண் இல்லை. நாள் 14.02.2008.
 3. உறுப்பினர் செயலர்/ உள்ளூர் திட்டக் குழுமம்,மண்டல துணை இயக்குநர் மதுரை மண்டலம் கடிதம் எண் 465/08 மம.4 நாள் : 11.08.2008.
 4. இவ்வலுவலக சுற்றறிக்கை ந.க.எண்14010/88 நாள் 27.04.88
 5. இவ்வலுவலக சுற்றறிக்கை ந.க.எண் 40403/ எல்ஏ நாள் 07.11.02.
 6. வட்டாட்சியர் பெரியகுளம் எல்.85/08 நாள் 22.02.08

1. பார்வை 2ல் சுட்டிய கட்டித்தூடன் பெறப்பட்ட மனைப்பிரிவு அங்கீகாரத்திற்கான கோரிக்கை பரிசீலிக்கப்பட்டு கீழ்க்கண்ட ஆணை பிறப்பிக்கப்படுகிறது.
2. மனைப்பிரிவிற்கு இத்துடன் இணைக்கப்பட்டுள்ள நிபந்தனைகளுடன் ஒப்புதல் வழங்கப்படுகிறது. ஒப்புதல் வழங்கப்பட்ட மனைப்பிரிவு வரைபடத்திற்கு ம.வ/ந.வா.இ.எண்.13/2008 என எண்ணிடப்பட்டு 2 நகல்கள் மேல் நடவடிக்கைக்காக இத்துடன் அனுப்பிவைக்கப்படுகிறது.
3. மேலும் பார்வை 4 மற்றும் 5 ஆகியவற்றில் சுட்டியுள்ள இவ்வலுவலக சுற்றறிக்கைகளில் தெரிவித்துள்ளபடி தொடர் நடவடிக்கை மேற்கொள்ளப்பட வேண்டும் எனவும் கேட்டுக்கொள்ளப்படுகிறது.

4. பொது திறவிடங்கள் மற்றும் சாலைகள் தானமாக பத்திரபதிவு செய்து உள்ளாட்சியிடம் ஒப்படைத்த பிறகுதான் மனைப்பிரிவு உரிமம் உள்ளாட்சியால் வழங்கப்பட வேண்டும்.
5. மனைப்பிரிவு நிபந்தனை எண் 18ன் வடி திறவிடம் மற்றும் பூங்காவிற்காக ஒதுக்கப்பட்டுள்ள திறந்தவெளி ஒதுக்கீடுகளையும் மற்றும் சாலைகளுக்கென ஒதுக்கப்பட்ட இடத்தையும் தானபத்திரம் மூலம் ஊராட்சி மன்ற தலைவரிடம் ஒப்படைத்த பின்பே, மனைப்பிரிவிற்கு இறுதி ஒப்புதல் வழங்கப்பட வேண்டும் எனவும், மனைப்பிரிவு நிபந்தனை 19 (இ) 19 (உ) குறித்து உறுதி செய்த பின்னரே ஒப்புதல் வழங்கப்பட வேண்டும் என்றும் தெரிவித்துக் கொள்ளப்படுகிறது.
6. மேலும் உள்ளாட்சியால் இறுதி ஒப்புதல் அளிக்கப்படும்போது மனைப்பிரிவு நிபந்தனை எண் 10 (ஈ) ன்படி அவ்வாணையின் நகலினை உடனடியாக இவ்வலுவலகத்திற்கு அனுப்பிவைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.
7. உள்ளாட்சியின் ஒப்புதலுடன் அங்கீகரிக்கப்பட்ட மனைப்பிரிவு வரைபடத்தினை சம்பந்தப்பட்ட பத்திரப்பதிவு அலுவலகத்திற்கு தகவலுக்கும் உரிய நடவடிக்கைக்கும் அனுப்புமாறு தெரிவிக்கப்படுகிறது.

நகர் ஊரமைப்பு இயக்குநருக்காக

இணைப்பு வரைபடம் மற்றும் மனைப்பிரிவு
 நிபந்தனைகள் (3 நகல்கள்)

- நகல்கள் :
1. மண்டல துணை இயக்குநர் (பொ) மதுரை மண்டலம், மதுரை, வரைபடம் மற்றும் நிபந்தனையுடன்.
 2. பாரி எஸ்டேட் பிரிவிடம்,
 6 2 / 2008 மாரியலூர் பிஸ் இல்லம்,
 திருநகர் - வல்லல குண்டு (தகவலுக்கு கடிதம் மட்டும்)
 624 202.
 3. இருப்பு கோப்புக்கு (வரைபடம் நிபந்தனை ஒப்புதல் ஆணையுடன்).



through Registered Post

From

Sri. Ashoktong IAS
Town & Count Planning Commissioner
807, Annasalai
Chennai 600 002

To

The President
G.Kallupatti Panchayat
Periyakulam Taluk
Theni District

Na.Ka.No.3082/08/09 LA2 dat09.03.2009

Sir,

Sub: Layout – Madurai Region – Theni District – Periyakulam Taluk –
Genguvarpatti Village utkadai G.Kallupatti Panchayat Survery
Field No.179B,209/2B,210/2B3,213 And Etc. 122.95 Acre extent
– Residential Housing layout approval – Reg.

Ref: 1. Applicant M/s Bahri Estate (P) ltd. Application dated
14.02.2008

2. Commissioner/Executive Officer/President G.Kallupatti
Panchayat Letter No. Nil dated 14.02.2008

3. Member Secretary Local Planning Authority, Regional Deputy
Director, Madurai Region Letter No.465/08 Ma Ma.4 dated
11.08.2008

4. This office circular Na.Ka.No.14010/08 PCC dated 27.04.08

5. This office circular Na.Ka.No.40408/00 LA dated 07.11.02

6. Tazildar Periyakulam No.85/08 dated 22.02.08

With reference to the 2nd cited, the application for layout approval was
considered and pass following order,

2. Here, approval for the layout is granted with conditions annexed herewith.
The approved layout is numbered as 13/2009 and 2 copies of the same is enclosed
herewith for further action.



3. Further action should be taken as per circular reference cited 4 and 5.
4. The licence for layout should be granted only after surrender of Road and Public utility places to local body by way of gift deed.
5. The final approval should be sanctioned only after the surrender of the open places for park, public utility and roads to the panchayat President as per condition No.16. Moreover, the final approval should be sanctioned only after confirmation of the compliance of layout condition 19 E and 19 U.
5. Moreover, the copy of the proceeding of final approval should be sent to this office as per condition 10 E.
6. The approved layout copy should be sent to connected Registrar office for their information and further action. Y9

For Town & Country Planning Commissioner

Enclosures:

Layout and layout conditions (3 copies)

Copy to

1. Regional Deputy Director (Incharge)
Madurai Region, Madurai with copy of layout and its conditions
2. M/sBahri Estate P.Ltd.
6-2/208 Mariyaluyis House,
Thirunagar, vallalkundu (Letter only for information)
3. For File (Layout and its conditions with Proceedings)



தமிழ்நாடு தமில்நாடு TAMILNADU

Rs 100/-

N:726811

NO 255



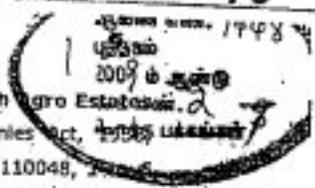
BAHRI ESTATES (P) LTD. & OTHERS
NEW DELHI

M. குலசேகரன்
வட்டார அலுவலர்
வத்தவாக்குண்டி
தமிழ்நாடு
L. No. 30280/70A4

GIFT DEED

This GIFT DEED is executed at Botlagundu on this 15TH day of April 2009
By 1. M/s. Bahri Estates Pvt. Ltd, having its Registered Office at D16A, Indira
Enclave, Nabsarai, New Delhi 110068, 2. M/s. Sushma Sales Pvt. Ltd. having its
Registered Office at No.7A, Bentinck Street, 4th Floor, Kolkata, 700 001,
West Bengal. 3. M/s. Anpra Farms Developers Pvt. Ltd having its Registered
Office at C-30, Chirag Enclave, New Delhi - 110048, 4. M/s. Bahri Culines Pvt.
Ltd. having its Registered Office at D - 16 A, Indira Enclave, New Delhi -
11 00 68, 5. M/s. Suprava Agro Estates Pvt. Ltd., having its Registered Office at

k.v. Sainathan



C-30, Chirag Enclave, New Delhi - 11 00 48, M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office C-30, Chirag Enclave, New Delhi - 110048, represented by its common Authorised Signatory Mr.K.V.Saminathan s/o Mr.K.K.Venkataraman, aged about 54 years as per respective company's Board Resolution dated 20.03.2009, hereinafter called the 'DONORS' which term wherever the context so requires shall mean and include their respective successors-in-interest, administrators and assigns of the ONE PART

The Governor of Tamil Nadu through, K.V. Saminathan AND The President, G.Kallupatti Panchayat, Ganguvarpatti Village, Periyakulam Taluk, Theni District, hereinafter called the 'DONEE' of the OTHER PART.

WHEREAS the DONORS 2 to 6 herein are the absolute owners of the property measuring a total extent of 121.84 Acres and situated at G.Kallupatti Panchayat, Ganguvarpatti village, Periyakulam Taluk, Theni District and comprised in Survey Nos. 179B, 209B/2B, 3, 210/2B, 3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/3A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 397/3, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438, 439/1, 442, 443 and 443/1, 443/ and more fully described in the 'A' schedule hereunder;

WHEREAS the DONORS 2 to 6 herein have entered into a Development Agreement authorizing M/s.Bahri Estates Pvt. Ltd. to inter-alia develop the Schedule A property as a lay out and the said M/s.Bahri Estates Pvt. Ltd. submitted a proposal to the competent authorities for obtaining layout permission in the aforesaid property for the purpose of plotting the same by metes and bounds and to comply with the rules and regulations prevailing;

WHEREAS pursuant to the orders of the Directorate of Town and Country Planning vide their layout sanction No.13/2009, the DONORS herein have collectively agreed to transfer by way of gift deed the said land measuring a total extent of 12.68 Acres [552210 Sq.Ft.] as open space area and all roads measuring 50 feet, 40 feet and 30 feet more fully described in the 'B' schedule hereunder [forming a portion of and part of 'A' schedule property] through a gift deed in favour of the DONEE and the DONEE has accepted the same;

K.V. Saminathan

சிவகாம சிவசாமி சுவாமிநாதர்
 பதிவு செய்யப்பெற்றது.
 1999.06.05
 இவ்வகை...
 சார்பதிவாளர்



சிவகாம சிவசாமி சுவாமிநாதர்
 1999.06.05
 பதிவு செய்யப்பெற்றது.

சிவகாம சிவசாமி சுவாமிநாதர்
 வகு-நம்பிய...
 என் சுவாமிநாதர்
 சார்பதிவாளர்



குறியீடு :- சிவகாம சிவசாமி சுவாமிநாதர்
 பதிவு செய்யப்பெற்றது.

சார்பதிவாளர்
 வத்தலக்குண்டு

72

SAUNDHARAN
 14/11/48
 2009
 3
 7

WHEREAS the DONORS are well sufficiently entitled, free from encumbrances, the piece of land morefully described in the 'B' schedule hereunder and intends to hereby grant, convey and assign the same.

NOW THIS INDENTURE WITNESSETH that the DONOR do hereby give, grant, convey, and assign in the Interest of public unto the DONEE who hereby accepts the same all that land measuring a total extent measuring 12.68 Acres [552210 Sq.Ft] as open space area and all 50 feet, 40 feet & 30 feet roads therein for the benefit of the public as comprised in layout sketch enclosed herewith, within the registration district of SRO Vathalakundu and more particularly described in 'B' schedule hereunder and the DONORS do hereby covenant with the DONEE that the DONORS now do have good right to grant, convey and assign the land hereby granted, conveyed and assigned upon the DONEE in the manner aforesaid and that the DONEE shall and may at all times hereafter peacefully and quietly possess and enjoy the said land free from al encumbrances whatsoever without any lawful eviction, interruption, claim, whatsoever, from or by the DONORS or any person claiming under them and further that the DONORS and all persons having lawfully or equitably claiming any rights or interest with the said premises or any part thereof from under or interest for the DONOR or from or under any of their predecessors shall and will from time to time at all times hereafter at the request of and cost of the DONORS do execute and register or cause to be done, execute and register all such acts, deeds and things whatsoever for further and more perfectly assuring the said land and every part thereof unto the DONEE in the manner aforesaid or as shall or may be reasonably required.

'A' SCHEDULE PROPERTY.

All that piece and parcel of vacant land measuring to a total extent of 121.84 Acres, situated at Panchapatti Panchayat, Ganguvarpatti village, Periyakulam Taluk, Theni District and comprised in Survey Nos: 179B, 209B/2B, 3, 210/2B, 3, 213, 214, 302/2, 304, 305/1, 306/2-307, 308, 309, 311/3A, 311/2B, 377, 379, 382, 383, 384, 385/2, 387/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 399/1, 399/2, 400, 401/1, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/1 and 443/1, 443/2.

K. V. Srinivasan

1948
 2009
 4
 7

'B' SCHEDULE PROPERTY

(Being property gifted under this deed)

All that piece and parcel of vacant land measuring an extent of 12.68
 Acres [measuring 552210 Sq.Ft] as open space area and 50 feet, 40 feet and 30 feet
 roads comprised in Schedule 'A' land, as per the DTCP approved layout sanction
 No.13/2009, situated at G.Kallupatti Panchayat, Ganguvarpatti village, Periyakulam
 Taluk, Theni District.

The nominal value of the 'B' schedule property gifted is Rs.100/-

IN WITNESS WHEREOF THE DONOR HAVE PUT THEIR SIGNATURE, THIS DAY, MONTH AND YEAR ABOVE WRITTEN IN THE PRESENCE OF:

WITNESSES:

1. *[Signature]*
 18-6-10/1
 Thiruvalluvar St
 Gandhinagar
 Bathalagundu

[Signature]
 DONOR

2. *[Signature]* S/o R.S. Thiruvalluvar,
 Bathalagundu

M/A. P.V.S. Girdhar & Sal Associates
 Advocates
 218, Old No. 255, Chetti Street,
 Chennai - 600 001.
 Tel: 2522244/45/46 Fax: 25222451
 Email: pvs@pvsadvocates.com



பதிவுத்தபால்

அனுப்புநர்

C.M.ஆண்டிச்சாமி
ஊராட்சிமன்றத் தலைவர்,
ஜி.கல்லப்பட்டி ஊராட்சி,
பெரியகுளம் வட்டம்.

பெறுநர்

பாரி எஸ்டேட்ஸ் பிரைவேட் லிமிடெட்,
16, இந்திரா என்கிவேவ்,
நேப்சராய்,
புதுடெல்லி.

ஐயா

பொருள் : அப்ரூவல் லேஅவுட் எண் 13/2008 நாள் : 18.03.2009.
பார்வை : D.T.C.P. கடிதம் எண் 3082/2008 LA நாள் 22.05.2009.

மேற்கண்ட பார்வை கடிதம் D.T.C.P. கடித எண்படி, அப்ரூவலான லேஅவுட்
எண் 13/2009 நாள் : உள்ள வரைபடம் அப்ரூவல் எனக்கு வந்துள்ளது. அதனை
மீண்டும் இறுதி அனுமதி ஒப்புதல் தீர்மான எண் 58/2009 10 நாள் 31.03.2009 வழங்கி
கையொப்பமிட்டு இத்துடன் இணைத்துள்ளேன்.

மேற்கூறிய பார்வையில் கூறிய கடிதத்தின்படி மேற்கொண்ட வேலைகளை
ஆரம்பிக்குமாறு அறிவிக்கிறேன்.

தங்கள் உண்மையுள்ள

(C.M.ஆண்டிச்சாமி)
Precedent
G.Kallupatti Panchayat

இணைப்பு :-

D.T.C.P. யின் அப்ரூவல் லேஅவுட் எண் 13/2009



Registered Post

From

C.M.Andisamy
Panchayat President
G.Kallupatti Panchayat
Periyakulam Taluk

To

Bahri Estate Private Limited
C 16, Indira Enclave
Napsiroy
New Delhi

Sir

Sub: Approval Layout No. 13/2008 dated 18.03.2009

Ref: D.T.C.P. letter No. 3082/2008 LA 1 dated 22.05.2009

With reference to the said D.T.P.C. letter, I have received approval No. 13/2009 dated 18.03.2009. Further, I have enclosed herewith, the final resolution of Panchayat No.58/2009-10 dated 31.03.2009 for the said approved layout.

I stated that, you may proceed further work as per the said referred letter.

Yours faithfully,

(C.M.Andisamy)
President

G.Kallupatti Panchayat

Encl:

D.T.C.P. Approval Layout No.13/2009 original

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003.
 Telefax: 24362434

Dated the 2nd December, 2009

OFFICE MEMORANDUM

Sub: Procedure for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat – Regarding.

The issue regarding the procedure to be followed for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat has been under consideration of this Ministry. The issue has been discussed and deliberated at length and the provisions of EIA Notification, 2006 as contained in para 8 (v) of the said notification have also been considered.

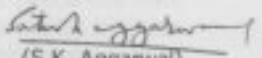
2. It has now been decided that the following procedure shall be adopted in dealing with such cases.

- (i) The proposals for environmental clearance will not be linked with the clearances from forestry and wildlife angle even if it involves forestland and or wildlife habitat as these clearances are independent of each other and would in any case need to be obtained as applicable to such projects before starting any activity at site.
- (ii) While, considering such proposals under EIA Notification, 2006, specific information on the following should be obtained from the proponent:
 - (a) Whether the application for diversion of forestland involved in the project has been submitted? If so, what is the status of grant of forestry clearance? It would be essential that in such cases, the application for diversion of forestland has been submitted by the project proponent before they come for environment clearance and a copy of the application submitted for forestry clearance along with all its enclosures should also be submitted by the proponent along with their environment clearance application.
 - (b) Information about wildlife clearance, as applicable to the project should also be obtained. The project proponent should submit their application for wildlife clearance / clearance from Standing Committee of the National Board for Wildlife to the Competent Authority before coming for environment clearance and a copy of their application should be furnished along with environment clearance application.
- (iii) The proposal from environmental angle will be appraised by the respective Expert Appraisal Committee and recommendations made on the same which will be processed by the IA Division and approval obtained from the Competent Authority. However, while granting environmental clearance to projects involving forestland, wildlife habitat (core zone of elephant/tiger reserve etc.) and or located within 10 km of the National Park /

- Wildlife Sanctuary (at present the distance of 10 km has been taken in conformity with the order dated 4.12.2006 in writ petition no. 460 of 2004 in the matter of Goa Foundation Vs Union of India), a specific condition shall be stipulated that the environmental clearance is subject to their obtaining prior clearance from forestry and wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, it will also be categorically stated in the environment clearance that grant of environmental clearance does not necessarily implies that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Ministry of Environment & Forests shall not be responsible in this regard in any manner.
- (iv) A copy of the clearance letter, besides others, shall also be endorsed to (i) IGF(FC), MoEF, (ii) IGF(WL), MoEF, (iii) PCCF of respective States and (iv) Chief Wildlife Warden of the State.

Note: There will not be any need to refer the files relating to grant of environmental clearance from IA Division to FC Division and or Wildlife Division during consideration of proposals under EIA Notification, 2006, as done at present in view of the course of action stipulated at paras 2(i) – (iv) above.

This issues with the approval of the Competent Authority.


(S.K. Aggarwal)
Director

To

All the Officers of IA Division

Copy to:-

1. PPS to AS(JMM)
2. PPS to ADG(F)
3. PPS to ADG (Wildlife)
4. IGF(FC)
5. Advisor (GKP)
6. Advisor (NB)
7. Director (PLA) with a request to issue necessary instructions to all the SEIAAs/SEACs to follow the above instructions.
8. Website of the Ministry.



14/1/08
 ...
 ...
 ...
 ...
 ...

தமிழ்நாடு தமிழ்நாடு TAMILNADU

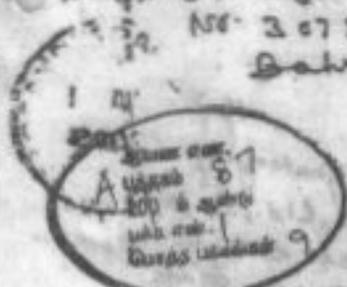
Rosa/-

11/2/08 741922

Nr- 30781

Bahri Estates Pvt Ltd.
 Chelveyda

M. G. Srinivasan
 Notary Public
 L. No. 30288/TOA4



GENERAL POWER OF ATTORNEY

KNOW ALL MEN that M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30, Chirag Enclave, New Delhi - 110 048, Authorized Signatory, Shri **RAM GOPAL SEHGAL**, s/o Late Shri G.D. Sehgal Aged 53 residing at 2H-87BP Faridabad 121001 duly authorized vide Board's Resolution dated 6/3/11 (hereinafter referred to as the **PRINCIPAL**), do hereby appoint and constitute M/s. Bahri Estates Pvt. Ltd. having its Registered Office at D16A, Indira Enclave, Neharai, New Delhi - 110068, represented by its Authorized Signatory **MR. K.V. SAMINATHAN** son of K.K. VENKATARAMAN aged 37 years residing at No.1, 1D, 1st Street, North Gopalapuram Chennai - 600 086, as our sole lawful Attorney in our name and on its behalf to execute or do all or any of the acts or things hereinafter mentioned with respect to the Schedule mentioned immovable property herein

VENKATESH AGRO ESTATES PVT. LTD.

For BAHRI ESTATES PVT. LTD.



K.V. Saminathan
 Authorized Signatory



தமிழ்நாடு தமிழ்நாடு TAMILNADU Rs 50/2

10.3.10 N 741923



36782
Bahri Estates PVT LTD.
Galle Road

M. Subramanian
சுபிரமணியன்
L. No. 50250/70A4

(1) To cultivate, develop, form lay out, construct buildings of all kinds, demolish building if any, convert land use, manage, control, possess, and/or to sell, mortgage, lease, grant license or otherwise deal with/transfer/develop the immovable property described in Schedule hereunder together with all pending/final permissions, sanctions, licenses, orders, certificates, no objections, issued by the competent authorities including the government, Department of Town & Country Planning, Local Bodies, Revenue Authorities, and all other authorities with respect to the Schedule Property along with all other rights, title and interest, benefits, house, edifices, courts, compound, sewers, ditches, fences, drains, ways, paths, passages, common gullies, wells, waters, water courses, yards, areas, trees, plants, lights, liberties, easements, right of ingress and egress, profits, privileges, rights, advantages, members and appurtenances whatsoever in and pertaining to the Schedule Property free of all encumbrance(s), charge(s), claim(s), liability(ies), lien(s) and attachment(s) thereon in any manner as the attorney deems fit, in favour of any third parties or otherwise including without limitation in favor of the said Attorney itself, as the attorney deems fit; to execute sale deeds, sale agreements, development contracts, or such other deeds/agreements as the attorney deems fit; and to oversee and enforce the provisions thereof;

Contd...3

For BAHRI ESTATES PVT. LTD.

VENKATESH AGRO EST

[Signature]
Authorized Sign

[Signature]
Authorized Signatory



இன்னாரென்று நிரூபித்தவர்கள்
இடது பெருவிரல்



[Handwritten signature]
P. KRISHNAPPA
11/15 EBH...
K...
சென்னை சூழல் தர்ப்பு...
அண். AKPPS 5763F ஹாட் கல்டு...

இடது பெருவிரல்



[Handwritten signature]
...
சென்னை சூழல் தர்ப்பு...
அண். APPM0572B
ஹாட் கல்டு...

2000ம் ஆண்டு...
சென்னை

புத்தல் 2000...
ஆண்ட...
1. சிவ சம்பந்த...
2000...
பிள்ளை...



சென்னை...
2000...
பிள்ளை...

சென்னை

புத்தல் 2000...
ஆண்ட...
சென்னை...

சென்னை



(02) To apply and obtain in attorney's own name or in the name of such other person as the attorney shall direct, appropriate permissions, sanctions, licenses, orders, certificates, no objections, from the competent authorities including the government, Department of Town & Country Planning, Chennai Metropolitan Development Authorities, Local Bodies, Panchayats, Municipality, Revenue Authorities, and all other authorities, for giving effect to the various purposes for which power under this deed is conferred;

(03) To advertise for sale or otherwise procure and negotiate the sale of the Schedule mentioned property in several parts or in whole; to receive from the purchasers the purchase consideration in attorney's own name or in the name of such other natural or juristic person/company/nominees, as the attorney shall direct, and to give proper full and absolute discharge receipts for the same on our behalf; to execute and sign a proper conveyance of the said property to the said purchasers;

(04) To present the said deed of conveyance for registration to the proper registration authority, to admit the receipt of the consideration money in his/its or his/its nominee name and to have the said deed registered and to do all acts, deeds and things which may be necessary for conveying the Schedule property and registering the said deed as fully and effectually in all respects as the Principal could, if Principal were personally present;

(05) To sign, make and present any application to the proper authority for any purpose whatsoever, including to extend the period prescribed for the registration of the sale or other deeds and to pay any fine thereof, to obtain the registration of the said deed within the extended period allowed on an application made in this behalf and also to all other statutory, local body and other authorities including for the purpose of grant of permissions, sanctions, licenses, orders, certificates, no objections, transfer of patta, mutation of records etc.; to hand over actual exclusive physical and legal possession of the Schedule property to the Purchasers/third parties, from the possession of the attorney with whom the same is vested;

(06) To realize debts/rents any money due to Principal from any other person and to grant receipts and discharges for the same; to draw, endorse and sign any cheques, drafts, pay orders, dividend or interest, warrants or other investments payable to us, and to sign our name and execute on our behalf all contracts, transfers, assignments, deeds and instruments whatsoever;

(07) To pay all taxes, dues, levies, penalties (if any), fees to any Government or authority or other institution/person; to receive any notices, to send returns, replies and to represent or to appear before any Government, authority or institution in that regard;

(08) To sign and verify Income Tax returns and also sign necessary statements and petitions and submit the same to the concerned Income Tax, and also pay the necessary taxes in this connection;

(09) To institute appropriate legal proceedings including proceedings before Income Tax Authorities, and in connection therewith to sign necessary plaints, petitions, affidavits, counter affidavits; appeals and engage Advocates, Chartered Accountants, Auditors to do same;

(10) To appear and act in all the courts, civil, revenue or criminal or other departments/judicial/quasi-judicial/administrative/other authorities, whether original or appellate, in the registration offices, and in any other office of Government or District or Municipal authority or any other authority; to sign and verify plaints, written statements, complaints, petitions, claims, objections, memorandum of appeals and petitions and applications of all kinds and to file them in any such court or office; to appoint any advocate, pleader, or any other legal professional; to compromise, compound or withdraw cases, and refer cases to arbitration/mediation.

VENKATESH AGRO ESTATES PVT. LTD.

For BAHRI ESTATES PVT. LTD.

Authorised Sign

Authorised Signatory

(11) To file and receive back documents, to deposit and withdraw money, and to grant receipts thereof; to obtain release of stamp duty or repayment of Govt. fees; to defend any action against the Principal; to compromise any litigation which has been laid by the Principal jointly or individually or against Principal at his sole discretion.

(12) To obtain necessary clearance certificates/permissions/sanctions/orders under the Income Tax Act or any other Act for the time being in force or which may be introduced from time to time;

(13) To purchase, maintain and manage all equipment, instruments and things, including telephones; to pay the dues, fees and levies thereon;

(14) To file suits of all kinds including for rent, mesne profits, ejectment of tenants, and other kinds of suits; to apply to courts and officers for copies of documents, orders and papers; to apply for the inspection of and to inspect any official or judicial records; to accept service of any summons, notice or writ issued by any court or officer against us; and

(15) To apply for licenses/no objection certificates/sanction of plans, permissions from appropriate authorities for construction of building/warehouse/etc on the schedule property, make construction, additions, alterations in the property, to appoint labour, contractor, architect, such other persons etc., for this purpose and make payments on Principal's behalf.

(16) To represent before all the government, statutory, panchayat, local body and other authorities with respect to the schedule property.

(17) To get electric (light & power) connection/meter installed/changed in the said property and for the purpose to sign and submit any application(s), Indemnity bond(s) etc. to deposit the dues and demands etc. To deposit the electricity/water charges with the concerned departments in respect of the said property and to get the receipts thereof.

(18) To get Water/Sewer connection/meter installed/changed in the said property and for the purpose to sign and submit any application(s), forms, affidavit(s), undertaking(s), no objection(s), Indemnity bond(s) etc. to deposit the dues & demands etc;

(19) To compromise, compound or withdraw the case(s), to appoint an arbitrator, to proceed in arbitration proceedings, to deposit and withdraw money, to execute decree, to receive and recover the amount of decree and to issue the receipts for the same; To proceed and conduct all the proceedings related to the said property.

(20) To sell/transfer the said property, in whole or in parts, to any intending purchaser(s) to enter into any agreement with the purchaser(s), to receive the consideration amount in full or in parts, to issue receipts thereof and to sign all relevant documents to sale of the said property.

(21) To apply for and get any type of permission and/or clearance/no objection certificate to sell/transfer the said property from any concerned/competent authority.

(22) To appoint such other or further general/special attorney(s) and to revoke the powers conferred upon such attorney(s).

(23) Generally to do all lawful acts necessary as the attorney deems fit in relation to the schedule property without any limitation whatsoever on such powers with respect to this irrevocable and unconditional power of attorney.

Contd....5

VENKATESH AGRO ESTATES PVT. LTD

For BAHRI ESTATES PVT. LTD.



Authorized Signer



68

Handwritten note in a circle: 87, 200 & 2000, and other illegible text.

IN WITNESS WHEREOF we have signed this deed at BATLAHND on this the 28 day of April, 2010.

VENKATESH AGRO ESTATES PVT. LTD.
PRINCIPAL
[Signature]
Authorized Signatory

ATTORNEY
M/s. BAHRI ESTATES (P) LIMITED
For BAHRI ESTATES PVT. LTD.
[Signature]
Authorized Signatory

WITNESSES

1. *[Signature]*
S/O. K. R. LAKSHMIPATHY
1/5 BERNARDI
W. B. NAHAR DYAR,
CHENNAI 600020.

2. *[Signature]* (K. MOHANDAS F.A.S.O.C.)
No. 14/1, HARIJAN, No. 2, Thiruvananthapuram
Chennai

[Signature] M/s. P.V.S. Giridhar & Sai Associates
Advocates
Drafted by: *[Signature]*
Sai Srinjan
Giridhar & Sai,
Advocates,
No. 319, Linghi Chetty Street, George Town, Chennai - 600 001.
319 (Old No. 158), Linghi Chetty Street,
111 Floor, Chennai - 600 001.
☎ : 35243949 / 42183949 - Fax : 35229191
E-mail: pvsgiridhar@yahoo.com



S. VAIRASUNDARAM M.A. B.L.
ADVOCATE & NOTARY PUBLIC
NO. 67/1, H.T.C. FLATS,
S.P. GARDEN,
T. NAGAR, CHENNAI-600 019.
PHONE: 2453 3342
CELL: 98411 88698

7

VENKATESH AGRO ESTATES PVT.LTD

Extract of the minutes of the board of directors of M/s Venkatesh Agro Estates Pvt.Ltd meeting held at the registered office of the company at C-30, Chirag Enclave, New Delhi - 110048 on 6th March-2010

RESOLVED THAT Mr.Ram Gopal Sehgal son of Late Shri.G.D.SEHGAL is hereby authorized by the Board to execute a registered Power of Attorney appointing M/s. Bahri Estates Private Limited having its registered office at D-16A, INCRA ENCLAVE, NEB SARAI, NEW DELHI - 110 068 as this Company's authorized attorney in respect of the property hereunder for the purpose of developing, marketing, selling and otherwise dealing with, or to exercise such other powers as prescribed.

PROPERTY

All that piece and parcel of the land comprised within the Ganguvarpatti Village, G.Kallupatti Panchayat, Periyakulam Taluk, Theni District, measuring a total extent of 1.90 Acres, within the Registration District of Theni and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below:

ITEM NO	SURVEY NUMBER	EXTENT	
		ACRES	CENTS
01.	420	1	90
Total Extent		1	90



Certified True Copy

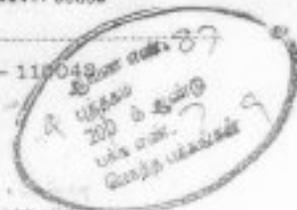
Specimen Signature of
Mr.R.G.Sehgal

For Venkatesh Agro Estates Pvt.Ltd
VENKATESH AGRO ESTATES PVT.LTD.

Harshi Bhatn
Director

S. VAIRASUNDRAM
ADVOCATE & NOTARY PUBLIC
No. H7/H, H.I.G. FLATS,
S.P. GARDEN,
T. NAGAR, CHENNAI-600 017.
PHONE: 2433 3342
CELL: 98411 35858

C-30, CHIRAG ENCLAVE, NEW DELHI - 110048



S. VAIRASUNDRAM
ADVOCATE & NOTARY PUBLIC
No. H7/H, H.I.G. FLATS,
S.P. GARDEN,
T. NAGAR, CHENNAI-600 017.



தமிழ்நாடு தமிழ்நாடு TAMILNADU 20-09

T 787038

T. Mari Raman
T. காரி ராமன்
புத்தி வீடுமணலாள்
வத்தலக்குண்டி (தஞ்சை)
L No. 7304 / 84-RT

சுயமாக எண் 3756
/ பத்திரம்
20.09.09 ஆண்டு
பத்திர எண். 1
சுயமாக எண் 6

எண் : 6681
தேதி : 30-8-2010
சுயமாக எண் 6

RECTIFICATION DEED

This DEED OF RECTIFICATION is executed at Betlagundu on this 14 day of September 2010

By 1. M/s. Bahri Estates Pvt. Ltd, having its Registered Office at D16A, Indira Enclave, Nehruvadi, New Delhi 110068, 2. M/s. Sushma Sales Pvt. Ltd. having its Registered Office at No.7A, Bentinck Street, 4th Floor, Kolkata, 700001, West Bengal. 3. M/s. Anpra Farms Developers Pvt. Ltd having its Registered Office at C - 30, Chirag Enclave, New Delhi - 110048, 4. M/s. Bahri Culsnee Pvt. Ltd. having its Registered Office at D - 16 A, Indira Enclave, Neb Sari, New Delhi - 11 00 68, 5. M/s. Suprava Agro Estates Pvt. Ltd., having its Registered Office at C - 30 , Chirag Enclave, New Delhi - 11 00 48, 6. M/s. Venkatesh Agro Estates Pvt. Ltd. company incorporated under the provisions of Companies Act, 1956, having its Registered Office at C-30 , Chirag Enclave, New Delhi - 110048, 1 to 6 represented by its common Authorized Signatory Mr.K.V.Saminathan s/o Mr.K.K.Venkataraman, aged about 57 years [as per respective companys' Board Resolution dated 20.03.2009], hereinafter called the 'DONORS/FIRST PARTY' which term wherever the context so requires shall mean and include their respective successors-in-interest, administrators and assigns of the ONE PART.

K.V. Saminathan

P.28/2010 3786

ஆணை எண் 3786
14/12/2009
2010
புத்தகம் 2010
புத்தகம் 2010

2010...
புத்தகம் 2010...
புத்தகம் 2010...

புத்தகம் 2010...
புத்தகம் 2010...
புத்தகம் 2010...



Following signatories of the following company:
1. M/S. Bahari Estates Pvt. Ltd. New Delhi.
2. M/S. Sushma Sales Pvt. Ltd. West Bengal.
3. M/S. Anpra Farms Developers Pvt. Ltd. New Delhi.
4. M/S. Bahari Estates Pvt. Ltd. New Delhi.
5. M/S. Supra Agro Estates Pvt. Ltd. New Delhi.
6. M/S. Yashwanth Agro Estates Pvt. Ltd. New Delhi.
7. M/S. ...

புத்தகம் 2010...
புத்தகம் 2010...

K.V. Saminathan

இன்னொரு விருப்பித்தவர்கள்

C.K. Mahalingam
2, Thiru Nagar, Bangalore

V. Srinivasan
B-4, PRINCE APARTMENT WAKO-2
NEWRAULI, NEW DELHI-50

2010...
புத்தகம் 2010...

புத்தகம் 2010...

புத்தகம் 2010...
புத்தகம் 2010...
புத்தகம் 2010...

இந்த சுவை...
1448...
1448...
1448...

புத்தகம் 2010...



புத்தகம் 2010...

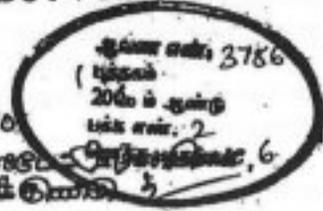


தமிழ்நாடு தமில்நாடு TAMILNADU ரூ. 50

T 787039



சுட்டி எண்: 6630
தேதி: 30-8-2010
பகுதி: 11111



T. Isari Karan
T. காரிசிரகரன்
புதிய வீடுமையாள்
தேவலக்குண்டு (தமிழ்நாடு)
L. No. 7304/94-81

(2)

IN FAVOUR OF The Governor of Tamil Nadu through the President, G.Kallupatti Panchayat, Ganguvarpatti Village, Periyakulam Taluk; Theni District, hereinafter called the 'DONOR/SECOND PARTY', of the OTHER PART.

WHEREAS:

a. The Donors 2 to 6 herein are the absolute owners of the property measuring a total extent of 121.84 Acres and situated at G. Kallupatti Panchayat, Ganguvarpatti village, Periyakulam Taluk; Theni District and comprised in Survey Nos. 1798, 2098/28, 3, 210/28, 3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 399/1, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/1 and 443/1, 443/2 within Ganguvarpatti village, Periyakulam Taluk, Theni District morefully described in the 'A' schedule hereunder;

K. V. Sainathan

b. The Donors 2 to 6 executed a Development Agreement authorizing M/s. Bahaj Estates Pvt. Ltd. to inter-alia develop the Schedule A property as a lay out and the said M/s. Bahaj Estates Pvt. Ltd. submitted a proposal to the competent authorities for obtaining permission for formation of a layout in the aforesaid property for the purpose of plotting the same by metes and bounds and to comply with the rules and regulations prevailing;

c. By orders of the Directorate of Town and Country Planning (DTCP) a layout was sanctioned vide sanction No.13/2009 in and by which a parcel of the land (forming part of 'A' schedule property herein) was directed to be donated to the local body towards open space reservation (OSR) area and the roads proposed to be formed in the layout as per the measurements set out in the layout sanctioned;

d. Accordingly, by a deed of gift dated 15-4-2009 registered as Doc. No. 1448 with SRO BATLAGUNDU, the Donor gifted a parcel of land as aforesaid towards open space area and 50 feet, 40 feet and 30 feet roads comprised in Schedule 'A' property as per the DTCP layout sanction No.13/2009;

e. Pursuant to the above, the Revenue Department having taken up the work of sub-division of the land, the total area required to be gifted by the Donors as per the layout sanctioned by DTCP has been arrived to be 31.28 acres in all (out of the total area mentioned in Schedule A hereunder), comprising both the OSR (Open Space Reservation Area) and the 50 feet, 40 feet and 30 feet roads proposed to be formed in the lay out;

AND WHEREAS the actual total area to be gifted by the Donors towards the OSR and roads inclusive having come to be determined now, the Donors have come forward to execute the present rectification deed so as to express the extent of land donated under Schedule 'B' to be in all 31.28 acres in Schedule A property in the manner hereinafter appearing.

NOW THIS DEED WITNESSETH that the principal deed shall be rectified and corrected in the following manner, viz.,

[a] The Schedule B in the principal deed shall be rectified as follows:

"31.28 Acres comprised in 179 B part, 209 B/2 B part, 210 B / 2 part, 213 part, 304 part, 305 / 1 part, 306/2 part, 308 part, 309 part, 311/2A part, 311/2B part, 377 part, 379 part, 382 part, 388/3 part, 395 / 2,3 part, 397 / 1,2 part, 399/1,2 part, 400 part, 402 part, 403 part, 404 part, 405 / 1, 2 part, 406 part, 407 part, 408 part, 409 part, 410/1,2 part, 411 part, 412 part, 413 part, 414 / 1,2 part, 415 part, 416 part, 421 / 1 part, 422 part, 423 part, 424 part, 425 / 1,2 part, 427 part, 430 part, 431 part, 435 part, 436 / 1,2,3,4 part, 437 part, 438 / 1 part, 439 / 1 part, 443/1,2 part in Ganguvarpatti village, Periyakulam Taluk, Theni District within the jurisdiction of BATLAGUNDU SRO, towards both the open space reservation area and the proposed 50 feet, 40 feet and 30 feet roads as per the DTCP approved layout sanction No.13/2009."

K. V. Sainulabau

3786
 2000
 2000

SCHEDULE 'A' PROPERTY

All that piece and parcel of vacant land measuring a total extent of 31.28 Acres, situated at G.Kallupatti Panchayat, Ganguverpatti village, Periyakulam Taluk, Theni District and comprised in Survey Nos. 179B, 209 B/2B, 3, 210/2B, 3, 213, 214, 302/2, 304, 305, 306, 307, 308, 309, 311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 399/1, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/1 and 443/1, 443/2.

SCHEDULE 'B' PROPERTY

(Being the property gifted)

31.28 Acres comprised in 179 B part, 209 B/2 B part, 210 B / 2 part, 213 part, 304 part, 305 / 1 part, 306/2 part, 308 part, 309 part, 311/2A part, 311/2B part, 377 part, 379 part, 382 part, 385/3 part, 395 / 2,3 part, 397 / 1,2 part, 399/1,2 part, 400 part, 402 part, 403 part, 404 part, 405 /1, 2 part, 406 part, 407 part, 408 part, 409 part, 410/1,2 part, 411 part, 412 part, 413 part, 414 /1,2 part, 415 part, 416 part, 421 / 1 part, 422 part, 423 part, 424 part, 425 / 1,2 part, 427 part, 430 part, 431 part, 435 part, 436 / 1,2,3,4 part, 437 part, 438 / 1 part, 439 / 1 part, 443/1,2 part in Ganguverpatti village, Periyakulam Taluk, Theni District within the jurisdiction of BATLAGUNDU SRO towards both the open space reservation area and the proposed 50 feet, 40 feet and 30 feet roads as per the DTCP approved layout sanction No.13/2009.

The nominal value of the 'B' schedule property gifted is Rs. 100/-

IN WITNESS WHEREOF the donors have put their signature, the day, month and year above written in the presence of:

WITNESSES:

1. *[Signature]* Ck. Mohan / Faruk
 2. *[Signature]* Khaja M. Rahman
 3. *[Signature]* Thani Magesh Babalagan

[Signature]
DONOR

2. *[Signature]* *[Signature]*
 3. *[Signature]* *[Signature]*
 4. *[Signature]* *[Signature]*
 5. *[Signature]* *[Signature]*
 6. *[Signature]* *[Signature]*
 7. *[Signature]* *[Signature]*
 8. *[Signature]* *[Signature]*
 9. *[Signature]* *[Signature]*
 10. *[Signature]* *[Signature]*
 11. *[Signature]* *[Signature]*
 12. *[Signature]* *[Signature]*
 13. *[Signature]* *[Signature]*
 14. *[Signature]* *[Signature]*
 15. *[Signature]* *[Signature]*
 16. *[Signature]* *[Signature]*
 17. *[Signature]* *[Signature]*
 18. *[Signature]* *[Signature]*
 19. *[Signature]* *[Signature]*
 20. *[Signature]* *[Signature]*
 21. *[Signature]* *[Signature]*
 22. *[Signature]* *[Signature]*
 23. *[Signature]* *[Signature]*
 24. *[Signature]* *[Signature]*
 25. *[Signature]* *[Signature]*
 26. *[Signature]* *[Signature]*
 27. *[Signature]* *[Signature]*
 28. *[Signature]* *[Signature]*
 29. *[Signature]* *[Signature]*
 30. *[Signature]* *[Signature]*
 31. *[Signature]* *[Signature]*
 32. *[Signature]* *[Signature]*
 33. *[Signature]* *[Signature]*
 34. *[Signature]* *[Signature]*
 35. *[Signature]* *[Signature]*
 36. *[Signature]* *[Signature]*
 37. *[Signature]* *[Signature]*
 38. *[Signature]* *[Signature]*
 39. *[Signature]* *[Signature]*
 40. *[Signature]* *[Signature]*
 41. *[Signature]* *[Signature]*
 42. *[Signature]* *[Signature]*
 43. *[Signature]* *[Signature]*
 44. *[Signature]* *[Signature]*
 45. *[Signature]* *[Signature]*
 46. *[Signature]* *[Signature]*
 47. *[Signature]* *[Signature]*
 48. *[Signature]* *[Signature]*
 49. *[Signature]* *[Signature]*
 50. *[Signature]* *[Signature]*
 51. *[Signature]* *[Signature]*
 52. *[Signature]* *[Signature]*
 53. *[Signature]* *[Signature]*
 54. *[Signature]* *[Signature]*
 55. *[Signature]* *[Signature]*
 56. *[Signature]* *[Signature]*
 57. *[Signature]* *[Signature]*
 58. *[Signature]* *[Signature]*
 59. *[Signature]* *[Signature]*
 60. *[Signature]* *[Signature]*
 61. *[Signature]* *[Signature]*
 62. *[Signature]* *[Signature]*
 63. *[Signature]* *[Signature]*
 64. *[Signature]* *[Signature]*
 65. *[Signature]* *[Signature]*
 66. *[Signature]* *[Signature]*
 67. *[Signature]* *[Signature]*
 68. *[Signature]* *[Signature]*
 69. *[Signature]* *[Signature]*
 70. *[Signature]* *[Signature]*
 71. *[Signature]* *[Signature]*
 72. *[Signature]* *[Signature]*
 73. *[Signature]* *[Signature]*
 74. *[Signature]* *[Signature]*
 75. *[Signature]* *[Signature]*
 76. *[Signature]* *[Signature]*
 77. *[Signature]* *[Signature]*
 78. *[Signature]* *[Signature]*
 79. *[Signature]* *[Signature]*
 80. *[Signature]* *[Signature]*
 81. *[Signature]* *[Signature]*
 82. *[Signature]* *[Signature]*
 83. *[Signature]* *[Signature]*
 84. *[Signature]* *[Signature]*
 85. *[Signature]* *[Signature]*
 86. *[Signature]* *[Signature]*
 87. *[Signature]* *[Signature]*
 88. *[Signature]* *[Signature]*
 89. *[Signature]* *[Signature]*
 90. *[Signature]* *[Signature]*
 91. *[Signature]* *[Signature]*
 92. *[Signature]* *[Signature]*
 93. *[Signature]* *[Signature]*
 94. *[Signature]* *[Signature]*
 95. *[Signature]* *[Signature]*
 96. *[Signature]* *[Signature]*
 97. *[Signature]* *[Signature]*
 98. *[Signature]* *[Signature]*
 99. *[Signature]* *[Signature]*
 100. *[Signature]* *[Signature]*

Drafted by:
 Binigar & Sal. 319 (Old No.155), Linghi Chetty Street,
 III Floor, Chennai - 600 001.
 Tel: 25243949 / 42143949 - Fax : 25229151
 Advocates. E-mail: indian24@yahoo.com
 No.319, Linghi Chetty Street, III Floor,
 George Town, Chennai - 600 001.

भारतीय गैर न्यायिक
भारत INDIA

रु. 500



FIVE HUNDRED
RUPEES

पाँच सौ रुपये

Rs. 500

INDIA NON JUDICIAL

தமிழ்நாடு தமிழ்நாடு TAMILNADU

ND 19156

Bahri Estates Pvt. Ltd.

511
கனம் கல். பாலு குண்டர்.
1 டீஸ்டு
20000 ரூபாய்
பில் நம்பி.
கனம் கல். பாலு குண்டர் 8

Rs 500/-

M. K. Mohamed Farook

சா. 11-1-2010
சா. 11-1-2010
L. No. 50250/70A

N 641102

28-10-10

SALE DEED
Market Value Rs. 800000/-

THIS DEED OF SALE executed at Batalagundu on the 29th day of October, 2010

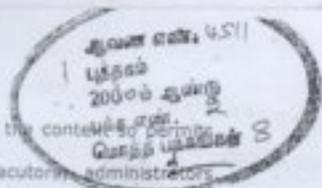
BETWEEN 1. P. Mallakkal w/o late Perumal Gounder 2. P. Perumal son of late Perumal Gounder 3. Kamatchi wife of P. Perumal (1 to 3 hereinafter called the 'Vendor(s)') together with all the three residing at Ganguvarpatti village, Periyakulam Taluk, Theni District, Tamil Nadu of the ONE PART;

AND M/s. Bahri Estates (P) LTD. having its registered office at D16A, Indira Enclave, Neb Sarai, New Delhi 110 068, represented by its Authorized Signatory, Mr. K. Mohamed Farook, son of Khaja Mohideem, aged about 62 years, hereinafter called the Purchaser of the SECOND PART;

[Signature]

- 1) P. Mallakkal
- 2) P. Perumal
- 3) P. Kamatchi

(The terms **Vendor(s)** and **Purchaser** shall, wherever the context so permits, mean and include its nominees, legal representatives, executors, administrators, assignees and successors-in-interest);



WHEREAS schedule property measuring an extent of 1.32 acres in S. No. 429 situated within Ganguvarpatti Village, Periyakulam Taluk, Vethalakundu Sub-Registration District, Thanai District (morefully described in the Schedule hereunder) was originally owned by and belonged to late Perumal Gounder who was in exclusive possession of the same with his/his predecessor's name duly entered in the Revenue Settlement 'A' Register. Subsequently, the said Perumal Gounder died on 7.01.1971 leaving behind his wife Mallekal (being the 1st Vendor herein) and his son Perumal (the 2nd Vendor herein) as his only legal heirs in whose name Patta has also been issued;

WHEREAS, Vendors have now represented that vide a document dated 16.12.1996 registered as Doc. No. 2142/1996 a mortgage was created on the schedule property in favour of Ganguvarpatti Village Agricultural Co-operative Bank for a sum of Rs. 30,000/- which now stands duly discharged in full as per discharge receipt number 36099 dated Nil issued by Special Officer Ganguvarpatti PACS.

WHEREAS, the Vendors having offered to execute this sale deed the 2nd Party has agreed to purchase the same on the terms and conditions hereinafter contained, free from any encumbrance, lien whatsoever, while Smt. Kamatchi (3rd of the Vendors) and Santhanapitchai are being made a party to this deed as confirming parties;

WHEREAS the signatory to this deed on behalf of the Second Party, has all necessary corporate or legal consents to enter into this deed.

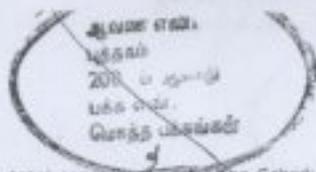
NOW THEREFORE THIS DEED OF ABSOLUTE SALE WITNESSETH AS HEREBUNDER:

01. That in pursuance of the foregoing and in consideration mentioned hereinafter below, the Vendor(s) doth hereby sell, grant, transfer, convey and assign unto the purchaser the Schedule Property and TO HAVE AND TO HOLD the same together with all ways, water, water courses, drains, liberties, privileges, easements, rights, including parking rights, advantages, appurtenances, whatsoever in or upon the property belonging to, reputed to belong or pertaining thereto occupied, or enjoyed therewith or reputed or known as part and parcel thereof and to hold the same absolutely forever free from all or any encumbrances.

1/1/2000

Handwritten signature

Handwritten signature
P. Perumal.



02. That the total consideration of the Schedule Property shall be at the rate of ₹ 8,00,000/- [Rupees Eight Lakhs Only] per 1.32 acre, which has been paid by way of a banker's draft in favour of the 2nd Vendor Perumal towards the consideration under this deed on and behalf of all the vendors which they duly acknowledge, the details of which are set out below:

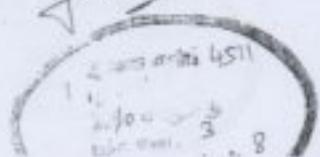
Sl. No	DATE OF PAYMENT /CHEQUE/ DD	MODE OF PAYMENT (CASH / CHEQUE / DD)	TOTAL AMOUNT		NAME OF THE BANK ON WHICH CHEQUE OR DD IS DRAWN	CHEQUE/ DD NUMBER
			Rupees	Ps.		
1	22.10.2010	PAY ORDER	8,00,000	00	KARUR VYSYA BANK LTD, BATALAGURDU	193249

03. The Vendor(s) doth hereby covenant with the Purchaser that the Vendor(s) alone is the absolute owner of Schedule Property, with full and absolute power to alienate the same to any person and that the Patta standing in the name of the Vendor(s) has been issued in its capacity as a full and absolute owner only and not as any limited owner, and that the Schedule Property has not been alienated or encumbered in any manner whatsoever and that the Vendor(s) has good and marketable title with full right to dispose of the same in favour of the Purchaser.

04. The Vendor(s) doth hereby covenant with the Purchaser that the properties hereby conveyed to the Purchaser is not subject to any mortgage, charge, lien, attachment or lis pendens of any kind, or in the possession and enjoyment of any other person or persons, or subject to any claim as to right, title, or interest by any other person or persons, and has not been offered as security or charge otherwise to any court, or revenue or other authority or to any person, firm, company or other body including absence of any agreements of sale in favour of any third parties or land acquisition proceedings, and that the same is neither subject matter of any suit or litigation or like proceedings, or affected by any land ceiling laws including the ceiling limit under the Tamil Nadu Agricultural land Reforms Act.

05. That the Vendor(s) covenant that the Schedule Property is assessed to tax less than Rs.1.25 per acre; that it is not a government/village/ poromboka/panchami land; that prior to that of the Vendor(s), the names of the Vendor(s) predecessors in title and possession were entered in the settlement register, chitta, patta, patta pass book and the adangal, and taxes duly paid by them thereof, with absolute power to alienate the Schedule Property, and thus the same has been absolutely acquired by the Vendor herein.

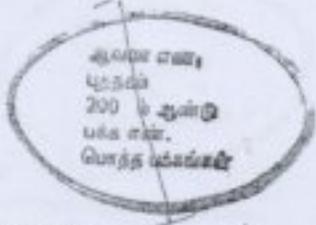
M. Jeyaraj



Perumal

P. Perumal

P. Kamathani



06. The Vendor(s) doth hereby covenant with the Purchaser that the Purchaser shall be entitled to possess and enjoy the said piece and parcel of the property hereby conveyed as the lawful owner, free from all claims or interference by the Vendor(s) or the Vendor(s) legal heirs on any other person claiming on his/her behalf and claiming through him/her or in trust for him/her, or any other persons or third parties;

07. The Vendor(s) doth hereby covenant with the Purchaser that the Vendor(s) shall at all times do, execute or cause to be done any acts, deeds or things as may be necessary for more perfectly assuring the title of the property hereby conveyed and every part thereof to the Purchaser;

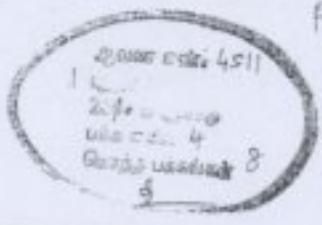
08. The Vendor(s), shall jointly and severally indemnify and keep always indemnified the Purchaser against all claims, actions at law and other proceedings that may be initiated by any person or persons whomsoever impeaching the title of the Vendor(s) to convey the property hereby conveyed and against all losses, costs, damages and expenses which the Purchaser may sustain or incur or be put to by reason of such claims, actions at law and other proceedings. If the title or the possession is impeached, the Purchaser, apart from its rights herein contained and those available in law, further reserves its right to rescind this deed and seek return of consideration with interest at 24%, compounded every quarterly, at its option, for which the Vendor herein shall be jointly and severally liable.

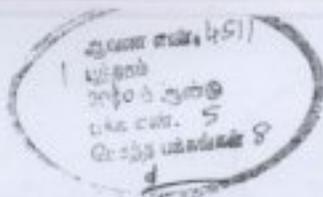
09. The Vendor(s) further covenants that all public charges, kist, quit rents and other land revenues, taxes, amenities and levies payable to the government or other local authority in respect of the property hereby conveyed have been paid up to this date and if such amount is found to be due and payable, the Vendor(s) undertakes to pay the same.

10. That the Vendor(s) covenants that the originals of documents relating to the Schedule Property including all title deeds, parent deeds, revenue records including patta pass books, tax receipts, etc., will be handed over to the Purchaser wherever they have not been handed over already.

P. Lakshminarayanan
P. Perumal
P. Kamaleni

[Handwritten signature]





11. That the Vendor(s) has delivered the vacant possession of the Schedule Property to the Purchaser and the Purchaser shall enjoy the same with all powers of alienation.
12. That the Vendor(s) has no objection for the mutation of revenue and other records in the name of the Purchaser and the Vendor(s) would do all such acts which are necessary to effect the same.
13. That wherever the context requires, the singular may be read as plural, and the word 'vendor' shall mean and include 'the confirming parties' herein, who shall be bound by all the terms, conditions, obligations set forth hereinabove jointly and severally along with the vendors.
14. If at any time, any dispute, controversy or claim shall arise between the parties hereto, whether arising out of or relating to this deed or part thereof, or breach, or otherwise thereof, it shall be settled by arbitration by referring the matter to the sole arbitrator to be appointed by a Director of the Second Party. The venue for arbitration shall be at Chennai. The arbitrator would have power to pass interim awards. That parties hereto having deliberated and agreed to all the terms under this deed in Chennai, this deed shall be subject to the exclusive jurisdiction of the Courts in Chennai, to the exclusion of all other Courts. If and for such of those reliefs alone for which the Courts at Chennai do not have territorial jurisdiction, and for no other, the Jurisdictional Court within which the Schedule Property is situated would have jurisdiction, for such limited purpose.

SCHEDULE PROPERTY

All that piece and parcel of the land comprised within the Ganguverpatti Village and G.Kallupatti Village, Periyakulam Taluk, Thanai District, measuring a total extent of 1.32 Acres, within the Registration District of Thanai and Registration Sub-District of Vathalakundu situated within the revenue survey numbers mentioned herein below mentioned and as per the sketch annexed hereto:

ITEM NO	SURVEY NUMBER	EXTENT		PATTA NO
		ACRES	CENTS	
01.	429	1	32	
TOTAL EXTENT		1	32	

[Handwritten signature]

P. LOONASSITAT

P. P. P. P.

P. KAMARACHI

சமீபக் கொடுத்ததாக ஒப்புமொண்டவர்
இடது பெருவிரல்



P. Kamatchi

ராஜபதிவாளர்
வந்தவர்க்குண்டு

1-5555யின் டுகன்,
சையூர், இலாபு
அலமமம் குளித்த அங்கம்
அலமமம் அலமமம்
UL 50015727யின் க்கப்பட்ட.

சமீபக் கொடுத்ததாக ஒப்புமொண்டவர்
இடது பெருவிரல்

[Handwritten signature]

6120 கோகதின் டுகன்.
16A. இத்திரா எக்ஸிமம்.
நடுப் அமம், தியுமலிவி.கொ
அலமமம் குளித்த அங்கம்
அலமமம் குளித்த அங்கம்
6120 கோகதின் டுகன்.
6120 கோகதின் டுகன்.
6120 கோகதின் டுகன்.

இன்னாரெல்/வ நிருபித்தவர்கள்

Viswanathan-R.
3/0 Ramanathan,
K-19, ANANTHA NAGAR, RAJUPARK, NELLORE.

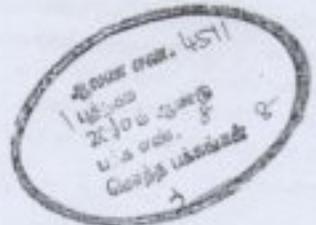
ப.இ.கொப்பன்.510யெரியகடுப்பித்தேய்.சு.சு.கொப்பன்.510

2002.ம் ஆண்டு.....திங்கள்.....ம் நாள்

[Handwritten signature]
சையூர்

..... புத்தவம் 2000...
ஆண்டின் 451...
பதிவு செய்யப்பெற்றது.
2000 ம் ஆண்டு...
திங்கள்.....ம் நாள்

[Handwritten signature]
சையூர்



..... புத்தவம் 2000...
வருடத்திய... 451...
6 ஏன் ஆண்டின்
...நாள் களை கொண்டு...
2.....வது நாள்

[Handwritten signature]
சையூர்

11/1/2008

நிழல்கள் அடிக

பக்க எ. : 1 of 1



இ.ந.அ. 10(1) பக்க
 வ.உ.உ. பெரியகுளம்

தலை அமைச்சு அமைச்சர் - வ.உ.உ.
 வருவாய்த்துறை, தேனி மாவட்டம்
 திண்டுக்கல் - கெட்டியூர்

வ.உ.உ. எண் - 1565

பெரியகுளம் வட்டம்
 கெட்டியூர் கிராமம்

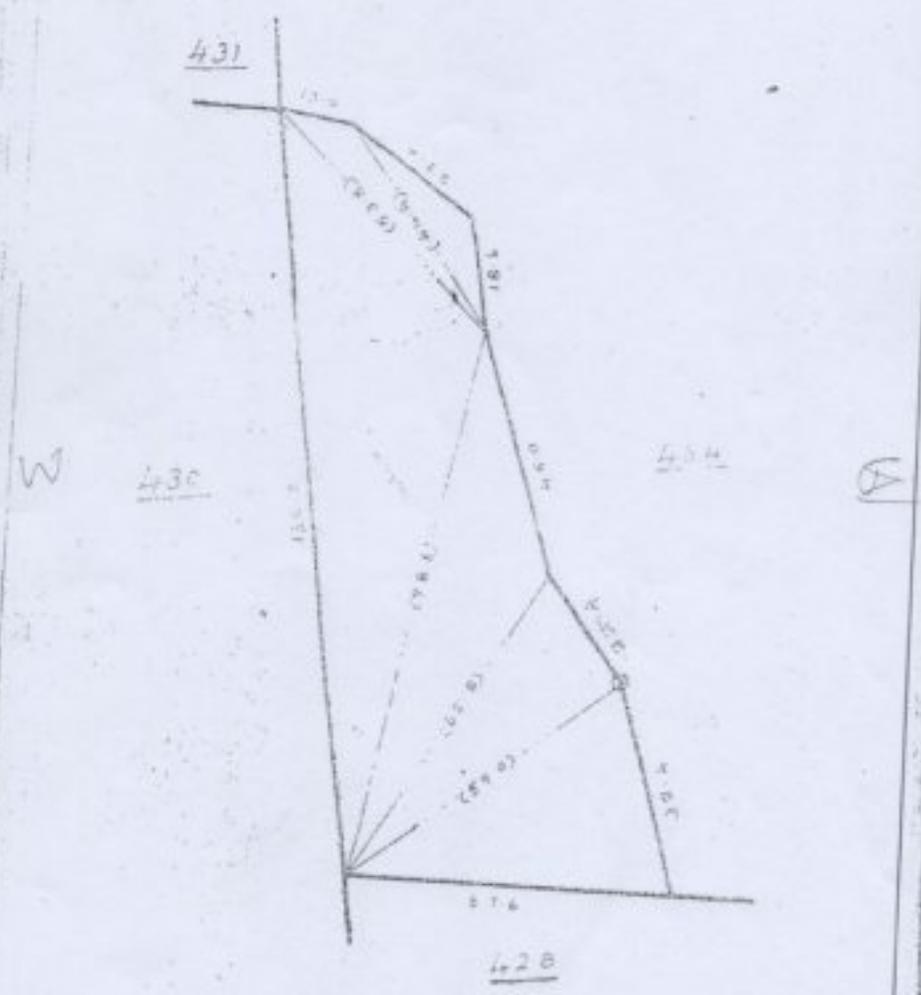
பெரியகுளம் வ.உ.உ.எண்	பெரியகுளம்		கெட்டியூர்		கெட்டியூர்	
	பெரியகுளம்	திண்டுக்கல்	பெரியகுளம்	திண்டுக்கல்	பெரியகுளம்	திண்டுக்கல்
	பெரியகுளம் - ஏ	திண்டுக்கல் - க	பெரியகுளம் - ஏ	திண்டுக்கல் - க	பெரியகுளம் - ஏ	திண்டுக்கல் - க
426			1 - 38.50	3.00		
428			- 57.00	1.25		
429			- 53.50	1.19		
			2 - 49.00	5.44		

1501071,565.00/2/ 11/01/2008 10:36:02/



(Handwritten signature)
 பெரியகுளம் வட்டம்
 வருவாய்த்துறை
 கெட்டியூர்

STATION 431
 under 439
 07/01/2005 0 of 53



M. K. Ghosh
 College Administrator
 BENGAL APPART. OFF

Scale: 1 cm = 1000 m
 Date: 3.5.05
 1000 m

From

Er. A.James Iourduwamy ME, EMIE
Executive Engineer
Manjalaru Division
Periyakulam

To

M/s Bahri Estates Pvt Ltd
Thirunagar
Vathalagundu

105

Letter No.46M EVA3/Ko.13/2011/ dated 03.02.2011

Sir

Sub: Theni District – Periyakulam Taluk – Genfuvarpatti village-M/s Bahri Estates (p) Ltd. Thirunagar, Vathalagundu owned land Property S.F.No.213,312/2B,308,306/2,309,311/2A,377,407 - Crossing stream comprised in S.F.No.n296,306/1,310, 398, 378, 418, 419,419B wherein bridges, Retaining wall and sewage water drainage – Permission Granting – Reg.

Ref: 1. Your Application dated 11.01.2011
2.Commissioner, Town andn Country Planning Chennai approval No. 13/2009.

With reference to the reference 2nd cited above, Discussion with the District Collector, Theni and your application 1st cited above, it is permitted, to construct and maintain 9 bridges and 10,11 two bridges, Retaining Wall and Sewage Water Drainage in the Stream comprised in S.F.No. 296,360/1,310,398,378,418,419,419B of Genguvarpatti village, Periyakulam Taluk, Theni District, which is crossing your owned land S.F.No.213,312/2B,308,306/2,309,311/2A,377,407 of the same village, subject to the conditions based on the details submitted by the Assistant Engineer,

Conditions:

1. Bridges should be constructed across the stream as shown in approved layout
2. Construction works hs to be done in the presence and advice of the Department Engineer
3. The entire expenses for the construction borne by the you an after construction of bridges it should not hindrance to the public transport

4. Bridges has to be constructed as per the regulations of this department and as per the Highways department norms and designs.
5. Any damages during raining and natural calamities, this department will not take any responsibility to repair. All repair and renovation work has to do with prior approval from the department.
6. On time of construction, no interference to be made for any department work in the streams
7. On construction of bridges, it should be ensured that, the free flow of water without any barriers, width of the stream and quantity of flow of water as per the Sketches
8. After construction of all works bridges to be handed over to the section officer before utility
9. If any breach of conditions noticed, this permission will be cancelled and further legal proceedings to be initiated

Signed

Executive Engineer PWD

Manjalaru Division, Periyakulam

Encl: Drawing 1

Drawings 4 numbers

From
Thiru. D.Sambath, I.F.S.,
District Forest Officer,
Kodaikanal Division,
Kodaikanal.

To
Thiru.Saravanaraman, **107**
(Authorized signatory),
Bahiri Estates (P) Ltd,
No.D16A Indra Enolave,
Neb sarai New Delhi - 110060

C. No.1492 / 2011 D1 dt.28.03.11.

Sir,

Sub: Forests-Kodaikanal Forest Division- Construction beautiful country homes, Holidays and Hills by the Bahiri Estates (P) Ltd, No.D16A Indra Enolave, Neb sarai New Delhi - 110060 - Reg
Ref: The District Forest Officer, Kodaikanal ref :D1/10772/07 dated : 24.01.08

With reference to the above, I wish to you inform that the no objection certificate issued to Thiru.Saravanaraman, (Authorized signatory), Bahiri Estates (P) Ltd, No.D16A Indra Enolave, sarai New Delhi - 110060 for formation of the agriculture farm over an extent of 129.82 acres of Periyakulam taluk of Theni District, G.Kallupatty village in the reference cited subject to the following conditions.

1. No damage to the adjoining Southern slope Reserved Forests in terms of environmental, wildlife and nature forests.
2. No attempt of an encroachment
3. Follow the rules and regulations as per the Forest Act, 1882 and Forest (Conservation) Act, 1980
4. Buffer zone area in between Reserved Forests and patta over a width of 20 mts, continuous green cover of trees and herbs and shrubs should be planted

But, you are carrying out the following works instead of formation of the agriculture farm

1. Change the land classification from agriculture to India's first internationally managed retirement and holiday home golf township
2. Construction of compound wall.
3. Construction of second home plots.
4. Formation of road.

In this regard, I state that fragmentation of the wild-animal corridor was done by you resulted in vital role of bio-diversity conservation, fragile eco-system of the nature Forests, environmental and wildlife has been damaged. Further, it will result in man-animal conflict. On perusal of the artistic impression of bahiri beautiful country, no pathway allowed in between patta and Reserved Forests for inspection of the Forests officials.

Under the circumstances, it seems that you have violated the conditions stipulated in the reference cited. It is liable for taken action against you as per the rules in force today.

Therefore, you are requested to send your explanations in this regard within a fort night.

Copy to Bahri Estates Pvt Ltd, I Floor, District Forest Officer,
Jamal's Nainar Enclave, 44, Eldams Road, Alwarpet, Kodaikanal Division,
Chennai Kodaikanal.

Copy to the Ranger Periyakulam Rang. in connection with the reference cited. (Tebo) 28-3-11

From
Thiru. D. Saravathi, I.F.S.,
District Forest Officer,
Kodaikanal Division,
Kodaikanal.

To
Thiru. Saravanaraman,
(Authorized signatory),
Bahiri Estates (P) Ltd.,
No. D16A Indra Enclave,
Neb sarai New Delhi - 110060

C. No. 1492 / 2011 D1 dt. 28.03.11.

Sir,

Sub: Forests-Kodaikanal Forest Division- Construction beautiful country homes, Holidays and Hills by the Bahiri Estates (P) Ltd, No. D16A Indra Enclave, Neb sarai New Delhi - 110060 - Reg
Ref: The District Forest Officer, Kodaikanal ref: D1/10772/07 dated : 24.01.08

With reference to the above, I wish to you inform that the no objection certificate issued to Thiru. Saravanaraman, (Authorized signatory), Bahiri Estates (P) Ltd, No. D16A Indra Enclave, sarai New Delhi - 110060 for formation of the agriculture farm over an extent of 129.82 acres of Periyakulam taluk of Theni District, G. Kallupatty village in the reference cited subject to the following conditions.

1. No damage to the adjoining Southern slope Reserved Forests in terms of environmental, wildlife and nature forests.
2. No attempt of an encroachment
3. Follow the rules and regulations as per the Forest Act, 1882 and Forest (Conservation) Act, 1980
4. Buffer zone area in between Reserved Forests and patta over a width of 20 mts. continuous green cover of trees and herbs and shrubs should be planted

But, you are carrying out the following works instead of formation of the agriculture farm

1. Change the land classification from agriculture ^{farm} to India's first internationally managed retirement and holiday home golf township
2. Construction of compound wall.
3. Construction of second home plots.
4. Formation of road.

In this regard, I state that fragmentation of the wild-animal corridor was done by you resulted in vital role of bio-diversity conservation, fragile eco-system of the nature Forests, environmental and wildlife has been damaged. Further, it will result in man - animal conflict. On perusal of the artistic impression of bahri beautiful country, no pathway allowed in between patta and Reserved Forests for inspection of the Forests officials.

Under the circumstances, it seems that you have violated the conditions stipulated in the reference cited. It is liable for taken action against you as per the rules in force today.

Therefore, you are requested to send your explanations in this regard with in a fort night.

Copy to Bahri Estates Pvt Ltd, I Floor,
Jamal's Nainar Enclave, 44, Eldams Road, Alwarpet, Chennai
Kodaikanal Division,
Kodaikanal.

Copy to the Ranger, Perumpallam Range in connection with the reference cited. 15/04/11

Bd/- D. Saravathi
District Forest Officer,

Kodaikanal Division,
Kodaikanal.

<p>From</p> <p>Thiru T Sampath , IFS</p> <p>District Forest officer</p> <p>Kodaikanal Division</p> <p>Kodai Kanal</p>	<p>To</p> <p>M/S Bahri Estates Pvt Ltd</p> <p>No.16 A , Indra Enclave</p> <p>Nebsarai,New Delhi 110060</p>
---	--

Ref no 1492/2011 d.1. Dt 12.07.2011

Sir,

Sub: Forest Kodai Kanal forest division – Ganguvarpatty Village – M/s Bahri Estates Pvt Ltd- Layout formation – Regarding

Ref: 1) District Forest officer , Kodaikanal Division ,kodaikanal Letter no D1/10772/07 dt 24.01.2008

2) District Forest officer kodaikanal Letter no 1492/2011/D1 dt 28.03.2011

3) Your Letter Dt 11.04.2011

4) Forest Ranger Perumpallam Letter dt 10.06.2011

In the references(1) cited , No Objection Certificate was issued to M/s Bahri Estates Pvt Ltd in Survey no 1798,302/2,379,382,383,384,385,2,385/3 and 386 in Ganguvarpatty village , Periyakulam Taluk,Theni district measuring 18.28 acres ,and to M/s Sushma sales (p) Ltd land measuring 55.41 acres M/s suprava agro Estates(P) ltd Land Measuring 38.46 acres ,M/s Venkitesh agro Estates Pvt Ltd land measuring 10.04 ,M/s Anpra Farms Developers Pvt Ltd,Land measuring 7.61 and total for 128 Acres for formation of agricultural farm with condition that no damage to the adjoining southern slope reserved forest in terms of environmental ,wild life and natural forest ,no encroachment to follow the rules and regulations of Forest Act and in buffer zone area between reserve forest and patta over a width of 20meters continuous green cover of trees and herbs and shrubs should be planted .

In the reference (2) cited show cause advice letter issued to the petitioner for violation of the following and explanation sought

1. Change in the land classification from agriculture farm to layouts
2. Construction of compound wall
3. Construction of home
4. Formation of roads
5. Damaging the fragile Eco- System of the natural forest and environmental

6. Damaging wild animal corridor and resulting man animal conflict

In the reference (3) cited the petitioner company in their letter stated that their is no breach of rules and acts of forest by them, they have get proper approval of layout plan in their patta land and the roads in between the layout were handed over to the concerned village Panchayath for maintenance and the company has provided buffer zone area in between reserved and Patta lands of company and the preliminary work relating to the planting work for continuous green cover trees , herbs and shrubs

In the reference (4) the cited, forest ranger, Perumpallam range submitted this report as detailed below

The companies layout lands was inspected by me on 10.06.2011 along with Ganguvarpatty forest assistants .The condition of 30 Meters of gap between southern slope Reserved forest (Palani Hills) and layout plan area was laid as per reference (1) cited and same gap being maintained .

1. No land encroachment of forest area
2. No Barrier for wild animal corridor was done and there is no man – animal conflict
3. The entrance made in kodaikanal to Batalagundu road beyond 300 feet from forest area there is no wild animal passing through this area and there is no damage to eco system of the natural forest, environment and wild life
4. The layout area is a dry waste land . It is like "clay Canker soil" having strength of concrete and no agricultural operation is possible.
5. Roads formed are by gravel stones and it was not hindrance to forest and environmental eco system.

It was recommended by the forest ranger to issue orders to the effect that No Objection to the Petitioner to undertake any work in the lands

The Petitioner reply in this regard and reports of the Forest Ranger Perumpallam were considered .The petitioner company is directed adhere the instructions issued in the reference (1) and (2) cited in future .Further it is informed that in "Buffer Zone "tree planting to be done and maintained for one chain width.

TRUE COPY

S/D .
D.Sampath
District Forest Officer
Kodaikanal Division

S/D
S. Murugan
Drafting Officer

113

From
Thiru. Dharmasivam
Planning Director,
District Rural Development Agency,
Theni

14.09.2011

To
District Collector,
Theni.

Sir,

Sub: Periyapulam Panchayat union, G. Kallupatty Panchayat, Bahri Estates, grant of housing plots approval- Cancellation of Interim construction permit- Regds.,

Ref: 1. Urban Planning Authority, Chennai Na. Ka. No. 3082/2008/LA2, dated: 09.03.2009.

2. President, Kallupatty Panchayat Union, G. Kallupatty, Order No. 10 to 59, dated: 16.08.2010 and 17.09.2010.

3. District Collector, Theni, Letter No. 2435/2010/Q5-2 dated: 09.09.2010

4. District Collector, Theni, Office order dated 15.07.2011.

In furtherance to order of the District Collector, Theni, referred in reference no. 4, inspection was conducted at Periyapulam Panchayat union, G. Kallupatty Panchayat, Bahri Estates, on 11.08.2011, 25.08.2011 and 09.09.2011. In S. Nos. 179B, 209/2-B3, 210/2B, 3, 213 and many other survey numbers, housing plots are being developed in an area of 122.95 acres. There are 298 plots in the said area. Roads, parks and area for public use had been gifted to the panchayat. In between the plots, there are roads built up of 60 feet width for 7.20 Km, 40 feet width for 2.40 Km, 30 feet width for 2.40 Km, totally for a distance of 12 Km. Further, area for parks, children play area and public areas is been allocated. Plots had been approved by the Urban Planning Authority, Chennai, through letter referred in reference no. 1. Further, permission had been granted by the President, G. Kallupatty panchayat, through letter referred in reference no. 2. Further, it was temporarily suspended through letter by District Collector, Theni, referred in reference no. 3. Further, roads were built up of 60 feet width for 7.20 Km, 40 feet width for 2.40 Km, 30 feet width for 2.40 Km, double layer roads were built with the help of road roller.

2. Further, as phase 1. 45 street lights had been erected in roads.
3. Further, small bridge and big bridges are built and drains are also built.

These plots are located in G. Kalluppatty village, 170 m inside from Kodaikanal Road. There are no overhead power cables passing through these plots. Borewell in these plots are in good condition and fit for use. Further, there is no damage to environment and human can live there.

Further, state in art electricity connection, drainage connection, drinking water connection, telephone connection is being installed. Hence, if residential homes are built here in Theni, its people will witness a world class housing community in its area. Therefore, people of G. Kallupattu and area around it will get job opportunities and development will take place.

Therefore, from the above referred page no. 42 to 44, of this authority. It is being informed from the above that, President, G. Kalluppatty panchayat union can grant permission to Bahri Estates to build constructions in S. No. 179/B, 209/2-B3, 210/2B, 3, 213 and in many other survey numbers.

Planning director
MA.U.VA.MU. Theni

From

DR. K.S. PALANISAMY, I.A.S,
District Collector
Theni

To,

President Panchayat,
G. KALLUPATI,

Doc.No. 02433/2010/Q-5

Date : 15.09.2011

Sir,

Subject	Plot Development approval Temporarily withdrawn for Bahri Estates. - Seeking approval for building constructions regarding.
References	1) DTCP Commissioner-Chennai, Doc.NO. 3082/2008/LA2.
	2) Theni District Collectors letter no. 2435/2010/Q5 dt.09.09.2010.
	3) President Panchayat, G. Kallupatti, order no. 10 to 50 dt. 16.08.2010 and 17.09.2010.
	4) Notice dt. 12.07.2011 by Chief Engineer-District Rural Development Department. Theni Dist.,
	5) Notice dt.14.08.2011 by The Project Director, District Rural Development Deptt.

Periyakulam Municipality Corporation, G. Kallupatti Panchayat, Bahri Estates land measuring no.179 b, 209/283, 210/28, 3, 214 plus other 122.95 acres approved by the Directorate of Town and Country Planning, Chennai dt. 3.09.2010. The Chief Engineer, District Rural Development have inspected the above said development of land and found the following discrepancies.

- (i) The Applicant, According to the order of Directorate Town-Country Planning, Director Chennai, rules 1, and The roads should be made on the subdivided plots by complying with the Tamil Nadu Rural Building act 3(5). Under the supervision of the appointed officer (Executive Authority) according to the width and length.
- (ii) Along with that required bridges, sewer/drainage system, street lights should be made by the applicant under the instructions/terms of the officers.

The applicant should not build, develop, sell, lease or do any other dealing, but apart from crossing the all the above rules, obtained approval of Panchayat for the subdivisions. With reference to point no.1 according to the DTCP approval rules & regulations and it is being conveyed/ passed orders to temporarily withdraw the approval through the letter reference on point 2.

127

Therefore, as per referred in point 3, the approval order of Panchayat President dt. 17.09.2010 will be temporarily withdrawn till the time the above mentioned discrepancies are being resolved an order is passed by the District Collector, referred in letter mentioned in point 2.

In the meantime, it is being informed that the above referred discrepancies were corrected by the applicant and done as per the housing norms, and all the facilities required are been checked / inspected personally by the Chief Engineer DRDO and PD, DRDO as per reference no. 4 to 5.

Therefore, it is informed that the approval order given by the President, G. Kallupatti dt. 17.09.2010 and temporary withdrawal of building approval has been cancelled. The referred survey numbers may be given approval through the panchayat for constructions.

With a request to distribute this order for information of all departments.

Sd/-

Director Panchayat
For District Collector, Theni

Copy :

1. B.D.O, Periyakulam
2. Q-5 Deptt.



தமிழ்நாடு தமிழ்நாடு TAMILNADU

₹ 5000/-

H 978716

NO 12734

16F

BAHRI ESTATE (P) LTD
NEW DELHI

M. குமரேசுவரன்
சென்னை
வந்தவர்க்குண்டு
பி.எ.எ.எ.
L. No. 30250/70A4



SALE DEED

MARKET VALUE Rs. 35,00,000/-

THIS DEED OF SALE executed at Battagundu on the 21st day of August 2012

BETWEEN Thiru C.Radhakrishnan son of A.S.P. Chithambaram (hereinafter called the Vendor) Aged about 57 years PAN No(AAHR 0747C) and residing at Door No.5, Kathresan Street, Gnanaamoorthy Nagar, Ambathur, Chennai - 600 053, Tamil Nadu of the ONE PART

AND M/S. Bahri Estates (P) Ltd. Having its registered Office at D16A, Indira Enclave, Noida Sarai, New Delhi - 110068, represented by its Authorized Signatory

[Signature]
VENDOR

[Signature]
PURCHASER
AUTHORISED SIGNATORY





Mr. K. V. Sambathas Bro. K.K. Venkataraman aged about 58 years (PAN No. AAACBS2902Z hereinafter called the Purchaser of the SECOND PART; (the terms Vendor and Purchaser shall wherever the context so permits mean and include its partners, legal representatives, executors administrators, assignees and successors interest);

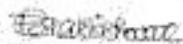
WHEREAS the Scheduled property measuring an extent of 3.42 acres (1.38.5 Hec) in S.No. 426 and 1.41 acres (0.57.0 Hec) in S.No. 428 situated within Genguzampati Village, Periyakulam Taluk, Vathalagundu Sub Registration District, Thiru District (more fully described in the Schedule hereunder) was originally owned by and belonged to Perumal Gounder who was in exclusive possession of the same with his predecessors name duly entered in the Revenue Settlement W Register. Subsequently, the said Perumal Gounder died on 07.01.1971 leaving behind his wife Malika and his son Perumal as his only legal heirs in whose name Parts has also been issued.

Mrs. Malakal W/o. Perumal Gounder and Mr. Perumal S/o. Mr. Perumal Gounder have sold the above property (Survey No. 426 - 3.42 acres and Survey No. 428 - 1.41 acres) to Mr. P. Veluamy S/o. Mr. Palaniyandi vide sale deed No. 3124 / 2010 dated 09.09.2010 registered with the Sub-Registrar, Vathalagundu. Mr. P. Veluamy S/o. Mr. Palaniyandi in turn sold the above property to Mr. C.T. Radhakrishnan vide sale deed No. 3864/2011 dated 10-08-2011 registered with the Sub-Registrar, Vathalagundu.

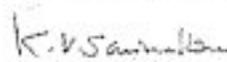
NOW THEREFORE THIS DEED OF ABSOLUTE SALE WITNESSETH AS HEREUNDER:

01. That in pursuance of the foregoing and consideration mentioned hereunder below, the Vendor doth hereby sell, grant, transfer, convey and assign unto the purchaser the Schedule Property and TO HAVE AND TO HOLD the same together with all ways, water, water courses, drains, liberties, privileges, easements, rights, including parking rights, advantages, appurtenances, whatsoever in or upon the property belonging to, reputed to belong or pertaining thereto occupied, or enjoyed therewith or reputed or known as part and parcel thereof and to hold the same absolutely forever free from all or any encumbrances.

02. That the total consideration for the Schedule Property shall be at the rate of Rs. 35,00,000/- (Rupees Thirty Five Lakhs Only) for the total extent area of 4.83 acres (Survey No. 426 (3.42 acres) and Survey No. 428 (1.41 acres)) which has been paid by cheque & way of banker's draft in favour of the vendor C.T. Radhakrishnan towards the consideration under this deed on and behalf of vendor which they duly acknowledge, the details of which are set out below:


VENDOR




PURCHASER
AUTHORISED SIGNATORY

இலாகாவில் இருந்து திருப்பிக் கொடுக்கப்பட்டது

பெயர்: P. Velusamy & V. P. Ramesh, 41, 5, 5th St,
Kannur Bypass Rd., Trichy-12.

J. Shivakumar & Sons, Sanathana Lobby,
Ramanathapuram, Bangalore-10

2008-ஆம் ஆண்டில் திருப்பிக் கொடுக்கப்பட்டது


செய்தலாளர்

..... ஆண்டில் 2008-ஆம் ஆண்டில்
ஆண்டில் 4686-ஆம் ஆண்டில்
பெயர்: P. Velusamy & V. P. Ramesh,
2008-ஆம் ஆண்டு திருப்பிக் கொடுக்கப்பட்டது
பெயர்: J. Shivakumar & Sons


செய்தலாளர்



..... ஆண்டில் 2008-ஆம் ஆண்டில்
ஆண்டில் 4686-ஆம் ஆண்டில்
பெயர்: P. Velusamy & V. P. Ramesh,
2008-ஆம் ஆண்டு திருப்பிக் கொடுக்கப்பட்டது
பெயர்: J. Shivakumar & Sons


செய்தலாளர்





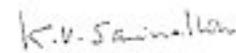
Sl. No.	DATE OF PAYMENT CHEQUE/DD	MODE OF PAYMENT [CASH/CHEQUE/DD]	TOTAL AMOUNT		NAME OF THE BANK ON WHICH CHEQUE OR DD IS DRAWN	CHEQUE/DD NUMBER
			Rupees	Ps.		
1	13.03.2012	CHEQUE	15,00,000	00	HDFC R.A. PURAM	330455
2	14.03.2012	DD	20,00,000	00	HDFC R.A. PURAM	025314

53. The Vendor doth hereby covenant with the Purchaser that the Vendor alone is the absolute owner of Schedule Property, with full and absolute power to alienate the same to any person and that the Patta standing in the name of the Vendor has been issued in its capacity and as his and absolute owner only and not as any limited owner, and that the Schedule Property has not been created or encumbered in any manner whatsoever and that the Vendor has good and marketable title with full right to dispose of the same in favour of the Purchaser.

54. The Vendor doth hereby covenant with the Purchaser that the properties hereby conveyed to the Purchaser is not subject to any mortgage, charge, lien attachment or to persons of any kind, or in the possession and enjoyment of any other person or persons, or subject to any claim as to title, title, or interest by any other person or persons, and has not been offered as security or charge, otherwise to any court, or revenue or other authority, or to any person, firm, company or other body including absence of any agreements of sale in favour of any third parties or land acquisition proceedings, and that the same is neither subject matter of any suit or litigation or like proceedings, or affected by any land ceiling laws including the ceiling limit under the Tamil Nadu Agricultural Land Reforms Act.

55. That the Vendor covenant that the Schedule Property is assessed to tax less than Rs 1.25 per acre, that it is not a government/village/panchayat land; that prior to that of the Vendor, the names of the Vendor predecessors in title and possession were entered in the settlement register, chitta, patta, patta pass book and the adangal, and taxes duly paid by them, and that the Vendor has absolute power to alienate the Schedule Property, and thus the same has been absolutely acquired by the Vendor herein.


VENDOR


PURCHASER
AUTHORISED SIGNATORY





18. The Vendor doth hereby covenant with the Purchaser that the Purchaser shall be able to possess and enjoy the said piece and parcel of the property hereby conveyed as the same shall be free from all claims or interference by the Vendor or the Vendor's legal heirs or any other person claiming on his/her behalf and claiming through trustee or in trust for himself or any other persons or third parties.
19. The Vendor doth hereby covenant with the Purchaser that the Vendor shall at all times be liable or cause to be done any acts, deeds or things as may be necessary for more properly assuring the title of the property hereby conveyed and every part thereof to the Purchaser.
20. The Vendor shall jointly and severally indemnify and keep always indemnified the Purchaser against all claims, actions at law and other proceedings that may be initiated by any person or persons whatsoever impeaching the title of the Vendor to convey the property hereby conveyed and against all losses, costs, damages and expenses which the Purchaser may sustain or incur or be put to by reason of such claims, actions at law and other proceedings. If the title or the possession is impeached, the Purchaser, apart from the rights herein contained and those available in law, further reserves its right to rescind this deed and seek return of consideration with interest at 24% compounded every quarterly, at its option, for which the Vendor herein shall be jointly and severally liable.
21. The Vendor further covenants that all public charges, i.e., out rents and other taxes, revenues, taxes, penalties and levies payable to the government or other local authority in respect of the property hereby conveyed have been paid up to this date and if such amounts are found to be due and payable, the Vendor undertakes to pay the same.
22. That the Vendor covenants that the originals of documents relating to the Schedule Property including all the deeds, patent deeds, revenue records including patta pass books, tax receipts, etc., will be handed over to the Purchaser wherever they have not been handed over already.
23. That the Vendor has delivered the vacant possession of the Schedule Property to the Purchaser and the Purchaser shall enjoy the same with all powers of alienation.
24. That the Vendor has no objection for the mutation of revenue and other records in the name of the Purchaser and the Vendor would do all such acts which are necessary to effect the same.


VENDOR




PURCHASER
AUTHORISED SIGNATORY

13. That a vesting trust requires the majority (that is, not at least) and the words "and the same" in the last clause and "the said" in the following clause mean and shall be construed by the Court as if the said parties and their heirs and assigns jointly and severally along with the vendors.

14. That in the event any dispute, controversy claim, suit or suit between the parties hereto, whether arising out of or relating to this deed or part thereof, or breach, or otherwise thereof, it shall be settled by arbitration by referring the matter to the arbitrator to be appointed by a Director of the London Court. The venue for arbitration shall be at Chennai. The arbitrator would have power to give interim awards. That parties hereto having deliberated and agreed to all the terms under this deed in Chennai, can never thereafter be subject to the exclusive jurisdiction of the Court in Chennai, to the exclusion of a civil court if and for such or those reliefs same for which the Courts at Chennai do not have territorial jurisdiction, and for no other, the Jurisdictional Court within which the Schedule property is situated would have jurisdiction for such limited purpose.

SCHEDULE OF PROPERTY

All that piece and parcel of the lands comprised with the Ganguvaripatti Village and G. Vadipatti Village, Perambalur Taluk, Thiruv. District and Registration Sub-District of Vathalaganza situated within the revenue survey numbers mentioned herein below.

Sl. No.	Survey Number	Extent			Patta No.
		Hectare	Acres	Cents	
1	426	1.38.5	3	42	9912
2	426	0.57.0	1	41	9912
Total		1.95.5	4	83	

North by : M/V Bahri Estates Pvt Ltd

South by : M/s Anpara Farms and Growers (P), Ltd

West by : M/s Bahri Estates Pvt Ltd

East by : Oddi



சான்றிதழ்
வண்ணம்

K. V. Sankaran
PURCHASER

AUTHORIZED SIGNATORY

rights and boundaries legal pathway right and all reserved. The above property is situated at
 Ganganwadi, Ganguvempth Village, Periyakulam taluk, Trichy District, and situated within the
 Registration District of Dinagudi and Sub-Registration District of Varkalagunda.

The Executants Value of the Schedule Property is (Rs. 35,00,000/- Thirty Five Lakhs Only)

The Guideline Value of the Schedule Property is (Rs. 35,00,000/- Thirty Five Lakhs Only)

IN WITNESS WHEREOF THE PARTIES hereto have set their hands on the date, month and
 year first above written

[Signature]
 VENDOR

VENDOR

[Signature]
 PURCHASER
 AUTHORIZED SIGNATORY



WITNESSES

- [Signature]* P. Keshavay S/o K. Palaniyandi, A/C 3rd Floor,
 Karu: The Bus Road - Melchir.
- [Signature]* J. Shankar S/o N. Janarthan Reddy,
 Ramamurthy Nagar, Bangalore - 56

Prepared by

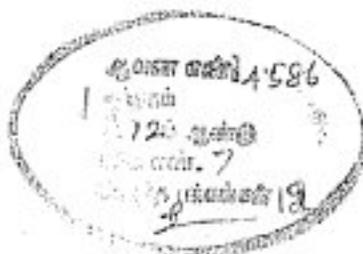
[Signature]
 J. THIRUMALAI VENKATESAN B.A., B.L.
 ADVOCATE,
 Enrol. No. Ms. 466/87,
 10 South Car Street,
 Tenkara, Periyakulam - 625 601

Madras Stamp Act 1968 Rule 3(1) prevention of under valuation of instrument given statement hereunder.

Village : Genguvarpatti

S No.	Survey No.	Classification of land	Extend Ac. Cent.	Value Rs. P
1	426	Punja	3.42	24,78,280.42
2	428	Punja	1.41	10,21,736.58
		Total		35,00,000.00

Genguvarpatti
VENDOR



K. V. Sannalton
PURCHASER
AUTHORISED SIGNATORY



Copy of:-

TAMIL NADU POLLUTION CONTROL BOARD

RECATAGORISATION OF INDUSTRIES IN VIEW OF DIRECTIONS ISSUED BY THE CENTRAL POLLUTION CONTROL BOARD UNDER THE WATER ACT FOR CATEGORIZATION OF INDUSTRIES AS RED, GREEN AND ORANGE - ORDERS ISSUED.

B.P. No. 34

Dated : 05.10.2012

Read :

1. Boards Resolution No. 248-1-22

The Tamil Nadu Pollution Control Board presently following the categorization of industries as Ultra Red, Red and Orange as per the recategorization and delegation of powers to Zonal Level Consent Clearance Committee for certain other types of industries, issued vide B.P. Ms. No. 37, dated 10.3.2010. The categorization of industries as Green is defined in B.P. Ms. No. 11, dated 4.4.2007 as (1) all non-obnoxious and non-hazardous industries; the obnoxious and hazardous industries are those using or manufacturing inflammable explosive or toxic substance, (2) all such industries which do not discharge industrial effluent, (3) all such industries which do not use fuel in their manufacturing process or in any subsidiary process and which do not emit fugitive emissions, and industries not satisfying any one of the above three criteria are to be classified under Red or Orange as to be decided by Board Office.

The above categorization of industries is a criteria that is followed for inspection, sample collection, issue of consent, consent fee demand and other decisions on the significance of the industries. The consent fee is prescribed by the Government of Tamil Nadu, Environment and Forests Department, as vide G.O. Ms. No. 97, dated 17.8.2009 as amended vide G.O. Ms. No. 71, dated 26.5.2010 under the Water (Prevention and Control of Pollution) Rules, 1983 and as vide G.O. Ms. No. 98, dated 17.8.2009 as amended vide G.O. Ms. No. 72, dated 26.5.2010 under the Air (Prevention and Control of Pollution) Rules, 1983 with consent fee differences for Red, Orange or Green category.

At the National level, during the 56th Conference of Chairmen and Member Secretaries of State Pollution Control Boards/ Pollution Control Committees held on 31.8.2010 at New Delhi, it was emphasized that inventorization of polluting industries and pollutants quantity generated by them and gaseous emissions emanated is essential to assess the pollution load in the environment by industrial sectors and it was recognized that an updated inventorization is also required for formulation of policy, monitoring enforcement and compliance. Subsequently, the Central Pollution Control Board constituted the Working Group, on "Inventorization of 17 Category/ Grossly Polluting Industries and Red Category Industries" and the Working Group had several sittings, where the Tamil Nadu Pollution Control Board was one of the special invitees. The Working Group has given its final report.

Now, the Central Pollution Control Board vide reference dated 4.6.2012 has stated that the report prepared by the Working Group was discussed in the 57th Conference of Chairmen and Member Secretaries of State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) held in Delhi on 15.9.2011, where in some modifications were proposed and the final report has been prepared, envisaging the suggestion/observations made in the 57th Conference, and has issued the following Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, for compliance ;

- a) To maintain uniformity in categorization of industries as red, green and orange, the SPCBs/PCCs shall adopt the list as given at Table 7.3, 7.4 & 7.5 in the enclosed report, for grant of Consent, inventorization of industries in red, green & orange category and other related activities.
- b) The SPCBs/PCCs shall revise the list of red, green and orange category of industries available with them based on the criteria specified in the enclosed report in their State/UT and submit the same to CPCB within 90 days of receipt of this letter. A hard copy as well as soft copy of the same shall be submitted.

In order to comply with the directions of the CPCB issued under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and in order to maintain uniformity in categorization of industries as red, green and

orange, by all the SPCBs/ PCCs for grant of Consent, inventorization of industries into red, green & orange category and other related activities, the categorization of industries have been reclassified as per the directions of CPCB and also including the list of industries which are not covered under CPCB classification and which are specific to the State of Tamilnadu for approval by the Board (enclosed). Agenda was placed before the Board at its meeting held on 28.9.12 and the Board its item no.248-1-22 resolved to approve the proposed Recategorization of Industries in view of directions issued by the Central Pollution Control Board under the Water Act for Categorization of Industries as Red, Green and Orange. The delegation of powers issued vide BP Ms. No.37 dated 10.3.2010 and vide BP No. 15 dated 27.2.2012 will continue to remain in force irrespective of the above recategorisation and consent for all Red category units and units attracting EIA notifications will be approved by Board Corporate office.

End: List

Sd/-

FOR MEMBER SECRETARY.

To

JCEE (P&D)

Copy to:

1. BMS
2. PS (Technical) to Chairman
3. PA to Member Secretary
4. File
5. Spare

Sl. No.	List of RED Category Industry
1	Airports, and Commercial Air Strips
2	Aluminium smelter
3	Asbestos and asbestos based industries
4	Automobiles Manufacturing (Integrated facilities)
5	Basic Chemicals and electro chemicals and its derivatives including manufacture of acids.
6	Ceramic, Refractories
7	Cement
8	Chlor Alkali
9	Chlorates, perchlorates and peroxides
10	Chlorine, fluorine, bromine, iodine, and their compounds
11	Coal Washeries
12	Copper smelter
13	Coke making, liquefaction, coal tar distillation or fuel gas making
14	Common Treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF, Effluent conveyance project, incinerators, solvent/ Acid recovery plant, MSW sanitary landfill sites, STP)
15	Distillery including Fermentation industry
16	Dyes and Dye-Intermediates
17	Dry coal processing/mineral processing, industries involving ore sintering, palletisation, grinding, pulverization.
18	Emulsion of oil & water
19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (ENA)
20	Fertilizer (basic) (excluding formulation)
21	Ferrous and Non ferrous metal extraction involving different furnaces through melting, refining, reprocessing, casting and alloy making
22	Fibre glass production and processing (Excluding moulding)
23	Fire crackers manufacturing and bulk storage facilities
24	Flakes from rejected PET bottle
25	Fly ash export, transport and disposal facilities,
26	Health care establishment (As defined in BMW Rules)
27	Heavy engineering including Ship Building (With investment on Plant & Machineries more than 10 Crores)
28	Hot mix plants

29	Hotels (3 Star & above) and Hotels having 100 rooms and above
30	Hydrocyanic acid and its derivatives
31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black.
32	Industrial estates/parks/complexes /areas/ export processing zones/SEZs/Biotech parks/leather complex
33	Industrial inorganic gases namely:-
	a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine
	b) Hydrocarbon gases: Methane, ethane, propane
34	Industries engaged in recycling / reprocessing/recovery/reuse of Hazardous Waste under schedule IV of Hazardous Waste (M,H & TBM) Rules, 2008 and its amendments
35	Industry or process involving foundry operations
36	Industry or process involving metal surface treatment or process such as pickling/plating/electroplating/paint stripping/heat treatment/phosphating or finishing and anodising/enamelling /galvanising
37	Iron and Steel (involving processing from ore/integrated steel plants and or sponge Iron Units
38	Isolated storage of hazardous chemicals (as per schedule of Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989 as amended)
39	Lead acid battery manufacturing (excluding assembling & charging of acid lead battery in micro scale (< Rs.25 lakhs)
40	Lime manufacturing (Using Lime Kiln)
41	Manufacturing of Explosives, detonators, fuses including management and handling activities,
42	Manufacturing of Glass
43	Manufacturing of Glue and gelatin
44	Manufacturing of Lubricating oils, greases or petroleum based products
45	Manufacturing of Paints, Varnishes, pigments and intermediate (excluding blending/ mixing)
46	Manufacturing of Starch/Sago
47	Milk processing and dairy products (integrated project)
48	Mineral stack yards/ Railway sidings
49	Mining and ore beneficiation
50	New Highway construction projects.

51	Non alcoholic beverage (soft drink) & bottling of alcoholic/non-alcoholic products (capital investment on plant & machinery > 1 crore)
52	Nuclear Power Plants
53	Oil & Gas extraction including CBM (offshore & onshore extraction through drilling wells)
54	Oil and gas transportation pipeline
55	Oil Refinery (Mineral Oil or Petro Refineries)
56	Organic chemicals manufacturing
57	Parboiled rice mills (more than 10 TPD)
58	Pesticides (Technical) excluding formulation)
59	Petrochemicals (Manufacture of and not merely / use of as raw material
60	Pharmaceuticals (excluding formulation)
61	Pulp and Paper (Paper manufacturing with or without pulping)
62	Phosphate rock processing plant
63	Phosphorous and its compounds
64	Photographic films and its chemicals
65	Ports & Harbours, Jetties and Dredging Operations
66	Power Generation Plants (Except Wind, Solar and Mini Hydel Power Plants of capacity <25 MW) and DG set of capacity > 5 MVA)
67	Processing involving chlorinated hydrocarbons
68	Railway Locomotive Workshops / Integrated Road transport workshop/ Authorized service centres
69	Reprocessing of used, oils and waste oils
70	Ship breaking activities
71	Slaughter house (As per the notification S.O.270(E) dated: 26.03.2001) and meat processing industries, bone mill, processing of animal horns, hoofs and other body parts.
72	Steel and steel products using various furnaces like blast furnaces / open hearth furnace/induction furnace / arc furnace/submerged arc furnace / basic oxygen furnace/hot rolling using reheating furnace
73	Stone crushers
74	Sugar (excluding Khandasani)
75	Surgical and medical products involving prophylactics and latex
76	Synthetic detergents and soaps (excluding formulation)
77	Synthetic fibres including rayon, tyre cord, polyester filament yarn
78	Synthetic resins
79	Synthetic rubber excluding molding

80	Tanneries
81	Thermal Power Plants
82	Tobacco products including cigarettes and tobacco /opium processing
83	Vegetable oils including solvent extraction and refinery/ hydrogenated oils
84	Yarn/textile processing involving any effluent/ emission - generating process bleaching dyeing, printing and scouring
85	Zinc Smelter
86	Radioactive elements
87	Abrasive Manufacturing Units
88	Airport / Air strip
89	Desalination Plant from Sea Water
90	Drum Washing (Chemical)
91	Flower Processing & Extraction Units
92	Garnet / Rare Earth Mining
93	Gun metal powder manufacturing units
94	Heavy Water Plants
95	Hydel power plants
96	Iron, Ore & Coal Handling
97	LPG Bottling Plant
98	Printed Circuit Boards
99	R&D Labs other than Bio products
100	Rocket Engine Testing Units
101	Tar & Tar Products Manufacturing Units
102	Wattle Extraction Units

Sl. No.	List of Orange category Industries
301	Almirah, Grill Manufacturing
302	Aluminium and copper extraction from scrap using oil fired furnace
303	Automobile servicing, repairing and painting (excluding only fuel dispensing)
304	Ayurvedic and Homeopathic medicine
305	Bakery & confectionery units (with production capacity > 1 tpd)
306	Biaxially oriented PP film along with metalising operation
307	Brickfields (excluding fly ash brick manufacturing using lime process)

308	Building & construction projects more than 20,000 Sq mtr built up area
309	Cashew nut processing
310	Chanachur and laddoo from puffed and beaten rice(muri and chira) using husk fired oven
311	Chilling plant, cold storage and ice making
312	Coffee seed processing
313	Coke briquetting (sun drying)
314	Cotton spinning and weaving (medium and large scale)
315	Cutting, sizing and polishing of marble stones
316	Dairy and dairy products (small scale) (capital investment on plant & machinery < Rs. 1 crore)
317	Dal Mills
318	DG Set of capacity>1 MVA but < 5 MVA)
319	Digital printing on PVC cloth
320	Dismantling of rolling stocks (wagons/coaches)
321	Dry cell battery (excluding manufacturing of electrodes) & assembling & charging of acid lead battery in micro scale [< Rs. 25 lakhs]
322	Emery powder (fine dust of sand) manufacturing
323	Engineering and fabrication units (With investment on Plant & Machineries < Rs. 10 Crores)
324	Excavation of sand from the river bed (excluding manual excavation)
325	Facility of handling storage and transportation of food grains in bulk.
326	Fertilizer (granulation and formulation only)
327	Fish feed, poultry feed and cattle feed
328	Fish processing and packaging (excluding chilling of fish)
329	Foam manufacturing
330	Food & food processing including fruits & vegetable processing
331	Forging of ferrous & non-ferrous metal (using oil or gas fired boilers) (R)
332	Formulation/palletization of camphor tablets, naphthalene balls from camphor/naphthalene powders
333	Glass, ceramic, earthen potteries and tile manufacturing using oil or gas fired kiln, Coating on glasses using cerium fluoride, magnesium fluoride etc.,
334	Glue from starch (physical mixing)

335	Gravure printing, digital printing on flex, vinyl
336	Heat treatment using oil fired furnace (excluding cyaniding)
337	Hotels (Less than 3 star) or hotels having > 20 rooms and less than 100 rooms
338	Ice cream
339	Infrastructure development project
340	Jute processing without dyeing
341	Liquid floor cleaner, black phenyl, liquid soap, glycerol monostearate manufacturing.
342	Manufacture of mirror from sheet glass
343	Manufacture of iodized salt from crude/raw salt
344	Manufacturing of mosquito repellent coil
345	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
346	Mechanized laundry using oil fired boiler
347	Modular wooden furniture from particle board MDF. Swan timber etc. Ceiling tiles/partition board from saw dust, wood chips etc & other agricultural waste using synthetic adhesive resin, wooden box making.
348	Packing materials manufacturing from non asbestos fibre vegetable fibre yarn
349	Paint blending & mixing (Ball mill) (R)
350	Pharmaceutical formulation and for R&D purpose (for sustained release/extended release of drugs only and not for commercial purpose)
351	Ply board manufacturing (including veneer & laminate) with oil fired boiler/thermic fluid heater (without resin plant)
352	Potable alcohol (IMFL) by blending bottling of alcoholic products (capital investment on plant & machinery < Rs 1 Crore
353	Power press
354	Printing ink manufacturing
355	Printing or etching of glass sheet using hydrofluoric acid
356	Producer gas plant using conventional up-draft coal gasification (linked to rolling mills, glass and ceramic industry, refractories for dedicated fuel supply)
357	Pulverisation of bamboo and scrap wood
358	Repairing of electric motor & Generator
359	Reprocessing of waste plastic (excluding PVC) (R)
360	Rice mill less than 10 TPD & rice hullers

361	Rolling Mill (oil or gas fired) and cold Rolling mill
362	Saw mill
363	Seasoning of wood in steam heated chamber
364	Silk screen printing, Saree printing by wooden blocks
365	Spice grinding (>20 HP motor)
366	Spray painting, paint baking, Paint stripping
367	Tamarind powder manufacturing
368	Tea processing
369	Thermocol manufacturing
370	Thermometer making (R)
371	Transformer repairing/manufacturing
372	Tyres and tubes vulcanization/hot retreading
373	Wire drawing & Wire netting
374	Agar agar manufacturing unit
375	Amusement Parks / Resorts
376	Aquaculture Units
377	Artificial stone unit
378	Battery Reconditioning & Repair units
379	Bottle Washing Units
380	Cable wire manufacturer
381	Cement bagging unit
382	Cement / Scrap / Fish Meal & other Godowns
383	Charcoal manufacture
384	Chemical Mixing / Storage Units
385	Cinema Theatre
386	Coal ash storage
387	Coffee powder, Chickery manufacturing unit
388	Cold Storage Units
389	Concrete slab/sleepers
390	Conveyor belt manufacturing / Reconditioning unit
391	Cylinder manufacturing unit / Washing unit
392	Desalination Plant from Groundwater
393	Dry cleaning (washing)
394	Education Institutions
395	Electrical & Gasifier Crematorium

396	Electrode/welding rods manufacturer
397	Fish net manufacture/Washing unit
398	Fragrances, Perfumes & Cosmetics Formulation Units
399	French polish manufacturer
400	Fruit Pulp Extraction
401	Garment Units(Wet)
402	Gerkins / Agro products
403	Ginning Mills / Waste Cotton Units
404	Granite / Stone Quarries
405	Graphite Processing Units
406	Hand Made Paper Units
407	Herbal Products Manufacturing Units
408	Hologram manufacture
409	Hydel power plant (Small)
410	Kalyana Mandapam
411	Lamination board manufacturing unit
412	Leather Boards
413	Leather Meal
414	Light Engineering Units
415	Lighter manufacturer
416	Mat/Mattresses manufacturer
417	Metallic film manufacturer
418	Mosaic powder / China clay unit
419	Musical Instruments Manufacturing Unit
420	Organic Manure manufacturing Unit
421	Paper Products Manufacturing Unit
422	Pharmaceutical Formulation Units
423	Photo colour lab
424	Pin manufacturer (without electro plating)
425	Printing Ink / Ink Manufacturing Unit
426	Pulverising Units
427	Rexine & Rexine products manufacturing unit
428	Pulverising Units
429	Sea Shell / Shell washing unit
430	Sea Weed Processing Units

431	Seed Proceedings Unit
432	Sericulture Unit
433	Sewage Treatment Plant
434	Shoe Polish Manufacturing Unit
435	Silk Processing Unit
436	Sizing Units
437	Small Soap Units
438	Soft Drinks Manufacturing Units
439	Solar Cell Manufacturing Units
440	Starch Units
441	Stationary Products Manufacturer Unit
442	Steam calendering
443	Stiff collar manufacturing unit
444	Stone & Granite Polishing Units
445	Surgical cotton / Bandage cloth manufacturing unit
446	Tissue Culture Unit
447	Water treatment plant
448	Wool Processing Unit
449	Yarn Twisting / Doubling / Reeling Unit

Sl. No	List of Green Category Industry
601	Assembling of Acid lead battery (up to 10 batteries per day excluding lead plate casting)
602	Aluminium utensils from aluminium circles
603	Assembly of air coolers/ conditioners, repairing and servicing
604	Assembly of bicycles, baby carriage and other small non – motorized vehicles
605	Automobile fuel outlet (only dispensing)
606	Ayurvedic and Homeopathic medicine (without boiler)
607	Bailing (hydraulic press) of waste papers
608	Bakery/ Confectionery/ Sweets production (with production capacity < 1 tpd with oil, gas or electrical oven)
609	Bio fertilizer & bio – pesticide without using inorganic chemicals
610	Biomass Briquettes (sun drying) without using toxic or hazardous wastes.
611	Biscuit trays etc from rolled PVC sheet (using automatic vacuum forming machine)

612	Blending and packaging of Tea
613	Blending of melamine resins & different powder, additives by physical mixing
614	Block making for printing without foundry (excluding wooden block making)
615	Brass & Bell metal utensils manufacturing from circle (without re-Rolling facility)
616	Candy
617	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
618	Carpentry and wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
619	Cement products (without using Asbestos) like pile, pillar, jafri, well ring, blocks/ tiles etc. (should be done under closed covered shed to control fugitive emission)
620	Ceramic colour manufacturing (not using boiler and waste waste recycling process)
621	Chalk making from plaster of paris.
622	Chilling plant and Ice making without use of ammonia
623	Coated electrode manufacturing
624	Compact disc, computer floppy & Cassette manufacturing
625	Compressed oxygen gas from crude liquid oxygen
626	CO2 recovery
627	Cotton and woolen hosiery making (SSI & Cottage industries)
628	Cotton spinning & weaving (small scale)
629	Decoration of ceramic cups & plates by electric furnace
630	Diesel Generator sets (15 KVA to 1MVA)
631	Diesel pump repairing & servicing
632	Distilled water
633	Electric lamp (bulb) manufacturing (small scale)
634	Electrical & electronic items assembling
635	Flavoured beetle nut production/ grinding
636	Flour mills (dry process)
637	Fly ash bricks/ blocks manufacturing
638	Fountain pen manufacturing
639	Glass ampoules & vials making from glass tubes.
640	Glass putty and sealant

641	Glass, ceramic, earthen potteries and tile manufacturing using electrical kiln or not involving fossil fuel kilns.
642	Gold and Silver smithy (purification with acid, smelting operation and sulfuric acid polishing operation) (using less than or equal to 1 litre of Sulphuric Acid/ Nitric Acid per month)
643	Groundnut decorticaling (dry)
644	Handloom/ Carpet weaving (without dyeing and bleaching operation)
645	Hotels (Up to 20 rooms)
646	Insulation and other coated papers (excluding paper or pulp manufacturing)
647	Jobbing and machining
648	Leather cutting and stitching (more than 10 machines and using motor)
649	Leather footwear and leather products (excluding tanning and hide processing) (except cottage scale)
650	Lubricating oil & greases or petroleum based products (only blending at normal temperature)
651	Manufacturing of coir items from coconut husk
652	Manufacturing of metal caps, containers etc.
653	Manufacturing of optical lenses (using electrical furnace)
654	Manufacturing of pasted veneers without using boiler or Thermic Fluid Heater or by sun drying
655	Manufacturing of shoe brush & wire brush
656	Manufacturing of silica gel (without furnace)
657	Medical oxygen
658	Mineralized water
659	Oil mill ghani & extraction (no hydrogenation/ refining)
660	Organic and inorganic nutrients (by physical mixing)
661	Organic manure (manual mixing)
662	Paints and varnishes (mixing and blending) (without ball mill)
663	Packing of powdered milk
664	Paper pins and U-clips
665	Pheryl/ Toilet cleaner formulation & Bottling
666	Reel manufacturing
667	Polythene & Plastic processed products manufacturing (virgin plastics)
668	Poultry, hatchery, piggery

669	Power looms (without dyeing and bleaching)
670	Printing press
671	Puffed rice (muri) (using, oil, gas or electrical heating system)
672	Ready mix cement concrete
673	Reprocessing of waste cotton
674	Rope (Cotton & Plastic)
675	Rubber goods industry (with baby boiler oily)
676	Scientific and mathematical instruments manufacturing
677	Soap Manufacturing (Handmade without steam boiling)
678	Solar module (Non conventional energy apparatus) Manufacturing unit
679	Solar power generation through solar photovoltaic cell, wind power & mini hydel power (< 25 MW)
680	Spice grinding (<20HP motor)
681	Steel furniture without spray painting
682	Steeping and processing of grains
683	Surgical and medical products not involving effluent/ emission generating processes.
684	Synthetic detergent formulation,
685	Teflon based products
686	Tyres and tubes retreading (without boiler)

Tamil Nadu Generation and Distribution Corporation Ltd
Technical Branch

144, Anna Salai,
Chennai - 600 002.

Memo.No.CE/Comm/EE3/AEE1/F.BAHRI /D. 157 /13,dt. 3.4.13

Sub: Electricity -Madurai Region- Theni EDC - Development and maintenance of electrical infrastructure facilities by M/s. Bahri Estates Pvt. Ltd. inside the premises of "Bahri Beautiful Country" Gated integrated township - Approval - Reg.

Ref: Lr. No. CE/D/MOU/EE/EI/AEE-1/F.116/D.No.49/13 dated 11.3.13

TA 24
copy to
Gm
AEE & JE

சென்னை மின்விநியோகக் கழகம் தமிழ்நாடு மின்விநியோகக் கழகம் சென்னை - 600 002
08 APR 2013
பி.சூ. சிவசுப்பிரமணியன்

Under the circumstances stated by CE/D/Madurai Region, it is informed that the presentation of M/s. Bahri Estates Pvt. Ltd. to carry out erection of HT & LTUG electrical network inside their premises of "Bahri Beautiful Country" at their own cost, subject to the following conditions:

- i) M/s. Bahri Estates Pvt. Ltd. shall unconditionally agree that TANGEDCO will be the owner of the distribution network inside the gated community of "Bahri Beautiful Country"
- ii) A detailed estimate for the total load required under DCW basis duly adopting cost data for material portion with 5% contingency, 3% storage and 30% labour and transport shall be prepared and on that the Establishment and Supervision charges at 22% may be worked out and deducted before the commencement of work.
- iii) M/s. Bahri Estates Pvt. may be informed specifically that payment of applicable supervision charges shall not be waived and that no adjustment whatsoever shall be made under any account towards the cost incurred by it in developing such electrical network, as such the costs are payable to the consumer.
- iv) (a) The equipments/materials for the work shall be procured as per TANGEDCO's standardized specification conforming to the standards and as per relevant ISS.
(b) The source of supply of materials used and the guarantee for the materials used shall be furnished to TANGEDCO. Any failure of materials used shall be replaced at free of cost.
(c) The oil cooled Distribution Transformers of required capacity shall only be proposed and procured as per TANGEDCO's Standardized specification and convention conforming to the standards and as per relevant ISS.
(d) Each D.T's proposed shall be located and erected in the load centre (not in a single location) so as to minimize the length of LT cable and Line loss. The Superintending Engineer/Theni

TNSA Chennai

25

EDC may be requested to submit the revised HT lay out with D.Ts location with capacity after final approval.

(e) Automatic Power Factor Correction Panel should be provided in each Distribution Transformer at L.T. side as per R-APDRP scheme to avoid low voltage problem.

(f) The location of D.T., main pillar box, sub-pillar box may be fabricated and erected as per TANGEDCO convention and norms for easy maintenance in future.

(g) The proposed cable has to be laid only in the closed trenches for easy future inspection and maintenance.

(h) Provision of open type fuse arrangements in Main pillar box and sub-pillar boxes as per TANGEDCO norms may be confirmed for easy maintenance in future.

v) The Superintending Engineer/Theni EDC shall ensure the following to the effect that:

(i) Suitable measures as per APTS instructions have been adopted to prevent any kind of malpractice or theft.

(ii) Approval from the statutory bodies for the proposed buildings has been furnished and all other norms on effecting of supply are satisfied.

(iii) Adequate number and capacity Distribution Transformer has been erected for accommodating the total load of 2144 KW to M/s. Bahri Estates Pvt.

(vi) An undertaking in Rs.80/- non-judicial stamp paper is furnished by M/s. Bahri Estates Pvt. to the effect that:

(a) The works proposed to be carried out for the development of electrical network including supply of required electrical equipments and materials is being carried out by them on behalf of TANGEDCO without payment of DCW charges except establishment and supervision charges at 22% and handed over to TANGEDCO without claiming refund for the above materials at a later date.

(b) All the works shall be carried out under direct supervision of TANGEDCO Officials/Staff.

(c) TANGEDCO deserves every right to connect any other consumers to the Distribution Transformer erected by M/s. Bahri Estates Pvt. at any time.

(d) The equipments/materials for the work shall be procured as per TANGEDCO's Standardized specification and convention conforming to the standards and as per relevant ISS. The source of supply of materials used and the guarantee for the materials used shall be furnished to TANGEDCO.

(e) If any equipment failure arises in future, the replacement of the same shall be met by M/s. Bahri Estates Pvt. or any other association formed in the above complex. Any delay in restoration of supply due to non supply of the required equipment/conductor etc, TANGEDCO cannot be held responsible.

(f) The Operation and Maintenance of the network or any other improvement work if required at a later date may be executed by M/s. Bahri Estates Pvt. at their cost with concurrence of TANGEDCO.

(g) Effecting of service connections to the common facilities such as club houses, food court etc. within the premises and applicability of tariff shall be done as per TANGEDCO norms.

(h) If any kind of malpractice or theft is detected inside the premises at a later date, M/s. Bahri Estates Pvt. will be held responsible.

Sd/-
(P.Bagavathiraj)
CHIEF ENGINEER/COMMERCIAL
For Chairman and Managing Director

To
The Chief Engineer/Distribution/Madurai Region
Copy to the Superintending Engineer/ Theni EDC

உத்திரவு செய்து (TANGEDCO) செயல்படுத்த வேண்டுகிறோம். F.No. 889/13 dt 06-04-2013.

Copy communicated to the Executive Engineer/District Periyakulam for necessary action.

Copy to Assistant Executive Engineer/ West/ Periyakulam

Copy to Assistant Engineer/ District Devadharapatty.

[Signature]
SUPERINTENDING ENGINEER
THENI ELECTRICITY DISTRIBUTION CIRCLE
TAMILNADU ELECTRICITY BOARD
THENI-625 331

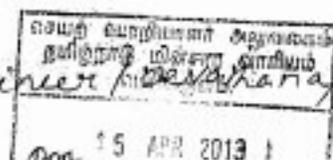
[Initials]

Endt. no: 080/EE/D/PHM/TA/IF/Bahri/2013 Dt: 09.04.13

Copy communicated to the Assistant Executive Engineer/West/Periyakulam for necessary action.

Copy to Junior Engineer/Devadharapatty.

[Signature]
EXECUTIVE ENGINEER
TANGEDCO
PERIYAKULAM-625 601



Proceedings of the commissioner of Town & Country Planning 807 Anna Salai, Chennai
- 600 002

Before Mr. Karthik

File No: 27280/2012/BA2

Date: 22/04/2013

Subject: Office of the Commissioner of Town & Country Planning,
Chennai - 600 002 - Building - Madurai Region - Theni
District , G. Kallupatti Panchayat, Genguvarpatti Village
Survey No's 400 / 6, 401/1, 2 in the approved layout
13/2009 - Club House Building approval in the Owners
use land - regarding

Ref : Bahri Estates Letter dt: 04/10/2011
& Letter dt: 25/03/2013
Thasildhar Letter B1/2560/2011
dt: 11/10/2011 Madurai Director
Letter 2640/2012 DTCP dt: 11/12/2012
Housing Department Government
Order No. 86 dt: 28/3/2012 Commissioner
DTCP Letter 7486/2009 BA2 Dt 16/4/2009
Commissioner DTCP Letter 21075/2009
/ BA1 dt: 04/04/2012

ORDER:

Theni District, Periyakulam Taluk, G. Kallupatti Panchayat , Ganguvarpatti Village, Survey
No's 400/6, 401/1 , 2 in the approved layout No. 13/2009, 79081 sqft land in the Owners
use - Construction of Club House - Building approval is given with the following conditions.
For the Construction of Club House with the following specific conditions the building plan
approval is sanctioned.

For the approved drawing the reference no.103/2013 has been allocated.

Specific Conditions :

1. Planning Permission is issued in accordance with the provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural stability aspects including the safety during the construction which are covered under the Building Rules under the Local bodies Act . Planning Permissions is issued subject to the condition that the applicant / developer and also the architect/ Licensed Surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction .

Conditions to be followed:

1. In the Club House building solar water heating system should be provided.
2. Car parking should be as per the approved drawing and the car parking area should be used only for car parking and not for any other use.
3. As shown in the building plan the open space area should be maintained.
4. No alteration is allowed and the Club House Construction should be as per approved drawing. Any modification required you have to get the prior sanction by DTCP Chennai.
5. As shown in the Building approval drawing as per the Govt Go 138 dt: 11/10/12 Rain water Harvest should be provided without fail
6. The Out let of drainage system Water from the Club House building should be disposed through Private drainage tankers and all the required quantity of water for the use of the Club House should be done at the expenses of the Owner only.
7. In the Club House building the Water storage tank in the building as well as any well in the building should be covered with Mosquito net.
8. Fire and Safety equipments should be fixed in the Club House building.
9. As per the Govt GO 341/NA water supply department note dt: 03/11/2004 ('U') trap should be fixed in the Septic Tank.
10. As per the pollution department and forest department notification FLY ASH BRICKS materials should be used in the proposed construction of the Club House building

- 144
11. At the time of construction of the building the true copy of the approved Club House should be displayed and should be visible to see for all the persons concerned.
 12. For the Out let of drainage water as per the pollution control department act of 1974/25 (Water act) the permission should be obtained from the above department.

We are enclosing the approved building plan drawings with our department seal .

As per point no. 5 & 6 as per the Tamilnadu Government Act all the infrastructure fees and building approval fees should be collected and then only the permit should be issued.

We are requesting the Director of Directorate of Town & Country Planning of Madurai to take further action.

The Director of Madurai DTCP to send one copy of the planning permit and letter copy to the office of Directorate of Town & Country Planning Chennai, after all the formalities are completed.

Encl: 3 Sets of approved drawings

SD
Commissioner of
Directorate of
Town & Country Planning

is per the order sending herewith

SD
Deputy Director of
Town & Country Planning

நகர் ஊரமைப்பு ஆணையர், சென்னை-2, அவர்களின் நடவடிக்கைகள்
807, ஆண்ணா சாலை, சென்னை- 600 002.

முன்னிலை: திரு.ஆ.கார்த்திக், இ.ஆ.ப.,

www.in.gov.in/dtcp

Email Id: dtcp@vsnl.net

ந.க.எண்.27280/2012/பிஏ1

நாள் .22.04.2013

பொருள்: நகர் ஊரமைப்பு ஆணையர் அலுவலகம், சென்னை-2 -
கட்டிடம் - மதுரை மண்டலம் - தேனி மாவட்டம்,
பெரியகுளம் வட்டம் - ஜி.கல்லப்பட்டி ஊராட்சி -
கெங்குவார்பட்டி கிராமம் - சர்வே எண்கள் .400/6, 401/1, 2
- அங்கீகரிக்கப்பட்ட மனைப்பிரிவு ம.வ./ந.ஊ.இ.
எண்.13/2009 - மனுதாரர் உபயோக ஒதுக்கீட்டில் Club
House கட்டிடம் கட்ட கட்டிட அனுமதி அளிக்கப்படுகிறது
- குறித்து.

Technical Clearance issued
is valid after payment of
I & A charge and permission of
LPANTDA/Regional authority.

வழங்கப்படும் தொழில்நுட்ப இசைவு
உட்கட்டமைப்பு (ம) வசதிக்கட்டணம்
செலுத்திய பின்னர் (ம) ஜீ.கி.பு.ந.வ.கு/
மண்டலக் குழு அனுமதி பெற்ற பின்னரே
செல்லத்தக்கதாகும்.

1. மனுதாரர் தின்பாரி எஸ்டேட் (பி)லிட் கழகம்
நாள் .04.10.2012 மற்றும் 25.03.2013.
2. வட்டார வளர்ச்சி அலுவலர், பெரியகுளம் ஊராட்சி
ஒன்றியம் கழகம் ந.க.எண்.பி1/2560/2011, நாள் .11.10.2011
மண்டல துணை இயக்குநர்(பொ), மதுரை மண்டலம்
கழகம் ந.க.எண்.2840/2012/மம4, நாள் .11.12.2012.
அரசாணை (நிலை) எண்.86, வீட்டு வசதி மற்றும் நகர்ப்புற
வளர்ச்சித் துறை நாள் .28.03.2012.
நகர் ஊரமைப்பு ஆணையர் அவர்களின் சுற்றறிக்கை
ந.க.எண்.7486/2009/பிஏ2, நாள் .16.04.2009.
நகர் ஊரமைப்பு ஆணையர் அவர்களின் சுற்றறிக்கை
ந.க.எண்.21075/2009/பிஏ1, நாள் .04.04.2012.

உத்தரவு:

தேனி மாவட்டம், பெரியகுளம் வட்டம், ஜி.கல்லப்பட்டி ஊராட்சி,
கெங்குவார்பட்டி கிராமம், சர்வே எண்கள்.400/6, 401/1, 2-ல் அங்கீகரிக்கப்பட்ட
மனைப்பிரிவு ம.வ./ந.ஊ.இ.எண்.13/2009 மனுதாரர் உபயோக ஒதுக்கீட்டு 79081.00சதுரஅடி
பரப்பு கொண்ட மனையில் Club House கட்டிடம் கட்ட கீழ்க்கண்ட கட்டிட விபரங்களுடன்
கட்டிட அனுமதி அளிக்கப்படுகிறது.

S. No.	Name	Floor Details	Area - Sq ^{ft} .	Area - Sqm
1.	Multipurpose Hall	Ground	3681.16	341.99
2.	Multipurpose Hall	First	3681.16	341.99
3.	Restaurant and kitchen	Ground	4281.24	397.74
4.	Entertainment Room	First	4281.24	397.74
5.	Kitchen	Ground	471.96	43.84
6.	Kitchen	First	471.96	43.84
7.	Bar	Ground	1535.98	142.69
8.	Library	First	1535.98	142.69
9.	Reception, Office & Administration	Ground	1508.88	140.17
10.	Office, Admin & Lobby	First	1508.88	140.17
11.	Gymnasium	Ground	854.63	79.39
12.	Gymnasium & Yoga	First	854.63	79.39
13.	Admin & Office	Ground	374.28	34.77
14.	Assoc & Lumber Room	First	374.28	34.77
15.	Consultancy	Ground	483.68	44.93
16.	Personal & Beauty care & Saloon	First	483.68	44.93
17.	Change Rooms	Ground	1008.81	93.72
18.	Massage & SPA	First	1008.81	93.72
19.	Toilets	Ground	439.70	40.84
20.	Toilets	First	439.70	40.84
21.	Stairs & Lift	Ground	753.53	70.00
22.	Stairs & Lift	First	753.53	70.00
23.	Corridor	Ground	4787.40	444.76
24.	Corridor	First	4787.40	444.76

மேற்கண்ட உத்தேச Club House உபயோக கட்டுமானத்திற்கு சிறப்பு நிபந்தனைகள் மற்றும் நிபந்தனைகளுடன் கூட்ட அனுமதி வழங்க இசைவு அளிக்கப்படுகிறது.

ஒப்பந்தல் அளிக்கப்பட்ட கட்டிட வரைபடத்திற்கு க.என்.என்.இ.என். 103/2013 என எண்ணிட்டு அனுப்பப்படுகிறது.

சிறப்பு நிபந்தனைகள்:

1. Planning Permission is issued in accordance with the provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural stability aspects including the safety during the construction which are covered under the Building Rules under the Local bodies Act. Planning Permissions is issued subject to the condition that the applicant/developer and also the architects/Licensed Surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction.

நிபந்தனைகள்:

- 1) உத்தேச Club House உபயோகக் கட்டுமானத்திற்கு Solar Water heating System அமைக்கப்பட வேண்டும்.
- 2) வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகனம் திறத்துமிடம் அந்த பவனங்காவே பயன்படுத்தப்பட வேண்டும்
- 3) மணையில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படியே நிலவநிறுத்தப்பட வேண்டும்
- 4) தற்போது ஒப்புதல் பெறப்பட்ட வரைபடத்திற்கு மாறாக கட்டிடத்தில் எவ்வித மாற்றமும் செய்தல் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால் இவ்வறுவகைத்தின் மூன்றுமணி பெறப்பட வேண்டும்.
- 5) மழைநீர் சேமிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல்துறை நான்:11.10.02-ன்படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.
- 6) உத்தேச கட்டிடத்தில் இருந்து வெளிப்பெறும் கழிவுநீர் தனியார் வாகனங்கள் மூலம் வெளிப்பெற்றலும், உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இது தேவைக்கான நீர் வசதிகள் ஆகியவை மனுதாரர் தனது சொந்த செலவில் செய்து தர வேண்டும்.
- 7) மணையில் அளமயும் குடிநீர் மெந்திவைத்தொட்டி மற்றும் கிணறு ஆகியவற்றுக்கு கொக தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
- 8) உத்தேச கட்டுமானத்தில் விதிப்படித் தேவையான அளவுக்கு தீ தடுப்பு மற்றும் தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.
- 9) அரசாணை எண்.341/ந.தி. மற்றும் குடிநீர் வழங்கல் (ந.தி.1) துறை, நான்:3.11.2004-ன்படி செப்டிக் டெங்க்கில் "P" Trap அமைத்தல் வேண்டும்.
- 10) கற்றச்சூழல் மற்றும் வளத்துறை அறிவிக்கையின்படி உத்தேச கட்டிடத்திற்கு FLY ASH BRICKS மற்றும் Materials பயன்படுத்தப்பட வேண்டும்.
- 11) அழகீகரிக்கப்பட்ட வரைபடத்தின் நகல் (உண்மை நகல்) கட்டுமானங்கள் நடைபெறும்போது அடிவிலைத்தில் அளவைக்கும் தெரிவும் வகையில் பலகையில் திறவப்பட்டிருக்க வேண்டும்.

12) உத்தேசம், சூழித்து கழிவு நீர் வெளியேற்றதல் தொட்பாக தமிழ்நாடு மாகாணக் கட்டுப்பாட்டு வாரிய சட்டம் 1974 பிரிவு 25 (Water Act)-ன் படி மேற்படி வாரிய இணக்கம் (Consent) பெறப்பட வேண்டும்.

முத்திரை இடப்பட்ட வரைபடங்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

பார்வை 5 மற்றும் 6-ல் காணும் சுற்றறிக்கைகள் மற்றும் அரசாணையின்படி உரிய நன்னிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிக் கட்டணம் மண்டல அலுவலகத்தால் பெற்று இவ்வலுவலகத்திற்கு அனுப்பப்பட்ட பின்னர் திட்ட அனுமதி வழங்கப்படல் வேண்டும்.

மதுரை மண்டலம் மண்டல துணை இயக்குநர் (பொ), அவர்கள் மேற்கொண்டு தொடர் நடவடிக்கை எடுக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்.

ஒப்புதல் அளிக்கப்பட்ட உத்தரவு கடிதம் மற்றும் வரைபடங்கள் பெற்றுக்கொண்டதற்கான ஒப்புதல் சான்றிணை அனுப்புமாறு மதுரை மண்டலம், மண்டல துணை இயக்குநர் அவர்கள் கேட்டுக்கொள்ளப்படுகிறார்.

இணைப்பு:

மூன்று தொகுப்பு வரைபடங்கள்
(3x5=15)

பெறுநர்:

மண்டல துணை இயக்குநர் (பொ),
மதுரை மண்டலம்,
மதுரை.

(ஓம்)- ஆகார்த்திக்
நகர் ஊரமைப்பு ஆணையர்

/ஆணைப்படி அனுப்பப்படுகிறது/

23/4/13
நகர் ஊரமைப்பு உதவி இயக்குநர்

23/4/13

Date : 27-05-2013

From
DTCP
Madurai.

To
BDO
Periyakulam,

File Ref No: 2640/ 12 MM4

Dear Sir,

Sub: DTCP Madurai, Theni District - Periyakulam Taluk, G.Kallupatti Panchayat , Genguvarpatti Village , Survey No's : 400/ 6, 400/1 & 2 in the approved Layout 13/2009 construction of Club House in the Owners use land.

Ref: 1) Letter no: 27280 / 2012 / BA1 from Commissioner DTCP Chennai.

2) BDO Periyakulam Letter No: B1/2060/2011 dt: 11/10/2011

3) Letter from Bahri Estates dt: 04/10/2012 and 25/03/2013

We are enclosing herewith the Letter received from DTCP 27280 / 2012 / BA1 for Construction of Club House in the Owners use land in Survey No. 400/6, 400/1 & 2 in the Land area of 79,081 sqft as per the Sanctioned layout 13/2009 . We are giving the Sanction for the same. For the approved Club House drawing the Sanction No is 103/2013.

Special Instructions: Already sent to you the Translation.

As per the instruction of DTCP, Chennai all the Charges for the approval of the Club House required by DTCP has been fully paid by Bahri Estates Pvt Ltd.

The BDO Periyakulam is request to take further action in this regard. In this regard M/s. Bahri Estates Pvt Ltd is requested to contact BDO Periyakulam for further action. We are enclosing herewith the 2 no's approved Club House drawing along with this letter.

S/D Director In charge DTCP Madurai

Special Conditions:

1. Planning Permission is issued in accordance with the Provisions of the Town and Country Planning Act and the rule made there under and does not cover the structural stability aspects including the safety during the Construction which are covered under the Building Rules under the Local bodies Act. Planning Permissions is issued subject to the conditions that the applicant/developer and also the architects/Licensed Surveyors and the Structural Engineer associated with the development shall ensure that the developments shall be structurally sound and adequate safety measures are taken during the process of construction .

Conditions:

1. Solar Water heating system should be provided in the proposed Club House.
2. As indicated in the drawing Car parking should be provided for the same purpose only .
3. Open space area (OSR) should be as per plan. (Not applicable to us as we are not giving any OSR in the Drawing.
4. There is no alternation should be done in the Proposed Club House and the Construction should be as per the plan. In case, any changes to be made it should have the prior intimation and approval from our end.
5. As per the GO-138 and Water supply circular dated 11/10/2002 Rain water Harvest should be provided as per the approved drawing.
6. The Drainage Water should be drained out in a private lorry and provision of Water should be done at the Builders Cost (Owner's cost) .
7. Water Tank or Well provided should be covered with Mosquito net .
8. As per the Building rule Fire & Safety equipments should be fixed in the Club House Building.
9. As per the GO-341 dt: 3/1/2004 'U' trap should be provided in the Septic Tank .
10. As per the Forest Department Notice FLYASH BRICKS should be used for the proposed Constructions.
11. The Approved Club House Drawing should be displayed in the Site so that it can be verified by the persons working in that area.

12. For letting out the Drainage water outside as per the pollution control order 1974 part 5 (Water Act) the prior permission should be obtained from the concerned department.

developer and also the Architects / licensed surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction.

நிபந்தனைகள்

1. உத்தேச Club House உபயோகக் கட்டுமானத்திற்கு Solar Water Heating System அமைக்கப்பட வேண்டும்.
2. வார்படத்தில் உத்தேசிக்கப்பட்டுள்ளவாறு வானம் நிறுத்துமிடம் அந்த பயனுக்காகவே பயன்படுத்தப்பட வேண்டும்.
3. மனைவில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படியே திசை நிறுத்தப்பட வேண்டும்.
4. தற்போது ஒப்புதல் பெறப்பட்ட வார்படத்திற்கு மாறாக கட்டிடத்தில் எவ்வித மாற்றமும் செய்வதில் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால் இவ்வலுவலகத்தின் மூன் அனுமதி பெறப்பட வேண்டும்.
5. மழைநீர் சேகரிப்பு வசதிகள் வார்படத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138 நகராட்சி தீர்மானம் மற்றும் குடிநீர் வழங்கல் துறை நான்.11.10.2002-ன்படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.
6. உத்தேச கட்டிடத்திலிருந்து வெளியேறும் கழிவு நீர் தளியார் வாகனங்கள் மூலம் வெளியேற்றவும், உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இரா தேவைக்கான நீர் வசதிகள் ஆகியவை பழுதாடி தளவு சேர்த்த செலவில் செய்து தர வேண்டும்.
7. மனைவில் அமைக்கும் குடிநீர் மேல்நிலைத் தொட்டி மற்றும் கிணறு ஆகியவற்றுக்கு கொள் தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
8. உத்தேச கட்டுமானத்தில் விதிப்பு தேவையான அளவுக்கு தீத்தடுப்பு மற்றும் தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.
9. அரசாணை எண்.341, நகராட்சி தீர்மானம் மற்றும் குடிநீர் வழங்கல் துறை (த.நி-1) நான்.3.11.2004-ன்படி செட்டில் மென்சில் 'U' Trap அமைத்தல் வேண்டும்.
10. சுற்றுச் சூழல் மற்றும் வளத்துறை அறிவிக்கையின்படி உத்தேச கட்டிடத்திற்கு Fly Ash bricks மற்றும் materials பயன்படுத்தப்பட வேண்டும்.
11. அபிவிருத்திக்கப்பட்ட வார்படத்தின் நகல் (உள்மை நகல்) கட்டுமானம் நடைபெறும்போது அவ்விடத்தில் அனைவருக்கும் தெரியும் வகையில் பரணையில் நிறுவிடப்படுகக்க வேண்டும்.
12. உத்தேசம் குறித்து கழிவு நீர் வெளியேற்றத்தை தொடர்பாக தமிழ்நாடு மாநகர் கட்டுப்பாட்டு வாரிய சட்டம் 1974 பிரிவு 25 (water Act)-ன்படி மேற்படி வாரிய இணக்கம் (consent) பெறப்பட வேண்டும்.

நகர் வாரியத்து ஆணையர் அவர்களின் செயலாணையில் தெரிவித்துள்ள பார்வை 5 மற்றும் 6-ல் காணும் சுற்றறிக்கைகள் மற்றும் அரசாணையின்படி இவ்வலுவலகத்திற்கு செலுத்த வேண்டிய நள்ளிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிக் கட்டணம் மறுதாராளம் முடிவடையாக செலுத்தப்பட்டுள்ளது.

வட்டார வளர்ச்சி அலுவலர், பெரியகுளம் வாராட்சி ஒன்றியம் அவர்கள் மேற்கொண்டு தொடர் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்.

பதுதாரர் பெற்கொண்கு உத்தரவினை பெற வட்டார வளர்ச்சி அலுவலர், பெரியகுளம் வாராட்சி ஒன்றியம் அலுவலரை அனுமதிக்க கோரியுள்ளார்.

ஒப்புதல் அளிக்கப்பட்ட உத்தரவு கடிதம் மற்றும் குத்திரை இடப்பட்ட வரலாறுகள் இத்துடன் இணைத்து அனுப்பி வைக்கப்படுகிறது.

தலைவர் ஊராட்சி ஒன்றிய அலுவலர் (பொ),
பதுதார பள்ளம்.

இணைப்பு

1. இரண்டு தொகுப்பு வரலாறுகள் (2x5=10)
2. பார்வை 1-ல் கண்ட செயலாணைக் கடிதம் தகவல்.

நகல் ✓

மேலேஜில் டைரக்டர்,
பாரி என்டெட் (பி) லிட்,
எண்-44, குதந்தளம்,
ஜமால் நவீனாள் என்வின்னல்
எண்டாமல் கோடு,
ஆழ்வார் பேட்டை,
பெண்ணை-600018.

திகழ்ப்பட்டி ஊராட்சி தலைவர் அவர்களின் நடவடிக்கைகள்
முன்னிலை : ப.வரையாட்சி

பெ.தளம் : 10/2013-14

நாள் : 27.07.2013

பொருள் : கட்டட உரிமை - திகழ்ப்பட்டி ஊராட்சி சர்வே எண்கள் : 4006, 4011, 4012/6
 பழிய கோரிக்கை விடுதி கட்டட கொண்டு அனுபவி வழங்கும் - கல்பாசு.

- பாங்கு : 1. நகர் ஊராட்சியு ஆணையர், சென்னை - 2. துணைவரின் கடித
 நக.எண் : 27280/2012/பி03, நாள் : 22.04. 2013
 2. நகர் ஊராட்சியு துணை இயக்குநர் - கடிதம் துணைவரின் கடித
 நக.எண் : 2640/2012/கக02, நாள் : 23.05. 2013
 3. கட்டட வளர்ச்சி துறைமன்ற (அ.ஊ) - செரியலம் துணைவரின் கடித
 நக.எண் : 1432/2013/பி1, நாள் : 28.06.2013
 4. திரு.வேளேஜிள் கூ.உ.உ.உ., யாசி எஸ்.பீ.டி. (அ) கி.பி.பீ.டி. - சென்னை, கடித நாள் : 04.10.2012 மற்றும் 23.07.2013

திரு. வேளேஜிள் கூ.உ.உ.உ., யாசி எஸ்.பீ.டி. (அ) கி.பி.பீ.டி. - சென்னை கடித
 இலாபம் திகழ்ப்பட்டி ஊராட்சியைச் சேர்ந்த சர்வே எண்கள் : 4006, 4011, 4012/6
 கட்டட விடுக்கும் 3650 சதுர மீட்டர் பரப்பளவில் பழிய கோரிக்கை விடுதி வளப்படத்திற்குரிய
 அனுபவி கட்டடம் ரூ. 1941180/-ஐ (ரூபாய் ஒரு இலட்சத்து தொண்ணூற்று நாற்பத்திரண்டு
 சூறு மட்டும்) இயங்குவதை பங்கை கட்டி வரை 35.00.2013. நாள் : 27.07.2013
 செய்தியுள்ளது. ஆகவே விண்ணப்பதாரி வாரியம் ஏற்றுக் கொள்ளப்படும்,
 இலாபத்தில் தனிவசதியாக ஏற்படுத்தப்படும் கூடுதல் கட்டடத்தை தொலைபிணை செய்து
 உத்தரவிடும், கீழ்க்கண்ட நிபந்தனைகளுக்கிடையே கட்டட அங்கீகரிக்க
 ஆணையிடப்படுகிறது.

நிபந்தனைகள்

1. மூலநிரப்பி வரை கீழே குறிப்பிட்ட நிபந்தனைகளின்படிவும் 14703 ஆணை வழங்கும்
 ஊராட்சியின் கட்டட சட்டத்திற்கும் அதன் கீழ்க்கண்டிருக்கும் கட்டடக் கட்டடம்
 வேண்டும்.
2. கட்டடம் செலவுகள் விளம்பரம் இடத்து 1 மீட்டருக்கு அப்பால் தூள் கட்டடம் வேண்டும்.
3. கட்டடத்திற்கும் இரப்பக்கங்களிடும் 1.5 மீட்டர் இடை வெளி இருத்தல் வேண்டும்.
4. கட்டடத்திற்கு பின்புறம் 4.5 மீட்டர் வெற்றிடம் இடும் வேண்டும்.
5. அஸ்திவாரம் தளமட்டம் (பொன்/பொன்) குறைந்தது 1.5 மீட்டர் உயரம் இருக்க வேண்டும்.
6. சமையலறையின் பரப்பளவு குறைந்தது 3.6 சதுர மீட்டருக்கு குறைவின்றி இருக்க வேண்டும்.
7. இடை தளமன்றம் ஒவ்வொன்றும் பரப்பளவு 7.2 சதுர மீட்டருக்கு குறைவின்றி இருக்க வேண்டும்.
8. தளமட்டத்திலிருந்து உயரம் மட்டம் குறைந்தது 2.4 சதுர மீட்டருக்கு குறைவின்றி இருக்க
 வேண்டும்.
9. எண்ணம் மற்றும் கார்ப்புர் போக்கிகள் ஆகியவற்றின் பொருள் பரப்பளவு தளப்பரப்பிலிருந்து
 1.5 மீட்டருக்கும் குறைவின்றி இருத்தல் வேண்டும்.
10. கழிப்பிடம் கட்டடத்திற்கு பின்பக்கத்தில் ஒரு மூலையில் கட்டட பெறல் வேண்டும்.
11. சமையலறையின் மூலப்போக்கிகள் அளவிற்கு பெறல் வேண்டும்.
12. கோரிக்கை விடுதி கட்டட ஒப்பீட்டு பெற்று பயன்பாட்டிற்கு கட்டுவதற்கு முன்பு 19103 ஆணை
 வழங்கும் பொது கடைதள வழிமுறை 33-ஆம் தகவல் துணைவரின் கடிதம் செலவுகள்
 வேண்டும்.



ABSTRACT

Forests – Wildlife – Formation of Kodaikanal Wildlife Sanctuary – Notification under Section 26 A 1 (b) of Wildlife (Protection) Act, 1972 (Central Act 53 of 1972) – Orders – Issued.

ENVIRONMENT AND FORESTS (FR.5) DEPARTMENT

G.O.(Ms.) No.143

Dated: 20.09.2013

விநாயகம், டிசம்பர் 4

திருவள்ளூர் ஆண்டு 2044

Read:

From the Principal Chief Conservator of Forests and Chief Wildlife Warden letter No.WL5/76747/2006, dated 31.10.2012. and 30.4.2013

ORDER:-

The Government accept the proposal of the Principal Chief Conservator of Forests and Chief Wildlife Warden received in the letter read above for the declaration of Kodaikanal Wildlife Sanctuary under section 26 A1(b) of Wildlife (Protection) Act, 1972 (Central Act 53 of 1972). The Notification appended to this order shall be published both in English and Tamil in the Tamil Nadu Government Gazette and in Tamil in the District Gazette of the Dindigul and Theni Districts.

2. The Tamil Development, and Information Department is requested to send immediately a Tamil Translation of the Notification to the Works Manager, Government Central Press, Chennai for publication in the Tamil Nadu Government Gazette and in the District Gazette of Theni and Dindigul.

3. The Works Manager, Government Central Press, Chennai is requested to send 20 copies of each of the Notification to Government and to the Principal Chief Conservator of Forests and Chief Wildlife Warden and to the Collector of Theni and Dindigul Districts as soon as the Notification is published.

(BY ORDER OF THE GOVERNOR)

MOHAN VERGHESE CHUNKATH
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

To
The Works Manager,
Government Central Press, Chennai-79.
The Principal Chief Conservator of Forests, Chennai.15
The Principal Chief Conservator of Forests and
Chief Wildlife Warden, Chennai-15.

The Tamil Development and Information Department,
Chennai-9.
The Secretary to Government of India,
Ministry of Environment and Forests,
Paryavaran Bhavan, CGO Complex,
Lochi Road, New Delhi-110 003.

Copy to:-

The Law Department., Chennai 9
The Collector, Theni District.
The Collector, Dindigul District.

/FORWARDED BY ORDER/

SECTION OFFICER

/3/

APPENDIX**NOTIFICATION**

In exercise of the powers conferred by clause (b) of sub-section (1) of section 26-A of the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972), the Governor of Tamil Nadu, having considered that the area declared as reserved forest under the Tamil Nadu Forest Act, 1882 (Tamil Nadu Act V of 1882), the boundaries of which are specified in the Schedule below is of adequate ecological, faunal, floral, geomorphological, natural and zoological significance for the purpose of protecting, propagating and developing wildlife and its environment hereby declares that the said area as a Kodaikanal Wildlife Sanctuary on and from the 20.09.2013.

THE SCHEDULE

- | | | |
|-------------------------------|---|---|
| 1. Name of the district | : | (1) Dindigul district and
(2) Part of Theni district. |
| 2. Name of the taluks | : | (1) Kodaikanal
(2) Palani
(3) Periyakulam |
| 3. Name of Wildlife Sanctuary | : | Kodaikanal Wildlife sancturay. |
| 4. Area in extent | : | 60895.482 Hectares
or
608.95 Sq.Km as detailed in the
Annexures. |

14/
ANNEXURE - I

Name of the district : Dindigul
 Name of the taluk : Palani
 Extent : 18463.44 Hectares

Serial Number	Name of the reserved forest	Area Extent in Hectares	Area excluded for tourists site in Hectares	Area excluded for Roads in Hectares	Area excluded for Leased out in Hectares	Area after exclusion in Hectares
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Kudhiraiyar	4344.53	--	--	--	4344.53
2	Oliyanuthu	1761.25	--	--	--	1761.25
3	Poombarai Vilpatty	7165.45	--	13.0	--	7152.45
4	Velancombai	67.59	--	--	--	67.59
5	Andipatti	5155.42	--	--	17.80	5137.62
	Total	18494.24	--	13.0	17.80	18463.44

Boundary Description

North.- Starting from the northern most junctions of the Anamalai reserved forest and Andipatti reserved forest. Thence, the boundary runs generally towards east along the northern and eastern boundary of the Andipatti reserved forest till it meets the Kudhiraiyar River and then cuts across and generally runs along northern and eastern boundary of Andipatti reserved forest till it meets the Pachaiyar River and then cuts across and runs along northern boundary of Kudhiraiyar reserved forest till it meets northern boundary of Oliyanuthu reserved forest; Thence, it runs along northern boundary of Oliyanuthu reserved forest till it meets northern boundary of Poombarai Vilpatti (PV) valley reserved forest; thence, it runs along northern boundary of Poombarai Vilpatti valley reserved forest till it meets western boundary of Velancombai reserved forest, thence it runs along western, northern and eastern boundary of Velancombai reserved forest, till it meets northern boundary of Poombarai Vilpatti valley reserved forest; thence, it runs along northern boundary of Poombarai Vilpatti valley reserved forest till it meets north east corner of Poombarai Vilpatti valley reserved forest (Southern side of road near Kannadipermai Koil at 9.2 km).

/5/

East.- Thence, the boundary runs generally towards south along the eastern boundary of the said Poombarai Vilpatti valley reserved forest till it meets the Gundar River and then cuts across and runs along eastern boundary of the said Poombarai Vilpatti valley reserved forest till it meets the south east corner of said Poombarai Vilpatti valley reserved forest.

South.- Thence, the boundary runs generally towards west along the southern and western boundary of the said Poombarai Vilpatti valley reserved forest till it meets southern boundary of Oliyanuthu reserved forest; thence, it runs towards west along the southern boundary of said Oliyanuthu reserved forest till it meets south east corner of Kudhiraiyar reserved forest; thence, it runs towards west along the southern and eastern boundary of said Kudhiraiyar reserved forest till it meets northern boundary of Samikanal reserved forest; thence, it runs towards south west along the northern boundary of Samikanal reserved forest till it meets southern boundary of said Kudhiraiyar reserved forest; thence it runs along southern boundary of Kudhiraiyar reserved forest till it meets the Kudhiraiyar River and then cuts across and runs along southern boundary of said Kudhiraiyar reserved forest till it meets the district boundary of Thiruppur and Dindigul districts.

west.- Thence, the boundary runs generally towards north along the district boundary of Thiruppur and Dindigul districts till it meets the southern boundary of said Andipatti reserved forest; thence the boundary runs towards west along the southern boundary of said Andipatti reserved forest till it meets south west corner of said Andipatti reserved forest; thence, the boundary runs towards north along the western boundary of said Andipatti reserved forest till it meets the starting points through Ellaigundu Rock (1250m).

MOHAN VERGHESE CHUNKATH
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

/TRUE COPY/

SECTION OFFICER

ANNEXURE – II

Name of the district : Dindigul
 Name of taluk : Kodaikanal.
 Extent : 24051.084 Hectares

Serial Number	Name of the reserved forest	Extent in Hectares	Area excluded for tourists site (Hectares)	Area excluded for Roads (Hectares)	Area excluded for Leased out (Hectares)	Area after exclusion (Hectares)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Gundar Valley	1809.04	0.76	1.5	0	1806.78
2	Gundar Valley Extension	2228.39	7.50	15.2	72.009	2133.681
3	Amph Hill Down	12583.00	172.75	17.72	0.367	12392.163
4	Kokkal	346.01	0	0	0	346.01
5	Poombarai	6.83	0	0	0	6.83
6	Shengalvarayar	1816.35	0	0	3.73	1812.62
7	Karungalthon imedu	1134.47	0	0	0	1134.47
8	Amburuvi	3543.86	0	5.76	0	3538.1
9	Kitanavayal	226.37	0	0	0	226.37
10	Samikanal	655.66	0	1.60	0	654.06
	Total	24349.98	181.01	41.78	76.106	24051.084

Boundary Description

North.- Starting from the north west corner of Kokkal reserved forest. Thence the boundary runs generally towards east along the northern boundary of Kokkal reserved forest and towards south along the eastern boundary of Kokkal reserved forest till it meets northern boundary of Amphihill Downs reserved forest; thence, it runs towards east along northern boundary of Amphihill Downs reserved forest till it meets south west corner of Samikanal reserved forest; thence, it runs towards north along the western boundary of Samikanal reserved forest and towards north east along the northern boundary of Samikanal reserved forest till it meets southern boundary of Kudthiraiyar reserved forest.

171

East.- Thence, the boundary runs generally towards south along the eastern boundary of Samikanal reserved forest till it meets the eastern boundary of Amphill Down reserved forest; thence it runs along the eastern and northern boundary of Amphill Downs reserved forest till it meets north west corner of Poombarai reserved forest; thence it runs along the northern boundary of Poombarai reserved forest till it meets western boundary of (Umaiya Block reserved forest) Gundar valley extension reserved forest; thence, it runs along the northern and eastern boundary of the said Gundar valley extension reserved forest till it meets northern boundary of Shengalvarayar reserved forest; thence, it runs along the northern and eastern boundary of said shengalvarayar reserved forest till it meets northern boundary of Karungal Dhonimedu reserved forest; thence, it runs along the northern and eastern boundary of said Karungal Dhonimedu reserved forest till it meets south east corner of said Karungal Dhonimedu reserved forest.

South.- Thence, boundary runs generally towards west along the southern boundary of said Karungal Dhonimedu reserved forest till it meets eastern boundary of Amburuvi reserved forest; thence, it runs along the southern boundary of said Amburuvi reserved forest till it meets southern boundary of Amphill Downs reserved forest; thence, it runs along southern boundary of Amphill Downs reserved forest till it meets south west corner of Amphill Downs reserved forest (Pambadi Shola Malai (2425 M)).

West.- Thence, boundary runs generally towards north along the western boundary of Amphill Down reserved forest till it meets Kadavarai Kanavai; thence, it runs towards south east along eastern boundary of Amphill Down reserved forest till it meets Uruman Kanavai; thence, it runs towards east along the northern boundary of Amphill Down reserved forest till it meets Tuppiyan Kanavai; thence, it runs towards north along the western boundary of Amphill Down reserved forest till it meets south east corner of Kilanavayal reserved forest; thence, it runs along southern, western and eastern boundary of Kilanavayal reserved forest till it meets western boundary of Amphill Down reserved forest; thence, it runs towards north along the western boundary of Amphill Down reserved forest till it meets south west corner of Kookal reserved forest; thence, it runs towards north along the western boundary of Kokkal reserved forest till it meets the starting point.

MOHAN VERGHESE CHUNKATH
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

/TRUE COPY/

SECTION OFFICER

ANNEXURE - III

Name of the districts : Dindigul and Theri
 Name of taluks : Kodaikanal and Periyakulam.
 Extent : 18380.958 Hectares

Serial Number	Name of the reserved forest	Extent in Hectares	Area excluded for tourists site (Hectares)	Area excluded for Roads (Hectares)	Area excluded for Leased out (Hectares)	Area after exclusion (Hectares)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Unjalnachi	208.82	0	0.36	--	208.46
2	Palani Hills Southern Slope East	5042.69 + 264.43	0	50.65	0.56	5255.91
3	Mulaiyar	959.94	0	0	0	959.94
4	Pambar	1710.14	2.00	1.148	13.619	1693.373
5	Perumal-malai	2598.04	0	15.55	0.58	2581.91
6	Arunkanal	493.51	0	2.38	1.075	490.055
7	Adukkam	2277.29	0	3.50	4.00	2269.79
8	Marutha-nadiyar	1983.39	0	3.60	0	1979.79
9	Kaduguthadi	149.33	0	0.60	0	148.73
10	Murugamalai	2794.27	0.43	0.84	0	2793.00
	Total	18481.85	2.43	78.628	19.834	18380.958

Boundary Description

North.- Starting from the north west corner of Pambar reserved forest. Thence, the boundary runs generally towards east along the northern boundary of Pambar reserved forest till it meets western boundary of Adukkam reserved forest; thence, it runs along northern and eastern boundary of Adukkam reserved forest till it meets western boundary of Palani Hill Southern Slope reserved forests near Sanniyasi malai (1319 m); thence, it runs towards north along the western boundary of Palani Hill Southern Slope reserved forests till it meets southwest corner of Perumal-malai reserved forest; thence it runs along western boundary of Perumal-malai reserved forest till it meets Perumal-malai Peak (2234 m); thence, it runs towards south west along northern boundary of Perumal-malai reserved forest till it meets western boundary of Mulaiyar reserved forest; thence, it runs towards north east along northern boundary of Mulaiyar Reserved forest till it meets north east corner of Mulaiyar reserved forest.

/9/

East.- Thence, the boundary runs generally towards south along the eastern boundary of Mulaiyar reserved forest till it north east corner of Arankanal reserved forest; thence, it runs along eastern boundary of Arankanal reserved forest till it meets north west corner of kadugutadi reserved forest; thence, it runs along northern and eastern boundary of Kadugutadi reserved forest till it meets northern boundary of Marudanadiar reserved forest; thence, it runs along northern and eastern boundary of Marudanadiar reserved forest till it meets north east corner of Palani Hill Southern Slope reserved forests; thence, it runs along eastern boundary of Palani Hill Southern Slope reserved forests till it meets Manturai odai.

South.- Thence, the boundary runs generally towards west along the southern boundary of Palani Hill Southern Slope reserved forests till it meets Manjal Ar and then cuts across and then runs along southern boundary of Palani Hill Southern Slope reserved forests till it meets northern boundary of Murugamalai reserved forest; thence, it runs along the northern, eastern, southern and western boundary of Murugamalai reserved forest till it meets the trijunction of Palani Hill Southern Sloper reserved forests, Adukkam Reserved forest and Murugamalai reserved forest (near Kaludai kanavay); thence, it runs along southern boundary of Adukkam reserved forest till it meets eastern boundary of Pambar reserved forest; thence it runs along southern boundary of Pambar reserved forest till it meets Kumbakkaraai falls.

West.- Thence, boundary runs generally towards north along the western boundary of Pambar reserved forest till it meets starting point.

MOHAN VERGHESE CHUNKATH
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

/TRUE COPY/

SECTION OFFICER

/10/

ANNEXURE - IV**DETAILS OF TOURIST AREAS EXCLUDED FROM WILD LIFE SANCTUARY****DIVISION - KODAIKANAL**

Serial Number (1)	Tourism spots (2)	Name of reserved forests (3)	Area in Hectares (4)
KODAIKANAL DIVISION			
1	Caps valley	Gundar Valley	0.25
2	Moir Point	Gundar Valley	0.50
3	Silent Valley	Gundar Valley	0.01
	Total	Gundar Valley	0.76
4	Pillar Rock	Gundar Valley Extension	1.00
5	Pine Forest	Gundar Valley Extension	0.50
6	Guna Cave	Gundar Valley Extension	6.00
	Total	Gundar Valley Extension	7.50
7	Berijam Lake	Amphill Down	86.30
8	Berijam Staff Quarters	Amphill Down	3.45
9	Mannavanur Lake	Amphill Down	83.00
	Total	Amphill Down	172.75
10	Kumbakkarai Falls	Pambar	2.00
11	Paramasivan koil	Murugamalai	0.43
	Total		183.44

MOHAN VERGHESE CHUNKATH
 ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

/TRUE COPY/

SECTION OFFICER

/11/

ANNEXURE - V**DETAILS OF ROADS AND PATHS EXCLUDED FROM WILD LIFE SANCTUARY**

Serial Number	Name of Road	Name of Reserved Forest	Length of road	Width of road	Proposed width of road to be excluded for further expansion	Area excluded for road (in Hectares)	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Palani – Perumalmalai Road	Poomparai - Vilpatti	13.0 Km	5.5 m	10.0 m	13.00	Bus Route
2.	Paniyaraparai to Benjam	Gundar valley	9.00 Km	5.00 M	--	1.5	Forest Road
3.	Poomparai to Krishnan Kovil	Gundar Valley Extension	6.00 Km	5.00 M	6m	3.6	Bus Route
4.	Moirpoint to Gundar	Gundar Valley Extension	4.00 Km	4.00 M	6 m	2.4	Bus Route
5.	Moirpoint to Paniyaraparai	Gundar Valley Extension	5.00 Km	4.00 M	--	2.0	Forest Road
6.	Observatory to Kosan Road	Gundar Valley Extension RF	5.00 Km	5.00 M	6 m	3.0	Bus Route
7.	Pambarpalam to Moirpoint	Gundar Valley Extension	7.00 Km	6.00 M	--	4.20	Bus Route
		Gundar Valley Extension			Total	15.20	
8	Krishnan Kovil to Vettuvarai	Ampthil down	2.00 Km	5.00 M	--	1.0	Bus Route
9	Kaikatti to Kockalpirivu	Ampthil down	7.40 Km	5.00 M	6m	4.44	Bus Route
10	Kockal pirivu to Thalvukad Asam	Ampthil down	5.00 Km	5.00 M	--	2.5	Bus Route
11	Kockal pirivu to Thanneerparai	Ampthil down	2.80K m	5.00 M	6m	1.68	Forest Road
12.	Grassland to Athupalam	Ampthil down	1.00K m	5.00 M	6m	0.60	Bus Route
13.	Mannavanur to Benjam	Ampthil down	9.00K m	5.00 M	--	4.50	Forest Road
14	Paniyaraparai to Benjam	Ampthil down	9.00 Km	5.00 M	--	3.00	Forest Road
		Ampthil down			Total	17.72	

/12/

15	Kumbakkarai to Agamalai	Amburuvi	2 Km	9 m	--	1.80	Foot path
16	Kumbakkarai to Chinnur	Amburuvi	2.4 Km	9 m	--	2.16	Foot path
17	Kumbakkarai to Perur	Amburuvi	4 Km	4.5 m	--	1.80	Foot Path
		Amburuvi			Total	5.76	
18	Kookal to Puthur - Poomparai	Samikanal	3.20 Km	5.00 M	--	1.6	Bus Route
19	Kumbarakadu to Pulathur	Unjalnatchi	0.80 Km	6 Feet (1.8 m)	3m	0.24 Ha	Bus Route
20	Kumbarakadu to Sethukanal	Unjalnatchi	0.40 Km	6 Feet (1.8 m)	3m	0.12 Ha	Bus Route
		Unjalnatchi			Total	0.36	
21	Ghat Road – Kodaikanal to Ganguvarpatti	Palani Hills Southern Slope	25.00 Km	40+6=46 Feet (13.8 m)	20 m	50	Bus Route
22	Mulaiyar to Vilangulam	Palani Hills Southern Slope	0.36 Km	6 Feet (1.8 m)	1.8m	0.65	Only foot path to enclosure
		Palani Hills Southern Slope East			Total	50.65	
23	Kumbakkarai to Vellagavi	Pambar	4.8 Km	1.8 m	--	0.86	Foot Path
24	Fairy Falls	Pambar	1.00 Mile (or) 1.60 Km	6 Feet or 1.8m	--	0.288	Foot Path
		Pambar			Total	1.148	
25	Pannaikadu to Kodaikanal	Perumalmalai	6 Mile (or) 9.60 Km	20 Feets or 6 m	15 m	14.4	Bus Route
26	Perumalmalai to Samaikattu Pallam	Perumalmalai	1.0 Mile (or) 1.60 Km	24 Feets or 7.2m	--	1.15	Forest Road
		Perumalmalai			Total	15.55	
27	Pannaikadu to Geronium	Arunganal	4.60 Km	10 Feet (3m)	3m	1.38 Ha	Forest Road
28	Pannaikadu to Ethiroli Parai	Arunganal	2.00 Km	15 Feet (4.5m)	5m	1.0 Ha	Bus Route
		Arunganal			Total	2.38	

/13/

29	Kumbakarai – Selumbu to Adukkam	Adukkam	5.00 Km	7.50 M	15 m	3.50	Bus Route
30	Kaduguthadi RF Boundary to Pannaikadu	Maruthanadi yar	6 Km	5.5 m	6 m	3.60	Bus Route
31	Kaduguthadi puthur to Perumparai	Kaduguthadi	1.0 Km	5.5 m	6 m	0.60	Bus Route
32	Kannimar Combai kanavai to Simmaraya Perumal koil	Muruga-malai	2.8 Km	1.0 m	--	0.28	Foot Path
33	Endapuli Route	Muruga-malai	2.0 Km	1.0 m	--	0.2	Foot Path
34	Devadanappatt y to Paramasivam Koil	Muruga-malai	2.0 Km	1.8 m	--	0.36	Foot Path
		Muruga- malai				Total	0.84
	Grand Total					133.408	

MOHAN VERGHESE CHUNKATH
 ADDITIONAL CHIEF SECRETARY TO GOVERNMENT
 /TRUE COPY/

SECTION OFFICER

/14/

ANNEXURE - VI**DETAILS OF LEASED AREA EXCLUDED FROM WILDLIFE SANCTUARY**

Serial Number	Name of reserved forest	Name of the project	User Agency	Area diverted (in Hectares) (5)
(1)	(2)	(3)	(4)	
(1)	Andipatty	Kuthiraiar Reservoir Project	Public Works Department	17.80
(2)	Gundar Valley Extension	Golf Ground	Golf Club, Kodaikanal	53.57
(3)	Gundar valley extension	Laying pipe line	Tamil Nadu Water and Drainage Board	0.079
(4)	Gundar Valley Extension	Research Station	Tamil Nadu Agricultural University	18.36
	Gundar Valley Extension	Total		72.009
(5)	Ampthill Down	Laying Pipe Line	Tamil Nadu Water and Drainage Board	0.367
(6)	Shengalvarayar	Golf Ground	Golf Club, Kodaikanal	3.73
(7)	SSRF	Laying fibre cable	Bharat Sanchar Nigam Limited	0.56
(8)	Pambar	Electric line	Electricity Board	13.619
(9)	Perumalmalai	Laying fibre cable	Bharat Sanchar Nigam Limited	0.24
(10)	Perumalmalai	Laying pipe line	Tamil Nadu Water and Drainage Board	0.34
	Perumalmalai	Total		0.58
(11)	Arunkanal	Police Repeater station	Police Department, Government of Tamil Nadu	1.075
(12)	Adukkam	Adukkam Road	District Rural Development Agency, Dindigul	4.0
		Grand Total		113.74

MOHAN VERGHESE CHUNKATH
 ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

/TRUE COPY/

ப.வனையாபதி,
ஊராட்சி மன்றத் தலைவர்,
ஜிக்ஸ்ஸப்பட்டி ஊராட்சி,
பெரியகுளம் ஒன்றியம்.

திரு. வட்டார வளர்ச்சி அலுவலர் (கி.ஊ) அவர்கள்,
ஊராட்சி ஒன்றிய அலுவலகம்,
பெரியகுளம் ஊராட்சி ஒன்றியம்.

ஐயா,

யோருள் : கிராம தன்னிறைவுத் திட்டம் - ஜிக்ஸ்ஸப்பட்டி ஊராட்சி எல்லைக்குட்பட்ட பகுதியில் புதிய குடியிருப்பான "பாரி பியூட்டிபுல் கன்ட்ரி" என்ற தகவியத்திற்கு குடிநீர் வசதி செய்து தர பரிந்துரை செய்யக் கேட்டல் தொடர்பாக.

- பார்வை : 1. நகர ஊராமைப்பு ஆணையர், சென்னை அவர்களின் கடித ந.க.எண் : 3082/2008/எக்.ச.2, நாள் : 09.03.2009
2. ஊராட்சி மன்றத் தீர்மான எண் : 59/2009-10, நாள் : 30.05.2009.
3. தேனி மாவட்ட ஆட்சித் தலைவர் அவர்களின் கடித ந.க.எண் : 02435/2010/க்யூ5, நாள் : 15.09.2011
4. பாரி பியூட்டிபுல் கன்ட்ரி நிறுவன விண்ணப்பம், நாள் : இல்லை

பார்வை (1)ல் கண்டுள்ள நகர ஊராமைப்பு ஆணையர்- சென்னை அவர்களின் வழிகாட்டுதலின்படி, பார்வை (2)ல் கண்டுள்ளபடி பாரி என்டேட்ஸ் (பி) லிமிடெட் என்ற நிறுவனத்திற்கு மனாளப்பிரிவு அலங்காரம் வழங்கப்பட்டு, பார்வை (3)ல் கண்டுள்ள மாவட்ட ஆட்சித் தலைவர் அவர்களின் அனுமதிக்கிணங்க கட்டிட அனுமதி வழங்கப்பட்டு, கட்டுமான பணிகள் நடைபெற்று வருகிறது. இதில் கட்டிட முடிக்கப்பட்ட ஒரு சில குடியிருப்புகளுக்கும், இனிமேல் கட்டிட முடிக்கப்படும் குடியிருப்புகளுக்கும் சேர்த்து, பார்வை (4)ல் கண்டுள்ளபடி, மொத்தம் 400 வீடுகள், கேளிக்கை விடுதி, உணவு விடுதி, பள்ளிகள் மற்றும் மருத்துவமனை ஆகியவை அளவத்தும் அமைக்கப்படவுள்ளது எனவும், மேற்படி குடியிருப்புகளுக்கு குடிநீர் வசதி ஏற்படுத்தி தருமாறும் கேட்கப்பட்டுள்ளது.

மேலும், அப்போதைய உயர்நிலைமாவட்ட ஆட்சித் தலைவர் - தேனி அவர்களின் வேண்டுகோளின்படி ஜிக்ஸ்ஸப்பட்டி ஊராட்சிக்கு மத்திய அரசு நாடாண் வானையிலிருந்து 5" பெயிள் டைப் லைன் 8 கி.மீட்டர் தூரத்திற்கு 25.00 இலட்சம் மதிப்பீட்டில் அளவத்து கொடுத்துள்ளார்கள். மேற்படி நிறுவனத்திடமிருந்து வரப்படும் இலட்சக்கணக்கில் வரி வருவாய் மூலம் ஊராட்சியின் நிதி ஆதாரம் பெருமளவு உயர வாய்ப்புள்ளது. எனவே, மேற்படி நிறுவன குடியிருப்புகளுக்கு கிராம தன்னிறைவு திட்டத்தின் மூலம் குடிநீர் வசதி செய்து தர உயர்நிலைமாவட்ட ஆட்சித் தலைவர் - தேனி அவர்களுக்கு பரிந்துரை செய்யுமாறு தங்களது அன்புடன் கேட்டுக் கொள்கிறேன்.

இணைப்பு : உரிய ஆவணங்கள்

இடம்: பெரியகுளம்

நாள் :

U. வினாயகம்
தலைவர், 15/9/13

ஜிக்ஸ்ஸப்பட்டி ஊராட்சி

நகல் : 1. உயர்நிலைமாவட்ட ஆட்சித் தலைவர் அவர்கள், மாவட்ட ஆட்சியகம், - தேனி

2. பாரி என்டேட் (பி) லிமிடெட், திருநகர், வந்தவர்களுக்குத் திண்டுக்கல் மாவட்டம்.

PANCHAYAT PRESIDENT
LETTER TO RDS

Date: 12.12.2013

To,
The District/Assistant Environmental Engineer,
Tamilnadu Pollution Control Board,
SAR Complex, Door No.15/4,12A/3,
Back to National Theater,
Theni District - 625 531.

Dear Sir,

Sub: Submission of Application for Consent to Establish under Water and Air Acts
for Our proposed development of Club House by "M/S. Bahri Estates Pvt Ltd" at
G.Kallupatti, Ganguvarpatti village, Periyakulam Taluk, Theni District, Tamil Nadu -
Reg

With reference to the above subject, we are submitting the application for Consent to
establish under Air and Water Acts with required fees and annexure. We request the board to
consider the proposal and issue the Consent to Establish at the earliest.

Thanking You

For BAHRI ESTATES PVT. LTD.
Yours faithfully

K.V. Srinivasan
For Bahri Estates Pvt Ltd
Authorized Signatory

Authorized Signatory



அனுப்புநர்	பெறுநர்
திரு. உ.க.பிரமணியன், உதவி இயக்குநர் (ஊராட்சிகள்), மாண்புமிகு ஆட்சியர் அலுவலகம், தேனி.	வட்டார வளர்ச்சி அலுவலர் (வின.) ஊராட்சி ஒன்றிய அலுவலகம், பெரியகுளம்.

ந.க.எண் 37910/2012/ஆ-3(4) நாள்: 19.12.2013

அவ்வாறு

பெருநர் : மது - பெரியகுளம் ஊராட்சி ஒன்றியம் - தூக்கலுட்பட்ட ஊராட்சி - புதிய குடியிருப்பாளர் பரி பீறுட்டியல் கண்டி என்ற நகருக்கு குடிநீர் வசதி கிராம தன்னிறைவு திட்டத்தின் மூலம் செய்துரைக் கோரி மது வரப்பெற்ற மது - முன்மொழிவுகள் அனுப்பக் கோருதல் தொடர்பாக.

பார்வை : தூக்கலுட்பட்ட ஊராட்சி மன்றத்தலைவரது கடிதம்

பார்வையில் அணுகும் கடிதம் வழி தூக்கலுட்பட்ட ஊராட்சிக்கு உட்பட்ட பகுதியில் புதிய குடியிருப்பாளர் "பரி பீறுட்டியல் கண்டி" என்ற நகருக்கு குடிநீர் வசதி கிராம தன்னிறைவு திட்டத்தின் மூலம் செய்துரைக் கோரி மது வரப்பெற்றுள்ளது.

மேற்படி மதுவின் தகல் உட்படி முன்மொழிவுகளுடன் மாண்புமிகு ஊராட்சி ஒன்றிய அலுவலகத்திற்கு அனுப்பி கிராம தன்னிறைவு திட்டத்தின் மூலம் குடிநீர் வசதி ஏற்படுத்திக் கொள்ளவும் தெரிவிக்கப்படுகிறது.

மும்/ உ.க.பிரமணியன்
உதவி இயக்குநர் (ஊராட்சிகள்),
தேனி.

/உ.க.ப./

தலைவர் வட்டார வளர்ச்சி அலுவலர் (வின.)

தகல்
ஊராட்சி மன்றத்தலைவர்,
தூக்கலுட்பட்ட.

LETTER FROM
DY DIRECTOR TO
BDO PERIAKULAM
RE GARDING NATIASAM

From	To
Er. P. S. Pandian, M.E., Assistant Environmental Engineer, Tamil Nadu Pollution Control Board, D.No.15-4-12-A3, Back to National Theatre, SAR Complex, Theni - 625 531	Thiru. K.V.Saminathan, M/s. Bahri Estates PVT Ltd, No.44,1 st Floor I E Jamal Nainar Enclave, Eldams Road, Teynampet, Chennai-600018

Letter No: F. 0001APP /AEE/ TNPCB /Theni/2014/ Dt. 14/02/2014.

Sir,

Sub: TNPC Board -O/o A.E.E, Theni-Industries M/s. Bahri Beautiful Country-Club House, Ganguvarpatti Village, Periyakulam Taluk, Theni-Application under water & Air act - Additional particulars -Requested-Reg.

Ref: Your Application under water & Air act dt: 12/02/2014

With reference to the above, it is requested to submit the following additional particulars pertaining to the unit of M/s. Bahri Beautiful Country-Club House, Ganguvarpatti Village, Periyakulam Taluk, Theni.

- i) On scrutinizing your Application it was noticed that it attracts Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt.14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009)
- ii) EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of i) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- iii) The agreement copy enclosed in the Application Form I&II reveals that the entire project is attracting EIA Notification List of Projects or Activities requiring Prior Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt.14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009). Column 8 Building/Construction Projects/Area Development Projects & Townships (8(a)).
- iv) In Schedule A the total area of extent is given as 56.26 Acres and reveals that this project is attracting the EIA Notification. Further the S.F.No.401/1 & 401/2 with an extent of 1.73 Acres & in Schedule B out of 7.61 Acres the survey No.406 is given an extent of 1.49 Acre. And it differs with the details furnished in the Column 5 of Form I&II.
- v) The unit has not furnished the Proposed Building plan & Site plan.
- vi) The Annexure-2 as enclosed with the application is irrelevant details showing the septic tank arrangement for the treatment & disposal of sewage which is differ from the STP proposal as furnished with the application.
- vii) Form I&II - I(b)-Designation not mentioned.
- viii) Form I&II -Column 4 not filled.

- ix) Form I&II -Column 5 (Total area furnished is differs from the DTCP Ltr No.2640/2012 MM 4 Dated: 27/05/2013 addressed to the BDO, Union Office, Periyakulam) may be clarified.
- x) Form I&II -Column 6 details should be furnished.
- xi) Form I&II- Column 9 details should be furnished.
- xii) Form I- Column 10 not filled properly.
- xiii) Form I- Column 11 details should be furnished.
- xiv) Form I-Column 12-Control measures & proper stack details should be furnished.
- xv) Form I & II-Column 16 & 16(a) details should be furnished.
- xvi) Form I-Column 18 is furnished -Yes. Hence details should be furnished as per the EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of i) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- xvii) Form II-Column 10(a)-Ground Water Clearance for the club House activity- details should be furnished.
- xviii) Form II-Column12-STP Capacity is furnished for 30 KLD but in the Structural Component it was furnished as 35 KLD. The collection tank capacity in the form is given as 21.875 cum but in the designed data the collection tank capacity is given as 13.75 cum, this may be clarified. The raw sewage characteristics & the treated effluent characteristics are not furnished. And the disposal point of treated effluent is not mentioned.
- xix) Form II-Column13 -Nature of solid waste is not mentioned correctly. Type of organic/Inorganic waste.
- xx) Form II-Column17 details should be furnished.
- xxi) Form II-Column 22 is furnished -Yes. Hence details should be furnished as per the EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 Km from the boundary of i) Protected Areas notified under the Wild Life (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Inter state boundaries and international boundaries.
- xxii) Form II-Column 22 has furnished that the proposed site is located within 10 Km from the sensitive area. In this regard the unit shall furnish the Hill Area Conservation Authority (HACA) Clearance.

Further processing of your application will be considered only on receipt of the above said particulars.

The receipt of this letter may be acknowledged.


Assistant Environmental Engineer

TNPCB, Theni

Date: 13.03.2014

To,
The Assistant Environmental Engineer,
Tamilnadu Pollution Control Board,
D.No.15-4-12-A3, Back to National Theatre,
SAR Complex,
Theni - 625 531.

Sub: Submission of Additional Particulars for Consent to Establish for Construction of Proposed Club House Development at Ganguvarpatti Village, Periyakulam Taluk, Theni District, Tamil Nadu

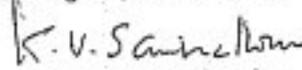
Ref letter No. F.0001 APP/ AEE/ TNPCB/ Theni/2014/ Dt.14.02.2014

Dear Sir,

With reference to the above subject please find the reply to Additional Particulars called for with required annexure.

We request you to process our application for Consent to Establish at the earliest.

For BAHRI ESTATES PVT. LTD.


Mr. K. V. Srinivasan, Signatory

Authorized Signatory - Branch Manager.

R/D TENNIPET <600010>
C RT2529680201M
Counter No:3, OP-Code:W
To: THE ASST ENVIRONMENTAL ENGINEER IN POLLUTION
THENI, PIN:625531
From: K V SRINIVASAN, CH 18
M: 7159999999
A: 200.00, 17/03/2014, 11:29
<<>



Bahri Estates Pvt. Ltd. (An ISO 9001 : 2008 Certified Company)

Madurai Office : J Rati Towers, 1st Floor, 17, Bypass Road, S.S.Colony, Madurai-625010. Phone : +91-452-4503024-05
Coimbatore Office : Flat No 3, Second Floor, 391, 392 Krishna Karanai Prada, Braathyaar Road, New Sillabapatti, Coimbatore - 641004. Phone : +91-422-4232010-14
Bangalore Office : 52/1, Yegeshwara Road, 13th Cross, Kammanahalli Main Road, St. Thomas Town East, Bangalore - 560 084. Phone : +91-81-4-420123-24
Datta-NGR : 211 & 212, Park N Shop, L-Block, DLF City, Phase - II Gurgaon-122 012. Phone : +91-124-4259001, 4363725-03
Registered Office : D-15A, Indira Enclave, Noida Sector, Noida Delhi-201 014
www.bahriestatesbeautifulcountry.com Email : sales@bahriestatesbeautifulcountry.com

Query reply to TNPCB Letter No: F.0001 APP/ AEE/ TNPCB/ Theni/2014/ Dt.14.02.2014 for M/S Bahri Beautiful Country – Club House at Ganguvarpatti village, Periyakulam Taluk, Theni

S.NO:	QUERY	REPLY
i)	On scrutinizing the application it was noted that it attracts Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt:14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009)	As per approval of DTCP (approval no.13/2009), the plot area is 49.31 Ha & hence does not attract EIA notification.
ii)	EIA Notification General Condition (GC): Any project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of :- i) Protected Areas Notified under Environment (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for your reference as Annexure – 1.
iii)	The agreement copy enclosed in the Application Form I & II reveals that the entire project is attracting EIA Notification List of Projects or Activities requiring prior Environmental Clearance as per S.O.1533 of MOEF, GOI, New Delhi Dt:14.09.2006 (*Substitution as per S.O 3067(E) of MOEF, GOI, New Delhi Dt:01.12.2009). Column 8 Building/Construction Projects/Area development projects & townships (3(a)).	As per approval of DTCP (approval no.13/2009), the plot area is 49.31 Ha & hence does not attract EIA notification.
iv)	In schedule A the total area of extent is given as 56.26 Acres and reveals that this project is attracting EIA Notification. Further the S.F.No. 401/1 & 401/2 with an extent of 1.73 Acres & in schedule B out of 7.61 Acres the Survey No.406 is given an extent of 1.49 Acre. And it differs with the details furnished in the Column 5 of Form I & II.	We have got approval from DTCP (approval no.13/2009) only for 49.31 Ha. In schedule-A part of the land taken for DTCP layout plan no: 13/2009, in which the survey numbers are clearly mentioned. Also, the construction of club house is within the approved layout having survey number: 401/1, 401/2, 400/6 (After Sub division).
v)	The unit has not furnished the Proposed Building plan & Site Plan.	The unit has already furnished the site plan. However, another copy of approved building plan & Site plan is enclosed as Annexure – 2.
vi)	The Annexure-2 as enclosed with the application is irrelevant details showing the septic tank arrangement for the	In process flow, the sewage will be initially led to septic tank & treatment will be done in STP from septic tank. The Process flow

	treatment & disposal of sewage which is differs from the STP	Diagram of STP is attached as Annexure - 3.
vii)	Form - I & II - 1(b) - Designation not mentioned.	Modified Form - I & II is attached as Annexure - 4.
viii)	Form - I & II - Column 4 not filled.	The site comes under Periyakulam Panchayat Union. Modified Form - I & II is attached as Annexure - 4.
ix)	Form - I & II - Column 5 (Total area furnished is differs from the DTCP Ltr No.2640/2012 MM Dated: 27/05/2013 addressed to the BDO, Union Office, Periyakulam) may be clarified.	Modified Form - I & II is attached as Annexure - 4.
x)	Form I & II - Column 6 details should be furnished.	There is no Raw material. Since it is a commercial development project with total plot area of 79081 Sq.ft & built up area of 38855.64 Sq.ft. Modified Form - I & II is attached as Annexure - 4.
xi)	Form I & II - Column 9 details should be furnished.	Not applicable. Since it is applicable only for industrial project.
xii)	Form I - Column 10 not filled properly.	Temporary population of 617 people are expected in the club house. During operational period for various facilities as mentioned in Form - I & II attached as Annexure - 4.
xiii)	Form I - Column 11 details should be furnished.	The Date of Commissioning is on April 2017. The modified detail is given in Form - I attached as Annexure - 4.
xiv)	Form-I column-12 Control measures & proper stack details should be furnished.	The modified detail is given in Form - I & it is attached as Annexure - 4.
xv)	Form I & II - Column 16 & 16(a) details should be furnished.	The modified detail is given in Form - I & II attached as Annexure - 4.
xvi)	Form I- Column 18 is furnished - Yes. Hence details should be furnished as per EIA Notification General Condition (GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of:- i) Protected Areas Notified under Environment (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for your reference as Annexure - 1.
xvii)	Form II-Column 10(a)-Ground Water Clearance for the Club House activity-details should be furnished.	We wish to inform that, we are not going to use any ground water for Club house. So, Ground water clearance is not required. However, the recommendation letter from Assistant Director, panchayat, Office of the District Collector Theni to Block Development Officer (BDO) for supply of water is attached as Annexure - 5.

xviii)	Form II-Column 12-STP Capacity is furnished for 30 KLD but in the Structural Component it was furnished as 35 KLD. The Collection tank capacity in the form is given as 21.875 cum but in the designed data the collection tank capacity is given as 13.75 cum, this may be clarified. The raw sewage characteristics & the treated effluent characteristics are not furnished. And the disposal point of treated effluent is not mentioned.	The Capacity of the proposed STP is 35 KLD only. The Proposed capacity of Collection Tank is only 13.75 cum ie. 2.5mx2.5mx2.2m (LXBXD). The characteristics of raw sewage & the Treated effluent characteristics are given in STP specification, which is attached as Annexure - 6. The disposal point of treated effluent is given in Form - II. Also, the Process flow Diagram of STP is attached as Annexure - 3.
xix)	Form II- Column 13 - Nature of solid waste is not mentioned correctly. Type of organic/Inorganic waste.	It is a Clubhouse Development project. So the Type of organic waste includes:- Food waste, Leaves, etc., and Type of inorganic waste includes:- Plastics, Glass, Metal, Aluminium Foil, Water bottles etc.
xx)	Form II- Column 17 details should be furnished.	Date of Commissioning is on April 2017.
xxi)	Form II- Column 22 is furnished - Yes. Hence details should be furnished as per the EIA notification General Condition(GC): Any Project activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of:- i) Protected Areas Notified under Environment (Protection) Act, 1972, ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, iii) Notified Eco-Sensitive areas, iv) Interstate boundaries and international boundaries.	There is no any Protected Areas, Critically polluted areas, Notified Eco-sensitive areas, Interstate boundaries and International boundaries, within 10 km radius of the project site. However, we are enclosing the NOC from forest department for your reference as Annexure - 1.
xxii)	Form II- Column 22 has furnished that the proposed site is located within 10 Km from the sensitive area. In this regard the unit shall furnish the Hill Area Conservation Authority (HACA) Clearance.	DTCP will not approve any layout, if the area comes under HACA. However, the List of villages coming under HACA from G.O. Ms. No.49 Date 24th March, 2003 is attached as Annexure - 7. Also, the land use letter obtained from DTCP is also enclosed for your reference as Annexure - 8.



TAMILNADU POLLUTION CONTROL BOARD

From

Er. P. S. Pandian, M.E.,
Assistant Environmental Engineer,
Tamil Nadu Pollution Control Board,
D.No.15-4-12-A3, Back to National
Theatre, SAR Complex,
Theni - 625 531

To

Thiru. K.V.Saminathan,
M/s. Bahri Estates PVT Ltd,
No.44, 1st Floor I.E. Jamal Nainar
Enclave,
Eldams Road, Teyyanampet,
Chennai-600018

Letter No: F. 0001(INV APP)/AEE/ TNPCB /Theni/2014/ Dt. 28/03/2014.

Sir,

Sub: TNPC Board -O/o A.E.E, Theni-Industries M/s. Bahri Beautiful Country-Club House,
Ganguvarpatti Village, Periyakulam Taluk, Theni-Application under water & Air act -
Application returned-Reg.

- Ref: i) Unit Application under water & Air act dt: 12/02/2014
ii) T.O Lr. No. : F. 0001 /AEE/ TNPCB /Theni/2014/ Dt. 14/02/2014
iii) Unit's reply dt: 19/03/2014
iv) Bd Circular Memo No. T10/TNPCBF-525/2013 Dated: 26/03/2014
v) EIA Notification 2006-S.O 1553 (E) Dated: 14/09/2006

With reference to the above, it is informed you that the relevant particulars as requested vide reference second cited pertaining to the unit of M/s. Bahri Beautiful Country-Club House, Ganguvarpatti Village, Periyakulam Taluk, Theni was not received to further process of your application. The Board vide reference fourth cited has clearly instructed that the Hotels, IT Buildings, Residential Complexes, Educational Institutions, Area development projects, Townships, Amusement Parks etc whose built up area is more than 20,000 Sq.m requires prior Environmental Clearance.

Hence the application pertaining to the unit is of M/s. Bahri Beautiful Country-Club House is returned for want of SEIAA Clearance.

Further processing of your application will be considered only on receipt of the above said particulars.

The receipt of this letter may be acknowledged.

Encl.: Unit's Application Form I & Form II



Assistant Environmental Engineer

TNPCB, Theni

அனுப்ப
பலகையாபதி,
ஊராட்சி மன்றத் தலைவர்,
திகல்தம்பட்டி ஊராட்சி,
பெரியகுளம் ஊராட்சி ஒன்றியம்.

பெற
பனி என்டெட். (பி) லிமிட்,
பனி பிழம்பட்டி கண்டி,
கொண்டகாணல் மெயின் ரோடு
திகல்தம்பட்டி.

பொருள் : குடிநீர் திட்டப்படிப்புகள் செய்ய விண்ணப்பத்தை பதில்
அளித்தல் தொடர்பாக,
பர்வை : தங்கள் அலுவலக விண்ணப்பம் நாள் 11.04.2014

பர்வையில் கண்டுள்ள கடிதத்தின்படி பெறப்பட்ட பிறுபலகைகளை
குடிநீர் திட்டப்புகளின் செய்து கொடுக்க கேட்டது உள்ளது.

திகல்தம்பட்டியின் ஊராட்சிக்கு குடிநீர் தேவைக்காக கட்ட
கள்ளத்திலிருந்து மாவட்ட ஆட்சியரின் வாய்ப்பொழி உத்தரவுக்கின்படி
ரூ.25.00 லட்சம் மதிப்பீட்டில் ஸப் ஸைன் அமைத்து அதில் ஊராட்சிக்
குடிநீருக்கு குடிநீர் விநியோகம் செய்யப்பட்டு வருகிறது.

கட்பொது மேற்படி பிறுபலகைகளை புகள் குடிநீர் திட்டப்புகளின் நடைமுறை
நடைமுறைகளை மேற்கொள்ள எங்கள் ஒரே அலுவலகங்களுடன் கலந்து
ஆலோசித்ததில் சீர்கண்ட நடவடிக்கைகளை கருத்தில் கொள்ளுமாறு
எடுத்துரைக்கப்பட்டுள்ளது.

1. மனப்பேரிடி அனுப்பி பெறப்பட்ட எல்லைக்குள் மேற்படி பிறுபலகைகளை
பொதுமாள சாலை வாரி, தெருவிளம்பர, மசதி மற்றும் குடிநீர் சப்ளை
செய்ய வேண்டிய ஸப் ஸைன், நீர்த்தேக்கத் தொட்டிகள் பொதுமாள
அளவில் அமைக்கப்பட வேண்டும்.
2. அனுப்பி பெறப்பட்ட குடிநீருக்கு அமைத்தல் கட்டி முடிக்கப்பட
வேண்டும்.

த.பி.ப.2

PANCHAYAT PRESIDENT
LETTER TO BAHRI ESTATES
TO PROVIDE ALL FACILITIES
EXAMPLE PIPELINE ETC

-2-

3. குடியிருப்புகள் அனைத்திலும் பொதுமக்கள் குடியிருக்க வேண்டும்.
4. அங்கு குடியிருக்கும் பொதுமக்களின் உரிமைகளை தான் நமக்கு நீடிப்பதில் செயல்படுத்தப்பட வேண்டும்.
5. மேற்படி நிறுவனத்திற்கு குடிநீர் திட்டப்பணிகள் செயல்படுத்தும் போது ஏற்கனவே ஊராட்சிக் குடியிருப்புகளுக்கு செல்லும் திட்டத்தில் ஏதேனும் இடைபுறம் ஏற்படாமல் மேற்படி திட்டத்தை செயல்படுத்த அரசு விதிகளுக்குட்பட்டு ஆவன செய்யலாம் என எடுத்துரைக்கப்பட்டுள்ளது.

Dr. M. Jayaraman
தலைவர் 21/6/14

பி.கல்யாணப்படி ஊராட்சி

இடம்: பி.கல்யாணப்படி
தாள்: 04.05.2014

நகல்: உதவி இயக்குநர் (ஊராட்சிகள்) - தேனி.

அனுப்புநர்:

F. லக்ஷ்மய்யதி,

தலைவர்,

ஜி.கல்லூப்பட்டி ஊராட்சி அலுவலகம்,

பெரியகுளம் ஊராட்சி ஒன்றியம்.

பெறுநர்:

பா.ரி சட்டை பிரதேவ் சிபிடிட்ட,

ஜி.கல்லூப்பட்டி,

பெரியகுளம் வட்டம்,

தேனி மாவட்டம்.

ஐயா,

பொருள்: பா.ரி பியூட்டியல் கன்ட்ரி- குடியிருப்பு வளாகம்- திராசூல் சரகை
கலைவ சாலை - மேல் அடுத்த தாள் சரகை கலைவ சாலை-
பராமரிப்பு பணிகளும்- சொந்த செலவில் செய்து கொள்ள
அனுமதி வழங்குவது தொடர்பாக.

பார்வை: தங்கள் கடிதம் நாள்: 7.6.2014

பார்கவையில் கண்டுள்ள தங்கள் கடிதத்தின்படி பா.ரி பியூட்டியல் கன்ட்ரி
குடியிருப்பு வளாகத்திற்கு உட்பட்ட பகுதியில் சாலை வசதிகளை தங்களது நிறுவன
சொந்த செலவில் செய்துகொள்ள அனுமதி கோரி கடிதம் வரப்பெற்றுள்ளது.

அதன்படி பா.ரி பியூட்டியல் கன்ட்ரி குடியிருப்பு வளாகத்திற்கு உட்பட்ட பகுதியில்
சாலை வசதிகளை தங்களது நிறுவன சொந்த செலவில் செய்துகொள்ள ஊராட்சிக்கு
எவ்வித ஆட்சேபமையும் இல்லை என்பதனை தெரிவித்துக்கொள்ளப்படுகிறது.

நாள்: 9.6.2014

இடம்: ஜி.கல்லூப்பட்டி

U.சிவசுந்தர்
தலைவர்
ஜி.கல்லூப்பட்டி ஊராட்சி

PANCHAYAT
ACCEPTANCE
LETTER TO LAY

பண்புரை:

பலனையாபதி,
ஊராட்சி மன்றத் தலைவர்,
ஜிக்ஷப்பட்டி ஊராட்சி,
பெரியகுளம் ஒன்றியம்.

பெயர்:

M.பாஸி எஸ்டேட் (பி) லிமிடெட்
பாரி பிழுட்டிபுல் கண்ட்சி,
மொண்டக்களம் பெய்ளிரோடு
ஜிக்ஷப்பட்டி.

ஆய்வு:

- பொருள் : ஜிக்ஷப்பட்டி ஊராட்சி எல்லைக்குட்பட்ட பகுதியில் புதிய குடிநீருடைய
"பாரி பிழுட்டிபுல் கண்ட்சி" என்ற நகர்ப்பகுதிக்கு நிறுவன சொந்த செலவில்
குடிநீர் வசதி செய்து கொள்ளுதல் - தொடர்பாக.
- பார்க்க : 1. நகர ஊராட்சி ஆளுநர், சென்னை அவர்களின் கடித ந.க.எண்:
3082/2008/எல்.ஏ.2, நாள் : 09.03.2009
2. ஊராட்சி மன்ற தீர்மான எண் : 59/2009-10 நாள்: 30.05.2009.
3. தேனி மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடித ந.க.எண்:
02435/2010/கடி.5, நாள்: 15.09.2011.
4. பாரி பிழுட்டிபுல் கண்ட்சி நிறுவன விண்ணப்பங்கள்,
நாள்: 25.09.2013, 12.03.2014, 11.04.2014, 13.05.2014
5. ஜிக்ஷப்பட்டி ஊராட்சி பரிந்துரை கடிதம், நாள்: 04.11.2013.
6. ஜிக்ஷப்பட்டி ஊராட்சி அனுமதி கடிதம், நாள்: 02.05.2014
7. உதவி இயக்குநர் (ஊராட்சிகள்) - தேனி அவர்களின் கடிதநம்பல்
நாள்: 16.05.2014.

பார்க்க (1)-ல் கண்டுள்ள நகர ஊராட்சி ஆளுநர் - சென்னை அவர்களின்
வழிகாட்டுதலின்படி, பார்க்க (2)-ல் கண்டுள்ள பாரி எஸ்டேட் (பி) லிமிடெட் என்ற
நிறுவனத்திற்கு மனமப்பிரிவு அளவீகாரம் வழங்கப்பட்டு, பார்க்க (3)-ல் கண்டுள்ள மாவட்ட
ஆட்சித்தலைவர் - தேனி அவர்களின் அனுமதியிணங்க கடித அனுமதி வழங்கப்பட்டு,
கட்டுமான பணிகள் நடைபெற்று வருகிறது. இதில் கட்டி முடிக்கப்பட்ட ஒரு சில
சுடிநீருடையகளுக்கும், இனிமேல் கட்டி முடிக்கப்படும் குடிநீருடையகளுக்கும் சேர்த்து,
பார்க்க (4)-ல் கண்டுள்ளபடி உத்தேசமாக 400 வீடுகள், கோரிக்கை விடுத்தி, உணவு விடுதி,
பள்ளிகள் மற்றும் மருத்துவமனை ஆகியவை அனைத்தும் அளிக்கப்படவுள்ளது என்றும்,
மேற்படி குடிநீருடையகளுக்கு குடிநீர் வசதி ஏற்படுத்தி தர திருவட்டா வார்ட்சி அலுவலர் (பி.எம்.)
பெரியகுளம் அவர்களுக்கு பரிந்துரைக்கப்பட்டு, பார்க்க (5)ல் கண்டுள்ள கடிதத்தின்படி,
அங்கள் நிறுவனத்திற்கு கிராம தன்னிறைவு திட்டம் மூலம் குடிநீர் திட்டப் பணிகள் செயல்
படுத்தி வழங்கப்பட்டது.

Page 1 of 2

WATER SOURCE APPROVAL LETTER FOR
M. PAASI ESTATED
STATING THAT ALL
EXPENSES WERE TO BE

ஆனால், அதற்கு பிறகு பார்வை (7)-ல் கண்டுள்ள கவனத்தாய்வின்படி, மேற்படி நிறுவனத்திற்கு குடிநீர் திட்டப்பணிகள் செயல்படுத்தப்படும் போதில் ஏற்கனவே உடாட்சிப் பகுதி குடிநீருப்பகுதிக்கு குடிநீர் செயல்தம் சுயப் பணியில் எவ்வித இடைபுறமின்றி, திகழிடத்திற்கு தேவையான குடிநீர் வசதிகளை செய்து கொள்வதற்கு மஞ்சளர் அணை பகுதியில் புதிதாக ஒரு இடத்தை தேர்வு செய்து, அந்த இடத்தில் கிணறு அமைத்து, அந்த கிணற்றிலிருந்து பாசி பிடிப்பால் கண்டிசி நிறுவனம் வரை சுமார் 8 கி.மீ நீளத்திற்கு சுயப் பணம் மற்றும் போட்டன் அளமத்தும், இதற்குண்டான மின்சார வசதி செய்தும், மேற்படி வசதிகளில் மூலம் ஊராட்சிக்கு சமர்ப்பிக்கப்பட்ட வரைவு தகவில் உள்ளபடி குடிநீர் விநியோகத்திற்கான இடங்களில் சுமார் 10க்கும் மேற்பட்ட அமைப்பு நிலத்தை நித்தேக்க தொட்டிகள் (Sumps) அமைத்தும், மேலும் அதற்குண்டான மாயமிப்புகளான மூலு செலவுக் தொகையினையும் மேற்படி நிறுவனமே ஏற்று உடனடியாக செய்து கொள்ள (100% cost of the Water Supply Scheme), அரசு விதிகளுக்குட்பட்டு ஊராட்சி நிர்வாகத்திற்கு எவ்வித ஆட்சேபணையும் இல்லையென தெரிவித்தும், மேற்படி திட்டப்பணிகள் நடப்பதை ஊராட்சி நிர்வாகத்தின் மூலம் கண்காணிப்பு செய்தும், இதற்கு தேவையான ஒத்துழைப்பினை ஊராட்சி நிர்வாகம் வழங்குவதென முடிவெடுக்கப்பட்டது என்பதை இதன் மூலம் தெரிவித்துக் கொள்கிறேன்.

இடம்: திகழியப்பட்டி

நாள்: 25.06.2014

சுயநிறுவனம்
தலைவர்

திகழியப்பட்டி ஊராட்சி
25/6/14

F.No. J-11013/41/2006-IA-II(I)(part)
 Government of India
 Ministry of Environment, Forests and Climate Change
 IA Division

.....
 Indira Paryavaran Bhawan,
 Jor Bagh Raod, Aliganj,
 New Delhi-110 003

• Dated the 20th August, 2014

OFFICE MEMORANDUM

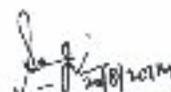
Subject: Consideration of development projects located within 10 km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006 – clarification regarding.

This Ministry vide Circular No.L-11011/7/2004-IA.II(I) (Part) dated 27.02.2007 and Office Memorandum(OM) No.J-11013/41/2006-IA.II(I) dated 02.12.2009 clarified procedure for consideration of developmental projects located within 10 km of Protected Areas (PAs), i.e., National Parks and Wild-life Sanctuaries and also involving wild-life habitat, for grant of environmental clearance (EC) under EIA Notification, 2006. The aforesaid Circular / OM were *inter-alia* issued pursuant to Supreme Court Order dated 04.12.2006 in W.P.(C) No.460 of 2004. It is noted that the last line of the aforesaid Circular dated 27.02.2007 states that "... shall be accorded environmental clearance subject to their Project Proponents obtaining clearance under the Wildlife (Protection) Act, 1972; a condition to this effect being stipulated explicitly in the clearance letter". The phrase, "obtaining clearance under the Wildlife (Protection) Act, 1972", in the Circular may be read as "prior clearance from the Standing Committee of the National Board for Wild-life".

2. Over a period of time, this Ministry has notified a number of Eco Sensitive Zones (ESZs) around PAs. Many of development activities are prohibited / regulated in these ESZs as per the notifications issued for their constitution. It may be noted that, for regulated activities requiring prior ECs within such ESZs prior clearance of the Standing Committee of NBWL will be required in view of aforesaid Supreme Court Order dated 04.12.2006, the only difference being that the distance of 10 km gets substituted by the boundary limits of such ESZs.

3. With a view to facilitating early decision making by the Standing Committee of NBWL in respect of development projects requiring prior WC and located within 10 km of PAs / within the ESZs around PAs, the following procedure has been decided:-

- (i) While prescribing TORs for such projects requiring prior EC, henceforth, additional TORs as per Annexure shall be mandatorily incorporated in the TORs.
 - (ii) Copies of TORs issued to such projects shall be endorsed to the Wildlife Division of the Ministry.
 - (iii) After examining a proposal for EC, the concerned EAC would make appropriate recommendations and in case it recommends the proposal for EC, it would forward the case along with detailed information obtained from the Project Proponent on issues as brought out in the Annexure, to the Wildlife Division who would get the matter placed before the Standing Committee of NBWL for obtaining their recommendations on the proposal. In the meetings of Standing Committee of NBWL wherein such proposals will be considered, the Standing Committee may invite the Chief Wildlife Warden of the concerned State to give views on the proposal in the meeting.
 - (iv) The Wildlife Division may thereafter record the recommendations of the Standing Committee of NBWL on the proposal and return the case to the IA Division for further processing and obtaining approval of the Competent Authority on the issue of grant of EC to the project.
5. This issues with the approval of the competent authority.


(Dr. Satish C. Garkoti)
Director

Enc. Annexure

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs
6. IGF(WL), MoEF&CC

Copy for information:

1. JS(AT)
2. PS to MOS(Independent Charge)
2. PPS to Secretary (E&F)
3. PPS to AS (SS)
4. Website, MoEF
5. Guard File

*Issued by Speed Post
on 17/11/14*

Annexure

Form for providing information for consideration of Standing Committee of NBWL

1. Name and area (ha.) of national park/sanctuary involved
2. Type of forest in which the proposed area falls.
3. Conservation value/critical wildlife habitats in the PA.
4. Prevalent land use categories within 10km distance/ ESZ around the PA.
5. Is any project of similar nature already located within 10km of the PA boundary/ ESZ around the PA? If so, please give the following details separately for each project.

Name of Project

Distance from PA

Size (Capacity/output in appropriate units)

Impact if any on the conservation status of PA perceived

6. Provide your assessment of the likely POSITIVE AND NEGATIVE impact/s of the proposed project giving scientific and technical justification for each impact.
7. Whether the project applicant has ever committed violation of the Wild Life (Protection) Act, 1972 or Forest Conservation Act, 1980 in the past. If yes, provide the details of the offences and the present status of each case.
8. Have you examined the Project Appraisal document and the alternatives as provided in EC application form?

-2-

9. Any information that would like to bring to the notice of the National Board for Wildlife or its Standing Committee that may be relevant and assist in decision making.

10. Do you recommend the project?
(please provide full justification to support your recommendation)

11. Conditions, if any, to be ensured in the interest of protection and conservation of the PA for according EC to the project?

Chief Wildlife Warden

F.No. J-11013/41/2006-IA.II(I) (part)

Government of India
Ministry of Environment, Forests & Climate Change

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003

Dated 4th September, 2014

Office Memorandum

Subject: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006-O.M. issued by IA Division providing clarification-reg.

Reference File No. 1-20/2014/WL regarding process related to Environment Clearance cases around protected areas. On this file, Wildlife Division had proposed action to be taken by the Impact Assessment Division.

2. The Impact Assessment Division took action in the matter with the approval of Secretary (EF&CC) and an OM No. J-11013/41/2006-IA.II(I)(Part) dated 20th August, 2014 was issued. It has been decided to keep the file of Wildlife Division as referred above in the Impact Assessment Division and endorse copy of OM to Wildlife Division.

3. Accordingly, the undersigned is directed to enclose herewith a copy of above referred Office Memorandum dated 20th August, 2014 on the subject mentioned above for kind information and further necessary action. A copy of entire file is also enclosed.

Encl: as above.

(Dr. S.C.Garkoti)
Scientist 'F'

Inspector General of Forest(Wildlife)
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan,
Ali Ganj, Jor Bargh Road,
New Delhi-110 003

Copy for Information:

JS(AT)

1542
8-9-14

No.1-20/2014/WL
Government of India
Ministry of Environment, Forests and Climate Change
(Wildlife Division)

Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi

Dated: 26th September, 2014

OFFICE MEMORANDUM

Sub: Consideration of development projects located within 10 km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006- O.M. issued by IA Division providing clarification-reg.

A copy of O.M. No.J-11013/41/2006-IA-II(I) (part) dated 20th August, 2014 is enclosed for reference and necessary action.

2. The need of recommendation of Standing Committee of NBWL for the projects located outside the limits of National Parks or Wildlife Sanctuaries is not governed by the Wildlife (Protection) Act, 1972.

3. As apparent from the Office Memorandum enclosed, the requirement of clearance for such projects from the Standing Committee of NBWL is part of Environment Clearance (EC) process pursuant to the Supreme Court Order dated 04/12/2006 in WP (c) 460/2004. The process for referring the cases to Standing Committee of NBWL in Ministry of EF&CC has accordingly been elaborated in O.M. dated 20th August, 2014 (enclosed).

4. It is requested that the Office Memorandum enclosed with this clarification may be made available to all the subordinate offices and public so that any proposals of clearance of NBWL for Environment Clearance (EC) cases located in the areas outside National Parks and Sanctuaries are not taken up for processing at the State level. Wherever applicable, the proposals will be referred to Standing Committee of NBWL within the Ministry itself as detailed in para II to IV of the Office Memorandum. Project proponents approaching the Forest Departments in this respect may be advised accordingly.

5. This is for information and necessary action. This communication may be given appropriate publicity.

M.L. Srivastava

(M.L. Srivastava)

Dy. Inspector General of Forests

Tele: 011-2469 5355

Enclosure: Office Memorandum dtd. 20th August, 2014

To

1. The Principal Secretaries
All States/UTs Forests Departments.
2. The Principal Chief Conservator of Forests
and Chief Wildlife Wardens
All States/UTs Forests Departments.

Copy to:

- i) PS to MOS(IC)EF&CC
- ii) PPS to Secy.(EF&CC)
- iii) PPS to DGF&SS
- iv) PPS to JS (AT)
- v) PPS to JS (AS)

அனுப்பும்:-

ஊராட்சி யன்றத் தலைவர்,
சென்னைப்படி ஊராட்சி,
பெரியகுளம் ஒன்றியம்.

பெறும்:-

திரு.உதவி செயற்பொறியாளர் அவர்கள்,
அழிந்தாடு மின்உற்பத்தி மற்றும் பரிமாண கழகம்,
பேற்கு சரகம், பெருமாள்புரம்,
பெரியகுளம்.

ஐயா,

பொருள்: பாசி நிறுவனத்தால் அமைக்கப்பட்டு வரும் "பாசி பிழிப்புப் பவர் கண்டி" என்ற தகரில் அந்நிறுவனத்தால் அமைக்கப்பட்டுள்ள தெரு மின்விளக்குகளுக்கு மின்சார வசதி செய்து கொடுக்கும் தொடர்பாக.

பார்வை: ஊராட்சி யன்ற தீர்மான எண்:74/2014-15.

மேற்கண்ட பார்வையில் கண்டுள்ள தீர்மானத்தின்படி பாசி நிறுவனத்தால் திட்டமிடப்பட்டு வரும் "பாசி பிழிப்புப் பவர் கண்டி" என்ற தகரில் அமைக்கப்பட்டுள்ள தெரு மின்விளக்குகளுக்கு தேவையான மின்சார வசதி செய்து கொடுக்க எவ்வித ஆட்சேபமும் இல்லை என்பதை இக்கடிதம் மூலம் தெரிவித்துக்கொள்கிறேன்.

மேலும் மேற்கண்ட தீர்மானத்தில் கூறியுள்ளபடி அழிந்தாடு மின் உற்பத்தி மற்றும் பரிமாண கழகத்திற்கு சேலத்த வேண்டிய அளவுக்குமான அளவு மின் பயனீட்டு கட்டணத்தொகையை மேற்படி நிறுவனத்திடமிருந்து வசூலித்துக்கொள்ளவும் மற்றும் மேற்படி நிறுவனத்தின் பெயரிலேயே மின் இணைப்பு கழன்மை இக்கடிதம் மூலம் தெரிவித்துக்கொள்கிறேன்.

இடம்: சென்னைப்படி
தாள்:


முனைவர்
திரு.உதவி செயற்பொறியாளர்
சென்னைப்படி ஊராட்சி

இணைப்பு:- தீர்மான தகல்

PANCHAT LETTER
TO TNER PERIARU
TO COLLECT
AMOUNT

F.No. J-11013/41/2006-IA.II(I) (Part)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division

Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj
 New Delhi-110 003

Dated the 30th March, 2015

OFFICE MEMORANDUM

Subject: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environmental clearance under EIA Notification, 2006 – OM issued by IA Division providing clarification - reg.

Reference this Ministry's OM of even No. dated 20.08.2014 on the subject mentioned above.

2. The matter has been examined by the Ministry and it has been decided to withdraw the above said Office Memorandum. The procedure for consideration of the proposal for grant of environment clearance which are located within 10 km of National Parks and Sanctuaries shall be dealt in accordance with OM No. J-11013/41/2006-IA-I(I) dated 02.12.2009.

3. This issues with the approval of Competent Authority.


 (Dr. Satish C. Garkoti)
 Scientist 'F'

To

All the officers of IA Division

Copy to:

1. PS to MEF&CC
2. PPS to Secretary(EF&CC)
3. PPS to DGF&SS
4. PPS to ADG(WL)
5. JS(MKS)
6. JS(BS)
7. IG(WL)

LETTER :
MoE&FC

KTV Clearn. letter

BAHRI
Beautiful
Country
Homes, Holidays & Hotels

DELHI-201 & 202, Park Road, Connaught Place
DLF City, Phase - II Gurgaon-122 002
Phone : +91-11-42990000, 42912020
GSM-9770102011, 9999701020

28 April, 2015

The Member Secretary

Ministry of Environment and Forest and Climate Change
(A-1)
Indira Prasth Bhavan,
Jor Bagh Road,
New Delhi - 110 003

Sub: Environmental Clearance for Proposed area Development Project at G.Kallupatti, Ganguvarpatti Village, Periyakulam Taluk, Theni District, Tamil Nadu State

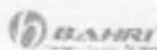
Dear Sir,

Our Company Bahri Estates (P) Ltd. is promoting an Area development project in the G.Kallupatti Ganguvarpatti Villages, Periyakulam Taluk, Theni District, Tamil Nadu. The site falls under non planning area of Co-ordinate Of Town and Country Planning (DTCP) Master plan. We have obtained approval from the Directorate of Town and Country Planning (DTCP) for the above residential layout vide sanction letter dated 09.03.2009 and the layout vide approval No 13/2009 and also duly approved by the G.Kallupatti/Ganguvarpatti Village Panchayat, for an area of 122.95 Acres (less than 50Ha). The individual approved plots varies from minimum 3000 sq.ft to 5000 sq.ft.

In this connection we are enclosing the copy of the approved layout 13/2009 DTCP letter dated 09.03.2009 and Panchayath approval letter also. In the DTCP layout vide approved layout 13/2009 the approval has been obtained also for the proposed school building, club house, Food Court, Group Housing and Hospital also which will be taken up for construction in our proposed Phase - II expansion only except for the club house which we had already obtained the building plan duly approved by DTCP for the club house construction in Phase - I which is 4000 sq. Meters.

Our Project is named as "Bahri Beautiful Country", we will like to inform that Plots are being registered in the name of buyers. After the registration of the plot, the ownership goes to the individual buyer's only and the construction work is taken up for houses with duly approved plan by local Panchayat as per the request of the buyer's willingness after registration of Plots.

We will like to have confirmation whether Environment Clearance is called for under area Development Project in 122.95 acres which is less than 50 Hectares and also the construction of Houses which after the registration of the plot and the proposed construction of Club House in Phase - II is less than 20,000 sq.ft. Meters



Bahri Estates (P) Ltd. (MFD 8001), 202 Connaught Place
 Central Office, 1st Floor, Anand's Nagar Estate, 46, Connaught Road, Connaught Place, Chennai-600 018. Phone : +91-44-4800700-20
 Bangalore Office, 1st Floor, 1st Stage, 1st, 2nd Stage, 1st, 2nd Stage, 1st, 2nd Stage, Bangalore-560012. Phone : +91-80-4999000-20
 Calicut Office, 1st Floor, 1st Stage, 1st, 2nd Stage, 1st, 2nd Stage, 1st, 2nd Stage, Calicut-673012. Phone : +91-495-4999000-20
 Hyderabad Office, 1st Floor, 1st Stage, 1st, 2nd Stage, 1st, 2nd Stage, 1st, 2nd Stage, Hyderabad-500012. Phone : +91-40-4999000-20
 Mysore Office, 1st Floor, 1st Stage, 1st, 2nd Stage, 1st, 2nd Stage, 1st, 2nd Stage, Mysore-570012. Phone : +91-824-4999000-20
 www.bahriestates.com | Email : sales@bahriestates.com

Kindly Clearing letter

BAHRI
Beautiful
Country 
 Homes, Holidays & Hills

Delhi-NCR : 301 & 302, Park N Shop, I Block
 DLF City, Phase - I Gurgaon-122 002
 Phone : 011-136-4200006, 430728-03
 CN: U78102DL1995PT000499

We request your guidance in this regard also and kindly inform us whether we are qualifying for obtaining Environmental Clearance in the present status of our area development project.

Thanking you

Your's faithfully

For BAHRI ESTATES PVT LTD

[Handwritten Signature]
 B PVT LTD
 Signatory

Authorized Signatory

Encl: 1)DTCP Approval Letter,
 2)DTCP approved Layout Plan 13/2009,
 3)Panchayath Approval Letter



Bahri Estates Pvt. Ltd. (An ISO 9001 : 2000 Certified Company)
 Corporate Office : 1st Floor, Bahri's Sector Estates, 54, Gurgaon Road, Alwarpet, Chennai-600 046. Phone : +91-44-40900750-53
 National Office : J Road Towers, 1st Floor 17, Hyatt Road, S.S.Colony, Madurai-625016. Phone : +91-402-4200024-26
 Bangalore Office : Plot No. 3, Second Floor, 591, 502 Krishna Karvelam Pride, Sherdigar Road, New Sagarpet, Coimbatore - 541004. Phone : +91-810-4972233/4
 Bangalore Office : 301, Vigneshwara Road, 13th Cross, Karmaswami Main Road, St. Thomas Town Post, Bangalore - 560 044. Phone : +91-80-41402233/4
 Registered Office : D-14, Indira Centre, 140 Sector, New Delhi-110 002
 www.bahriestatesbeautifulcountry.com Email : sales@bahriestatesbeautifulcountry.com

Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi,
Dated: 1st May, 2015

OFFICE MEMORANDUM

Sub: Consideration of development projects located within 10km of National Park and Sanctuaries seeking environment clearance under EIA Notification, 2006 - O.M. issued by IA Division providing clarification -reg.

Consequent upon the withdrawal of OM No. J-11013/41/2006-IA-II (I) (Part) dated 20th August 2014, vide OM No. F.No. J-11013/41/2006-IA.III(I) (Part), dated 30th March 2015 issued by IA Division; OM No. 1-20/2014 WL dated 26th September 2014 issued by Wildlife Division is here by withdrawn.

2. Henceforth, the procedure for grant of Wildlife Clearance for development projects located outside the National Parks and Sanctuaries shall be dealt with in accordance with the OM No. J-11013/41/2006-IA.II(I) dated 2nd December 2009.


(S.P.Vashishth)

Dy. Inspector General of Forests
Tele: 011-24695355

Enclosure: Office Memorandum dated: 30th March 2015

Distribution(with a request to give it wide publicity):

1. The Principal Secretaries
All States/UTs Forest Departments.
2. The Principal Chief Conservator of Forests
And Chief Wildlife Wardens
All States /UTs Forest Departments

Copy to :

- i) PS to MOS (IC) EF&CC
- ii) PPS to Secy. (EF&CC)
- iii) PPS to DGF &SS
- iv) PPS to ADG(WL)
- v) PPS to ADG(FC)
- vi) PPS to Member Secretary, NTCA
- vii) PPS to JS(IA)
- viii) PPS to JS (AS)

பெரியகுளம் ஊராட்சி ஒன்றியம்
 ஜி.கல்லுப்பட்டி ஊராட்சி
 கிராம சபை தீர்மான நகல்

ஜி.கல்லுப்பட்டி ஊராட்சியின் மே தின கிராம சபைக் கூட்டம் 01.05.2015ம் நாள், வெள்ளிக் கிழமை காலை 11.00 மணியளவில் முத்தசலம்மன் கோவில் பொது சாலையில் R.செந்தில்குமார் அவர்கள் தலைமையில் நடைபெற்றது.

கூட்ட நடவடிக்கைகள் பின்வருமாறு :

பொருள் எண் : 24

நமது ஊராட்சி எல்லைக்குட்பட்ட பாரி பிழூட்டிபுல் கண்ட்சியில் உள்ள சுமார் 400 குடியிருப்புகள் மற்றும் உணவு விடுதிகள் போன்றவைகளுக்கு தேவையான மின்சார வசதிகள் செய்து கொடுக்க உயர் மின் அழுத்த கம்பி தடம் (HT Line) பதித்து செல்லும் வேலைக்கு உழியன் தோட்ட ஐயப் படக்கு பக்கமுள்ள அரசு ஓடை புறம்போக்கு நிலத்தில், மேற்படி வேலையை அரசு விதிகளுக்குட்பட்டு தமிழ்நாடு மின்சார வாரியம் மூலம் செய்ய அனுமதிக்க ஊராட்சிக்கு எவ்வித ஆட்சேபணையும் இல்லை என எடுத்துரைத்ததை கிராம சபை அங்கீகரிக்க.

தீர்மான எண் : 24/2015-16, நாள் : 01.05.2015

அங்கீகரிக்கப்பட்டது

// உண்மை நகல் //

U.சி.சி.
 தலைவர், 4/5/15
 ஜி.கல்லுப்பட்டி ஊராட்சி

PANEHAYAT
 COUNCIL RESOLUTION
 TO ALL...

பெரியகுளம் ஊராட்சி ஒன்றியம்
ஜி.கல்லுப்பட்டி ஊராட்சி
கிராம சபை தீர்மான நகல்

ஜி.கல்லுப்பட்டி ஊராட்சியின் மே தின கிராம சபைக் கூட்டம் 01.05.2015ம் நாள், வெள்ளிக் கிழமை காலை 11.00 மணியளவில் முத்தாலம்மன் கோவில் பொது சாவடியில் R.செந்தில்குமார் அவர்கள் தலைமையில் நடைபெற்றது.

கூட்ட நடவடிக்கைகள் பின்வருமாறு :

பொருள் எண் : 23

நமது ஊராட்சி எல்லைக்குட்பட்ட பாசி பியூட்டிபுல் கண்டிரியில் உள்ள சுமார் 400 குடியிருப்புகள் மற்றும் உணவு விடுதிகள் போன்றவைகளுக்கு தேவையான குடிநீர் சப்ளை செய்ய பைப் லைன் அமைக்க உழியன் தோட்ட ஐம்ப வடக்கு பக்கமுள்ள அரசு ஓடை புறம்போக்கு நிலத்தில், மேற்படி வேலையை அரசு விதிகளுக்குட்பட்டு மேற்படி நிறுவனம் தனது சொந்த செலவில் அமைத்துக் கொள்ள ஊராட்சிக்கு எவ்வித ஆட்சேபமையும் இல்லை என எடுத்துரைத்ததை கிராம சபை அங்கீகரிக்க.

தீர்மான எண் : 23/2015-16, நாள் : 01.05.2015

அங்கீகரிக்கப்பட்டது

// உண்மை நகல் //

U. அனந்தசுந்தரன்
தலைவர்,
ஜி.கல்லுப்பட்டி ஊராட்சி

VILLAGE COUNCIL
RESOLUTION FOR
WATER SUPPLY TO
PACI CONTACT

एक सौ रुपये

Rs. 100 201

रु. 100

ONE HUNDRED RUPEES

भारत INDIA
INDIA NON JUDICIAL

தமிழ்நாடு தமில்நாடு TAMILNADU

BD 215224

RAHRI ESTATES (P) LTD

V. குமாரசாமிநாதன்

MADURAI

செ.ச.எ.எ. 03/2009-2.

5/215, அம்ம தாஸ் பாத்.

அ.க.பி.கொ.ப. மதுரை.

GIFT DEED

This GIFT DEED is executed at Battagundu on this 5th day of May 2015

BY

M/s. BHARI ESTATES PVT. LTD, a Company registered under the Companies Act, and having its Registered Office at No. D - 16A, Indra Enclave, Neb Sarai, New Delhi - 110 088, are represented by its Registered Power Agent M/s. BHARI ESTATES PVT. LTD., [PAN - AAACB5286Q], represented by its authorized signatory Mr. Arjun Ghoshal, S/o. Late. Shri. N.K. Ghoshal aged about 50 years (PAN - ACUPG4458U) & (Cell : 8754503893) at J.Rani tower, First floor, 17, By pass road, S.S.Colony, Madurai - 625010. (vide M/s. BHARI ESTATES PVT. LTD, Board Resolution dated 2nd May 2015)

M/s. Bahri Estates Pvt. LTD.,

Arjun Ghoshal
Represented by its Authorized Signatory.

GIFT DEED
FOR HANDING
OVER LAND TO
PANCHAYAT

TO AND IN FAVOUR OF

The Governor of Tamilnadu through The President, G.Kallupatty, Genguvarpatty, Periyakulam Taluk, Theni District, hereinafter called the "DONEE" of the OTHER PART.

WHEREAS Originally the schedule property in Survey No.614 being an extent of 0.89 cents was absolutely in possession, enjoyment and ownership of Mr. Saalbu Rawdhar, S/o. Kadhar Rawdhar under a patta No.723 with his name duly registered in the revenue settlement register having acquired the same under a Gift Deed to his son Mr. S. Sikkandhar Olulla, S/o. Mr. Saalbu Rawdhar dated. 02.06.1977 registered a Document No.1122/1997 in the office of the SRO, Batlagundu. The said Mr. S.Sikkandhar Olulla in turn sold the same to the J.Noorjahan, W/o.Jabarulla under a sale deed dated.02/04/2004 registered a Document No.782/2004 in the office of the SRO, Batlagundu. Under a patta No.3938 with her name duly registered in the revenue records from that date she has been in actual possession and enjoyment of schedule property as its absolutely owner free from let or hinderence. And she in turn sold the same to bahri estates pvt ltd sale deed dt. 05-05-15 Registered Doc.No. 1524 in the office of Batlagundu SRO.

WHEREAS the DONORS herein are the absolute owner of the property, measuring a total extent of the 15 cents (Northern side of the land) situated in Devathanapatty Village, Periyakulam Taluk, Theni District. Comprised in Survey No.614 more fully described in the schedule hereunder.

As per panchayat Resolution No.74/2014-15 and our letter dated 25/09/2013 the panchayat (DONEE) wish to take the land from the DONORS as a gift deed after that only DONEE will supply water to reach DONORS (Bahri Beautiful Country (Township) situated at G.Kallupatty, Genguvarpatty Village, Periyakulam Taluk, Theni District) from Manjalaru Dam through this land.

Handwritten notes:
 15/09/2013
 15/09/2013
 15/09/2013

M/S. Bahri Estates Pvt. LTD.,

Signature of Anjan Weerath

Represented by its Authorized Signatory.

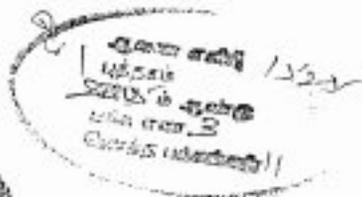


in favour of the DONEE and the DONEE has accepted the same and hereby give grant, convey and assign in the interest of public and his site development measuring total 203 of 6540 sq. ft. (from the in and out of 38804 sq. ft. of survey no.614).

NOW THIS INDENTURE WITNESSETH that the DONORS do hereby give, grant, convey, and assign in the interest of public unto the DONEE who hereby accepts the Schedule B Property as comprised in layout sketch enclosed herewith and the DONORS do hereby covenant with the DONEE that the DONORS now do have good right to grant, convey and assign the land hereby granted, conveyed and assigned upon the DONEE in the manner aforesaid and that the DONEE shall and may at all times hereafter peacefully and quietly possess and enjoy the said land free from all encumbrances whatsoever without any lawful eviction, interruption, claim, whatsoever, from or by the DONORS or any person claiming under them and further that the DONORS and all persons having lawfully or equitable claiming any rights or interest with the said premises or any part thereof from under or interest for the DONOR or from or under any of their predecessors shall and will from time to time at all times hereafter at the request of and cost of the DONORS do execute and register or cause to be done, execute and register all such acts, deeds and things whatsoever for further and more perfectly assuring the said land and every part thereof unto the DONEE in the manner aforesaid or as shall or may be reasonably required.

We have enclosed under mentioned documents:

1. Bahri Estates Pvt Ltd Letter dated 25/09/2013
2. G. Kallupatty Panchayat Resolution No. 74/2014-15



M/S. Bahri Estates Pvt. LTD.,

Anjan Kishore

Represented by its Authorized Signatory.

'A' SCHEDULE PROPERTY

All that piece and parcel of land measuring to an extent of comprising in S No. 614 being Patta No. 3938 and comprised at Devathanapatty Village, Periakulam Taluk, Theni District and situated within the Registration District of Dindigul and Sub-Registration District of Battagundu.

'B' SCHEDULE PROPERTY

(Property hereby conveyed)

All that piece and parcel of land measuring to an extent of 6540 sq. ft. Northern side of the land (from the in and out of 38804 sq. ft. of Survey No.614) situated at Devathanapatty Village, Periakulam Taluk, Theni District within the Registration District of Dindigul and Sub-Registration District of Battagundu and bounded on the

North	: Karamani Punja Land
South	: Bahri Estates Pvt Ltd
East	: Pitchai Rowthar Punja Land
West	: Noorjaghan Punja Land

Handwritten notes:
 100370
 2015-05-11
 1/22

The nominal value of the "B" schedule property gifted is Rs. 100/-

IN WITNESS WHEREOF THE PARTIES ABOVENAMED HAVE SET THEIR HANDS ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN,

M/S. Bahri Estates Pvt. LTD.,

Authorized Signature
 Represented by its Authorized Signature

WITNESSES

1. *[Signature]*
 R. VELU S/O RAMASAMY
 NO.3 AYYANAR KOIL ST. SATHAYAVADI - VILL & POST.
 VRIODHACHALAM T.K. CUDDALORE. DT - PIN: 606110
2. *[Signature]*
 D. Mankath S/O Dr. M. Raju Swathi, Battagundu

Drafted by:

N.Karthika Priyadharsini, M.A., B.L., (Enr.No. MS 622/2003)

Advocate,

Madurai

[Signature]
 Advocate
 05.05.2015

1625/2015/BK1

Presented in the Office of SUB REGISTRAR of Vathalakundu and fee of Rs. 196 paid between hours of 4 and 5 on 05/05/2015 by (10+100+50+40)

1 Left Thumb




For Bahri Estates Pvt. Ltd.
~~Arjun Blessal~~
 For Bahri Estates Pvt. Ltd.
 Arjun Blessal
 Authorized Signatory
 Additions As per the recitals of the document

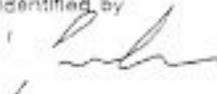
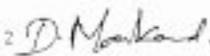
Execution Admitted by

1 Left Thumb



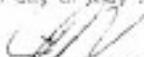

For Bahri Estates Pvt. Ltd.
 Arjun Blessal
 Authorized Signatory
 Additions As per the recitals of the document

Identified by

- | | | | | |
|---|--|------------------------|---------------------|---|
| 1 |  | Name : Gnanaprakasam R | S/o Gnanaprakasam K | 3,
தாயாயார் கோவில் தெரு
சத்தியமங்கலம்
விருத்தாச்சலம் தாலுகா
செட்டிபட்டினம் - 600
110 |
| 2 |  | Name : Manikand D | S/o Gnanaprakasam | தெற்குத்தெரு அருகில்
செட்டிபட்டினம்
விருத்தாச்சலம் @ டவுன்
தெரு செட்டிபட்டினம் |

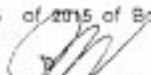


5th day of May 2015


SUB REGISTRAR
Vathalakundu

Registered as No 1525 of 2015 of Book I

Date : 05/05/2015


SUB REGISTRAR
Vathalakundu

சி. செந்தில்குமார்



1. பனி என்டெட் (பி) சிபிஓட்ட பிறவந்தால் ஊராட்சிக்கு ஒப்படைக்கப்பட்ட இடத்தில் கோயெல் / சிளறு அமைத்தல்.
2. பதிய கோயெல் / சிளறு மற்றும் உழியன் கோட்ட ஜூனியர்ஸ் பூயிப் பிள் இரண்டையும் ஒன்றித்து கோட்டார் வாய்க்கால், மதுவாரி மீள் கட்டணம் செய்து தரல்.
3. பதினாள் நகர வானவில் பனி என்டெட் (பி) சிபிஓட்ட பிறவந்தால் ஊராட்சிக்கு ஒப்படைக்கப்பட்ட இடத்திலிருந்து உழியன் கோட்ட ஜூப் சிளறுள்ளே "பிபிசி எய்" எனும் பாயிப்பு செய்தல், உழியன் கோட்ட ஜூப் முதல் கோயெல் முதலான வானவில் 3" திட்டுகளை வைத்து அமைத்தல்.
4. கோண்ட இரண்டு இடங்களிலுள்ள பிபிசி கோட்டார்தான் இலக்க ஊராட்சியாக நியமிக்கவும் ஆட்சிக்கு அதியம் பிபிசி கோட்டார்தான் இலக்க ஊராட்சியாக பழுவளை பாயிப்பு செய்தல்.
5. பதினாள் நகர வானவில் பனி என்டெட் (பி) சிபிஓட்ட பிறவந்தால் ஊராட்சிக்கு ஒப்படைக்கப்பட்ட இடத்திலிருந்து உழியன் கோட்ட ஜூப் சிளறுள்ளே "பிபிசி எய்" எனும் வகுப்பாந்திர வடகையாக ரூ. 100 இடமும் அமைக்கப்படுமா என்பது முதல் பாதத்தில் (எய்யம் பாதத்தில்) செய்து தரல்.
6. கோட்டார் பாதத்தில் பிபிசி வகுப்பாந்திர பிபிசி கோண்டார்தான் இலக்க ஊராட்சியாக நியமிக்கப்படும்படி செய்தல் செய்தல்.

கோண்ட பனிக்கு ஆயும் கோலக் கோண்ட முதலான பனி என்டெட் (பி) சிபிஓட்ட என்ற பிறவானமே கோட்டி கோண்டும் என்ற உலகப் பனிவை முதலாளிகளால் எழுத்துப்பூர்வமாக ஊராட்சிக்கு எழுப்பப்படும் இடம் ஒப்படைக்கப்படும்.

செய்தல்
தலைவர்
வி.கா.ஜெயப்பாண்டியன்

BAHRI

Beautiful
Country

Homes, Holidays & Hills



Channel Office : 1st Floor, Jemo's Nelsar Enclave
44, Eldama Road, Alwarpet, Chennai-600 016
Phone: +91-44-4500750-53

CIN- U78102DL1996PTC086075

August 3, 2015

To:
The State Level Environmental Impact Assessment Authority
4-D, Governmental, No.1, Jennis Road, Saidapet,
Chennai-600 015

Sub: Environmental Clearance for our project "Bahri Beautiful Country" at G.Kallupatti,
Gangurupatti Village, Periyakulam Taluk, Theni District.

Ref: Our Application Letter Dated 02.04.2014 & Letter No.SEIAA-TN/F.No.2477 dt 02.04.14

Respected Sir,

Kindly note that we had submitted our application for EC for the area development project for the First Phase of 49.31 hecter's (Less than 50 Hecters 122.95 acres) duly approved as residential plot layout vide DTCP sanction letter 3082/2008/LA2 dt 09.03.2009 and approved layout no 13/2009 and we had also obtained approval in the same layout in 49.31 hecter's (Less than 50 hectres) for commercial, Hospital, Educational Institution, Mini Golf, Resort, Group housing, and for owner's use which are all our future proposed developments. We had also submitted for the proposal residential layout in the same project for 31.02 hecters as our proposed Phase II for which we had not submitted any proposal for approval to DTCP

Our Project named as "Bahri Beautiful country", we will like to inform that plots are being registered in the name of buyers. After the registration of the plot, the ownership goes to the individual buyer's only and the construction work is being taken up for individual houses with duly approved plan by local panchayath as per the request of the buyer's willingness after registration of plots.

For Various business reasons we are not proceeding and withdrawing our proposed phase II of 31.02 hectres at present and this is for your kind information.

Thanking You

Your's faithfully
For BAHRI ESTATES PVT LTD

K.V. Sawnalban
Authorized Signatory



PLAD TENNIPET (600102)
R: RT 14 307 90 60 114
Counter No:2, OP-Codes:1
TENNIPET, TENNIPET

Saidapet S.O (Chennai), PDs:00215
Chennai-600 015, CO.UTP. 71
vishwanath
tel: 44-4500750, 10429





No.B-29012/E58(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष / Tel. : 43102030, फोन / Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / e-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions, were issued for compliance to all SPCBs/PCCs – to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green';

a) To maintain uniformity in categorization of industries under Red/Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b) The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector.

WHEREAS, based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors has been finalized:

- o Industrial Sectors having Pollution Index score of 60 and above - Red category
- o Industrial Sectors having Pollution Index score of 41 to 59 - Orange category
- o Industrial Sectors having Pollution Index score of 21 to 40 - Green category
- o Industrial Sectors having Pollution Index score incl. & upto 20 - White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under:

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate" for White category of industries and an intimation to concerned SPCB / PCC shall suffice.

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following '**Directions**' are hereby issued for compliance by all SPCBs and PCCs:

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White' category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise / prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan / finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Raji Marg, New Delhi - 110 011
3. The Secretary,
Ministry of Heavy Industries
Udyog Bhawan, Raji Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment, Forests and Climate Change
Indira Parvatan Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A.B. Akolkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	-	-	-	-	20	-	20	-	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO ₂ , PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	-	20	20	20	20	20	20	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	-	20	15	15	15	15	15	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	-	-	-	20	-	20	20	20	20	-	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	-	20	20	20	20	20	20	20	-	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	20	20	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

Table G-2 : Final List of Red Category of Industrial Sectors

S/No.	Orgnl S/No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities i.e. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HWI (M, H& TBM) rules, 2008 - items namely - Spent cleaned metal catalyst containing metal copper, Spent cleaned metal catalyst containing zinc,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

23.	Coal washeries	15	10	25	15	-	-	15	-	50	R-O	i. Wet washeries are mainly water polluting industry generating effluents which are having Inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated. ii. Water & air pollution scores are jointly normalized to 100.
24.	Dairy and dairy products (small scale)	20	-	20	20	-	-	20	-	50	O-O	Water and air polluting both.
25.	DG set of capacity >1MVA but < 5MVA	-	-	-	20	-	-	20	-	50	O-O	Mainly air polluting, air pollution score is normalized to 100.
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization	-	-	-	20	-	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	-	50	R-O	i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD. ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.
28.	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	i. Mainly air polluting. ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.	

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

S/No.	Origin at S/No.	Industry Sector	Original Category	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (75 KVA to 1 MVA)	G	<ul style="list-style-type: none"> Normal operation - 12 hrs a day. Consumption of diesel - 1680 litres for 1 MVA DG set at full load @ 0.22 litres / KVA / hr. Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories.

TAMIL NADU POLLUTION CONTROL BOARD

From

1. Mrs. M. Vijayalakshmi M.E., M.B.A.
 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 SAR Complex, Door No. 15-4/12 A3
 Chennai-625 531

To

The Authorized Signatory,
 M/s. Bahri Beautiful Country,
 S.F. No: 400/6, 401/1, 401/2,
 Gengavarpath Village,
 Periyakulam Taluk,
 Thiruvallur District

Sub: TNPCB Board- Construction project - M/s. Bahri Estates Pvt., Ltd. - NGT Application No. 149 of 2016 - Filed by V Ramasubbu, Advocate. Sri Vaikundam - particulars Requested - Regarding

- Ref:** 1. NGT Application No: 149 of 2016 Filed by V Ramasubbu, Advocate. Sri Vaikundam
 2. TNPCB Memo No: TNPCB/LAW/LAII/NGT/018950/2016 Dated: 19.10.2016

Draw your kind attention to the reference cited above, the unit had applied for consent and

1. A brief description of the project, indicating the broadest details with respect to the proposed constructed area of the project which includes clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the competent authority.
3. Details of the project, including construction details, etc.
4. Details of the existing plants, etc. which are located in the vicinity of the site.
5. The details on number of villas Residential Houses and other facilities such as hotels, resorts, convention centres, Hospital etc., which has been constructed and details on Villas/ Residential Houses and other facilities (Hotels, Resorts, Convention Centres, Hospital etc.) under Construction.
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent

 District Environmental Engineer

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Mrs. M. Vijayalakshmi M.F., M.B.A., District Environmental Engineer, Tamil Nadu Pollution Control Board, SAR Complex, Door No. 15-4, 12 A3 Theni-625 531	The Authorized Signatory, M/s Bahri Beautiful Country, S.J. No. 4006-401/1, 401/2, Gengusarpatti Village, Periyakulam Taluk, Theni District

DEE/TNPCB/Theni No. 20270/1/2016

- Re: TNPC Board- Construction project - M/s. Bahri Estates pvt. Ltd. - NGT
 Application No. 149 of 2016 - Filed by V. Ramasubbu, Advocate. Sri Vaikundan -
 particulars Requested - Regarding
- Ref: 1. NGT Application No: 149 of 2016 Filed by V. Ramasubbu, Advocate.
 Sri Vaikundan
2. TNPCB Memo No: TNPCB/LAW-LA/NGT/018950/2016 Dated: 19.10.2016

I invite your kind attention to the reference cited above, the unit had applied for consent and that application was returned with an instruction to resubmit the application with additional details to this office.

1. A brief description of the project, indicating the breakup details with respect to the proposed constructed area of the project which includes clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the commissioner, Directorate of Town and Country planning.
3. Whether the project involves construction of Sewage Treatment Plant, if so, the details.
4. Whether any leaching ponds, fuel tank plant or hollow block manufacturing facilities are installed at the site.
5. The details on number of villas Residential Houses and other facilities such as hotels, resorts, convention centres, Hospital etc., which has been constructed and details on Villas/ Residential Houses and other facilities (Hotels, Resorts, Convention Centres, Hospital etc.) under Construction.
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent.

22.10.16
 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Theni.


TAMIL NADU POLLUTION CONTROL BOARD

From Sri.M.Vijayalakshmi M.E.,M.B.A, District Environmental Engineer, Tamil Nadu Pollution Control Board, SAR Complex, Door No. 15-4, 12 A3 Thenni-625 531	To The Authorized Signatory, M/s.Babri Beautiful Country, S.F.No: 408/6,401/1,401/2, Gengusarpatti Village, Periyakulam Taluk, ✓ Thenni District
--	---

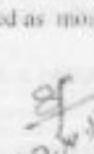
Letter No.DIE/TNPCB/Thenni.No.002/2016 dt: 27.10.2016

- Sub: TNPC Board- Construction project - M/s. Babri Estates Pvt., Ltd., - NGT Application No.149 of 2016 - Filed by V.Ramasubbu, Advocate, Sri Vaikundam - particulars - Requested - Regarding
- Ref: 1. NGT Application No. 149 of 2016 Filed by V.Ramasubbu, Advocate, Sri Vaikundam
2. TNPCB Memo No; TNPCB/LAW/LAB/NGT/018950/2016 Dated; 19.10.2016

Having your kind attention to the reference cited above, the unit had applied for consent and that the application was returned with an instruction to resubmit the application with additional particulars and S/LAA clearance. In this regard, you are requested to furnish the following particulars within 3 days to this office.

1. A brief description of the project, indicating the breakup details with respect to the proposed constructed area of the project which includes clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the commissioner, Directorate of Town and Country planning.
3. Whether the project involves construction of Sewage Treatment Plant, If so, the details.
4. Whether any batching plants, hot mix plant or hollow block manufacturing facilities are installed at the site.
5. The details on number of villas/Residential Houses and other facilities such as hotels, resorts, convention centres, Hospital etc., which has been constructed and details on Villas/ Residential Houses and other facilities (Hotels, Resorts, Convention Centres, Hospital etc.) under Construction.
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent.


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Thenni.

TAMIL NADU POLLUTION CONTROL BOARD

From Tmt.M.Vijayalakshmi M.E.,M.B.A, District Environmental Engineer, Tamil Nadu Pollution Control Board, SAR,Complex,Door.No.15-4,12 A3 Theni-625 531	To The Authorized Signatory, M/s.Bahji Beautiful Country, S.F.No: 400/6,401/1,401/2, Gengavarpati Village, Periyakulam Taluk, ✓ Theni District
--	---

Letter No.DEE/TNPCB/Theni F.No-002/2016 dt: 27.10.2016

- Sub: TNPC Board- Construction project - M/s. Bahji Estates Pvt., Ltd., - NGT Application No.149 of 2016 - Filed by V.Ramasubbu, Advocate, Sri Vaikundam - particulars Requested - Regarding
- Ref: 1. NGT Application No: 149 of 2016 Filed by V.Ramasubbu, Advocate, Sri Vaikundam
2. TNPCB Memo No: TNPCB/LAW/LAI/NGT/018950/2016 Dated: 19.10.2016

Having your kind attention to the reference cited above, the unit had applied for consent and that the application was returned with an instruction to resubmit the application with additional particulars and SFLAA clearance. In this regard, you are requested to furnish the following particulars within 3 days to this office.

1. A brief description of the project, indicating the breakup details with respect to the proposed constructed area of the project which includes clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the commissioner, Directorate of Town and Country planning.
3. Whether the project involves construction of Sewage Treatment Plant, If so, the details.
4. Whether any batching plants, bit mix plant or hollow block manufacturing facilities are installed at the site.
5. The details on number of villas Residential Houses and other facilities such as hotels, resorts, convention centres, Hospital etc., which has been constructed and details on Villas Residential Houses and other facilities (Hotels, Resorts, Convention Centres, Hospital etc.) under Consumption.
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent.

27.10.16
 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Theni.

TAMIL NADU POLLUTION CONTROL BOARD

From Tmt. M. Vijayalakshmi M.E., M.B.A, District Environmental Engineer, Tamil Nadu Pollution Control Board, SAR Complex, Door No. 15-4, 12 A3 Theni-625 531	To The Authorized Signatory M/s Bahri Beautiful Country, S.F. No. 400/6, 401/1, 401/2, Genguarpatti Village, Periyakulam Taluk, theni District
---	--

Letter No. DEF/TNCPB,Theni F. No.:002/2016 dt. 27.10.2016

Sub: TNPCB Board - Construction project - M/s bahri Estates Pvt. Ltd. - NGT

Application No. 149 of 2016 - Filed by V. Ramasubbhu, Advocate, Sri Vaikundam - particulars Requested - Regarding

Ref: 1. NGT Application No: 149 of 2016 Filed by V. Ramasubbhu, Advocate, Sri Vaikundam

2. TNCPB Memo No: TNPCB/LAW/LAI/NGT/018950/2016 Dated: 19.10.2016

I invite your kind attention to the reference cited above, the unit had applied for consent and that the application was returned with an instruction to resubmit the application with additional particulars and SEIAA clearance. In this regard, you are requested to furnish the following particulars within 3 days to this office:

1. A brief description of the project including the breakup details with respect to the proposed constructed area of the project which included clubhouse, hotels and other amenities.
2. Copy of the planning permission issued for the project by the commissioner, Directorate of Town and Country Planning.
3. Whether the Project involved construction of sewage treatment plant, if so, the details.
4. Whether any batching plant hot mix plant or hollow brick manufacturing facilities are installed at the site
5. The details on number of villas/residential houses and other facilities such as hotels/residential houses and other facilities (hotels, Resorts, Convention Centres, Hospitals etc.) under consumption
6. The details of facilities that are yet to be constructed.

This may be treated as most urgent.

District Environmental Engineer
Tamil Nadu Pollution Control Board
Theni



Bahri Estates Pvt. Ltd.

Recd. Post with Ack. Due

Old 1930 266 6688

28.06.2018



RT1666999999 INR02916661999
 RL TCHNMPET S.O /600015
 Counter No: 28/06/2018, 12:58
 To: STATE ENVIRONMENTAL IMPACT
 P.O: 600015, Saidapet S.O (Chennai)
 From: BAHRI ESTATES PVT LTD
 M/s: 30gms
 Rs: 30.00 (Cash)

To
 The Member Secretary,
 State Level Environment Impact
 Assessment Authority – Tamil Nadu
 3rd Floor, Panagal Maaligal,
 No.1 Jeemis Road, Saidapet,
 Chennai – 600015.

Sub: SEIAA-TN – Environment Clearance for the proposed Group Housing and common facilities project at Genguvarpatti Village, G. Kallupatti Panchayat, Periyakulam Taluk, Theni District by M/s Bahri Estates Pvt. Ltd. – reg.

- Ref: i) Your letter No. SEIAA-TN/F.4944/2016/NGT dated 28.03.2018 received by us on 04.04.2018
 ii) Our letter dated 12.04.2018
 iii) Your letter No. SEIAA-TN/F.4944/2013 dated 14.06.2018 received by us on 23.06.2018

Sir

We are in receipt of your letter No. SEIAA-TN/F.4944/2013 dated 14.06.2018 wherein you have directed us to deposit the Processing Fee to process our file. In this respect we would like to submit as under :-

That in response to your letter No. SEIAA-TN/F.4944/2016/NGT dated 28.03.2018 we had submitted our Response Dated 12.04.2018 inter-alia, submitting our stand along with relevant documents to substantiate our point of view.

It is respectfully submitted that the Response Dated 12.4.2018 submitted by us has been considered as the Application under Violation as per the Notification Dated 14.3.2017

We would like to submit herein that we have neither submitted any plans with the DTCP and sought any permissions in this regard nor have carried out any construction in the proposed Group Housing and Common facilities except the Club House (3609.81 Sq. Mts approved by DTCP). We further would like to submit that we do not intend to apply for the permission as the same is proposed and depends on the future contingency(ies)

Bahri Estates Pvt. Ltd.
 An ISO 9001: 2015 Certified Company

292

F.No. 22-43/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira ParyavaranBhawan
JorBagh Road, Aliganj,
New Delhi - 110003

Dated: 8th August, 2019

OFFICE MEMORANDUM

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Hon'ble Supreme Court vide its Order dated 4.12.2006 in Writ Petition No. 460 of 2004 - Goa Foundation Vs. Union of India, has inter-alia directed that Ministry of Environment and Forests "(MoEF) would also refer to the Standing Committee of the National Board for Wildlife, under section 5(b) & 5(c) (ii) of the Wildlife Protection Act, 1972, the cases where environmental clearances has already been granted where activities are within 10km. zone" of the boundaries of the Sanctuaries and National Parks."

2. In this regard, the erstwhile MoEF vide Circular No. L-11011/7/2004-IA.II (I)(Part) dated 27.02.2007 and Office Memorandum No. J-11013/41/2006-IA.II(i) dated 02.12.2009 delineated a procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary for grant of environmental clearance under EIA Notification, 2006. As per the stipulated procedure, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) would be required for the developmental projects located within 10km of the National Park/Wildlife Sanctuary.

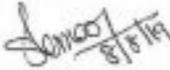
3. Over a period of time, Ministry has notified number of Eco-Sensitive Zones (ESZs) around Protected Areas (PAs). Many of developmental activities are prohibited/regulated in these ESZs *inter-alia* including mining operations to be carried out in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in

W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012 as per the notifications issued for their constitution.

4. In light of the aforesaid Orders passed by the Hon'ble Supreme Court, the issues related to the prior clearance from SCNBWL for the notified ESZs and the remaining areas have been examined in detail. In this regard, it has been decided by the Competent Authority in the Ministry to adopt a following procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006, in supersession of the earlier O.M.s dated 27.2.2007 and 2.12.2009:

- i. Proposals involving developmental activity/project located within the notified Eco-Sensitive Zones (ESZ) shall be regulated and governed by the concerned ESZ notification. However, for the developmental project/activity located within the notified ESZ and covered under the schedule of the EIA Notification 2006, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference as well as wildlife clearance.
- ii. Proposals involving developmental activity/project located outside the stipulated boundary limit of notified ESZ and located within 10 km of National Park/Wildlife Sanctuary, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) may not be applicable. However, such proposals from environmental angle including impact of developmental activity/project on the wildlife habitat, if any, would be examined by the sector specific Expert Appraisal Committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.
- iii. Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance.

- iv. Proposals involving mining of minerals within the ESZ (or) one kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
5. This issues with the approval of the Competent Authority.


(Sharath Kumar Palleria)
Director

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ)
5. PPS to AS (RSP)
6. PPS to JS (GM)/ JS(RS)/JS(AKN)
7. Website, MoEF&CC
8. Guard file.

F. No. 6-60/2020WL Part (1)
Government of India
Ministry of Environment, Forest and Climate Change
(Wildlife Division)

1st Floor, Agni Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road,
Aliganj,
New Delhi — 1 10003
Dated: 16 July, 2020

To
The Chief Secretary
All States/ UTs

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary by Standing Committee of the National Board for Wild Life seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Ministry has received letters from States/UTs seeking clarifications regarding applicability of consideration by Standing Committee of the National Board for Wild Life for developmental projects/activities which do not require environmental clearance and are located outside the National Parks and Wildlife Sanctuaries.

2. This Ministry vide O.M. F. No. 22-43/ 2018-IA. III dated 08.08.2019 lays out detailed procedure to be adopted for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006.

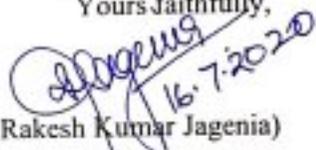
3. After careful consideration of the matter, it is clarified that prior clearance from the Standing Committee of the National Board of Wild Life will be required outside Protected Area in the following cases:

- i. Proposals involving project/ activity located within the notified ESZ (not being draft notification) and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- ii. Proposals involving activity/project located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- iii. Proposals involving activity/project, falling outside the protected areas linking one protected area or tiger reserve with another protected area or tiger reserve, prior clearance from the Standing Committee of the National Board for Wild

Life as per the section 38 O(1)(g) of the Wild Life (Protection) Act, 1972 will be required.

4. Para 4(ii) and para 4(iv) of the OM dated 08.08.2019 supra shall however continue to apply.
5. State Governments are requested not to insist upon wildlife clearance for such developmental projects outside Protected Areas that are not covered under para 3 above.
6. This issues with the approval of the Competent Authority.

Yours faithfully,


(Rakesh Kumar Jagenia)

Deputy Inspector General of Forests (Wildlife)

E-mail – digwl-mefcc@gov.in

Copy to

- (1) Addl. Chief Secretary/ Principal Secretary / Secretary, Forest and Wildlife Department (All States/ UTs)
- (2) Principal Chief Conservator of Forests & HoFF (All States/ UTs)/ Chief Wild Life Wardens (All States/UTs)
- (3) Dy. Director General (Central), Regional Office, MoEFCC (All)
- (4) Sr. PPS to Secretary MoEFCC/Sr. PPS to DGF&SS/Sr.PPS to ADG (FC)/ Sr PPS to ADG(WL)/ Sr. PPS to MS (NTCA) / Sr PPS to AS (RA)/ Sr. PPS to IGF (FC)/ Sr. PPS to IGF(WL)/Sr. PPS to IGF (FC)/ Sr. PPS to Adv (SCG)/ Sr. PPS to DIG (WL)/ Guard File



From

Date: 14.07.2021

M/S. Bahri Estates Pvt. Ltd.
 Building no.632, GF, Lane no.3
 Westend Marg, Saidulajab
 New Delhi- 110030

To,

1. The District Forest Officer,
 Kodaikanal Forest Division,
 Laws Ghat Road, Muthaliarpuram,
 Kodaikanal- 624 101.
2. The Principal Chief Conservator of Forest &
 Chief Wildlife Warden Palgaj Maligai
 No. 1, Jeenis Road, Panagal building, IX Floor,
 Saidapet, Chennai - 600 015.

Sub: Amendment/Correction of the extent of lands from 129.82 Acres in proceedings
 Na.Ka.10772/07 V 1, dated: 24.01.2008, to 121.84 Acres- Regds.

Ref.: Na.Ka.10772/07 V 1, dated: 24.01.2008

I am the Managing Director of M/S. Bahri Estates Pvt. Ltd. A project in style and name "Bahri Beautiful Country" was developed in the following Survey Numbers:-

1798, 2098/28, 2098/3, 210/28, 210/3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309,
 311/2A, 311/28, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396,
 397/1, 397/2, 399/1, 399/2, 400, 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407,
 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424,
 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1,
 439/1, 442/2, 443/1, 443/2

of at G-Kallupatty Village, Periyakulam Taluk, Theni District.



1 | 4 Page



For the said project I had applied for grant of a "No objection certificate" (NOC) from your good self on 17.01.2008. I state that even though, my project is situate on Patta lands and does not include any forest area, it was insisted by the DTCP authorities to inform your office of the project and obtain the NOC.

Though my project did not cover any forest lands, I had no reason to apply for a Clearance as per Section 2 of the Forest Act but on the other hand, due to the insistence of the DTCP, there was no issue in applying for a NOC to your authority to inform of the project.

On 25.11.2008, vide letter bearing No. DFO/E3/256/2007, dated 10.01.2007 you had sought for various documents, such, Chitta, Adagal, A Registrar, FMB Sketch and Patta. Vide communication dated 18.01.2018 I had submitted the required document along with details of the Survey Numbers.

On 24.01.2008 vide proceedings in Na. Ka.10772/07 V 1, dated 24.01.2008, your good self had granted NOC for the projects in the said 129.82 Acres of lands. In the said NOC, the total of 129.82 Acres of land was calculated by including the lands in

- S. No 426 at an extent of 3.42 Acre,
- S.No. 428 at an extent of 1.41 Acre,
- S.No. 429 at an extent of 1.41 Acre,
- S.No. 441 at an extent of 1.90 Acre.

The said inclusion was only an error as the lands were merely a business proposal and not materialised.



2 | 4 Page



Following which I had applied to the DTCP for promoting lands to an extend of 121.84 Acres which did not include the lands in Survey Nos. 426, 428 and 429. In fact the land in S. No. 441 was never purchased or in possession of the project. The land belongs to 3rd party and the project has nothing to do with said land at any point of time. The said lands were never a part of the project and not utilised as a part of the project. Based on the said application, on 17.03.2009 the Director of Town and Country Planning, vide proceedings in letter No. 3082/08/LA1, issued approval to promote the lands to extends 121.84 Acres.

Thereafter, the said project was impugned by one Mr. V. Ramasubbu in an application in O.A 149 of 2016 (SZ) before The Hon'ble NGT, praying to take necessary actions for developing the projects without the Environmental Clearance under the Environment Impact Assessment, Notification 2006. The main allegation in the application filed by V. Ramasubbu is that promotion of lands had been done to extent of 49.31 Hectares or 121.84 Hectares, though NOC form DFO had been obtained to total extend of 129.82 Acres.

Since NOC had been granted to an extend of 129.82 Acres, the same had resulted in a confusion that whole of the 129.82 Acres is being developed. In fact, a Joint Committee constituted by the Hon'ble National Green Tribunal also erroneously confused the project on the basis of the NOC granted by your authority.

Since, the project was completed in 2011, there was no necessity that arose at that time to seek for modification of the NOC it is a legal position that the project is not even covered under the Forest laws. But the application was filed before the National Green Tribunal in the year 2016 and the hearings for appointment of committees had occurred in 2019 and 2020 only. Therefore, it has now become pertinent to seek the clarification in your records to set right the technical error that has happened as explained above.





I state that the lands in S. Nos 426, 428 and 429 were never used by me and would never be used for the project. In fact it has been fenced and untouched till date, and the same is evident on the site. For the above stated reasons, I request your good self to correct/amend the NOC as referred above to an extend 121.84 Acres and I hereby undertake that no development would be done in the said lands in S. Nos 426, 428 and 429 of G-Kallupatty Village, Periyakulam Taluk, Theni District.

Therefore I request your good self amended the NOC in letter No.3082/08/LA1 dated 17.03.2009, form 129.82 Acres to 121.84 Acres by excluding the lands in Survey Nos. 426, 428, 429 and 441.

Yours Sincerely,

For M/s. Bahri Estates Private Limited

For Bahri Estates Pvt. Ltd.


 Hemant Bahri, Managing Director
 (Managing Director)



Ref. No. WL5/27559/2021 O/o. the Principal Chief Conservator of Forests,
Panagal Maaligai, Saidapet,
Chennai - 15.
Dated: 12-08-2021

Sub: Amendment / Correction of the extent of lands from 129.82 acres
to 121.84 Acres - Bahri Estate - Regarding.

Ref: The Managing Director, M/s. Bahri Estate Private Limited, New
Delhi letter dated 14-07-2021.

A copy of the reference cited is enclosed herewith for remarks and
necessary action.

Encl: As stated above

Sd/- Akash Deep Baruah
for Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The District Forest Officer and Wildlife Warden,
Kodaikanal Wildlife Sanctuary,
Kodaikanal.

Copy to the Chief Conservator of Forests, Dindigul for information and necessary
action.

✓ Copy to the Managing Director, M/s. Bahri Estate, Building No. 632, GF, Lane No.
3, Westend Marg, Saidulajab, New Delhi - 110 030 for information.

/True Copy / by Order/

J. Kumar 12/8/2021
Senior Draughting Officer

[Signature]
12/8/21

NON-REPORTABLE**IN THE SUPREME COURT OF INDIA****CIVIL APPELLATE JURISDICTION****CIVIL APPEAL NO. 3776 OF 2020****DHRUVA ENTERPRISES****...APPELLANT(S)****VERSUS****C. SRINIVASULU AND OTHERS****...RESPONDENT(S)****J U D G M E N T****B.R. GAVAI, J.**

1. The appellant has approached this Court being aggrieved by the impugned judgment and order dated 17th January 2020, passed by the National Green Tribunal, Principal Bench, Delhi, thereby allowing the appeal filed by respondent Nos. 1 to 3 and directing the Ministry of Environment & Forest and Climate Change to conduct Environment Impact Assessment Appraisal in terms of EIA Notification 2006, and subsequent amendments

thereunder and also to conduct public hearing and impose whatever conditions they may find necessary and appropriate for carrying out mining operation. By the impugned judgment and order, the Tribunal has further directed suspension of the mining operations until the completion of the said exercise.

2. Facts in brief giving rise to filing of the present appeal are as under:-

The appellant had applied on 28th July 2016 for Mining Lease for Quartz and Feldspar mining over 29 hectares of land in Sy. No. 330/1, Kalwakole Village, Peddakothapally Mandal, Mahabubnagar District, State of Telangana. The total land in the said survey number was 109 Acres and 08 Guntas (approximately 44 hectares), out of which the appellant had applied for 29 hectares. In the application submitted by the appellant, it was stated that the nearest human habitation was Yenambetla, existing at a distance of about 1.6 km from the applied area. It was further stated in the application that the

nearest water body was at a distance of 0.25 km named as Singotham Lake.

3. The application of the appellant was processed at various stages including the Revenue Divisional Officer (hereinafter referred to as the "RDO"), Nagarkurnool, Assistant Director of Mines and Geology, Mahabubnagar and Director of Mines and Geology, Hyderabad, Government of Telangana. Vide communication dated 7th September 2016, the Director of Mines and Geology, Hyderabad, Government of Telangana informed the appellant that after careful examination of the proposal submitted by the appellant, the Assistant Director of Mines and Geology, Mahabubnagar had recommended for grant of Quarry Lease in favour of the appellant for Quartz and Feldspar over an area of 24 hectares in Sy. No. 330/1, Kalwakole Village, Peddakothapally Mandal, Mahabubnagar District, Telangana. The appellant was directed to submit a Mining Plan approved by Joint Director of Mines and Geology, Hyderabad for the proposed area within a period of six months

from the date of the said communication. The appellant was directed to submit Consent from the Telangana State Pollution Control Board and also Environmental Clearance (hereinafter referred to as "EC") from the Ministry of Environment & Forest (hereinafter referred to as the "MoEF") as per the Environment Impact Assessment Notification (hereinafter referred to as the "EIA Notification 2006") dated 14th September 2006 and 15th January 2016. It was also stated in the said communication that if the appellant fails to submit the Approved Mining Plan within the stipulated period, it will be presumed that the appellant was not interested in getting the Quarry Lease for the said area and further course of action will be initiated in accordance with law. Thereafter, the State Environment Impact Assessment Authority, Telangana (hereinafter referred to as the "SEIAA") examined the said proposal in accordance with EIA Notification 2006 and the subsequent amendments thereof and exempted the same from the process of public hearing as the mining lease area was less than 25 hectares. The SEIAA

accorded EC on 11th April 2017, with specific and general conditions.

4. Challenging the same, the respondent Nos. 1 to 3 filed an appeal under Section 16 read with Section 18(1) and Section 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as the "said Act") before the National Green Tribunal, Southern Zone, Chennai being Appeal No. 582 of 2017 (SZ), which was transferred to National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as the "Tribunal") being Appeal No. 24 of 2018, wherein a two-fold challenge was made by the respondent Nos. 1 to 3: first, that the area was reduced from 29 hectares to 24 hectares only in order to avoid the rigours of public hearing and second, that the Singotham Lake was in close proximity of the proposed mining area and as such, the EC granted, was not correct in law.

5. In the said proceedings, the learned Tribunal had passed an interim order on 24th April 2018, thereby staying the order challenged in the appeal. Being aggrieved thereby, the

appellant had approached this Court being Civil Appeal No. 8130 of 2019. This Court vide its order dated 8th November 2019, requested the learned Tribunal to hear the matter on 22nd November 2019. Accordingly, the learned Tribunal after hearing the counsel for the parties, found favour with both the grounds raised by respondent Nos. 1 to 3 and allowed the appeal by passing the order as aforesaid. Being aggrieved thereby, the appellant has approached this Court.

6. We have heard Mr. K.V. Viswanathan, learned Senior Counsel appearing on behalf of the appellant, Mr. Sandeep Singh, learned counsel appearing on behalf of respondent Nos. 1 to 3, Ms. Aishwarya Bhati, learned ASG appearing on behalf of respondent No.4-Union of India and Mr. Dhananjay Bajjal, learned counsel appearing on behalf of respondent No.9-State Pollution Control Board, Telangana.

7. Mr. Viswanathan, learned Senior Counsel submitted that the learned Tribunal has grossly erred in coming to the conclusion that the area was reduced by the appellant from 29

hectares to 24 hectares only in order to avoid the rigours of public hearing. He submitted that the appellant had no role to play in such a reduction. As a matter of fact, the appellant had applied for an area admeasuring 29 hectares. It was only the authorities which had reduced the area. He further submitted that the ground with regard to Singotham Lake being in the close proximity to the proposed mining area, is also totally erroneous. The learned Senior Counsel, relying on the Google Maps as well as photographs, would submit that the distance between the proposed mining area and the Singotham Lake is 0.25 km. It is therefore submitted that the said distance is in accordance with the requirements of law.

8. Mr. Viswanathan took us through various documents to show that while granting EC, the entire procedure required to be followed under EIA Notification 2006 was followed. The proposal underwent scrutiny at various stages and only thereafter, the SEIAA had granted EC in favour of the appellant.

9. Mr. Sandeep Singh, learned counsel appearing on behalf of respondent Nos.1 to 3 submitted that if the distance between the proposed mining area and the water body is more than 0.25 km, the said respondents would not have any objection of permitting mining activities. The learned counsel for the State as well as the State Pollution Control Board also supported the case of the appellant.

10. In view of the concession granted by respondent Nos. 1 to 3, we could have very well disposed of the appeal. However, since the issue involved is with regard to environment, we have considered the appeal on merits.

11. As per the guidelines framed by the Government of Telangana dated 19th January 2015, for land admeasuring between 15 hectares to 30 hectares, the competent authority, for issue of 'No Objection Certificate' (hereinafter referred to as the "NOC"), for Mining Lease and Quarry Lease in respect of Government/Patta Lands, is with the RDO/Sub-Collector. After the application was made by the appellant for grant of Mining

Lease, a letter was addressed by the Assistant Director of Mines and Geology, Mahabubnagar to RDO, Nagarkurnool, Mahabubnagar on 28th July 2016. Vide the said letter, the RDO was instructed to consider the following aspects while issuing NOC:-

1. "Extent of Land.
2. Classification of Land.
3. Proximity to Forest, Tank, Lake or Irrigation Source.
4. Proximity to habitation.
5. Whether mining will affect habitation.
6. Whether mining will affect agriculture in neighbouring lands."

12. The RDO was required to submit its report within 30 days from the date of receipt of the said letter. It further appears that on 6th August 2016, the Tahsildar, Peddakothapally, after personally inspecting the site along with the Assistant Revenue Inspector, Peddakothapally, submitted its report to RDO. The relevant part of the said report reads thus:-

"In view of the above myself and ARI of Peddakothapally Mandal have been proceeded to the Sy No. 330/1, and found that the said land Sy No. 330/1 of Kalwakole is a Govt. land (P.P) covered by hillrock to an extent of Ac 109.08 gts and there is no objection for allotting the said part of land to

M/s Dhruva Enterprises. Further submitted that the Mandal surveyor has been prepared sketch and the extract of Khasra 1954-55, pahani for the year 2015-16 and same are enclosed herewith. The detailed report is as follows:-

- | | | |
|---|---|--|
| 1. Extent of Land | : | AC 109.08
gts. |
| 2. Classification of Land | : | Govt. Land
(P.P) |
| 3. Proximity to Forest, Tank,
Lake of Irrigation Source | : | The canal is
situated 1.00
Km for away
from the said
Sy. No. |
| 4. Proximity to habitation | : | There is no
habitation
nearby. |
| 5. Whether mining will affect
habitation | : | Not affected
to the
habitation |
| 6. Whether mining will affect
agriculture in
neighbouring lands | : | No, not
affecting to
the
Agriculture
lands |

I, therefore, request you to kindly lease may be granted in favour of M/s Dhruva Enterprises, rep by S. Venkateshwar Rao over the Sy No. 330/1 an extent 109.08 gts situated within the limits of Peddakothapally mandal is feasible to lease the land."

13. After the report of the Tahsildar was received, the RDO, Nagarkurnool granted 'NOC' vide communication dated 8th August 2016. The relevant part of the said communication reads thus:-

"In this regard, the Tahsildar Peddakothapally has reported that the Sy. No. 330/1, and found that the said land Sy. No. 330/1 of Kalwakole is a Government land (P.P) covered by hillrock to an extent of Ac. 109.08 gts and there is no objection for allotting the said part of land to M/s Dhruva Enterprises. Further, it is submitted that the Mandal Surveyor has been prepared sketch and the extract of Khasra 1954-55, Pahani for the year 2015-16 and same are enclosed here with. The detailed report is as follows:

1.Extent of Land	:	Ac. 109.08 gts.
2. Classification of Land	:	Government Land (P.P)
3. Proximity to Forest, Tank, Lake of Irrigation Source	:	The canal is situated 1.00 KM for away from the said Sy. No.
4. Proximity to habitation	:	There is no habitation near by, but existing 1 KM away.
5. Whether mining will affect habitation	:	Not affected to the

6. Whether mining will affect agriculture in neighbouring lands : habitation No, agriculture lands are existing 500 Mts. Away from the site.

Therefore, the Assistant Director of Mines & Geology, Mahaboobnagar is requested to grant lease permission in favour of M/s Dhruva Enterprises, rep. by S. Venkateshwar Rao over the above Sy. No. to an extent of Ac. 109.08 gts situated within the limits of Kalwakole Village of Peddakothapally Mandal as per rules."

14. Vide communication dated 7th September 2016, the Director of Mines and Geology, Hyderabad, Government of Telangana granted 'in-principle' approval for a Quarry Lease for Quartz and Feldspar over an extent of 24 hectares. While doing so, the Director of Mines and Geology, Hyderabad directed the appellant to submit a Mining Plan approved by the Joint Director of Mines and Geology, Hyderabad, Government of Telangana within six months from the date of issue of the notice. It was also directed to submit the Consent from the State Pollution Control Board, Telangana and EC from MoEF, as per EIA Notification 2006 and subsequent amendments

thereof. The relevant part of the said communication reads

thus:-

"After careful examination of the proposals of the Asst. Director of Mines & Geology, Mahabubnagar in principle, it has been decided to grant a Quarry Lease for Quartz and Feldspar over an extent of 24.00 Hect. in Sy. No. 330/1 of Kalwakole Village, Peddakothapally Mandal, Mahabubnagar District in favour of M/s Dhruva Enterprises, Rep: by Sri S. Venkateshwar Rao for a period of 20 years subject to submission of Approved Mining Plan within a period of (6) months from the date of issue of this notice as per Rule 12(5)(c) of T.S. Minor Mineral Concession Rules, 1966 alongwith CFE from ESPCB and Environmental Clearance from MoEF.

However, the approved mining plan shall also reflect the restriction to be adopted by the applicant while conducting quarry operations due to the existence of structures, like temples railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Mines & Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.

In view of the above, M/s. Dhruva Enterprises, Rep: by Sri S. Venkateshwar Rao is hereby requested to submit Mining Plan approved by Joint Director of Mines & Geology, Hyderabad for the proposed precise area within a period of (6) months from the date of issue of this notice and also along with the Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment and

Forests as per Environment Impact Assessment Notification through S.O. 1533, dt: 14.09.2006 read with S.O. No. 141(E), dated 15.01.2016 to consider for grant of Quarry lease for Quartz and Feldspar in the subject area. If the applicant fails to submit the Approved Mining Plan within the stipulated period, it will be presumed that the applicant is not interested in getting the Quarry lease over the subject area and further course of action will be initiated as per Rules. A copy of the Surveyed sketch showing the precise area of 24.00 Hect. in Sy. No. 330/1 proposed for grant of Quarry Lease for Quartz and Feldspar in the subject area in favour of the applicant is enclosed herewith.”

15. Accordingly, the appellant submitted a detailed Mining Plan on 20th October 2016. The relevant part of the said Mining Plan reads thus:-

“(ii) Infrastructure and Communication:

Water: Sufficient quantity of drinking water is available in the nearby villages from bore wells and opens wells.

Electricity: Electricity is available at a distance of about 800 m from the applied lease area.

Rail Head: The nearest Railway station is Mahabubnagar about 100 Km from the applied Lease area.

River Head: No river is located in the vicinity of the Lease area. Singotam Lake is located at a distance of about 250 m from the applied area. Numerous tanks and bore wells constitute the main source of water in the area.

Communication: Telephonic Communication, Post Office, Bank, is available in Kalwakole and Peddakothapally.

Road: Road to the quarry is accessible throughout the year. Four-wheelers, two-wheelers, buses and autos ply on the road."

16. In the meeting held on 30th December 2016 of the State Expert Appraisal Committee (hereinafter referred to as the "SEAC"), the proposal of the appellant came to be considered. The relevant part of the said Minutes of the Meeting reads thus:-

Agenda Item: 01	24.00 Ha. Quartz and Feldspar Mine of M/s. Dhruva Enterprises, Sy. Nos. 330/1, Kalwakole (V), Peddakothapally (M), Mahabubnagar District - Environmental Clearance - Reg.
-----------------	---

The representative of the project proponent Sri Dr. S. Venkateshwar Rao; and Sri M. Venkatesh of M/s. Global Enviro Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

It is noted that the mine lease area is 24.00 Ha. which is less than 25.0 Ha. The project is

considered under B1 Category as per the guidelines of the MoEF & CC, GoI. The proponent submitted Approved Mining Plan & EMP report.

It is noted from the Notice dt. 07.09.2016 of DMG, Hyderabad that the proponent obtained in principle grant of quarry lease for a period of 20 years. It is further noted that the quarry lease is not granted prior to 09.09.2013. hence, it has to be ascertained whether any other Mines are located surrounding 500m as Cluster, as per S.O. 2269(E), dt. 01.07.2016 issued by the MoEF & CC, GoI.

The proponent stated that there are no mining activities existing within 500m from the periphery of project.

The nearest village to the proposed site is Yenambetla (V) which is existing at a distance of 1.6 Km and Singotham Lake exists at a distance of 0.25 Km from the boundary of the site."

17. After a detailed discussion, the project was recommended for grant of EC. Thereafter, the SEIAA, in its meeting held on 11th April 2017, considered the said proposal and granted EC to the project of the appellant. The relevant part of the said Minutes of the Meeting reads thus:-

"1. This has reference to your application submitted online on 14.11.2016 (proposal No. SIA/TG/MIN/60426/2016) received on 23.11.2016, seeking Environment Clearance for the proposed **Quartz & Feldspar Mine** in favour of **M/s. Dhruva Enterprises, Sy. Nos. 330/1, Kalwakole (V),**

Peddakothapally (M), Mahabubnagar District. It was reported that the nearest human habitation viz., Yenambetla (V) exists at a distance of about 1.6 Km from the mine lease area. It was also reported that Singotham Lake which is existing at a distance of 0.25 Km from the mine lease area. It was noted that the capital investment of the project is **Rs. 2.1 Crores** and maximum capacity of the project is as follows:

Mining of Quartz - 4,05,842 TPA

II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wedge-cutting and excavation. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 18 years. The total mine lease area is 24.00 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 30.12.2016 & 22.02.2017. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 25 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Global Enviro Labs, Hyderabad; In-principle grant of quarry lease by the DMG, Hyderabad Notice Dt. 07.09.2016 for a period of 20 years; Approved Mining Plan; Lr. dt. 12.01.2017 of ADMG; Nagarkurnool informing that there are no mines surrounding 500 mtrs as Cluster, the Committee considered the project and recommended for issue of EC. The State Level

Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.03.2017 & 18.03.2017 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.”

18. Thereafter, vide order dated 22nd April 2017, the Government of Telangana granted Quarry Lease for Quartz over an extent of 24.00 hectares in Sy. No. 330/1 of Kalwakole Village, Peddakothapally Mandal, Nagarkurnool (erstwhile Mahabubnagar) District in favour of the appellant.

19. A perusal of the aforesaid documents would reveal that the appellant, in fact, had applied for grant of Mining Lease for 29 hectares. It is, however, the authorities including the Tahsildar, the RDO, Assistant Director of Mining and Geology, Mahabubnagar, who had recommended grant of Quarry Lease

over 24 hectares. Insofar as the water body is concerned, the appellant, in his application as well as Mining Plan, has clearly mentioned that Singotham Lake is situated at a distance of 0.25 km. While processing the proposal of the appellant, the Tahsildar and the Assistant Revenue Inspector of the concerned area have physically carried out the inspection. Not only that, the Assistant Director of Mines and Geology had personally inspected the area on 11th August 2016, and the Surveyor had surveyed the applied area with the help of a GPS instrument. It is also revealed from the record that the area of 24 hectares in Sy. No. 330/1, which consists a larger area, was earmarked after leaving the safety distance of 0.25 km from Singotham Lake. In its report, the Surveyor had also reported that the demarcated area was not overlapping with the existing leases and there were no pending applications in that area.

20. It could thus be seen that prior to grant of 'in-principle' approval by the Director of Mines and Geology, Hyderabad, Government of Telangana, the proposed area was physically

inspected by the Tahsildar along with the Assistant Revenue Inspector. The Assistant Director of Mines and Geology, Mahabubnagar had independently inspected the area. The area was surveyed by the Official Surveyor with the GPS instrument and while earmarking the area, the distance of 0.25 km was also maintained.

21. After 'in-principle' approval was granted, the appellant submitted its Mining Plan on 20th October 2016. The proposal of the appellant was thereafter considered by the SEAC on 30th December 2016, wherein it was resolved to recommend the proposal of the appellant for grant of EC. Thereafter, the SEIAA, in its meeting dated 11th April 2017, has granted its EC after considering all the aspects. Thereafter, Quarry Lease has been granted in favour of the appellant on 22nd April 2017.

22. It could thus be seen that the proposal of the appellant has undergone scrutiny at various stages. Only after it was found that it was in conformity with the provisions of law, the 'in-principle' approval and EC for Quarry Lease had been

granted. Thereafter, the appellant has submitted his Mining Plan which was again duly examined by various authorities. The proposal of the appellant was initially considered by SEAC and recommended for grant of EC. Thereafter, SEIAA, after considering all the aspects has granted EC to the project of the appellant. Only thereafter, the Quarry Lease had been granted in favour of the appellant.

23. Insofar as the finding of the learned Tribunal that the area was reduced to 24 hectares from 29 hectares only in order to avoid the rigours of public hearing, is totally erroneous. The appellant had no role to play in the same. It is the authorities who recommended approval in respect of only 24 hectares. Insofar as the mandatory distance from the water body is concerned, the authorities upon survey had found that the mandatory distance of 0.25 km is maintained.

24. In this view of matter, we find that the learned Tribunal has grossly erred in arriving at a finding that the appellant had reduced the area to 24 hectares only in order to avoid the

rigours of public hearing and further that there was no distance of 0.25 km between the proposed mining area and the Singotham Lake.

25. In the result, the appeal succeeds and the impugned judgment and order dated 17th January 2020, passed by the learned Tribunal is quashed and set aside. No costs.

.....**J.**
[L. NAGESWARA RAO]

.....**J.**
[B.R. GAVAI]

.....**J.**
[B.V. NAGARATHNA]

NEW DELHI;
SEPTEMBER 15, 2021.



27.09.2021

From

M/s. Bahri Estates Pvt Ltd
1st Floor, Jamal's Nainar Enclave 44,
Eldams Road, Alwarpet, Chennai - 600 018

To

The Member Secretary,
State Level Environment Impact Assessment Authority, TN,
3rd Floor, Panagal Maalligal,
No.1, Jeemis Road, Saldapet,
Chennai- 600 015

Respected Sir/ Madam,

Sub. : Application under 8(a) category under EIA, 2006, for group
housing- withdrawal request- Reg.,

Ref.: 1). Lr. No. SEIAA-TN/F. 4944/2013 dated. 14.06.2018 received on
23.06.2018
2). Our letter dated 28.06.2018

1. We have developed a layout in the name of "Bahri Beautiful Country", with the approval of "Directorate of Town and Country Planning, Tamilnadu", dt. 09.03.2009, for 49. 78.0 Ha (122.95 Acres) of lands in Survey. Nos. 179B, 209B/2B, 209B/3, 210/2B, 210/3, 213, 214, 302/2, 304, 305/1, 306/2, 307, 308, 309, 311/2A, 311/2B, 377, 379, 382, 383, 384, 385/2, 385/3, 386, 395/1, 395/2, 395/3, 396, 397/1, 397/2, 399/1, 399/2, 400,

Contd...1/p.





- 401/1, 401/2, 402, 403, 404, 405/1, 405/2, 406, 407, 408, 409, 410/1, 410/2, 411, 412, 413, 414/1, 414/2, 415, 416, 420, 421/1, 422, 423, 424, 425/1, 425/2, 427, 430, 431, 432, 433, 435, 436/1, 436/2, 436/3, 436/4, 437, 438/1, 439/1, 442/2, 443/1, 443/2 of G-Kallupatty Village, Periyakulam Taluk, Theni District., were promoted.
2. The above said project was completed and the District Collector had also certified the same vide his communication dated 15.09.2011.
 3. Following which an application seeking environmental clearance, for construction of group housing and common facilities, under 8(a) of Environmental Impact Assessment Notification, 2006, was made by ourselves.
 4. Vide communication in Lr. No. SEIAA-TN/F 4944/2013, dated. 14.06.2018, I was requested to remit processing fee under violation category, to process our application under 8(a) category.
 5. Vide letter dated 28.06.2018, we wrote to your good office that the project shall not come under violation category, as no activity had been started without any prior permission.
 6. Further, since the project for construction of group housing was dropped, we had even informed for withdrawing our application in the said communication.
 7. We reiterate that the said application for construction of group housing which is covered under 8(a) of the schedule in EIA notification, 2006, shall be treated as withdrawn and no further steps may be processed.

Yours Sincerely,

for **Bahri Estates Private Limited**

BAHRI ESTATES PVT. LTD.

(Authorised Signatory)

















2022/01/15 13:22







PROJECT AWARDS



Best Retirement Development in Asia Pacific 2011-12, Asia Pacific Award



Best Retirement Development in Asia Pacific 2012-13, Asia Pacific Award



Best Retirement Development in Asia Pacific 2013-14, Asia Pacific Award



World's Best Retirement Development 2014-15, International Property Award



Best Retirement Development in Asia Pacific 2014-15, Asia Pacific Award

PROJECT AWARDS



Best Retirement Development in Asia Pacific 2015-16, International Property Awards 2016



Best Retirement Development 2015-16, International Property Awards 2016



Entrepreneur of the Year (Retirement Housing Sector) in Consumers Choice Awards 2015



Best Retirement Development in Asia Pacific 2015-16, International Property Awards 2016



The most trusted brands at Global 2016, Board of the Year - Retirement Development (Asia), WEF Corp. Best of Brands Summit presented by WEF Corp supported by PwC Charities



Best Real Estate Developer of the Year Grand Achievers Awards 2016



Best Retirement Community South Times of India Realty Awards 2017

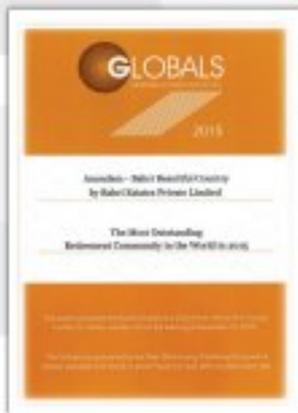
The World's Greatest Leaders 2015 -16 India

chosen by Consumer & Industry, Process Reviewers: PricewaterhouseCooper P.L



The World's greatest Brands 2015-16- India, The World's greatest Leaders 2015-16 India

chosen by Consumer & Industry, Process Reviewers: PricewaterhouseCooper P.L



Most Outstanding Retirement Community in the World 2018, GLOBALS 50s Housing Healthcare



Most Outstanding Seniors Living Housing Developer in the World 2018, GLOBALS 50s Housing Healthcare



Most Outstanding Retirement Community in the World 2019, GLOBALS 50s Housing Healthcare

BUILDING OF POLICE CHECK POST

Police Check post: to eradicate unwanted and illegal activities a police check post is been built few meters away before the main entrance of the Bahri Beautiful Country.

Invitees at the event included Thiru N Arivu Selvam IPS (DIG Dindigul Range) , Thiru Praveen Kumar Abinabu IPS (Superintendent of Police Theni) , Thiru S. Balraj (DSP Kodaikanal) , Thiru T . Jayachandran (Superintendent of Police Dindigul) , Thiru R. Sethu (DSP Dindigul Range) and also the Municipal Chairman, Panchayat President & Counselor.



LAYING OF PIPELINE TO THE VILLAGE

The Company laid Water Pipeline to the village, since there was no source for Drinking Water our company initiated to lay the Pipeline. G kallupatti Village president Mr. N P Valayapathi, The Honourable District Collector of Theni, Dr. K S Palaniswamy, IAS, felicitated our company for contributing in laying the Pipeline for Drinking Water from Manjara Dam to G Kallupatti Village.



INAUGURATION OF FOREST CHECK POST SPONSORED BY M/S. BAHRI ESTATES PVT. LTD.

In order to keep vigilance on the illegal activities in the Forest, M/s. Bahri Estates Pvt. Ltd. has constructed a check post for the Forest Department near the site.

Inauguration of Forest Check Post by **Thiru. Dr. V. Naganathan, IFS, Conservator of Forest, Dindigul Circle**, **Thiru. Dr. R. Murugan, IFS, District Forest Officer, Kodaikanal Division**, **Thiru. D. Rameswaran M.Sc., Assistant Conservator of Forest (Trainee), Forest Range Officer (I/C), Devadanapatti Range.**























2022/01/19 08:02





2022/01/19 07:58

















2022/01/19 07:49



303



2022/01/19-07:42

304



2022/01/19 07:38

305

2022/01/19 07:34





